

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 1070/2024**

In the matter of:

News Item titled "Plastic pollution poses threat to Kashmir's Great Lakes trek" appearing in the Rising Kashmir dated 09.08.2024

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Srinivas Vishves

**Filed by Adv. Srinivas Vishven
Counsel for Central Pollution Control Board**

Date: - 25.11.2024

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 1070/2024

In the matter of:

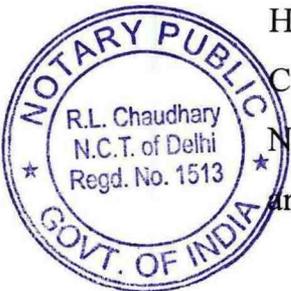
News Item titled "Plastic pollution poses threat to Kashmir's Great Lakes trek" appearing in the Rising Kashmir dated 09.08.2024

Response in OA No.1070 of 2024 TITLED "Plastic pollution poses threat to Kashmir's Great Lakes trek" appearing in the Rising Kashmir dated 09.08.2024.

1. That Hon'ble NGT vide Order dated 20.08.2024 impleaded the Central Pollution Control Board (hereinafter referred as CPCB) as Respondent no. 1. Thereby, the reply is made in succeeding paragraphs.
2. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.

Background

3. That the issue has been raised in a Newspaper article published in 'The Rising Kashmir dated 09.08.2024 with respect to pollution poses threat to Kashmir's Great Lakes trek', the issues raised in the present matter are regarding compliance of various provisions of Plastic Waste Management Rules, 2016. Hon'ble NGT vide Order dated 20.08.2024 (**Annexure-1**) impleaded the Central Pollution Control Board (hereinafter referred as CPCB) as Respondent No. 1 in the instant matter. Thereby, the reply of following issues raised in the article is made in succeeding paragraphs.



Issue1: Rising Pollution due to irresponsible waste disposal: rising pollution in the seven Great Lakes trek in Central Kashmir's Ganderbal district due to the irresponsible disposal of plastic by trekkers. Plastic bottles and polythene bags are being discarded in pristine areas, contaminating the environment and contributing to the lakes' deterioration.

It is submitted the Plastic Waste Management Rules(PWM), 2016 (as amended), mandate the generators of plastic waste to take steps to minimize generation of plastic waste, not to litter the plastic waste, ensure segregated storage of waste at source and hand over segregated waste in accordance with rules. The rules also mandate the responsibilities of local bodies, gram panchayats, waste generators, retailers and street vendors to manage plastic waste. The issues raised in the present matter are regarding compliance of various provisions of Plastic Waste Management Rules, 2016 (as amended).

As per provisions 6 of PWM Rules, 2016(as amended) local body is responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies. (**Annexure-2**)

As per provision 12(a) of PWM Rules 2016(as amended) (**Annexure-2**) *The Central Pollution Control Board, State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multi-layered packaging, processing and disposal of plastic wastes;*



It is submitted that, CPCB has written a letter No. CPCB/RD/CHD/NGT/149-150 dated 08/11/2024 to Jammu & Kashmir PCC, with a request to provide an Action Taken Report in the present matter annexed herewith as **Annexure-3**. CPCB has further issued

reminder email dated 17/11/2024 annexed herewith as **Annexure-4**, with a request to provide an Action Taken Report. However, response from J&K PCC is awaited.

Issue 2: Affecting Lakes by disposal of plastics and tarnishing Natural beauty: Lakes such as Vishansar, Gadsar, Gangabal, and Satsar are particularly affected, where trekking activities are most common. Vishansar, located about 30 km from Sonamarg, is a popular trekking destination that is being negatively impacted by pollution.

It is submitted As per provision 6(2) of Plastic waste management Rules
“The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:

a. *Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;*

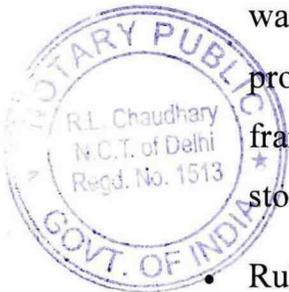
“(aa) ensuring that the provisions of these rules, as amended, are adhered to”

- b. *ensuring that no damage is caused to the environment during this process;*
- c. *nsuring channelization of recyclable plastic waste fraction to recyclers;*
- d. *ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;*
- e. *creating awareness among all stake holders about their responsibilities;*
- f. *engaging civil societies or groups working with waste pickers; and*
- g. *ensuring that open burning of plastic waste does not take place.*



Further, MoEFCC vide Amendment dated March 14, 2024 has included the following provision in the PWM Rules

- Rule 6 (5) The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30th June of every year and also estimate the quantity of plastic waste to be generated in following five year period.
- Rule 6 (8) The local body shall include in the annual report the following details on plastic waste management, namely: -
 - i. plastic waste generated, including plastic waste existing in dump sites, in a year;
 - ii. plastic waste management infrastructure available for collection, segregation, processing;
 - iii. projection of plastic waste to be generated;
 - iv. status on framing and implementation on byelaws;
 - v. actions taken action to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items.
- Rule 7A.: Responsibility of Panchayat at District level. - (1) The Panchayat at District level shall undertake assessment of plastic waste generated, including plastic waste existing at dump sites, by the 30th June of every year for rural areas of the district and also estimate the quantity of plastic waste to be generated in following five-year period.
- Rule 7A (3) The Panchayat at District Level shall include in the annual report the following details on plastic waste management, namely:- (i) plastic waste generated, including plastic waste existing at dump sites, in a year; (ii) plastic waste management infrastructure available for collection, segregation, processing; (iii) projection of plastic waste to be generated; (iv) status on framing and implementation on byelaws; (v) actions taken action to prevent stocking, distribution, sale and usage of banned Single Use Plastic items.
- Rule 17 (4) Every urban local body and Panchayat at District Level shall prepare and submit online an annual report in Form-V to the Urban Development Department and to Rural Development Department, respectively,



and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June every year.

- As per Form V A (Format of Annual Report by Local Bodies), Form V B ((Format of Annual Report by Village Panchayats) the Local Bodies / Village Panchayats are required to carry out the assessment related to plastic waste generation as per the methodology developed by CPCB, the details of which are to be included in the Annual Report which is to be submitted online.

In compliance with the provisions of the Plastic Waste Management (PWM) Rules, the Central Pollution Control Board (CPCB) has developed a Standard Operating Procedure (SOP) for the assessment and characterization of plastic waste. This SOP outlines the methodology for assessing plastic waste generation and its characterization, with a specific focus on Single-Use Plastics and various categories of plastic packaging. A copy of the SOP is provided in **Annexure-5**. Additionally, the CPCB issued a direction on July 4, 2024, to State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs), instructing them to direct local bodies and gram panchayats to carry out the required assessments. The direction also emphasizes providing necessary assistance, validating data submitted by local entities, and ensuring that the assessments are conducted in accordance with the PWM Rules for accurate reporting in the Annual Report, Copy of Directions issues at **Annexure-6**.

4. It is submitted that CPCB has taken following actions for overall effective Plastic Waste Management including waste disposal:

A. Registration of Brand Owners/Producers/Importer/Plastic Waste Processors

Government of India, in its fourth Amendment to the Plastic Waste Management Rules, dated February 16, 2022, notified 'Guidelines on Extended Producer Responsibility for Plastic Packaging' in the Schedule II



of the Rules. According to these guidelines it is the responsibility of Producers, Importers and Brand-owners to ensure processing of their plastic packaging waste through recycling, re-use or end of life disposal.

To facilitate implementation of these guidelines, Producers, Importers and Brand Owners (PIBOs) & Plastic Waste Processors (PWPs) shall have to register through the online centralized portal developed by the Central Pollution Control Board. Total 4663 Producers, 36785 Importers, 2891 Brand Owners & 2540 PWPs have been registered on the portal till date.

B. Major Directions Issued for strengthening Enforcement of PWM Rules and disposal of plastic waste taken by CPCB:

- i. **Direction Under Section 5 of the Environment (Protection) Act, 1986:** Issued to the Principal Secretary, all State Urban Development Departments(UDDs) and SPCB/PCCs on the following dates: 01-02-2022, 30-06-2022, 01-03-2023, 17-05-2023, 20-11-2023, 16-02-2024 and 11.11.2024 These directions issued to conduct a joint enforcement drive for enforcement of SUP ban for four days a month. The latest direction, issued on **11.11.2024**, for joint inspections from October 2024 to January 2025. (**Annexure-7A**).
- ii. **Direction Under Section 5 of the Environment (Protection) Act, 1986:** Issued to all SPCBs/PCCs on **04-07-2024** to direct local bodies and district panchayats to carry out the required assessments. The direction also emphasizes providing necessary assistance, validating data submitted by local entities, and ensuring that the assessments are conducted in accordance with the PWM Rules for accurate reporting in the Annual Report. (**Annexure-7B**).
- iii. **Direction Under Section 5 of the Environment (Protection) Act, 1986:** Issued to the SPCB/PCC on **21-09-2023** to submit complete information for the Annual Report on PWM Rules for FY 2022-23. (**Annexure-7C**).



- iv. **Direction to Airlines operators regarding SUP:** Issued to 11 airline companies on **17-02-2023** to phase out banned SUP items. (**Annexure-7D**).
- v. **Direction under Section 5 of the EPA, 1986:** Issued to 10 e-commerce companies and 21 e-commerce on **25-01-2023** and **13-12-2022** to stop usage of SUP items & ensure zero inventory. (**Annexure-7E**).
- vi. **Directions under Section 5 of the EPA, 1986:** Issued to plastic raw material manufacturers on **13-12-2022** regarding supply restrictions to unregistered producers and manufacturers of banned SUP items. (**Annexure-7F**).
- vii. Letter issued on 12.10.2022 to Chief Secretaries to issue necessary instructions to all concerned authorities in their jurisdiction to facilitate implementation of SUP Ban (Environment (Protection) Act,1986). (**Annexure-7H**).
- viii. Letter issued on 01.12.2021 to Custom Authorities to stop import of banned SUP items. (**Annexure-7I**).

C. Environmental Compensation Regime: CPCB, in compliance of Hon'ble NGT order dated 10.09.2020 in OA No. 247/2017 has framed Guidelines for assessment of Environmental Compensation (**EC**) for violation of the Plastic Waste Management Rules, 2016. The said guidelines have provisions for penal Action including on spot fine for waste generator for violation of Section 8(1)(b) of the above Rules. The guidelines have been updated in March 2024 in accordance with amendments to the aforesaid rules.

i. **CPCB has also developed Guidelines and publication for proper disposal of plastic waste:**

- Disposal of non-recyclable fraction (Multi-layered) plastic waste and Collection, Segregation and Disposal of Plastic Waste.
- Standard Operating Procedure for Assessment & Characterization of Plastic Waste.
- Plastic Waste Disposal through Plasma Pyrolysis Technique



- Impact of Plastic Waste Disposal on Soil & Water Quality at Lucknow dumpsites.

D. Activities for enforcement of ban on Single Use Plastic:

i. Development of Web Portals

CPCB developed two web portals for the management of banned Single Use Plastic, which are as under:

- **CPCB Monitoring Module for Compliance of SUP:** This portal facilitates the uploading of information of entities such as Sellers, Users and Commercial Establishments by Local Bodies. An app has also been developed as part of this portal, wherein field officers from Local Bodies can feed in information of inspections carried out by them. Details of entities uploaded by local bodies and those inspected by field officers are accessible to the relevant local bodies, the concerned State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs), and the Central Pollution Control Board (CPCB). (<http://plastic.cpcb.gov.in/sup>).
- **SUP Public Grievance Portal:** This portal allows the public to register complaints regarding banned SUP items through an app. The portal has also mapped Local Bodies across India so that complaints submitted are directed to concerned Local Body which can then address the grievances within their jurisdiction. Furthermore, if no action is taken within the specified time limit, the portal allows for escalation of complaints to the relevant SPCB/PCC and UDD as needed. (<https://sup.cpcbcr.com/v2.0/#>).



5. It is submitted that the Jammu and Kashmir Pollution Control Committee (J&K PCC) submitted its Annual Report for FY 2022-23 in compliance with Provision 17(3) of the Plastic Waste Management (PWM) Rules. According to the report, the union territory(UT) generates approximately 30,342 tonnes of

plastic waste annually. The UT currently has 95 plastic manufacturing units, one compostable plastic manufacturing unit, and 34 Multi-Layer Packaging (MLP) manufacturing units. Notably, the UT has no active unregistered plastic manufacturing or recycling units. To enforce plastic waste management regulations, the J&K PCC has seized 35.57 metric tonnes of illegal polyethylene and imposed fines totaling Rs. 20,22,800/-. Additionally, the committee has issued notices to defaulters to ensure immediate compliance. A copy of the Annual report is annexed as **Annexure 8**. Further, according to information available on the Centralised EPR portal for plastic packaging, Jammu and Kashmir currently has 153 registered Producers, Brand owners, and Importers (PIBOs) and 21 Plastic waste Processing (PWPs) units with a capacity of 22743.74 Ton per annum in the UT. As per the above information, it is observed that plastic waste processors registered in J&K have adequate plastic waste processing capacity to process plastic waste generated in the UT. However, in order to control indiscriminate disposal of plastic and management of disposed plastics, there is need to strengthen effective plastic waste collection mechanism and impose stringent penalties for violations of plastic waste management rules.

6. That the answering respondent CPCB craves the leave of this Hon'ble Tribunal to file an additional reply, in the future, if required.

7. That, in the light of the above submissions, it is respectfully submitted that the answering respondent CPCB shall abide by any order(s) and/or direction(s) passed by the Hon'ble Tribunal in the instant case.



ATTESTED

 NOTARY PUBLIC
 GOVT. OF INDIA


 (Divya Sinha)
 Scientist 'F'

Central Pollution Control Board

25 NOV 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 1070/2024

In the matter of:

News Item titled "Plastic pollution poses threat to Kashmir's Great Lakes trek" appearing in the Rising Kashmir dated 09.08.2024

AFFIDAVIT

I, Divya Sinha, working as Scientist 'F' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 1, in the above matter, do hereby solemnly affirm, declare on oath and state as under :-

1. That I, the deponent herein is the authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.




DEPONENT
दिव्या सिन्हा / Divya Sinha
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
Mo Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this day of 25 NOV 2024 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



ATTESTED

[Signature]
NOTARY PUBLIC
GOVT. OF INDIA

25 NOV 2024



DEPONENT

[Signature]
दिव्या सिन्हा / Divya Sinha
वैज्ञानिक 'एफ' / Scientist 'F'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Mo Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Darvesh Bhawan, East Arjun Nagar, Delhi-110032

Item No.06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.1070/2024

News Item titled "Plastic pollution poses threat to Kashmir's Great Lakes trek" appearing in the Rising Kashmir dated 09.08.2024

Date of hearing: 20.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None appeared

ORDER

1. This original application is registered *suo-motu* on the basis of the news item titled "Plastic pollution poses threat to Kashmir's Great Lakes trek " appearing in the Rising Kashmir dated 09.08.2024.

2. The news item relates to the rising pollution in the seven Great Lakes trek in Central Kashmir's Ganderbal district. As per the news item, the pollution crisis is due to the irresponsible disposal of plastic by trekkers. The news item states that the plastic bottles and polythene bags are being discarded in pristine areas, contaminating the environment and contributing to the lakes' deterioration.

3. The news item highlights that the affected lakes include Vishansar, Gadsar, Gangabal, and Satsar, where trekking activities are at their peak. News item also stated that trekkers are leaving behind significant amounts of plastic waste, which is tarnishing the natural beauty of these sites.

4. Furthermore, Vishansar, situated at the foothills of the mountains and approximately 30 km from the tourist spot Sonamarg, is one of the

lakes drawing numerous visitors each year. News item also highlighted that the Kashmir Great Lakes Trek, which includes treks to lakes such as Krishnasar, Gangabal, Satsar, and Gadsar, offers both short and long trekking options for experienced adventurers. However, the increasing pollution threatens to undermine the natural allure that makes these treks so popular.

5. Tribunal has taken up a similar matter related to unregulated tourism in the Himalayan states leading to pollution and ecological imbalance vide **OA No. 178/2022**, wherein the Himalayan states and GB Pant Institute among others were directed to take up study in this regard within three months and the Secretary, Environment and Secretary, Tourism, Government of India were directed to take further action.

6. The news item raises substantial issue relating to compliance of provisions of Plastic Waste Management Rules, 2016 and the Environment Protection Act, 1986.

7. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha &Ors.*" reported in 2021 SCC Online SC 897.

8. Hence, we implead the following as respondents in the matter:

- 1) Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
- 2) Jammu & Kashmir Pollution Control Committee, Through its Member Secretary, Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu – 180 006

- 3) GB Pant Institute of Himalayan Environment, Through its Director, Kosi-Katarmal, Almora-263 643, Uttarakhand, India
- 4) Ministry of Environment and Forest, Through its Regional Office, Integrated Regional Office, Jammu IWDP Complex, Gladin, Narwal, Near J&K Pollution Control Board, Jammu – 180006
- 5) District Magistrate, Ganderbal

9. Issue notice to the above respondents for filing their response /reply by way of affidavit before the Tribunal at least one week before the next date of hearing. If any of the respondents directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

10. List on 28.11.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 20, 2024
Original Application No.1070/2024
SN

[Published in the Gazette of India, Part-II, Section-3, Sub-section (i)]
Ministry of Environment, Forest and Climate Change

Notification

New Delhi, the 18th March, 2016

G.S.R 320(E).— Whereas the Plastic Waste (Management and Handling) Rules, 2011 published vide notification number S.O 249 (E), dated 4th February, 2011 by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country;

And whereas, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules;

And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the draft rules, namely, the Plastic Waste Management, Rules, 2015 were published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* number G.S.R. 423(E), dated the 25th May, 2015 in the Gazette of India, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas copies of the said Gazette were made available to the public on the 25th May, 2015;

And Whereas the objections and suggestions received within the said period from the public in respect of the said draft rules have been duly considered by the Central Government;

NOW, Therefore, in exercise of the powers conferred by sections 3,6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Plastic Waste (Management and Handling) Rules, 2011, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

1. Short title and commencement.-(1)These rules shall be called the Plastic Waste Management Rules, 2016.

(1) Save as otherwise provided in these rules, they shall come into force on the date of their

publication in the Official Gazette.

2. Application.-(1) These rules shall apply to every waste generator, local body, Gram Panchayat, manufacturer, Importers and producer.

(2) The rule 4 shall not apply to the export oriented units or units in special economic zones, notified by the Central Government, manufacturing their products against an order for export: Provide this exemption shall not apply to units engaged in packaging of gutkha, tobacco and pan masala and also to any surplus or rejects, left over products and the like.

3. Definitions.- In these rules, unless the context otherwise requires.-

- (a) **“Act”** means the Environment (Protection) Act, 1986 (29 of 1986);
- (b) **“brand owner”** means a person or company who sells any commodity under a registered brand label.
- (c) **“carry bags”** mean bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use.
- (d) **“commodity”** means tangible item that may be bought or sold and includes all marketable goods or wares;
- (e) **“compostable plastics”** mean plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue;
- (f) **“consent”** means the consent to establish and operate from the concerned State Pollution Control Board or Pollution Control Committee granted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);
- (g) **“disintegration”** means the physical breakdown of a material into very small fragments;
- (h) **“extended producer’s responsibility ”** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;
- (i) **“food-stuffs”** mean ready to eat food products, fast food, processed or cooked food in liquid, powder, solid or semi-solid form;

- (j) **“facility”** means the premises used for collection, Storage, recycling, processing and disposal of plastic waste;
- (k) **“importer”** means a person who imports or intends to import and holds an Importer - Exporter Code number, unless otherwise specifically exempted.
- (l) **“institutional waste generator”** means and includes occupier of the institutional buildings such as building occupied by Central Government Departments, State Government Departments, public or private sector companies, hospitals, schools, colleges, universities or other places of education, organisation, academy, hotels, restaurants, malls and shopping complexes;
- (m) **“manufacturer”** means and include a person or unit or agency engaged in production of plastic raw material to be used as raw material by the producer.
- (n) **“multilayered packaging”** means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such as paper, paper board, polymeric materials, metalised layers or aluminium foil, either in the form of a laminate or co-extruded structure;
- (o) **“plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, Polybutylene terephthalate;
- (p) **“plastic sheet”** means Plastic sheet is the sheet made of plastic;
- (q) **“plastic waste”** means any plastic discarded after use or after their intended use is over;
- (r) **“prescribed authority”** means the authorities specified in rule 12;
- (s) **“producer”** means persons engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- (i) **“recycling”** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- (t) **“registration”** means registration with the State Pollution Control Board or Pollution Control Committee concerned, as the case may be;

- (u) **“street vendor”** shall have the same meaning as assigned to it in clause (l) of sub-section (1) of Section 2 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014);
- (v) **“local body”** means urban local body with different nomenclature such as municipal corporation, municipality, nagarpalika, nagarnigam, nagarpanchayat, municipal council including notified area committee (NAC) and not limited to or any other local body constituted under the relevant statutes such as gram panchayat, where the management of plastic waste is entrusted to such agency;
- (w) **“virgin plastic”** means plastic material which has not been subjected to use earlier and has also not been blended with scrap or waste;
- (x) **“waste generator”** means and includes every person or group of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defense establishments which generate plastic waste;
- (y) **“waste management”** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner;
- (z) **“waste pickers”** mean individuals or agencies, groups of individuals voluntarily engaged or authorised for picking of recyclable plastic waste.

4. Conditions.- (1) The manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multilayered packaging, shall be subject to the following conditions, namely:-

- a) carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colourants which are in conformity with Indian Standard : IS 9833:1981 titled as “List of pigments and colourants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water”, as amended from time to time;
- b) Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;
- c) carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;
- d) plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets

- impair the functionality of the product;
- e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;
 - f) sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;
 - g) recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
 - h) The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and
 - i) plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

5. Plastic waste management.- (1) The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under:-

- (a) plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.
- (b) local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with.
- (c) Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.
- (d) The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.

6. Responsibility of local body.- (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

(2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:-

- (a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;
- (b) ensuring that no damage is caused to the environment during this process;
- (c) ensuring channelization of recyclable plastic waste fraction to recyclers;
- (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;
- (e) creating awareness among all stakeholders about their responsibilities;
- (f) engaging civil societies or groups working with waste pickers; and
- (g) ensuring that open burning of plastic waste does not take place.

(3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.

(4) The local body to frame bye-laws incorporating the provisions of these rules.

7. Responsibility of Gram Panchayat.- (1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely,-

- (a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;
- (b) creating awareness among all stakeholders about their responsibilities; and
- (c) ensuring that open burning of plastic waste does not take place

8. Responsibility of waste generator.- (1) The waste generator shall.-

- (a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time.
- (b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies

appointed by them or registered waste pickers', registered recyclers or waste collection agencies;

(2) All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.

(3) All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;

(4) Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time.

9. Responsibility of producers, Importers and Brand Owners.- (1) The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned.

(2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter.

(3) manufacture and use of non- recyclable multilayered plastic if any should be phased out in Two years time.

(4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the Pollution Control Board or the Pollution Control Committee, as the case may be, of the States or the Union Territories administration concerned, for grant of registration.

(5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or

multilayered packaging for packaging of commodities without registration from the concerned State Pollution Control Board or the Pollution Control Committees.

(6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multilayered packaging.

10. Protocols for compostable plastic materials.-Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule-I to these rules.

11. Marking or labelling.-(1) Each plastic carry bag and multilayered packaging shall have the following information printed in English namely,-

- (a) name, registration number of the manufacturer and thickness in case of carry bag;
- (b) name and registration number of the manufacturer in case of multilayered packaging; and
- (c) name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic

(2) Each recycled carry bag shall bear a label or a mark “recycled” as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as “Guidelines for Recycling of Plastics”, as amended from time to time;



NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

Each carry bag made from compostable plastics shall bear a label “compostable” and shall conform to the Indian Standard : IS or ISO 17088:2008 titled as Specifications for “Compostable Plastics”.

12. Prescribed authority.- (1) The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the

provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.

(2) The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging.

(3) The concerned Gram Panchayat shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging in the rural area of the State or a Union Territory.

(4) The authorities referred to in sub-rules (1) to (3) shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial limits of the jurisdiction of the concerned district in the enforcement of the provisions of these rules.

13. Registration of producer, recyclers and manufacturer,- (1) No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;

(2) Every producer shall, for the purpose of registration or for renewal of registration, make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, in Form I

(3) Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.

(4) Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.

(5) The State Pollution Control Board or the Pollution Control Committee shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) along with a certificate of registration issued by the District Industries Centre or any other Government agency authorised in this regard.

(6) The State Pollution Control Board or the Pollution Control Committee shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State or Union Territory for setting of plastic waste management system.

(7) On receipt of the application complete in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfilment of the conditions as may be laid down in terms of registration.

(8) Every State Pollution Control Board or Pollution Control Committee shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects.

(9) The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years.

(10) State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes.

(11) Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.

14. Responsibility of retailers and street vendors- (1) Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multilayered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules.

(2) Every retailers or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies.

15. Explicit pricing of carry bags.- (1) The shopkeepers and street vendors willing to provide plastic carry bags for dispensing any commodity shall register with local body. The local body shall, within a period of six months from the date of final publication of these rules in the Official Gazette of India notification of these rules, by notification or an order under their appropriate state statute or byelaws shall make provisions for such registration on payment of plastic waste management fee of minimum rupees forty eight thousand @ rupees four thousand per month. The concerned local body may prescribe higher plastic waste

management fee, depending upon the sale capacity. The registered shop keepers shall display at prominent place that plastic carry bags are given on payment.

(2) Only the registered shopkeepers or street vendors shall be eligible to provide plastic carry bags for dispensing the commodities.

(3) The local body shall utilize the amount paid by the customers for the carry bags exclusively for the sustainability of the waste management system within their jurisdictions.

16. State Level Monitoring Committee.- (1) The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee consisting of the following persons, namely;-

- | | | |
|-----|---|--------------|
| (a) | the Secretary, Department of Urban Development | - Chairman |
| (b) | Director from State Department of Environment | - Member |
| (c) | Member Secretary from State Pollution Control Board
or Pollution Control Committee | - Member |
| (d) | Municipal Commissioner | - Member |
| (e) | one expert from Local Body | - Member |
| (f) | one expert from Non-Governmental
involved in Waste Management | - Member |
| (g) | Commissioner, Value Added Tax or his nominee,
Member | - |
| (h) | Sales Tax Commissioner or Officer | - Member |
| (i) | representative of Plastic Association,
Drug Manufacturers Association,
Chemical Manufacturers Association | - Member |
| (j) | one expert from the field of Industry | - Member and |
| (k) | one expert from the field of academic institution | - Member |
| (l) | Director , Municipal Administration- Convener | |

The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary.

17. Annual reports.- (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.

(2) Every local body shall prepare and submit an annual report in Form –V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year.

(3) Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year.

(4) The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year.

Schedule-I

[See rule 10]

1.	IS / ISO 14851: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by measuring the oxygen demand in a closed Respirometer
2.	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by analysis of evolved carbon dioxide
3.	IS / ISO 14853: 2005 Plastics- Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system-Method by measurement of biogas production
4.	IS /ISO 14855-1: 2005 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-1 General method)
5.	IS / ISO 14855-2: 2007 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-2: Gravimetric measurement of carbon dioxide evolved in a laboratory- scale test)
6.	IS / ISO 15985: 2004 Plastics- Determination of the ultimate anaerobic biodegradation and disintegration under high-solids anaerobic digestion conditions- Methods by analysis of released biogas
7.	IS /ISO 16929: 2002 Plastics- Determination of degree of disintegration of plastic materials under defined composting conditions in a pilot - scale test
8.	IS / ISO 17556: 2003 Plastics- Determination of ultimate aerobic biodegradability in soil by measuring the oxygen demand in a Respirometer or the amount of carbon dioxide evolved
9.	IS / ISO 20200:2004 Plastics- Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory - scale test

FORM - I

[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or Brand Owners

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I /We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2015

1. Producers

PART – A		
GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	Registration required for manufacturing of: (i) Carry bags; (a) petro- based, (b) Compostable (ii) Multilayered plastics	
(d)	Manufacturing capacity	
(e)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
4. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
5.	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power	

	generation and water.	
6.	Status of compliance with these rules- Thickness – fifty micron (Yes/No)	
PART – B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
7.	(a) Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
	(b) Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C PERTAINING TO WASTE		
8.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
9.	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multilayered packaging	
10.	Attach or provide list of personnel or brand Owners to whom the products will be supplied	
11.	Action plan on collecting back the plastic wastes	
		Name and Signature
		Designation
Date :		
Place :		

II Brand Owners:

PART – A GENERAL		
1.	Name, address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union	

	territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
PART – B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (c) Total quantum of waste generated (d) Mode of storage within the plant (d) Provision made for disposal of wastes	
8.	Attach or Provide list of person supplying plastic material	
9	Action plan on collecting back the plastic wastes	
Name and Signature		
Designation		
Date :		
Place :		

FORM - II

[see rule 13 (3)]

APPLICATION FORM FOR REGISTRATION OF UNITS ENGAGED IN PROCESSING OR RECYCLING OF PLASTIC WASTE

1.	Name and Address of the unit				
2.	Contact person with designation, Tel./Fax /email				
3.	Date of commencement				
4.	No. of workers (including contract labour)				
5.	Consents Validity	a. Water (Prevention & Control of Pollution) Act, 1974; Valid up to _____ b. Air (Prevention & Control of Pollution) Act, 1981; Valid up to _____ c. Authorization ; valid up to			
6.	Manufacturing Process	Please attach a flow diagram of the manufacturing process flow diagram for each product.			
7.	Products and installed capacity of production (MTA)	Products		Installed capacity	
8.	Waste Management:	S No	Type	Category	Qty.
	a. Waste generation in processing plastic-waste	(i)			
		(ii)			
		(iii)			
	b. Waste Collection and transportation (attach details)				
	c. Waste Disposal details	S No	Type	Category	Qty
		(i)			

		(ii)			
	d. Provide details of the disposal facility, whether the facility is authorized by SPCB or PCC				
	e. Please attach analysis report of characterization of waste generated (including leachate test if applicable)				
9.	Details of plastic waste proposed to be acquired through sale, auction, contract or import, as the case may be, for use as raw material	(i) Name (ii) Quantity required /year			
10.	Occupational safety and health aspects	Please provide details of facilities			
11.	Pollution Control Measures				
	Whether the unit has adequate pollution control systems or equipment to meet the standards of emission or effluent.	If Yes, please furnish details			
	Whether unit is in compliance with conditions laid down in the said rules.	Yes/No			
	Whether conditions exist or are likely to exist of the material being handled or processed posing adverse immediate or delayed impacts on the environment.	Yes/No			
	Whether conditions exist (or are likely to exist) of the material being handled or processed by any means capable of yielding another material (e.g. leachate) which may possess eco-toxicity.	Yes/No			
12.	Any other relevant information including fire or accident mitigative measures				
13.	List of enclosures as per rule				

Name and Signature

Designation

Date :

Place :

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FORM - III

[See rules 13(4)]

APPLICATION FOR REGISTRATION FOR MANUFACTURERS of plastic raw materials

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I/We hereby apply for registration under the Plastic Waste Management Rules, 2011

PART – A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the DIC or DCSSI of the State Government or Union territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
(c)	List of producers and quantum of raw materials supplied to producers	
		Name and Signature
		Designation
Date :		
Place :		

Form - IV*[See rules 17 (1)]***Format of Annual Report by Operator of plastic waste processing or recycling Facility to the Local Body****Period of Reporting:**

(1)	Name and Address of operator of the facility	
(2)	Name of officer in-charge of the facility (Telephone/Fax/Mobile/ E-mail)	
(3)	Capacity:	
(4)	Technologies used for management of plastic waste:	
(5)	Quantity of plastic waste received during the year being reported upon along with the source	
(6)	Quantity of plastic waste processed (in tons): - Plastic waste recycled(in tons) - Plastic waste processed (in tons) - Used (in tons)	
(7)	Quantity of inert or rejects sent for final disposal to landfill sites:	
(8)	Details of land fill facility to which inert or rejects were sent for final disposal: - Address -Telephone	
(9)	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration	

Signature of Operator

Dated :

Place:

Form - V*[See rules 17(2)]***FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE LOCAL BODY****Period of Reporting:**

(1)	Name of the City or Town and State:	
(2)	Population	
(3)	Area in sq. kilometers	
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	
(5)	Total Numbers of the wards in the area under jurisdiction	
(6)	Total Numbers of Households in the area under jurisdiction	
(7)	Number of households covered by door to door collection	
(8)	Total number of commercial establishments and Institutions in the area under jurisdiction -Commercial establishments - Institutions	
(9)	Number of commercial establishments and Institutions covered by door to door collection -Commercial establishments - Institutions	
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
(12)	Attach details of infrastructure required, if any along with justification	
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	
(15)	Quantity of plastic waste channelized for recycling during the year (in tons)	

(16)	Quantity of plastic waste channelized for use during the year (in tons)	
(17)	Quantity of inert or rejects sent to landfill sites during the year (in tons)	
(18)	<p>Details of each of facilities used for processing and disposal of plastic waste</p> <p>Facility-I</p> <p>i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)</p> <p>Facility-II</p> <p>i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number Validity of Registration (up to)</p>	
(19)	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(20)	Give details of: Contractor or concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(21)	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constrains, if any	
(22)	Whether an Action Plan has been prepared for improving solid waste management practices in the city? If yes (attach copy) Date of revision:	

Signature of CEO or Municipal Commissioner or
Executive Officer or Chief Officer

Date:

Place:

STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016 FOR THE YEAR ... ANNUAL

REPORT Format

Name of the SPCB or PCC	Estimated Plastic Waste generation Tons Per Annum (TPA)	No. Of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing Recycling units. (in residential or unapproved areas)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (Co-processing road construction etc.) (Rules 6) (Attach separate sheet)	Partial or complete ban on usages of Plastic Carry Bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking Labelling on carry bags (Rule 8) [Specify the number of units or not complied]	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory Body (SLA) along with its recommendations on Implementation (Rule 11)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or Gram Panchayat under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer Plastic units								
(1)	(2)	(3)			(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

[F.No. 17-2/2001-HSMD]

Bishwanath Sinha
Joint Secretary to Government of India

[Published in the Gazette of India, Part-II, Section-3, Sub-section (i)]
Ministry of Environment, Forest and Climate Change

Notification

New Delhi, the 18th March, 2016,
as amended 27th March, 2018,

G.S.R 320(E). — Whereas the Plastic Waste (Management and Handling) Rules, 2011 published vide notification number S.O 249 (E), dated 4th February, 2011 by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country;

And whereas, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules;

And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the draft rules, namely, the Plastic Waste Management, Rules, 2015 were published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* number G.S.R. 423(E), dated the 25th May, 2015 in the Gazette of India, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas copies of the said Gazette were made available to the public on the 25th May, 2015;

And Whereas the objections and suggestions received within the said period from the public in respect of the said draft rules have been duly considered by the Central Government;

NOW, Therefore, in exercise of the powers conferred by sections 3,6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Plastic Waste (Management and Handling) Rules, 2011, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely: -

1. Short title and commencement. –

- (1) These rules shall be called the Plastic Waste Management (**Amendment**) Rules, 2018
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. Application. - (1) These rules shall apply to every waste generator, local body, Gram Panchayat, manufacturer, Importers and producer.

(2) The rule 4 shall not apply to the export oriented units or units in special economic zones, notified by the Central Government, manufacturing their products against an order for export: Provide this exemption shall not apply to units engaged in packaging of gutkha, tobacco and pan masala and also to any surplus or rejects, left over products and the like.

3. Definitions. - In these rules, unless the context otherwise requires. -

- a. **“Act”** means the Environment (Protection) Act, 1986 (29 of 1986);
- ab. “alternate use” means use of material for a purpose other than for which it was conceived, which is beneficial because it promotes resource efficiency;**
- b. **“brand owner”** means a person or company who sells any commodity under a registered brand label;
- c. **“carry bags”** mean bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use;
- d. **“commodity”** means tangible item that may be bought or sold and includes all marketable goods or wares;
- e. **“compostable plastics”** mean plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue;
- f. **“consent”** means the consent to establish and operate from the concerned State Pollution Control Board or Pollution Control Committee granted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);
- g. **“disintegration”** means the physical breakdown of a material into very small fragments;
- ga. “energy recovery” means energy recovery from waste that is conversion of waste material into usable heat, electricity or fuel through a variety of processes including combustion, gasification, pyralisation, anaerobic digestion & landfill gas recovery”;**
- h. **“extended producer’s responsibility”** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;

- i. **“food-stuffs”** mean ready to eat food products, fast food, processed or cooked food in liquid, powder, solid or semi-solid form;
- j. **“facility”** means the premises used for collection, Storage, recycling, processing and disposal of plastic waste;
- k. **“importer”** means a person who imports or intends to import and holds an Importer - Exporter Code number, unless otherwise specifically exempted.
- l. **“institutional waste generator”** means and includes occupier of the institutional buildings such as building occupied by Central Government Departments, State Government Departments, public or private sector companies, hospitals, schools, colleges, universities or other places of education, organisation, academy, hotels, restaurants, malls and shopping complexes;
- m. **“local body”** means urban local body with different nomenclature such as municipal corporation, municipality, nagar palika, nagar nigam, nagar panchayat, municipal council including notified area committee (NAC) and not limited to or any other local body constituted under the relevant statutes such as gram panchayat, where the management of plastic waste is entrusted to such agency;
- n. **“manufacturer”** means and include a person or unit or agency engaged in production of plastic raw material to be used as raw material by the producer.
- o. **“multi-layered packaging”** means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such as paper, paper board, polymeric materials, metalized layers or aluminium foil, either in the form of a laminate or co-extruded structure;
- p. **“plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, Polybutylene terephthalate;
- q. **“plastic sheet”** means Plastic sheet is the sheet made of plastic;
- r. **“plastic waste”** means any plastic discarded after use or after their intended use is over;
- s. **“prescribed authority”** means the authorities specified in rule 12;
- t. **“producer”** means persons engaged in manufacture or import of carry bags or multi-layered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multi-layered packaging for packaging or wrapping the commodity;

- u. **"recycling"** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- v. **"registration"** means registration with the State Pollution Control Board or Pollution Control Committee concerned, as the case may be;
- w. **"street vendor"** shall have the same meaning as assigned to it in clause (1) of sub-section (1) of Section 2 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014);
- x. **"virgin plastic"** means plastic material which has not been subjected to use earlier and has also not been blended with scrap or waste;
- y. **"waste generator"** means and includes every person or group of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defence establishments which generate plastic waste;
- z. **"waste management"** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner;
- aa. **"waste pickers"** mean individuals or agencies, groups of individuals voluntarily engaged or authorised for picking of recyclable plastic waste.

4. Conditions. (1)- The manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multi-layered packaging, shall be subject to the following conditions, namely: -

- a. Carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colorants which are in conformity with Indian Standard: IS 9833:1981 titled as "List of pigments and colorants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time;
- b. Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;
- c. Carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;
- d. Plastic sheet or like, which is not an integral part of multi-layered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product;

- e. The manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;
- f. Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;
- g. Recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
- h. The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and
- i. Plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

5. Plastic waste management: - The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under: -

- a. Plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
- b. Local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with;
- c. Thermo set plastic waste shall be processed and disposed of as per the guidelines issued from time to time by the Central Pollution Control Board; and
- d. The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.

6. Responsibility of local body. - (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

- (2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely: -

- (a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;
- (b) ensuring that no damage is caused to the environment during this process;
- (c) ensuring channelization of recyclable plastic waste fraction to recyclers;
- (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;
- (e) creating awareness among all stake holders about their responsibilities;
- (f) engaging civil societies or groups working with waste pickers; and
- (g) ensuring that open burning of plastic waste does not take place.

(3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India;

(4) The local body to frame bye-laws incorporating the provisions of these rules.

7. Responsibility of Gram Panchayat. - Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely, -

- a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;
- b) creating awareness among all stakeholders about their responsibilities; and
- c) ensuring that open burning of plastic waste does not take place

8. Responsibility of waste generator. - (1) The waste generator shall. -

- a. Take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time;
- b. Not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;

(2) All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centres either on its own or through the authorized waste collection agency;

- (3) All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.; and
- (4) Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multi-layered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O 908(E) dated the 25th September, 2000 under the Act or amendment from time to time.

9. Responsibility of producers, Importers and Brand Owners. –

- 1) The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned;
- 2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter;
- 3) **Manufacture and use of multi-layered plastic which is non - recyclable or non - energy recoverable or with no alternate use of plastic if any should be phased out in Two years time;**
- 4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the Pollution Control Board or the Pollution Control Committee, as the case may be, of the States or the Union Territories administration concerned, for grant of registration;
- 5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or multi-layered packaging for packaging of commodities without registration from the concerned State Pollution Control Board or the Pollution Control Committees; and
- 6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multi-layered packaging.

10. Protocols for compostable plastic materials. -Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule-I to these rules.

11. Marking or labelling. -(1) Each plastic carry bag and multi-layered packaging shall have the following information printed in English namely, -

- a. name, registration number of the manufacturer and thickness in case of carry bag;
- b. name and registration number of the manufacturer in case of multi-layered packaging; and
- c. name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic

(2) Each recycled carry bag shall bear a label or a mark “recycled” as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as “Guidelines for Recycling of Plastics”, as amended from time to time;



NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

Each carry bag made from compostable plastics shall bear a label “compostable” and shall conform to the Indian Standard: IS or ISO 17088:2008 titled as Specifications for “Compostable Plastics”.

12. Prescribed authority. –

- (1) The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multi-layered packaging, processing and disposal of plastic wastes;
- (2) The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to

waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi-layered packaging;

- (3) The concerned Gram Panchayat shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi-layered packaging in the rural area of the State or a Union Territory; and
- (4) The authorities referred to in sub-rules (1) to (3) shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial limits of the jurisdiction of the concerned district in the enforcement of the provisions of these rules.

13. Registration of producer, recyclers and manufacturer, -

1. No person shall manufacture carry bags or recycle plastic bags or multi-layered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;
2. **Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I to**
 - i. **“The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories”;** or
 - ii. **“The Central Pollution Control Board, if operating in more than two States or Union Territories”.**
3. Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.
4. Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.
5. The State Pollution Control Board or the Pollution Control Committee shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) along with a certificate of registration issued by the District Industries Centre or any other Government agency authorised in this regard.

6. The State Pollution Control Board or the Pollution Control Committee shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State or Union Territory for setting of plastic waste management system;
7. On receipt of the application complete in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfilment of the conditions as may be laid down in terms of registration;
8. Every State Pollution Control Board or Pollution Control Committee shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects;
9. The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years;
10. State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes; and
11. Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.

14. Responsibility of retailers and street vendors-

1. Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multi-layered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules;
2. Every retailers or street vendors selling or providing commodities in, plastic carry bags or multi-layered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies.

15. Shall be deleted, as amended 2018

- 16. State Level Monitoring Committee.** - (1) The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee consisting of the following persons, namely; -

a	The Secretary, Department of Urban Development	Chairman,
b	Director from State Department of Environment	Member,
c	Member Secretary from State Pollution Control Board or Pollution Control Committee	Member,
d	Municipal Commissioner	Member,
e	One expert from Local Body	Member,
f	One expert from Non-Governmental involved in Waste Management	Member,
g	Commissioner, Value Added Tax or his nominee,	Member,
h	Sales Tax Commissioner or Officer	Member,
i	Representative of Plastic Association, Drug Manufacturers Association, Chemical Manufacturers Association	Member,
j	One expert from the field of Industry	Member,
k	One expert from the field of academic institution	Member &
l	Director, Municipal Administration	Convener

The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary.

- 17. Annual reports.** – (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year;
- (2) Every local body shall prepare and submit an annual report in Form –V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year;
- (3) Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year; and
- (4) The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year.

SCHEDULE-I

[See rule 10]

1.	IS / ISO 14851: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by measuring the oxygen demand in a closed Respirometer
2.	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by analysis of evolved carbon dioxide
3.	IS / ISO 14853: 2005 Plastics- Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system-Method by measurement of biogas production
4.	IS /ISO 14855-1: 2005 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-1 General method)
5.	IS / ISO 14855-2: 2007 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-2: Gravimetric measurement of carbon dioxide evolved in a laboratory- scale test)
6.	IS / ISO 15985: 2004 Plastics- Determination of the ultimate anaerobic biodegradation and disintegration under high-solids anaerobic digestion conditions- Methods by analysis of released biogas
7.	IS /ISO 16929: 2002 Plastics- Determination of degree of disintegration of plastic materials under defined composting conditions in a pilot - scale test
8.	IS / ISO 17556: 2003 Plastics- Determination of ultimate aerobic biodegradability in soil by measuring the oxygen demand in a Respirometer or the amount of carbon dioxide evolved
9.	IS / ISO 20200:2004 Plastics- Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory – scale Test.

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FORM - I
[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or BRAND OWNERS

From:

.....
..... (Name and full address of the occupier)

To

The Member Secretary,
..... Pollution Control Board or Pollution Control Committee

Sir,

I /We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2016, as amended 2018.

I-PRODUCERS

S. No	PART – A (GENERAL)
1	a. Name and location of the unit
	b. Address and Contact number
	c. Registration required for manufacturing of:
	(i) Carry bags; (a) petro- based, (b) Compostable (ii) Multi-layered plastics
	d. Manufacturing capacity
	e. In case of renewal, previous registration number and date of registration
2	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.
3(a)	Total capital invested on the project
(b)	Year of commencement of production
4(a)	List and quantum of products and by-products
(b)	List and quantum of raw materials used
5	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation and water.
6	Status of compliance with these rules- Thickness – fifty microns (Yes/No)
PART – B (PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS)	
7	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974? If yes, attach a copy.
8	Does the unit have a valid consent under the Air (Prevention and control of Pollution) Act, 1981? If yes, attach a copy.
PART – C (PERTAINING TO WASTE)	
9	Solid Wastes or rejects: a) Total quantum of waste generated b) Mode of storage within the plant c) Provision made for disposal of wastes
10	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multi-layered packaging
11	Attach or provide list of personnel or Brand Owners to whom the products will be supplied
12	Action plan on collecting back the plastic wastes
Date:	Name and Signature
Place:	Designation

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II - BRAND OWNERS

S. No	PART – A (GENERAL)	
1	Name, Address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy	
4(a)	Total capital invested on the project.	
(b)	Year of commencement of production	
5(a)	List and quantum of products by-products	
(b)	List and quantum of raw materials used	
PART – B (PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS)		
6	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974? If yes, attach a copy.	
7	Does the unit have a valid consent under the Air (Prevention and control of Pollution) Act, 1981? If yes, attach a copy.	
PART – C (PERTAINING TO WASTE)		
8	Solid Wastes or rejects: a) Total quantum of waste generated b) Mode of storage within the plant c) Provision made for disposal of wastes	
9	Attach or Provide list of person supplying plastic material	
10	Action plan on collecting back the plastic wastes	
<div style="display: flex; justify-content: space-between;"> <div style="width: 45%;"> <p>Date:</p> <p>Place:</p> </div> <div style="width: 45%; text-align: center;"> <p>Name and Signature</p> <p>Designation</p> </div> </div>		

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FORM – II
[SEE RULE 13 (3)]

Application Form for Registration of Units Engaged in Processing or Recycling of Plastic Waste

1	Name and Address of the unit				
2	Contact person with designation, Tel./Fax /email				
3	Date of commencement				
4	No. of workers (including contract labour)				
5	Consent Validity	a. Water (Prevention & Control of Pollution) Act, 1974; Valid up to _____ b. Air (Prevention & Control of Pollution) Act, 1981; Valid up to _____ c. Authorization; valid up to			
6	Manufacturing Process	Please attach a flow diagram of the manufacturing process flow diagram for each product.			
7	Products and installed capacity of production (MTA)	Products		Installed capacity	
8	Waste Management:	S. No.	Type	Category	Qty.
	a. Waste generation in processing plastic-waste	i			
		ii			
	b. Waste Collection and transportation (attach details)				
	c. Waste Disposal details	S. No.	Type	Category	Qty.
		i			
	d. Provide details of the disposal facility, whether the facility is authorized by SPCB or PCC				
	e. Please attach analysis report of characterization of waste generated (including leachate test if applicable)				
9	Details of plastic waste proposed to be acquired through sale, auction, contract or import, as the case may be, for use as raw material	i. Name ii. Quantity required /year			
10	Occupational safety and health aspects	Please provide details of facilities			
11	Pollution Control Measures				
	Whether the unit has adequate pollution control systems or equipment to meet the standards of emission or effluents.	If Yes, please furnish details			
	Whether unit is in compliance with conditions laid down in the said rules.	Yes/No			
	Whether conditions exist or are likely to exist of the material being handled or processed posing adverse immediate or delayed impacts on the environment.	Yes/No			
	Whether conditions exist (or are likely to exist) of the material being handled or processed by any means capable of yielding another material (e.g. leachate) which may possess eco-toxicity.	Yes/No			
12	Any other relevant information including fire or accident mitigative measures				
13	List of enclosures as per rule				
Date: Place:		Name and Signature Designation			

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FORM - III

[SEE RULES 13(4)]

APPLICATION FOR REGISTRATION FOR MANUFACTURERS OF PLASTIC RAW MATERIALS

From:

.....

.....(Name and full address of the
occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control
Committee

.....

.....

Sir,

I/We hereby apply for registration under the Plastic Waste
Management Rules, 2011

PART – A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the DIC or DCSSI of the State Government or Union Territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
(c)	List of producers and quantum of raw materials supplied to producers	
Date: Place:		Name and Signature Designation

Form - IV*[SEE RULES 17 (1)]***FORMAT OF ANNUAL REPORT BY OPERATOR OF PLASTIC WASTE PROCESSING
OR****RECYCLING FACILITY TO THE LOCAL BODY****Period of Reporting:**

(1)	Name and Address of operator of the facility	
(2)	Name of officer in-charge of the facility (Telephone/Fax/Mobile/ E-mail)	
(3)	Capacity:	
(4)	Technologies used for management of plastic waste:	
(5)	Quantity of plastic waste received during the year being reported upon along with the source	
(6)	Quantity of plastic waste processed (in tons): - Plastic waste recycled(in tons) - Plastic waste processed (in tons) - Used (in tons)	
(7)	Quantity of inert or rejects sent for final disposal to landfill sites:	
(8)	Details of land fill facility to which inert or rejects were sent for final disposal: - Address – Telephone	
(9)	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration	
Dated: Place:		Signature of Operator

Form - V

[SEE RULES 17(2)]

**FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE
SUBMITTED BY THE LOCAL BODY****Period of Reporting:**

(1)	Name of the City or Town and State:	
(2)	Population	
(3)	Area in sq. kilometres	
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	
(5)	Total Numbers of the wards in the area under jurisdiction	
(6)	Total Numbers of Households in the area under jurisdiction	
(7)	Number of households covered by door to door collection	
(8)	Total number of commercial establishments and Institutions in the area under jurisdiction -Commercial establishments - Institutions	
(9)	Number of commercial establishments and Institutions covered by door to door collection -Commercial establishments - Institutions	
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
(12)	Attach details of infrastructure required, if any along with justification	
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	
(15)	Quantity of plastic waste channelized for recycling during the year (in tons)	
(16)	Quantity of plastic waste channelized for use during the year (in tons)	
(17)	Quantity of inert or rejects sent to landfill sites during the year (in tons)	
(18)	Details of each of facilities used for processing and disposal of plastic waste Facility-I i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)	

	Facility-II i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number Validity of Registration (up to)	
(19)	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(20)	Give details of: Contractor or concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(21)	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constraints, if any	
(22)	Whether an Action Plan has been prepared for improving solid waste management practices in the city? If yes (attach copy) Date of revision:	

Date:

Signature of CEO/Municipal Commissioner or
Executive Officer/Chief Officer

Place:

**STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT
RULES, 2016, AS AMENDED 2018, FOR THE YEAR...
ANNUAL REPORT FORMAT**

Name of the SPCB/PCC	Estimated Plastic Waste generation. Tons per annum (TPA)	Implementation of thickness of less than 50 microns carry bags (virgin/recycled). (Rule 4c)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (Co-Processing, Road construction, etc.) Rules (5 & 6). (Attach Action Plan)	Partial/complete ban on usage of Plastic carry bags (through Executive Order) Attach copy of notification or Executive Order	No. of registered Manufacturing/Recycling Units (Rule 13)			No. of unregistered Manufacturing or Recycling Units (in residential or unapproved areas). (Rule 13)	Status of Marking, Labelling on carry bags (Rule 11) Specify No. of units not complied	No. of violations & action taken on non-compliance of provisions of PWM Rules, 2016, as amended, 2018 (Rule 12)	Explicitly pricing of carry bags from producers, brand owners and importers (Rule 15)	Status of submission of Annual Report by ULBs to SPCB/PCCs (Rule 16)	Submission of Annual Report to CPCB (Rule 17)
					Plastic Units	Composite Plastic Units	Multilayer Plastic Units						
1	2	3	4	5	6			7	8	9	10	11	12

करते हुए, उक्त नियम के नियम 5 के उप-नियम (3) के खंड (क) के तहत नोटिस की आवश्यकता को लोक हित में समाप्त करने के पश्चात्, एतद् द्वारा प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (दूसरा संशोधन) नियम, 2021 है।
(2) वे राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में, नियम 4 में, उप-नियम (1) में, खंड (ख) के स्थान पर निम्नलिखित खंड रखा जाएगा, अर्थात् :-
“(ख) पुनर्चक्रित प्लास्टिक से निर्मित कैरी बैगों या पुनर्चक्रित प्लास्टिक से निर्मित उत्पादों का उपयोग तत्काल खाने या पीने योग्य खाद्य पदार्थों के भंडारण, वहन, प्रबंधन या पैकिंग के लिए भारतीय खाद्य सुरक्षा और मानक प्राधिकरण द्वारा खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) के तहत उपयुक्त मानकों और समुचित विनियमन के संबंध में जारी अधिसूचना के अधीन किया जा सकता है;”।

टिप्पण: मूल नियमों को अधिसूचना संख्या सा.का.नि. 320 (अ), तारीख 18 मार्च, 2016 द्वारा भारत के राजपत्र में प्रकाशित किया गया था और तत्पश्चात् अधिसूचना संख्या सा.का.नि. 285 (अ), तारीख 27 मार्च, 2018 द्वारा संशोधित किया गया था और उसमें अंतिम संशोधन अधिसूचना संख्या सा.का.नि. 571 (अ), तारीख 12 अगस्त, 2021 द्वारा किया गया।

[फा.सं. 17/17/2021-एचएसएमडी]
नरेश पाल गंगवार, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 17th September, 2021

G.S.R. 647(E).—Whereas, the Plastic Waste Management Rules, 2016 were notified by the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 320 (E), dated the 18th March, 2016;

Whereas clause (b) of sub-rule (1) of rule 4 of the said rules provides that carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;

Whereas, Food Safety and Standards Act, 2006 (34 of 2006) is an Act to consolidate the laws relating to food and to establish the Food Safety and Standards Authority of India for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto;

Now therefore, in exercise of powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rule in public interest, hereby makes the following rules to further amend the Plastic Waste Management Rules, 2016, namely:-

1. (1) These rules may be called the Plastic Waste Management (Second Amendment) Rules, 2021.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016, in rule 4, in sub-rule (1), for clause (b), the following clause shall be substituted, namely: -

“(b) carry bags made of recycled plastic or products made of recycled plastic can be used for storing, carrying, dispensing, or packaging ready to eat or drink food stuff subject to the notification of appropriate standards and regulation under the Food Safety and Standards Act, 2006 (34 of 2006) by the Food Safety and Standards Authority of India;”.

Note: The principal rules were published in the Gazette of India, vide number G.S.R 320 (E), dated the 18th March, 2016 and subsequently amended vide notification number G.S.R 285 (E), dated the 27th March, 2018 and last amended vide notification number G.S.R. 571 (E), dated the 12th August, 2021.

[F. No. 17/17/2021 -HSMD]

NARESH PAL GANGAWAR, Jt. Secy.

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th February, 2022

G.S.R. 133(E).—In exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely: -

1. (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 9, in sub-rule (1), for the words “as per guidelines issued under these rules from time to time”, the words “as per guidelines specified in SCHEDULE – II” shall substituted.
3. In the said rules, after SCHEDULE – I, the following Schedule shall be inserted namely:-

‘SCHEDULE-II*[See Rule 9 (1)]***Guidelines on Extended Producer Responsibility for Plastic Packaging****1. Background:**

(1.1) The Ministry of Environment, Forest and Climate Change (MoEFCC), (hereinafter referred to as ‘The Ministry’), notified the Plastic Waste Management Rules, 2016 on 18th March, 2016. The Ministry also notified the Solid Waste Management Rules, 2016 on 8th April, 2016. As plastic waste is part of solid waste, therefore, both the rules apply to managing plastic waste in the country.

(1.2) The Plastic Waste Management Rules, 2016, mandate the generators of plastic waste to take steps to minimize generation of plastic waste, not to litter the plastic waste, ensure segregated storage of waste at source and hand over segregated waste in accordance with rules. The rules also mandate the responsibilities of local bodies, gram panchayats, waste generators, retailers and street vendors to manage plastic waste. (1.3) The Plastic Waste Management Rules, 2016 cast Extended Producer Responsibility on Producer, Importer, and Brand Owner. Extended Producer Responsibility shall be applicable to both pre-consumer and post-consumer plastic packaging waste. (1.4) These guidelines provides framework for implementation of Extended Producer Responsibility. The Guidelines provide the roles and responsibilities of Producers, Importers, Brand Owners, Central Pollution Control Board, State Pollution Control Board or Pollution Control Committees, recyclers and waste processors for effective implementation of Extended Producer Responsibility. The definitions given in Plastic Waste Management Rules, 2016, apply until, specifically mentioned in these guidelines;

2. Date of Coming into Effect:

These guidelines shall come into force with immediate effect. The on-going processes related to Extended Producer Responsibility obligations will be aligned with these guidelines.

3. Definitions:

(a) “**Biodegradable plastics**” means that plastics, other than compostable plastics, which undergoes complete degradation by biological processes under ambient environment (terrestrial or in water) conditions, in specified time periods, without leaving any micro plastics, or visible, distinguishable or toxic residue, which have adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by Central Pollution Control Board.

(b) “**Brand Owner**” means a person or company who sells any commodity under a registered brand label or trade mark;

(c) “**Carry Bags**” (covered under Category II of plastic packaging – Clause (5.1) (II)) means bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use ;

(d) “**End of Life disposal**” means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns) or waste to oil or for road construction as per Indian Road Congress guidelines, etc;

(e) “**Extended Producer Responsibility**” means the responsibility of a producer for the environmentally sound management of the product until the end of its life;

- (f) **“Importer”** means a person who imports plastic packaging product or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like;
- (g) **“Plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, polybutylene terephthalate;
- (h) **“Plastic Packaging”** means packaging material made by using plastics for protecting, preserving, storing and transporting of products in a variety of ways.
- (i) **“Plastic Sheet”** means plastic sheet is the sheet made of plastic;
- (j) **“Plastic Waste Processors”** means recyclers and entities engaged in using plastic waste for energy (waste to energy), and converting it to oil (waste to oil), industrial composting.
- (k) **“Pre-consumer plastic packaging waste”** means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product.
- (l) **“Post-consumer plastic packaging waste”** means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose.
- (m) **“Producer”** means person engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- (n) **“Recyclers”** are entities who are engaged in the process of recycling of plastic waste;
- (o) **“Recycling”** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- (p) **“Reuse”** means using an object or resource material again for either the same purpose or another purpose without changing the object's structure;
- (q) **“Use of recycled plastic”** means recycled plastic, instead of virgin plastic, is used as raw material in the manufacturing process;
- (r) **“Waste Management”** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally sound manner;
- (s) **“Waste to Energy”** means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns).

4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: -

- (i) Producer (P) of plastic packaging;
- (ii) Importer (I) of all imported plastic packaging and / or plastic packaging of imported products;
- (iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.;
- (iv) Plastic Waste Processors

5. Coverage of Extended Producer Responsibility:

(5.1) The following plastic packaging categories are covers under Extended Producer Responsibility:

(i) Category I

Rigid plastic packaging;

(ii) Category II

Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;

(iii) Category III

Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);

(iv) **Category IV**

Plastic sheet or like used for packaging as well as carry bags made of compostable plastics.

(5.2) The Extended Producer Responsibility Guidelines covers the following with respect to plastic packaging namely: -

- (i) Reuse;
- (ii) Recycling;
- (iii) Use of recycled plastic content;
- (iv) End of life disposal.

6. Registration:

(6.1) (a) The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: -

- (i) Producer (P);
- (ii) Importer (I);
- (iii) Brand owner (BO);
- (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting,

(b) Registration of Producers, Importers & Brand-Owners (operating in one or two states) and Plastic Waste processors shall be done by State Pollution Control Board or Pollution Control Committee through the centralized Extended Producer Responsibility portal developed by Central Pollution Control Board.

(c) After these guidelines have come into effect, with respect to, entities starting their business in a particular year and placing their products in market in that year, they shall have Extended Producer Responsibility target obligations from the next year.

(6.2) The entities covered under clause 6.1 shall not carry any business without registration obtained through on-line centralized portal developed by Central Pollution Control Board.

(6.3) The entities covered under clause (6.1) shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.

(6.4) In case, it is found or determined that any entity registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one -year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.

(6.5) In case any entity falls in more than one sub-category mentioned in the clause (6.1) then the entity shall register under each of those sub-categories separately. Further, in cases, where the entity has units in different states, in a particular sub-category mentioned in clause 6.1, then these units shall also be registered separately. However, only one registration under a sub category in a state would be needed, even if, more than one unit are located in a state. The registration shall be as per Standard Operating Procedure laid down by Central Pollution Control Board for the purpose, as per these Guidelines.

(6.6) While registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

7. Targets for Extended Producer Responsibility and obligations of Producers, Importers & Brand-Owners:

(7.1) The Extended Producer Responsibility targets for the Producers, Importers & Brand-Owners shall be determined category-wise.

(7.2) Producer (P):

(a) Extended Producer Responsibility target (Refer example 1 to 3 in Annexure):

Eligible Quantity in MT (Q 1) shall be the average weight of plastic packaging material (category-wise) sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging waste in the last two financial years (B) minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial year as under: -

$$Q 1 \text{ (in MT)} = (A + B) -$$

and the Extended Producer Responsibility target shall be determined category-wise, as given below

Extended Producer Responsibility target

	Year	Extended Producer Responsibility target (as a percentage of Q1 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Producer, as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure):

The Producer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility Target, category-wise, as given below namely: -

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure):

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, cement kilns (for co processing) etc. as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The producers shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in Rule 5 (1) (b) of Plastic Waste Management Rules, 2016,

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Producer shall ensure use of recycled plastic in plastic packaging category-wise as given below namely: -

Mandatory use of recycled plastic in plastic packaging
(% of plastic manufactured for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.3 Importer (I):

(a) Extended Producer Responsibility Target (Refer example 1 to 3 in Annexure)

Eligible Quantity in MT (Q 2) shall be the average weight of all plastic packaging material and / or plastic packaging of imported products (category-wise) imported and sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging in the last two financial years (B) waste minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial years as under: -

$$Q 2 \text{ (in MT)} = (A + B) - C$$

and the Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility target (as a percentage of Q 2 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Importer as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure)

The Importer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under extended producer responsibility Target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of extended producer responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The importer shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of Plastic Waste Management Rules, 2016, as amended.

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Importer shall ensure use of recycled plastic in plastic packaging category-wise as given below.

Mandatory use of recycled plastic in plastic packaging
(% of imported plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

Any recycled plastic used in imported material shall not be counted towards fulfilment of obligation. The importer will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.4 Brand Owner (BO):

a) Extended Producer Responsibility target (refer examples 1 to 3 in Annexure)

Eligible Quantity in MT (Q 3) shall be the average weight of virgin plastic packaging material (category-wise) purchased and introduced in market in the last two financial years (A) plus average quantity of (B) of pre-consumer plastic packaging in the last two financial years as under: -

$$Q\ 3\ (\text{in MT}) = A + B$$

The Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility Target (as a percentage of Q3 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Brand Owner as part of the Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for reuse (refer examples 4 and 5 in Annexure):

I. The Brand Owner using Category I (rigid) plastic packaging for their products shall have minimum obligation to reuse such packaging as given below: -

Provided that the reuse of Category I rigid plastic packaging in food contact applications shall be subject to regulation of Food Safety and Standards Authority of India.

(II) Minimum obligation to reuse for Category I (rigid plastic packaging).

Year	Target (as percentage of Category I rigid plastic packaging in products sold annually)

A	Category I rigid plastic packaging with volume or weight equal or more than 0.9 liter or kg but less than 4.9 litres or kg, as the case may be	
I	2025 – 26	10
II	2026 – 27	15
III	2027-28	20
IV	2028-29 and onwards	25
B	Category I rigid plastic packaging with volume of weight equal or more than 4.9 litres or kg.	
I	2025 – 26	70
II	2026 – 27	75
III	2027-28	80
IV	2028-29 and onwards	85

(III) The quantity of rigid packaging reused by brand Owner shall be calculated by reducing virgin plastic packaging manufactured/imported/purchased in that year from the sales of the Brand Owner. The brand owner shall provide this information on the centralized portal developed by Central Pollution Control Board.

(IV) The quantity of Category I rigid plastic packaging reused shall be reduced from the total plastic packaging used under Category I by the obligated entities (Brand Owners).

III. The quantity of Category I rigid plastic packaging reused during the year 2022 – 2023 and 2023-2024, shall be reduced from the total plastic packaging used under Category I.

(c) Obligation for recycling (refer examples 1 to 3 in Annexure):

The Brand Owner shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(d) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The Brand Owner shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of the Plastic Waste Management Rules, 2016, as amended.

(e) Obligation for use of recycled plastic content (refer examples 6 in Annexure)

(i) The Brand Owner shall ensure use of recycled plastic in plastic packaging, category-wise, as given below namely:

Mandatory use of recycled plastic in plastic packaging

(% of manufactured plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

(ii) In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

(iii) In case, where Brand Owner is also Producer and/or Importer of plastic packaging material, the clause 7.2 and 7.3 shall also apply for determining their Extended Producer Responsibility targets and obligations as Producer and /or Importer, respectively.

(7.5) The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by all Producers, Importers & Brand-Owners as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(7.6) The obligations for reuse, recycling of waste and use of recycled plastic content in packaging shall be reviewed every five years based upon available technologies for meeting the Targets specified.

(7.7) Extended Producer Responsibility on plastic packaging will promote sustainable packaging, as per guidelines prepared by Central Pollution Control Board, inter alia based on the following criteria,

(i) package designing promoting reuse;

(ii) package designing amenable for recycling;

(iii) recycled plastic content in plastic packaging material and; (iv) package designing for environment.

(7.8) In case, the obligated entity utilizes plastic packaging which is 100% biodegradable in the ambient environment leaving no traces of micro plastics or chemical residue or any other traces having adverse environmental and health impacts as certified by regulatory entities Central Pollution Control Board, Bureau of Indian Standards, Central Institute of Petrochemicals Engineering & Technology, the Extended Producer Responsibility target will not be applicable for such material.

8. Generation of surplus Extended Producer Responsibility certificates, carry forward and offsetting against previous year Extended Producer Responsibility targets and obligations, and sale and purchase of surplus Extended Producer Responsibility certificates:

(8.1) A Brand Owner who has fulfilled their Extended Producer Responsibility targets, category-wise, can use the surplus for the following namely: -

(i) Off setting previous year shortfall subject to clause 9.5;

(ii) Carry forward for use in succeeding year;

(iii) Sell it to other Producers, Importers & Brand-Owners.

(8.2) Surplus in one category can only be used for off-setting, carry forward and sale in the same category. A surplus under reuse can be used for against reuse, recycling and also end of life disposal. A surplus under recycling can be used for recycling and end of life disposal. A surplus under end of life disposal cannot be used for reuse or recycle.

(8.3) Producers, Importers & Brand-Owners can also meet their Extended Producer Responsibility obligations under a category by purchasing surplus Extended Producer Responsibility certificates from other Producers, Importers & Brand-Owners of the same category.

(8.4) Such transactions shall be recorded and submitted by the Producers, Importers & Brand-Owners on the online portal while filing annual returns under the Extended Producer Responsibility framework. Central Pollution Control Board will develop mechanism for such exchange on the centralized portal.

9. Imposition of Environmental Compensation:

(9.1) Environmental Compensation shall be levied based upon polluter pays principle, with respect to non-fulfilment of Extended Producer Responsibility targets by Producers, Importers &

Brand Owners, for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution .

(9.2) Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of non-fulfilment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required.

(9.3) The Environment Compensation, as applicable, shall be levied by Central Pollution Control Board on the Producers, Importers & Brand-Owners operating in more than two states with respect to non-fulfilment of their Extended Producer Responsibility targets, responsibilities and obligations in these guidelines.

(9.4) The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers, Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfilment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee.

(9.5) Payment of environmental compensation shall not absolve the Producers, Importers & Brand-Owners of the obligations set out in these guidelines. The unfulfilled Extended Producer Responsibility obligations for a particular year will be carried forward to the next year for a period of three years. In case, the shortfall of Extended Producer Responsibility obligation is addressed within three years. The environmental compensation levied shall be returned to the Producers, Importers & Brand-Owners as given below, namely

- (i) Within one year of levying of EC: 75% return;
- (ii) Within two years 60% return;
- (iii) Within three years 40% return,

After completion of three years on environmental compensation getting due the entire environmental compensation amount shall be forfeited. This arrangement shall allow for collection and recycling of plastic packaging waste by Producers, Importers & Brand-Owners in later years as well.

(9.6) The funds collected under environmental compensation shall be kept in a separate Escrow account by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee. The funds collected shall be utilized in collection, recycling and end of life disposal of uncollected and non-recycled or non- end of life disposal of plastic packaging waste, on which the environmental compensation is levied. Modalities for utilization of the funds for plastic waste management on an annual basis would be recommended by the Committee for Extended Producer Responsibility implementation and approved by the Competent Authority in the Ministry.

10. Role of Producers, Importers & Brand-Owners:

(10.1) The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal.

(10.2) Producers, Importers & Brand-Owners shall provide Action Plan containing information on the Extended Producer Responsibility Target, category-wise, where applicable, through the online centralized portal developed by Central Pollution Control Board, along with application for registration or renewal of registration under Plastic Waste Management Rules, 2016. The Action Plan shall cover tenure of the Registration as per the provisions of Plastic Waste Management Rules, 2016. The standard operating procedure for registration and the action plan pro forma shall be developed by Central Pollution Control Board as per these guidelines.

(10.3) Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase including category-wise quantity purchased, shall be maintained separately by Brand Owner.

(10.4) The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4 (iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross-check the declaration of transactions among Producers, Importers & Brand-Owners.

(10.5) In order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations, the Producers, Importers & Brand-Owners may operate schemes such as deposit refund system or buy back or any other model. This will prevent mixing of plastic packaging waste with solid waste.

(10.6) The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided.

11. Role of Plastic Waste Processors (Recyclers or Other Waste Processors including industrial composting facilities)

(11.1) All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.

(11.2) The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.

(11.3) The total quantity of plastic waste processed by plastic waste processors and attributed to Producers, Importers & Brand-Owners, on an annual basis, will be made available on the centralized portal developed by Central Pollution Control Board as also on the website of Plastic waste processors.

(11.4) In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year.

(11.5) Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners.

(11.6) The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

(11.7) The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.

(11.8) The Plastic Waste Processors undertaking end-of-life disposal of plastic packaging waste viz. waste to energy, waste to oil, cement kilns (co processing) shall provide information on an annual basis as per prescribed pro forma, on the centralized portal developed by Central Pollution Control Board. These entities shall ensure the disposal of plastic packaging waste as per relevant rules, guidelines framed by regulatory bodies in an environmentally sound manner.

12. Role of Central Pollution Control Board

(12.1) The Central Pollution Control Board shall register Producers, Importers & Brand-Owners who are operating in more than two states and plastic waste processors, through online portal. Central Pollution Control Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Plastic Waste Management Rules, 2016.

(12.2) The Central Pollution Control Board may charge fee for processing of applications for registration and an annual fee for processing of returns, as per procedure prescribed by CPCB. In case, where Producers, Importers & Brand-Owners, are operating in the jurisdiction of a State Pollution Control Board or Pollution Control Committee, the Central Pollution Control Board as per guidelines so decided, will share the application fee with the concerned State Pollution Control Board or Pollution Control Committee.

(12.3) The registration shall be done within two weeks from the submission of a complete application online by the Producers, Importers & Brand-Owners. The tenure of registration shall be as per Plastic Waste Management Rules, 2016.

(12.4) Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control

Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action.

(12.5) Central Pollution Control Board shall publish the list of Producers, Importers & Brand-Owners who have failed to meet Extended Producer Responsibility targets and obligations in the previous financial year, on an annual basis, by 30th September of the next financial year.

(12.6) The Central Pollution Control Board will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations for plastics under the Plastic Waste Management Rule, 2016.

(12.7) The Central Pollution Control Board shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

(12.8) The Central Pollution Control Board shall carry out review of technologies related to plastic packaging and plastic waste management for techno-economic viability and feasibility specifically with respect to clause 7.6.

13. Role of State Pollution Control Board or Pollution Control Committee:

(13.1) The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016.

(13.2) The State Pollution Control Board or Pollution Control Committee shall bring out a list of entities (Exception Report) who have not fulfilled their Extended Producer Responsibility responsibilities on annual basis and publish the same on their website. The State Pollution Control Board or Pollution Control Committee shall submit the Annual Reports submitted by Producers, Importers & Brand-Owners and plastic waste processors in their jurisdiction to Central Pollution Control Board and upload the same on the online Extended Producer Responsibility portal.

(13.3) State Pollution Control Board or Pollution Control Committee will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations under the Plastic Waste Management Rule, 2016.

(13.4) State Pollution Control Board or Pollution Control Committee shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

14. Plastic Packaging Waste Collection System by Producers, Importers & Brand-Owners

(14.1) Producers, Importers & Brand-Owners while fulfilling their Extended Producer Responsibility obligations may develop collection and segregation infrastructure of plastic packaging waste, as required, based on the category of plastics. It may include the following based on implementation modality of Extended Producer Responsibility adopted by Producers, Importers & Brand-Owners: -(a) establish waste plastic collection points and Material Recovery Facilities (MRFs);

(b) ensure the collection of the plastic packaging waste from the collection points, with a frequency that is proportionate to the area covered and the volume;

(c) offer the collection of plastic, from the entities like urban local bodies, gram panchayats, other public authorities or third parties carrying out waste management, and provide for the collection from all entities that have made use of that offer; provide for the necessary practical arrangements for collection and transport;

(d) ensure that the plastic packaging waste collected from the collection points are subsequently subject to recycling in a registered facility by a recycler or its permitted end use in the designated manner.

(14.2) Producers, Importers & Brand-Owners may ensure the network of collection points taking into account population size, expected volume of plastic or packaging waste, accessibility and vicinity to end-users, not being limited to areas where the collection and subsequent management is profitable.

(14.3) The entities involved in waste collection will hand over the waste for treatment and recycling or for identified end uses.

(14.4) Participation of voluntary collection points - voluntary collection points will hand over plastic packaging waste to the Producers, Importers & Brand-Owners or third party agencies acting on their behalf with a view to their treatment and recycling or their identified end use.

15. Fulfilment of Extended Producer Responsibility Obligations

The Producers, Importers & Brand-Owners shall have to provide the details of recycling certificate only from registered recyclers along with the details of quantity sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal. The details provided by Producers, Importers & Brand-Owners and registered plastic waste processors will be cross-checked by the online portal. In case of difference, the lower figure would be considered towards fulfilment of Extended Producer Responsibility obligation of Producers, Importers & Brand-Owners. The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee, as the case may be.

16. Centralized Online Portal

(16.1) Central Pollution Control Board shall establish an online system for the registration as well as for filing of annual returns by Producers, Importers & Brand-Owners, plastic waste processors of plastic packaging waste by 31st March 2022:-

(16.2) The online system developed by Central Pollution Control Board for the registration as well as for filing of returns by Producers, Importers & Brand-Owners shall reflect the plastic packaging material introduced in the market Producers, Importers & Brand-Owners in a financial year. It shall also reflect the details regarding the audit of the Producers, Importers & Brand-Owners as well as recyclers or other waste processors of plastic packaging waste.

(16.3) The State Pollution Control Board or Pollution Control Committee shall also use the centralized portal developed by Central Pollution Control Board for registration of Producers, Importers & Brand-Owners as well as recyclers/waste processors. The centralized portal would act as the single point data repository with respect to orders and guidelines related to implementation of Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rule, 2016 Producers, Importers & Brand-Owners may, if they so desire, facilitate the development of online web portal or platform.

(16.3) Till the online web portal is developed all activities related to implementation of Extended Producer Responsibility under the Plastic Waste Management Rules, 2016 will be done in an offline manner.

17. Monitoring

State Pollution Control Board or Pollution Control Committee shall submit annual report on Extended Producer Responsibility portal with respect to fulfilment of Extended Producer Responsibility by Producers, Importers & Brand-Owners (which include manufacturers of plastic packaging material) and plastic waste processors in the State/Union Territory to Central Pollution Control Board. The report shall also be submitted to the State Level Monitoring Committee constituted under the Plastic Waste Management Rules, 2016. State Pollution Control Board or Pollution Control Committee shall also submit annual report with respect to recyclers or end of life disposal in the State or Union Territory to Central Pollution Control Board by 31st July of the next year.

18. Committee for Extended Producer Responsibility under PWM Rules

(18.1) A committee shall be constituted by the Central Pollution Control Board under chairpersonship of Chairman, Central Pollution Control Board to recommend measures to Ministry of Environment, Forest and Climate Change for effective implementation of Extended Producer Responsibility including amendments to Extended Producer Responsibility guidelines. The committee shall monitor the implementations of Extended Producer Responsibility and also take such measures as required for removal of difficulties. The Committee shall also be tasked with the guiding and supervision of the online portal including approval of requisite forms or pro forma.

(18.2) The committee shall comprise of representative from concerned line Ministries/Departments such as Ministry of Housing and Urban Affairs, Ministry of Micro, Small and Medium Enterprises, Department of Drinking Water and Sanitation, Department of Chemical and Petrochemicals; Bureau of Indian Standards, three State Pollution Control Board or Pollution Control Committee, Central Institute of Plastic Engineering and Technology (CIPET), National Environmental Engineering Research Institute (NEERI), and three industry associations, and any other invitee as decided by the chairperson of the committee.

ANNEXURE

Examples for Clause 7

Extended Producer Responsibility Target and Minimum level of recycling of plastic packaging waste

[Refer Clause 7.2 (a), (b) & (c), Clause 7.3 (a), (b) & (c), and Clause 7.4 (a), (b) & (c)]

Example 1:

Year 2022-23	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 70 %	70 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility - no threshold has been prescribed	Quantity of plastic packaging waste collected under Extended Producer Responsibility and recycled as per actuals Quantity of plastic packaging waste collected under Extended Producer Responsibility and used for energy recovery, co-processing, road construction, waste to oil etc. as per actuals

Example 2:

Year 2024-25	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 100 %	100 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 30%	Minimum 30 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. Remaining plastic packaging waste collected (Maximum 70 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.

Example 3:

Year 2028-29	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target @ 100 %	100 MT
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 60 %	Minimum 60 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. Remaining plastic packaging waste collected (Maximum 40 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.

Reuse**[Refer Clause 7.4 (b)]****Example 4:**

Year 2025 – 26 (Minimum obligation for reuse comes into effect)	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or	15 MT

kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	(Reuse @ 15 %; minimum obligation for reuse 10 %)
Fresh plastic packaging introduced (A)	85 MT
Extended Producer Responsibility target for compliance @ 100% of (A)	85 MT
Minimum level of recycling of Category I plastic packaging waste collected under Extended Producer Responsibility @ 60%	Minimum 51 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. A maximum of 34 MT plastic packaging waste collected may be used for energy recovery, co-processing, road construction, waste to oil etc.

Example 5:

For Year 2022 - 23	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	10 MT
Fresh plastic packaging introduced (A)	90 MT
Extended Producer Responsibility Target @ 35 % of (A)	31.5 MT

Use of recycled plastic content**[Refer Clause 7.2 (d), 7.3 (d)]****Example 6:**

Year 2025-26	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target as per clause 5.1 @ 100 %	100 MT
Minimum content of recycled plastic in packaging @ 10%	10 MT of plastic content in the packaging should be recycled plastic 90 MT of virgin plastic content in packaging

[F. No. 17/2/2001 – Part I - HSMD]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II Section 3, Sub-Section (i) vide number G.S.R 320 (E) dated the 18th March, 2016 and subsequently amended *vide notification numbers G.S.R 285 (E) dated the 27th March, 2018, G.S.R. 571 (E) dated the 12th August, 2021 and G.S.R. 647 (E) dated the 17th September, 2021.*



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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
अधिसूचना

नई दिल्ली, 27 अप्रैल, 2023

सा.का.नि. 318(अ).—प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) तारीख 18 मार्च, 2016 की अधिसूचना संख्या सा.का.नि. 320 (अ) के अधीन अधिसूचित किए गए थे;

और, उक्त नियमों की अनुसूची II में विनिर्दिष्ट दिशा-निर्देशों के अधीन केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित किए गए केंद्रीकृत ऑनलाइन पोर्टल पर रजिस्ट्रीकरण कराते समय, निकायों को कंपनी की पैन संख्या, जीएसटी संख्या, सीआईएन संख्या तथा प्राधिकृत व्यक्ति अथवा प्रतिनिधि की आधार संख्या और पैन संख्या एवं यथापेक्षित अन्य आवश्यक सूचना उपलब्ध करानी होगी;

और, सुशासन (सामाजिक कल्याण, नवाचार, ज्ञान) के लिए आधार अधिप्रमाणन नियम, 2020 के नियम 5 के साथ पठित आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्ष्यित परिदान) अधिनियम, 2016 की धारा 4 की उप-धारा (4) के खंड (ख) के उप-खंड (ii) के अनुसरण में इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय ने पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को उक्त दिशानिर्देशों के पैरा 6 के उप-पैरा(1) के खंड (क) में विनिर्दिष्ट किए गए अनुसार, केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर, हां/नहीं अधिप्रमाणन सुविधा का उपयोग करते हुए, उत्पादकों, आयातकों, ब्रांड स्वामियों और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं के रूप में निवासियों के रजिस्ट्रीकरण करने के प्रयोजन से, स्वैच्छिक आधार पर आधार अधिप्रमाणन करना अनुज्ञात किया है।

अतः अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 का और संशोधन करने हेतु निम्नलिखित नियम बनाती है अर्थात्:-

1. संक्षिप्त नाम और प्रारंभ.- इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2023 है।

(2) ये राजपत्र में इनके प्रकाशन की तारीख से प्रवृत्त होंगे।

2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) के नियम 10 के, उपनियम (5) में, उपबंध में, दोनों स्थानों पर आने वाले '2023' अंकों के स्थान पर, क्रमशः '2024' अंक रखे जाएंगे।

3. उक्त नियमों के, नियम 11 के, उप नियम (1) में, खंड (क) में, उप-खंड (iii) के पश्चात्, निम्नलिखित खंड अंतस्थापित किया जाएगा, अर्थात् :- "ठोस प्लास्टिक पैकेजिंग के लिए"

4. उक्त नियमों के, नियम 13 में,-

(i) उप-नियम (2) में, "या रजिस्ट्रीकरण के नवीकरण के लिए" शब्दों का लोप किया जाएगा;

(ii) उप-नियम (9) के स्थान पर, निम्नलिखित उप-नियम रखा जाएगा, अर्थात्:-

"9 (क) इस नियम के अधीन अनुदत्त किया गया रजिस्ट्रीकरण विद्यमान विस्तारित उत्पादक उत्तरदायित्व रजिस्ट्रीकरण के अधीन उत्पादकों, आयातकों और ब्रांड स्वामियों के अनुरोध पर ही परिवर्तित किया जाएगा,

(ख) इस नियम के अधीन प्रदान किया गया रजिस्ट्रीकरण एक वर्ष की अवधि के लिए वैध होगा, जब तब कि वापस, निलंबित या रद्द न किया जाए और तदुपरांत तीन वर्ष के लिए अनुदत्त किया जाएगा।"

5. उक्त नियमों की, अनुसूची II में,-

(i) पैरा 6 में खंड (6.6) के स्थान पर, निम्नलिखित खंड रखा जाएगा, अर्थात्:-

"6.6 रजिस्ट्रीकरण कराते समय इकाईयों को कंपनी के मामले में पैन संख्या, जीएसटी संख्या, सीआईएन संख्या देनी होगी, और निकाय आधार संख्या दे सकेंगे, और प्राधिकृत व्यक्ति या प्रतिनिधि की पैन संख्या और यथा अपेक्षित कोई अन्य आवश्यक सूचना प्रदान करनी होगी।"

(ii) पैरा 10 में, खंड (10.6) में, निम्नलिखित उपबंध अंतस्थापित किया जाएगा, अर्थात् :-

"परंतु, वित्तीय वर्ष 2022-23 के लिए वार्षिक विवरणी फाइल करने की अंतिम तारीख 31 अक्टूबर 2023 होगी।"

(iii) पैरा 11 में, खंड (11.2) में, निम्नलिखित उपबंध अंतस्थापित किया जाएगा, अर्थात् :-

"परंतु वित्तीय वर्ष 2022-23 के लिए वार्षिक विवरणी फाइल करने की अंतिम तारीख 31 जुलाई 2023 होगी।"

[फा. सं. 12/31/2023-एचएसएम]

नरेश पाल गंगवार अपर सचिव

टिप्पणी : मूल नियम भारत के राजपत्र में, संख्या सा.का.नि. 320 (अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तदनंतर इनमें अधिसूचना संख्या सा.का.नि. 285 (अ), तारीख 27 मार्च, 2018, अधिसूचना संख्या सा.का.नि. 571 (अ), तारीख 12 अगस्त, 2021, अधिसूचना संख्या सा.का.नि. 647 (अ), तारीख 17 अगस्त, 2021 के द्वारा संशोधन किया गया था और इनमें अधिसूचना संख्या सा.का.नि. 133 (अ), तारीख 16 फरवरी, 2022 द्वारा और संशोधन किया गया तथा अधिसूचना संख्या सा.का.नि. 522 (अ), तारीख 6 जुलाई 2022 द्वारा अंतिम संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 27th April, 2023

G.S.R. 318(E).—Whereas, the Plastic Waste Management Rules, 2016, (hereinafter referred to as the said rules) were notified *vide* notification number G.S.R. 320 (E), dated the 18th March, 2016;

And Whereas, while registering on the centralized online portal developed by the Central Pollution Control Board, *vide* the guidelines specified in Schedule II of the said rules, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

And Whereas in pursuance of sub-clause (ii) of clause (b) of sub-section (4) of section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 read with rule 5 of the Aadhaar Authentication for Good Governance (Social Welfare, Innovation, Knowledge) Rules, 2020, the Ministry of Electronics and Information Technology has allowed the Ministry of Environment, Forest & Climate Change, to perform Aadhaar authentication on voluntary basis, for the purpose of registration of residents as producers, importers, Brand owners and plastic Waste processors, using Yes/no authentication facility, on the centralized portal developed by the Central Pollution Control Board, as specified in clause (a) of sub-para (1) of para 6 of the said guidelines.

Now, therefore, in exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the ,

Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely :-

1. Short title and commencement.- (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2023.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules, 2016, (hereinafter referred to as the said rules), in rule 10, in the sub-rule (5), in the provision, for the figures “2023” occurring at both places, the figures “2024” shall respectively be substituted.

3. In said rules, in rule 11, in sub-rule (1), in clause (a), after sub-clause (iii) , the following clause shall be inserted, namely:- “ for rigid plastic packaging “

4. In the said rules, in rule 13,-

(i) in sub-rule (2), the words “or for renewal of registration” shall be omitted;

(ii) for sub-rule (9), the following sub-rule shall be substituted, namely :-

“9(a) The registration granted under this rule shall be changed only on the request of Producers, Importers & Brand owners, under the existing Extended Producer Responsibility registration ,

(b) The registration granted under this rule shall be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years.”

5. In the said rules, in Schedule II,-

(i) in paragraph 6 for clause (6.6), the following clause shall be substituted, namely :-

“6.6 While registering, the entities shall have to provide PAN Number, GST Number, CIN Number **in case of company**, and the entities may provide Aadhar Number, and shall provide PAN Number of authorized person or representative and any other necessary information as required.”

(ii) in paragraph 10, in clause (10.6), the following provision shall be inserted, namely :-

“Provided that the last date for filing of annual returns shall be the 31st October 2023 for the financial year 2022-2023.

(iii) In paragraph 11, in clause (11.2), the following provision shall be inserted, namely :-

“Provided that the last date for filing of annual returns shall be the 31st July 2023 for the financial year 2022-2023.

[F. No. 12/31/2023-HSM]

NARESH PAL GANGWAR , Addl. Secy.

Note: The principal rules were published in the Gazette of India, *vide* number G.S.R 320 (E), dated the 18th March, 2016 and subsequently amended, *vide* notification number G.S.R 285 (E), dated the 27th March, 2018, *vide* notification number G.S.R. 571 (E), dated the 12th August, 2021, *vide* notification number G.S.R. 647(E), dated the 17th August, 2021, further amended *vide* notification number G.S.R. 133 (E), dated the 16th February 2022 and last amended, *vide* notification number G.S.R. 522 (E), dated the 6th July 2022.

1. पीईटी
2. एचडीपीई
3. पीवीसी
4. एलडीपीई
5. पीपी
6. पीएस
7. अन्य
8. विनिर्दिष्ट वातावरण में जैव अपघटनीय प्लास्टिक
9. खाद योग्य प्लास्टिक

[फा. सं. 17/6/2023-एचएसएम]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र में संख्याक 320 (अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तत्पश्चात् अधिसूचना संख्यांक सा.का.नि. 285 (ङ), तारीख 27 मार्च, 2018 अधिसूचना संख्यांक सा.का.नि. 571 (ङ), तारीख 12 अगस्त, 2021 अधिसूचना संख्यांक सा.का.नि. 647 (ङ), तारीख 17 अगस्त, 2021 अधिसूचना संख्यांक सा.का.नि. 133(ङ), तारीख 16 फरवरी 2022 अधिसूचना संख्यांक सा.का.नि. 522(ङ) तारीख 06 जुलाई 2022 अधिसूचना संख्यांक सा.का.नि. 318(ङ), तारीख 27 अप्रैल 2023 द्वारा संशोधित किए गए थे और अधिसूचना संख्यांक सा.का.नि. 807(ङ) तारीख 30 अक्टूबर 2023 द्वारा अंतिम बार संशोधित किए गए थे

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th March, 2024

G.S.R.. 201(E).—WHEREAS, the draft rules further to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide notification number G.S.R. 744 (E) dated the 16th October, 2023, for inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft rules were made available to the public on the 16th October, 2023;

AND WHEREAS, objections and suggestions received within the period have been duly considered by the Central Government;

NOW, THEREFORE, in exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely :-

1. (1) These rules may be called Plastic Waste Management (Amendment) Rules, 2024.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 3, -

(i) for clause (ac), the following clause shall be substituted, namely:-

‘(ac) “Biodegradable plastics”, means plastics, other than compostable plastics, which undergoes degradation by biological processes in specific environment such as soil, landfill, sewage sludge, fresh water, marine, without leaving any micro plastics or visible or distinguishable or toxic residue, which has adverse environment impact;”;

(ii) for clause (k), the following clause shall be substituted, namely: -

‘(k) “Importer” means a person who imports for commercial use, any plastic packaging or any commodity with plastic packaging or carry bags or plastic sheets or like material, or plastic raw material including in the form of resin or pellets, or intermediate material to be used for manufacturing plastic packaging such as films or preforms;”;

(iii) for clause (m), the following clause shall be substituted, namely:-

“(m) “manufacturer” means and includes a person engaged in production of plastic raw material, including compostable plastics and biodegradable plastics;”;

(iv) in clause (n), the words “metallised layers or” shall be omitted;

(v) for clause (s), the following clause shall be substituted, namely:-

“(s) “producer” means a person engaged in manufacturing of plastic packaging; and, includes a person engaged in manufacture of intermediate material to be used for manufacturing plastic packaging, and also the person engaged in contract manufacturing of products using plastic packaging or through other similar arrangements for a brand owners;”;

(vi) after clause (u), the following clause shall be inserted,-

“(ua) “seller” means a person who sells plastic raw material such as resins or pellets or intermediate material used for producing plastic packaging;”.

3. In the rule 4 of the said rules,-

(A) in sub-rule (1), -

(i) for clause (e), the following clause shall be substituted, namely:-

“(e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer or to a seller not registered under these rules;”;

(ii) for clause (h), the following clause shall be substituted, namely:-

“(h) the provision of thickness under clause (c) shall not apply to carry bags or commodities made from compostable plastic or biodegradable plastics. Carry bags and commodities made from compostable plastics shall conform to the Indian Standard: IS/ISO 17088:2021 titled as Specifications for Compostable Plastics.”;

(iii) after clause (h), the following clause shall be inserted, namely :-

“(ha) the manufacture of carry bags and commodities covered under sub rule (3) shall be permitted to be made from compostable plastics or biodegradable plastics subject to mandatory marking and labelling laid down under these rules and the regulations of the Food Safety and Standards Authority of India for food contact applications. The manufacturers of compostable plastic or biodegradable plastic carry bags or commodities permitted under the rules, shall obtain a certificate from the Central Pollution Control Board before marketing or selling;”;

(B) after sub-rule (3), the following sub-rule shall be inserted, namely :-

“(3A) The manufacturer of commodities made from compostable plastics or biodegradable plastics shall report the quantity of such commodities introduced in the market and pre-consumer waste generated to the Central Pollution Control Board.”;

(C) after sub-rule (4), the following sub-rule shall be inserted, namely :-

“(5) Every manufacturer of commodities made from plastic or part thereof shall ensure processing of the pre-consumer plastic waste generated in the form of reject or discard material at the stage of manufacturing and such manufacturer shall report to the State Pollution Control Board or Pollution Control Committee concerned.”;

4. In rule 6 of the said rules,-

(i) in sub-rule (1), the words “or producers” shall be omitted;

(ii) after sub-rule (1), the following sub-rule shall be inserted, namely:-

“(1A) Every manufacturer, producer, importer, brand owner, manufacturer of commodities made from compostable plastics or biodegradable plastics may engage with local body on voluntary basis, as per mutually agreed terms and conditions entered into by them and the local body”

(iii) after sub-rule (4), the following sub-rules shall be inserted, namely:-

“(5) The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30th June of every year and also estimate the quantity of plastic waste to be generated in following five year period.

(6) The local body shall assess the plastic waste management infrastructure available for collection, segregation and processing and send a report to the State Pollution Control Board or Pollution Control Committee concerned by 30th June of each year.

(7) The local body shall take necessary measures to prevent stocking, distribution, sale and usage of prohibited single use plastic items in their jurisdiction.

(8) The local body shall include in the annual report the following details on plastic waste management, namely:-

(i) plastic waste generated, including plastic waste existing in dump sites, in a year;

(ii) plastic waste management infrastructure available for collection, segregation, processing;

(iii) projection of plastic waste to be generated;

(iv) status on framing and implementation on byelaws;

(v) actions taken action to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items.”.

5. In rule 7 of the said rules,-

(i) in sub-rule (1),-

(A) after the words “gram panchayat” the words “or panchayat at district level” should be inserted;

(B) after clause (c), the following clauses shall be inserted, namely:-

(d) engaging civil societies or groups working with waste pickers;

(e) ensuring that open burning of plastic waste does not take place;

(f) taking necessary measures to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items in their jurisdiction.”;

(ii) after sub-rule (1), the following sub-rule shall be inserted, namely:-

“(2) Every Producer, Importer and Brand owner, manufacturer and manufacturer of commodities made from compostable plastics or biodegradable plastics may engage with Panchayat at District and Village levels, on a voluntary basis, as per mutually agreed, terms and conditions entered into by them and the Panchayat at District and Village levels.”

6. After rule 7 of said rules, the following rule shall be inserted, namely:-

“7A. Responsibility of Panchayat at District level.-

(1) The Panchayat at District level shall undertake assessment of plastic waste generated, including plastic waste existing at dump sites, by the 30th June of every year for rural areas of the district and also estimate the quantity of plastic waste to be generated in following five year period.

(2) The Panchayat at District level shall assess the plastic waste management infrastructure available for collection, segregation and processing and report to the State Pollution Control Board or Pollution Control Committee concerned by 30th June each year.

(3) The Panchayat at District Level shall include in the annual report the following details on plastic waste management, namely:-

(i) plastic waste generated, including plastic waste existing at dump sites, in a year;

(ii) plastic waste management infrastructure available for collection, segregation, processing;

(iii) projection of plastic waste to be generated;

(iv) status on framing and implementation on byelaws;

(v) actions taken action to prevent stocking, distribution, sale and usage of banned Single Use Plastic items.”.

7. In rule 9 of the said rules,-

(i) for sub-rules (1) and (2), the following sub-rules shall be substituted, namely:-

“(1) The Producers, Importers and Brand Owners who introduce any plastic packaging in the market shall be responsible for collection of such plastic packaging.

(2) Where any Producer, Importer or Brand owner fulfils his extended producer responsibility, he is deemed to have complied with his responsibility under sub-rule (1).

(2A) The Producers, Importers, Brand Owners, manufacturers, and manufacturers of commodities made from compostable plastics or biodegradable plastics, shall fulfil Extended Producer Responsibility as per guidelines specified in Schedule- II.”.

8. In rule 10 of the said rule,-

(a) in sub-rule (6), the following proviso shall be inserted, namely: -

“ Provided that where testing of biodegradable plastic had commenced prior to the registration of a laboratory, and the report is in conformity with IS 17899 T:2022, the Central Pollution Control Board shall ask the applicant for re-testing and permit the production or usage of such biodegradable plastic, till the period the test report is received from duly recognized laboratory subject to furnishing of bank guarantee equal to the amount of Environment Compensation leviable under rule 18:

Provided further that the bank guarantee shall be forfeited if the result of such test does not conform to IS 17899 T: 2022.

(b) after sub-rule (6), the following sub-rule shall be inserted, namely:-

“(7) BIS shall specify separate colour or marking for plastic packaging and commodities made from compostable plastics or biodegradable plastics.”.

9. In rule 11 of the said rule,-

(i) for sub-rule (2), the following sub-rule shall be substituted, namely:-

“(2) Each recycled plastic packaging or commodity shall bear a label “recycled having [----specify percentage----] of recycled plastic” and a mark as shown below and shall conform to the Indian Standard: IS 14534: 2023 titled as “Plastics — Recovery and Recycling of Plastics Waste — Guidelines”, as amended from time to time.”



NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

(ii) after sub-rule (2) the following sub-rules shall be inserted, namely: -

“(3) Each plastic packaging or commodity made from compostable plastics shall bear a label “compostable only under industrial composting” and shall conform to the Indian Standard: IS/ISO 17088:2021 titled as Specifications for Compostable Plastics.”;

“(4) Each plastic packaging or commodity made from biodegradable plastic shall bear the label “Biodegradable in [--- specify number of days ---] only in the [---specify recipient environment such as soil, landfill, water etc.---]”.’.

10. In rule 13 of the said rules,-

(i) for sub-rule (4), the following sub-rule shall be substituted, namely:-

“(4) Every manufacturer and importer of plastic raw material shall make an application to the State Pollution Control Board or the Pollution Control Committee concerned, for registration, in the Form III:

(4A) For the purpose of these rules, the manufacturer and importer of plastic raw material shall,-

(i) sell plastic raw material only to Producer or Seller registered under these rules and the Registration number of such Producer or Seller is mentioned on sale invoice for sale of plastic raw material;

(ii) not sell plastic raw material to any entity or units engaged in manufacturing of prohibited single use plastic items;

(iii) print the following on all packaging bags of plastic raw material:

“Not to be used in the manufacture of single use plastic items prohibited under the Plastic Waste Management Rules, 2016 including plastic sheets < 50 micron thickness, non-woven carry bags < 60 GSM, Carry bags < 120 micron thickness”;

(iv) submit Quarterly Report to the Central Pollution Board and State Pollution Control Board or Pollution Control Committee concerned;

“(4B) Every person engaged in sale of plastic raw material or an intermediate material used for manufacture of plastic packaging to producer shall make an application to the State Pollution Control Board or the Pollution Control Committee concerned, for registration.”;

(ii) for sub-rule (8), the following sub-rule shall be substituted, namely:-

“(8) Where the registration is not granted within a period of thirty days after the receipt of application complete in all respect, the applicant shall be deemed to be registered under these rules on the expiry of such period.”

11. for rule 17, the following rule shall be substituted:

“17. Annual reports.- (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit online an annual report in Form-IV to the local body concerned and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th April of every year.

(2) Every manufacturer and importer of plastic raw material shall prepare and submit online a quarterly report in Form VII to the State Pollution Control Board or Pollution Control Committee concerned by the last day of month following the quarter and an annual report by 30th June of every year.

(3) Every person engaged in the sale of plastic raw material or an intermediate material used for manufacture of plastic packaging shall prepare and submit online an annual report mentioning therein the detail of transactions to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June of every year.

(4) Every urban local body and Panchayat at District Level shall prepare and submit online an annual report in Form -V to the Urban Development Department and to Rural Development Department, respectively, and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June every year.

(5) The State Pollution Control Board or Pollution Control Committee concerned shall cause the report submitted by the urban local body and Panchayat at District level to be audited by itself or through a designated agency and copy of the report of such audit and the annual report shall be made available on website of State Pollution Control Board or Pollution Control Committee concerned.

(6) The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31st July of every year.

(7) The Central Pollution Control Board shall prepare a consolidated annual report on the implementation of these rules and submit to the Central Government along with its recommendations on or before the 31st August of every year.”.

12. In schedule II to the said rules,-

(i) in the heading after the words “Guidelines on Extended Producer Responsibility for Plastic Packaging”, the words “and commodities made from compostable plastics or biodegradable plastics” shall be inserted.

(ii) for paragraph 4, the following paragraph shall be substituted, -

“4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations, namely: -

(a) Producer of plastic packaging, other than micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006);

(b) Importer of plastic packaging including intermediate material used for manufacturing plastic packaging such as films and preforms and plastic packaging of imported products;

(c) Brand Owners including online platforms/marketplaces and supermarkets/retail chains other than micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006);

(d) Plastic Waste Processors;

(e) Manufacturers and importers of plastic raw material;

(f) Manufacturers of items made from compostable plastics or biodegradable plastics.”.

(iii) in paragraph 5, in sub-paragraph (5.1),

(a) in item (iv), after the words “carry bags”, the words “and commodities” shall be inserted;

(b) after item (iv), the following item shall be inserted, namely:-

“(v) Category V

Plastic sheet or like used for packaging as well as carry bags and commodities made of biodegradable plastics.”.

(iv) in paragraph 6, in sub-paragraph (6.1), for the following items shall be substituted, namely:-

“(a) The following entities shall register on the centralized portal developed by Central Pollution Control Board, namely: -

(i) Producer (P) including micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006)

(ii) Importer (I);

(iii) Brand owner (BO);

(iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting;

(v) Manufacturers and importers of plastic raw material;

(vi) Manufacturers of items made from compostable plastics or biodegradable plastics.”.

(v) in paragraph 7,-

(a) sub-paragraph (7.8) shall be omitted;

(b) after sub-paragraph (7.7), the following new sub-paragraph (7.8) shall be inserted, namely:-

“(7.8) Manufacturer or importer of plastic raw material - Extended Producer Responsibility Target:

(i) The extended producer responsibility of producers, which are micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006), hereinafter referred to as micro and small producers, shall be fulfilled by manufacturer or importer of plastic raw material who has supplied the plastic raw material to such micro and small producers:

Provided that the target for use of recycled plastic content shall be fulfilled by such producers.

(ii) The Extended Producer Responsibility target category-wise for manufacturer or importer of plastic raw material shall be the quantity of plastic raw material sold to micro and small producers where the sale invoice is authenticated by the manufacturer or importer of plastic raw material, on the centralized online portal, excluding the sale made by such micro and small producers to Brand Owners and Producers, which are not categorized as micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006).

(iii) The producer, which is a micro or small enterprise, shall declare category of plastic packaging manufactured by it on the centralized online portal.

(iv) While fulfilling the Extended Producer Responsibility target the manufacturer or importer of plastic raw material shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under the Extended Producer Responsibility Target, category-wise, as given in the Table below, namely: -

TABLE

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste

(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
(1)	(2)	(3)	(4)	(5)
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60

(vi) in paragraph 8, after sub-paragraph (8.4), the following sub-paragraph shall be inserted, namely :-

“(8.5) The Central Pollution Control Board shall issue guidelines for authorisation of agencies for establishment of electronic platform for trade of Extended Producer Responsibility certificates between obligated entities.

(8.6) The number of electronic platform may be restricted keeping in view volume of trade of Extended Producer Responsibility certificates.

(8.7) The operation of electronic platform shall be as per guidelines issued by Central Pollution Control Board after approval of the Central Government.

(8.8) The Central Pollution Control Board shall fix the highest and the lowest price for extended producer responsibility certificates which shall be equal to 100 % and 30 % ,respectively, of the Environment Compensation leviable on the obligated entities for non-fulfilment of Extended Producer Responsibility obligations, under rule 18 of these rules.

(8.9) The exchange price of Extended Producer Responsibility certificate between registered entities through the portal shall be between the highest and the lowest prices as fixed above.”;

(vii). in paragraph 10,-

(a) in the heading, for the words “ Role of Producers, Importers & Brand-Owners”, the words “Role of Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastic” shall be substituted;

(b) for sub-paragraph (10.1), the following sub-paragraph shall be substituted, namely:-

“(10.1) The Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastic shall have to register through the online centralized portal.”

(c) for sub-paragraph (10.5), the following sub-paragraph shall be substituted, namely:-

“(10.5) Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastic may operate schemes such as deposit refund system or buy back or any other model in order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations to prevent mixing of plastic packaging waste with solid waste.”;

(d) in sub-paragraph (10.6),

(A) after the words “Producers, Importers & Brand Owners”, the following words shall be inserted “manufacturers, and manufacturers of commodities made from compostable or biodegradable plastics”.

(B) the following proviso shall be inserted, namely:-

“Provided that the annual return under this sub-paragraph in respect of the financial year 2022-2023 may be filed on or before 31st March 2024.”;

(viii) in paragraph 11, in sub-paragraph (11.2), the following proviso shall be inserted, namely:-

“Provided that the annual returns under this sub-paragraph in respect of the financial year 2022-2023 may be filed on or before the 31st March 2024.”;

(ix) in paragraph 15, for sub-paragraph(15.1), the following sub-paragraphs shall be substituted, namely:-

“(15.1) The Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastics or biodegradable plastics shall provide the details of certificates for plastic waste recycled and sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal.

(15.2) The details of certificates provided by Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastics and registered plastic waste processors shall be verified and in case of difference, the lower figure shall be considered towards fulfilment of Extended Producer Responsibility obligation under these rules.

(15.3) The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee concerned, as the case may be.

(15.4) The Manufacturer of biodegradable plastics shall fulfil their Extended Producer Responsibility obligations by obtaining Extended Producer Responsibility certificates generated by local authorities, as per agreed modalities.

(15.5) The local authorities shall generate Extended Producer Responsibility certificates equal to the biodegradable plastic collected by them and put to end of life biodegradation in the respective recipient environment as per standard notified by Bureau of Indian Standards, which shall be recorded, and details of such certificates obtained by the manufacturers of commodities of biodegradable plastics shall be submitted on the centralised online portal while filing annual returns under these rules. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.”

13. for ‘Form -I’ of the said rules, the following shall be substituted as follows, namely:-

FORM - I

[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or Brand Owners

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I /We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2016

1. Producers

(A) other than micro and small enterprises (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)

PART – A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	Registration required for manufacturing of: i. Carry bags; (a) petro- based, (b) Compostable ii. Multilayered plastics	
(d)	Manufacturing capacity	
(e)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
4.(a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
5.	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation and water.	
6.	Status of compliance with these rules- Thickness – fifty micron (Yes/No)	
PART – B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
7.	a. Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of	

	1974)? If yes, attach a copy	
	b. Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C PERTAINING TO WASTE		
8.	Solid Wastes or rejects: a. Total quantum of waste generated b. Mode of storage within the plant c. Provision made for disposal of wastes	
9.	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multilayered packaging	
10.	Attach or provide list of personnel or brand Owners to whom the products will be supplied	
11.	Action plan as per Regulation notified for Extended Producer Responsibility	
Name and Signature Designation Date : Place :		

(B) Producers; Micro and Small Enterprises (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)

PART-A General		
1.	Micro or Small Producer	
2.	Details: (a) Name and location (b) Registered Address (c) Postal Address (d) GST No. (e) PAN No. (f) CIN No (Applicable for companies) (g) Udyam Registration No.	
3.	Authorized Person Details: (a) Name (b) Designation (c) Mobile No. (d) Aadhaar No. (Aadhaar authentication on voluntary basis) (e) PAN No. (f) Email ID	

4.	Plastic packaging manufactured: Category - I /Category - II/ Category - III/ Category - IV/Category – V)	
5.	Year of commencement of business	
6.	Unit Location: S.No. Place of Manufacturing unit Manufacturing capacity (plastic-packaging category wise)	
7.	Total Capital invested in project	
Part B: Details on plastic packaging		
8.	Manufacturing details 1. Raw material procured 2. Plastic packaging produced category-wise 3. Total Plastic packaging sold category-wise (MT) a. Plastic packaging sold to Brand owner b. Plastic packaging sold to Producer (Large and Medium) c. Plastic packaging sold to Producer (Small and micro) c. Plastic packaging sold to seller 4. Pre-consumer plastic packaging waste (MT)	Year 1 Year 2 Quantity (MT)
9.	Status of Compliance with Rule 4 of Plastic Waste Management Rules, 2016 as amended	Yes/No
10.	Cover Letter (with attachment)	
11.	Self-Declaration by Micro and Small Producers	
12.	Authorized Signatory	
13.	Self-Declaration: Name: Digital Signature Date: Place:	

Note:

(i) The registration shall be based upon self-declaration and done through centralized online portal on plastic packaging.

(ii) In case of proprietorship firm not registered under any Act or rules of the Central Government or the State Government, the proprietor may use his or her Permanent Account Number (PAN) issued by Income Tax Department for registration of the enterprise.

2. Brand Owners:

PART – A		
GENERAL		
1.	Name, address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
PART – B		
PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C		
PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
8.	Attach or Provide list of person supplying plastic material	
9	Action plan on collecting back the plastic wastes	
Name and Signature		
Designation		
Date :		
Place :		

3. Importers:

Item 3, 4, 5 of Part A, Part B, and item 7 and 8 of Part C, to be filled as per applicability.

PART – A		
GENERAL		
1.	Name, Address and Contact number	

2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
6 (a)	Quantity of plastic sheet or like used for packaging of imported or to be imported products	
(b)	Quantity of imported or to be imported plastic sheet or like used for packaging for further supply or self-use	
(c)	Quantity of imported or to be imported multilayered packaging for further supply or self-use	
PART – B		
PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C		
PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
8. (a)	Attach or Provide list of person supplying imported (i) plastic sheet or like used for packaging, (ii) multilayered packaging	
(b)	Quantity of imported (i) plastic sheet or like used for packaging, (ii) multilayered packaging used for self use	
9	Action plan as per Regulation notified for Extended Producer Responsibility	
Name and Signature		
Designation		
Date :		

Place :

14. For Form V in the said rules, the following Form shall be substituted, namely:-

FORM V

[See rules 17 (4)]

(A) FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE URBAN LOCAL BODY

Period of Reporting: (Year)

A	General Information	
1	Name of the City or Town and State:	
2	Name & Address of Local body	
3	Contact E-mail:	
4	Contact Phone No.	
5	Population	
6	Area in sq. Kilometers	
7	Whether separate Plastic Waste Management Cell is operational (Y/N)	
8	Staff deployed in Plastic Waste Management Cell	
9	Total numbers of the wards in the area under jurisdiction	
10	Total numbers of households in the area under jurisdiction ward –wise	
11	Number of households covered by door-to-door collection – ward-wise	
12	Total number of commercial establishments and Institutions in the area under jurisdiction and those covered by door to door collection	
a	Commercial establishments	
b	Institutions	
13	(i) Details of human resource including waste pickers in informal sector (concessionaire or own resource) deployed for (a) Collection (b) Street sweeping (c) Transportation (d) Segregation (e) Processing (f) disposal (ii) Details of waste pickers engaged in plastic waste management (ward wise) No. of waste pickers	
B	Plastic Waste Management	
1	Quantity of Plastic Waste generated (Tonnes) as per CPCB methodology	
2	Compositional characterization of plastic waste as per CPCB methodology • Plastic packaging (Cat I/Cat II/Cat III/Cat IV/Cat V) • Others type of plastic waste (i) recyclable and (ii) non-recyclable	
3	Door to Door collection of segregated waste (coverage in % or number of households) – ward-wise	

4	Total no. and capacity of MRF	
	(a) No. and capacity of Mechanical MRF Facilities No. Capacity (MT) Waste segregated (MT)	
	b) No. and capacity of Manual MRF Facilities No. Capacity (MT) Waste segregated (MT)	
5	Number of plastic recycling facilities with details of category- wise Name and address with EPR registration number Capacity (MT) Total Plastic Waste recycled (MT) Plastic packaging waste recycled category –wise (MT) Other plastic waste recycled (MT) EPR certificates generated category-wise (MT)	
6	Number and capacity of industrial composting unit for compostable plastics Name and address with EPR registration number Capacity (MT) Waste composted (MT) Compostable plastics processed (MT)	
7	Number and capacity of Operational Waste to energy Plants Name and address with EPR registration number Capacity (MT) Plastic Waste processed (MT) Energy produced	
8	Number and capacity of operational wastes to Oil units Name and address with EPR registration number Capacity (MT) Waste processed (MT) Oil generated	
9	Quantity and capacity of Plastic waste used in road construction along with KM Plastic Waste used (MT) Road Length (Km)	
10	Disposal of thermoset plastic as per guidelines Thermoset plastic Waste sent to secured landfill (MT) Thermoset plastic Waste co-processed (MT)	
11	Cement plants for plastic waste for coprocessing	
a	Name and address with EPR registration number Total unsegregated waste received (MT) Percentage of plastic waste in unsegregated waste Plastic waste co-processed (MT)	
b	Name and address with EPR registration number Total segregated plastic waste received (MT) Plastic waste co-processed category-wise (MT)	
12	Quantity of inert material disposed (MT) from recyclers and other waste processor in sanitary landfill	
13	Scientific Landfill site (number and capacity) No. Capacity (MT) Waste received (MT)	
14	Legacy waste site (number and amount of legacy waste) Waste present (MT) Waste processed to RDF (MT) Plastic waste in RDF (%) Waste remaining (MT)	
15.	EPR Registration No. of ULB in case registered	
16	EPR Guidelines leveraged for PWM (Y/N) Details to be attached	
C.	Enforcement of Plastic Waste Management Rules	
1	Please confirm if Bye- laws have been framed (Yes/No)	
2	No. of violations & action taken on non-compliance of provisions of PWM Rules, 2016, except for banned Single Use Plastics and plastic carry bags (Rule 12)	

(i)	Total no of Violations (eg. Burning/ Littering of plastic waste)			
(ii)	Actions Taken (Fines/penalties Imposed Rs.)			
3	Implementation of ban imposed under Rule 4 including on identified single use plastic items, plastic carry bags having thickness less than 120 microns (ward-wise) (quarterly reporting)			
(i)	Registration number CPCB SUP compliance App			
(ii)	Total number of commercial establishments/Institutions and Hotspots in the area under jurisdiction			
(a)	-Commercial establishments : Malls, Cinema Halls, Airports, Railway Stations, Metro Stations, others			
(b)	- Institutions- Schools, Colleges, Office Complex etc			
(c)	-Hotspots – Tourist spots, sabzi Mandi, Wholesale market, Fish Market, Flower market, Religious Places etc.			
(iii)	Total No of Inspections carried out			
(iv)	Total Fine imposed (Rs.)			
(v)	Quantity of Banned SUP seized(Tons)			
(vi)	Details of mode of disposal of seized SUP			
	Qty of SUP Seized (T)	Mode of Disposal (Recycling/ WtE/ WtO/ Co-processing/Road making)	Name & Address of the Plastic Waste Processor	
(vii)	Details of Entities producing Alternatives			
	S.No	Name of Entity	SUP Alternative produced	Production Capacity (TPA)
				Address
(ix)	Details of Entities producing compostable plastics and biodegradable plastics			
(xi)	Shops for Eco alternatives for banned Single Use Plastic items			
D.	Data on ingress of littered plastic waste in water bodies			
1	Ingress points for plastic waste in Drain and Water Body Number of ingress points Measures taken to stop ingress of plastic waste			
2.	Surface water bodies including river stretches Number of surfaces water bodies Quantity of plastic waste collected			
3.	Number of drains cleaned from Plastic waste Total length of drains Total length of drains cleaned from plastic waste Plastic waste collected (MT) Silt collected			

(B) FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE PANCHAYAT AT THE DISTRICT LEVEL

Period of Reporting: (Year)

A	General	
1	Name of the District and State:	
2	Name & Address of Panchayati Raj Institution At The District Level	
3	Contact E-mail:	
4	Contact Phone No.	
5	Number of Gram Panchayats covered	
6	Number of villages covered	
7	Total Population	
8	Total Area	
9	Total number of households	
B	Plastic Waste Management	
1.	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved (Please attach the details)	
2.	Please attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
3.	Total no. of Plastic Waste Management Units set up with capacity	
4.	Quantity of Plastic Waste generated (Tonnes) as per CPCB methodology	
5	Plastic Waste Characterization as per CPCB methodology (Plastic packaging waste: Cat I/Cat II/ Cat III/Cat IV/Cat V and Others ((i) recyclable and (ii) non-recyclable)	
6.	Quantity of Plastic Waste collected (Tonnes)	
7.	Plastic Waste Segregated (Tonnes)	
8.	Plastic waste channelized for processing and recycling (details quantum of plastic waste, type of processing) (a) Plastic waste to recyclers (b) Plastic waste to co-processing in cement kilns (c) Plastic waste to waste to energy/waste to oil plants (d) Plastic waste for road construction	
9	(i) Details of human resource including waste pickers in informal sector (concessionaire or own resource) deployed for (a) Collection (b) Street sweeping (c) Transportation (d) Segregation (e) Processing (f) disposal (ii) Details of waste pickers engaged in plastic waste management (ward wise) No. of waste pickers	
10	EPR Guidelines leveraged for PWM (Y/N)	
	Details to be attached	
C	Enforcement of Plastic Waste Management Rules	
1	Please confirm if Bye- laws have been framed (Yes/No)	
2	No. of violations & action taken on non-compliance of provisions of PWM Rules, 2016, except for banned Single Use Plastics and plastic carry bags (Rule 12)	

I	Total no of Violations (eg. Burning/ Littering of plastic waste)	
Ii	Actions Taken (Fines/penalties Imposed Rs.)	
3	Implementation of ban imposed under Rule 4 including on identified single use plastic items, plastic carry bags having thickness less than 120 microns (ward-wise) (quarterly reporting)	
I	Total number of Institutions & Hotspots in the area under jurisdiction	
(a)	- Institutions- Schools, Colleges, etc	
(b)	Hotspots – Subzi Mandi, Wholesale market, Fish Market, Flower market, Religious Places etc.	
II	Total No of Inspections carried out	
III	Total Fine imposed (Rs.)	
IV	Quantity of Banned SUP seized(Tons)	
D.	Data on ingress of littered plastic waste in water bodies	
1	Ingress points for plastic waste in Drain and Water Body Number of ingress points Measures taken to stop ingress of plastic waste	
2.	Surface water bodies including river stretches Number of surfaces water bodies cleaned Quantity of plastic waste collected	
3.	Number of drains cleaned from Plastic waste Total length of drains Total length of drains cleaned from plastic waste Plastic waste collected (MT) Silt collected	

15. for Form VI in the said rules, the following shall be substituted, namely:-

FORM VI

[See rule 17(6)]

FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY SPCB/PCC

Period of Reporting:

A	General	
1	Name of the State/UT:	
2	Name & Address of SPCB/PCC:	
3	Contact E-mail:	
4	Contact Phone No.	
5	Details of Plastic Waste Management (State Level)	
	• Collection (MT)	
	• Segregation (MT)	
	• Processing including recycling (MT)	
	• Disposal (MT)	
B	Mechanism of Plastic Waste Management	
1	Summary of the mechanisms put in place for management of plastic waste in your State/UT along with the details of agencies involved (Please attach the details)	
2	Please attach details of infrastructure put in place for management of	

	plastic waste generated in your State/UT								
3	Total no. of MRF Facilities								
(a)	No. of Mechanical MRF Facilities with capacity								
(b)	No. of Manual MRF Facilities with capacity								
C	Plastic Waste Generation, Collection, Segregation & Characterization								
1	Total Numbers of the Urban Local Bodies (ULBs) in the area under jurisdiction								
2	No. of ULBs who have submitted Annual Report								
3	Total Numbers of the Gram Panchayat (GPs) in the area under jurisdiction								
4a	Total number of Panchayati Raj institution at District Level								
4b	No. of Panchayati Raj institution at District Level who have submitted annual report								
5	Please confirm that all GPs/ULBs have provided complete information in stipulated time as per format prescribed by CPCB (Yes/No)								
6.	Please provide no. of ULBs/GPs which have not submitted complete information within the stipulated time frame								
7.	Please provide total amount of EC levied on PRI at District Level / ULBs who have not submitted annual report as per prescribed timelines under the rules								
8.	Quantity of Plastic Waste generated (Tonnes) as per CPCB methodology (Cat I/Cat II/ Cat III/Cat IV/Cat V/ Others)								
9.	Quantity of Plastic Waste collected (Tonnes)								
10.	Plastic Waste Segregated (Tonnes)								
11.	Please confirm that all Local Bodies/ GPs have carried out Assessment of Plastic Waste Generation & Characterization as per methodology specified by CPCB (Yes/No)								
12.	Please upload Plastic Waste Characterization Report as per methodology specified by CPCB								
13.	Please confirm that data validation and reconciliation for ULB and PRI at District Level has been done as per methodology specified by CPCB (Yes /No)								
D	Extended Producer Responsibility Implementation								
1.	Total Number of ULBs registered on EPR (To be auto fetched from EPR portal)								
2.	Details of Plastic Waste Processors (To be auto fetched from EPR Portal)								
	Name	Type (Recycler/Coprocessors/Waste to Energy/Waste to Oil/Road Making)	Registration No	Processing Capacity (TPA)					
				PW (Cat-I)	PW (Cat-II)	PW (Cat-III)	PW (Cat-IV)	PW-(Cat-V)	Other
3.	Plastic Waste Processed through PWPs (TPA)								
	Type (Recycler/Coprocessors/Waste to Oil/Road Making)		PW (Cat-I)	PW (Cat- II)	PW (Cat- III)	PW (Cat- IV)	PW (Cat- V)	Others	
4.	Audit & Levying of Environmental Compensation (EC) (To be auto fetched from the EPR Portal)								
(a)	No. of Entities (PIBOs/PWPs) audited								
(b)	No. of Entities (PIBOs/PWPs) found in violation								
(c)	EC levied on violating Entities (PIBOs/PWPs)								
E.	Implementation of ban imposed under Rule 4 including on identified single use plastic items, plastic carry bags having thickness less than 120 microns								
1	Total number of commercial establishments/ Institutions &								

	Hotspots in the area under jurisdiction				
(a)	-Commercial establishments :Malls, Cinema Halls, Airports, Railway Stations, Metro Stations				
(b)	- Institutions: Schools, Colleges, Office Complex etc				
c	-Hotspots :Tourist spots, sabzi Mandi, Wholesale market, Fish Market, Flower market, Religious Places etc.				
2	Total No of Inspections (Data Auto fetched from SUP Compliance Monitoring Portal)				
3	Total No of Commercial Establishment and hotspots closed for SUP Ban Violation				
4	Total No. of Industries inspected(Data Auto fetched from SUP Compliance Monitoring Portal)				
5	Total no. of industries closed for manufacturing banned SUP items				
6	Total Fine imposed (Rs.) (Data Auto-fetched from SUP Compliance Monitoring Portal)				
7	Quantity of Banned SUP seized(Tons) (Data Auto-fetched from SUP Compliance Monitoring Portal)				
8	Total No of Commercial establishment and hotspot made SUP free				
9	Details of mode of disposal of seized SUP				
	Qty of SUP Seized (T)	Mode of Disposal (Recycling/ WtE/WtO/ Co-processing/ roadmaking)	Name & Address of the Plastic Waste Processor		
10.	Details of Entities producing Alternatives including compostable plastics				
	Sl.No.	Name of Entity	SUP Alternative	Processing Capacity (TPA)	Address
11.	No of Complaints received on SUP grievance App (Data Autofetched from SUP Grievance redressal app)				
12.	No of Complaints resolved (Data Autofetched from SUP Grievance redressal app)				
F	Enforcement of Plastic Waste Management Rules				
1.	Details of Registered Plastic Raw Material Manufacturing Units				
	Total No:	Capacity:	Product Manufactured		
2.	Details of Registered PWP (Non- packaging) Processing Facilities				
	Total No:	Capacity:	Product Manufactured		
3.	Details of Unregistered Manufacturing or Recycling Units (in residential or unapproved areas).				
	Total No:	Capacity:	Product Manufactured		
4.	No. of ULBs which have framed bye-laws				
5.	No. of violations & action taken on non-compliance of provisions of PWM				

	Rules, 2016, as amended, 2018 (Rule 12)	
6.	Total no. of violations (Burning/ Littering/non-registration and other non-compliance)	
7.	Action Taken (Fine Imposed / Closures issued)	

16. After Form VI in the said rules, the following Form shall be inserted, namely:-

FORM VII

[See rule 17(2)]

Format for Quarterly report of Plastic Raw Material

Manufacturer/Importer of plastic raw material

Year : Quarter : Q1/Q2/Q3/Q4

S. No.	Name of Buyer	Address of Buyer	Email ID	Phone No.	Buyer Category	GST no. of Buyer	Category of plastic packaging	Qty of plastic raw material supplied (T)	Type of plastic raw material supplied

Note:

- (i) Quarterly report shall be submitted as per pro forma in electronic format prescribed by CPCB.
- (ii) Individual invoices for transactions are not required for the purposes of quarterly report.

Buyer Category

1. Large and Medium Producers (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)
2. Micro and Small Producers (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)
3. Brand Owners
4. Seller
5. Others (Non-plastic packaging applications)

Type of plastic raw material supplied

1. PET
2. HDPE
3. PVC
4. LDPE
5. PP
6. PS
7. Others
8. Biodegradable plastic in specified environment
9. Compostable plastic

[F. No- 17/6/2023 HSM]

NARESH PAL GANGWAR, Addl. Secy.

Note- The principal rules were published in the Gazette of India, vide number G.S.R. 320(E), dated the 18th March, 2016 and subsequently amended vide notification number G.S.R. 285(E), dated the 27th March, 2018, vide notification number G.S.R. 571(E), dated the 12th August, 2021, vide notification number G.S.R. 647(E), dated the 17th August, 2021, vide notification number G.S.R. 133(E) , dated the 16th February 2022, vide notification number G.S.R. 522(E) dated the 6th July 2022, vide notification number G.S.R. 318(E) , dated the 27th April 2023 and last amended vide notification number G.S.R. 807(E) dated the 30th October 2023.



Annexure - III
111

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय निदेशालय, चण्डीगढ़

Central Pollution Control Board
Regional Directorate, Chandigarh

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA)

CPCB/RD/CHD/NGT/149-150

Date: 08.11.2024

सेवा में,

सदस्य सचिव

जम्मू और कश्मीर प्रदूषण नियंत्रण समिति (J&KPCC)

परिवेश भवन, ग्लैडनी फॉरेस्ट कॉम्प्लेक्स ट्रांसपोर्ट नगर, जम्मू - 180004

जम्मू और कश्मीर

Sub : Compliance of Hon'ble NGT Order dated 20.08.2024 in the matter of OA No. 1070/2024; News Item titled "Plastic pollution poses threat to Kashmir's Great Lakes trek" appearing in the Rising Kashmir dated 09.08.2024

Sir,

This has reference to the NGT Order dated 20.08.2024 (copy enclosed) in the matter of Original Application No. 1070/2024; News Item titled "Plastic pollution poses threat to Kashmir's Great Lakes trek" appearing in the Rising Kashmir dated 09.08.2024.

It is mentioned in the Hon'ble NGT Order that:

Para 02 : "The news item relates to the rising pollution in the seven Great Lakes trek in Central Kashmir's Ganderbal district. As per the news item, the pollution crisis is due to the irresponsible disposal of plastic by trekkers. The news item states that the plastic bottles and polythene bags are being discarded in pristine areas, contaminating the environment and contributing to the lakes' deterioration.

Para 03: The news item highlights that the affected lakes include Vishansar, Gadsar, Gangabal, and Satsar, where trekking activities are at their peak. News item also stated that trekkers are leaving behind significant amounts of plastic waste, which is tarnishing the natural beauty of these sites.

Para 04: Furthermore, Vishansar, situated at the foothills of the mountains and approximately 30 km from the tourist spot Sonamarg, is one of the lakes drawing numerous visitors each year. News item also highlighted that the Kashmir Great Lakes Trek, which includes treks to lakes such as Krishnasar, Gangabal, Satsar, and Gadsar, offers both short and long trekking options for experienced adventurers. However, the increasing pollution threatens to undermine the natural allure that makes these treks so popular."

It was observed by Hon'ble NGT that:

Para 06: "The news item raises substantial issue relating to compliance of provisions of Plastic Waste Management Rules, 2016 and the Environment Protection Act, 1986".

As per Clause 12(1) of PWM Rules 2018, as amended, "The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of

the provisions of these rules relating to registration, manufacture of plastic products and multi-layered packaging, processing and disposal of plastic wastes;"

The Hon'ble NGT has impleaded CPCB and J&K PCC as respondents in the above matter vide order dated 20/08/2024.

Therefore, in view of the above, it is requested that Action Taken Report (ATR) in the above matter may be provided on priority at rdchandigarh.cpcb@nic.in and divyasinha.cpcb@nic.in. at the earliest.

This may kindly be treated as urgent as the matter is listed for hearing on 28.11.2024.

सादर,
08/11/24
(डॉ. नरेन्द्र शर्मा)
वैज्ञानिक 'एफ'

Copy to:

1. Divisional Head, UPC-II, CPCB Head Office, Delhi

For information please.

08/11/24
वैज्ञानिक 'एफ'

===== Forwarded message =====

From: Narender Sharma <narendersharma.cpcb@gov.in>
 To: "membersecretaryjkspcb"<membersecretaryjkspcb@gmail.com>, "Member JKPCC"<membersecy.pcb@jk.gov.in>
 Cc: "Nikita Grover"<nikitag.cpcb@gov.in>, "R D Chandigarh, CPCB"<rdchandigarh.cpcb@gov.in>, "DIVYA SINHA"<divyasinha.cpcb@nic.in>, "Deeksha Garg"<deeksha.cpcb@gov.in>
 Date: Sun, 17 Nov 2024 17:41:17 +0530
 Subject: Re: Compliance of Hon'ble NGT Order dated 20.08.2024 in the matter of OA No. 1070/2024; News Item titled "Plastic pollution poses threat to Kashmir's Great Lakes trek" appearing in the Rising Kashmir dated 09.08.2024

===== Forwarded message =====

Sir,

This has reference to the trailing email and the attached letter dated 11/11/2024, on the above subject.

It is again requested to kindly provide a copy of the Action Taken Report (ATR) in the above matter, at rdchandigarh.cpcb@nic.in and divyasinha.cpcb@nic.in, at the earliest possible.

Regards,

Narender

---- On Mon, 11 Nov 2024 17:14:57 +0530 **Deeksha Garg** <deeksha.cpcb@gov.in> wrote ---

Madam/Sir,

This has reference to the NGT Order dated 20.08.2024 (copy enclosed) in the matter of Original Application No. 1070/2024; *News Item titled "Plastic pollution poses threat to Kashmir's Great Lakes trek" appearing in the Rising Kashmir dated 09.08.2024.*

As per the Hon'ble NGT Order O.A. No. 1070/2024:

Para 02 : *"The news item relates to the rising pollution in the seven Great Lakes trek in Central Kashmir's Ganderbal district. As per the news item, the pollution crisis is due to the irresponsible disposal of plastic by trekkers. The news item states that the plastic bottles and polythene bags are being discarded in pristine areas, contaminating the environment and contributing to the lakes' deterioration.*

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Para 04: *Furthermore, Vishansar, situated at the foothills of the mountains and approximately 30 km from the tourist spot Sonamarg, is one of the lakes drawing numerous visitors each year. News item also highlighted that the Kashmir Great Lakes Trek, which includes treks to lakes*

such as Krishnasar, Gangabal, Satsar, and Gadsar, offers both short and long trekking options for experienced adventurers. However, the increasing pollution threatens to undermine the natural allure that makes these treks so popular.”

Also, It was observed by Hon’ble NGT that:

Para 06: *“The news item raises substantial issue relating to compliance of provisions of Plastic Waste Management Rules, 2016 and the Environment Protection Act, 1986”.*

As per Clause 12(1) of PWM Rules 2018, as amended, *“The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multi-layered packaging, processing and disposal of plastic wastes;”*

The Hon’ble NGT has impleaded CPCB and J&K PCC as respondents in the above matter vide order dated 20/08/2024. Therefore, in view of the above, it is requested that **Action Taken Report (ATR) in the above matter may be provided on priority** at rdchandigarh.cpcb@nic.in and divyasinha.cpcb@nic.in, at the earliest. (copy of the letter attached)

This may kindly be treated as urgent as the matter is listed for hearing on 28.11.2024.

सादर/Regards

दीक्षा गर्ग / Deeksha Garg

वरिष्ठ वैज्ञानिक सहायक / Senior Scientific Assistant

केंद्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board (CPCB)

क्षेत्रीय निदेशालय, चंडीगढ़/ Regional Directorate, Chandigarh

चल दूरभाष / Mob : 8872379960

**Standard Operating Procedure
for
Assessment & Characterization of Plastic Waste**



June, 2024

Central Pollution Control Board, Delhi

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Annexures:

- **Annexure I:** Amendment to PWM Rules dated August 12, 2021
- **Annexure II:** Amendment to PWM Rules dated February 16, 2022- Extended Producer Responsibility Guidelines
- **Annexure II A:** Amendment to PWM Rules dated March 14, 2024
- **Annexure III:** Report on Study conducted by GIZ
- **Annexure IV:** ASTM D 5231-92 Standard
- **Annexure V:** Determination of Sorting Sample size, number of vehicle loads, Vehicle load size and no. of days for sampling
- **Annexure VI:** Illustrative Example
- **Annexure VII:** SOP for testing compostable plastics developed by CPCB
- **Annexure VIII:** Pictorial representation of banned SUP items

1.0 Background & Legal Framework

In the last couple of decades, India has experienced rapid urbanization, industrialization, and economic growth, which has led to a substantial increase in plastic waste generation. The burgeoning population, along with improvements in living standards, has further exacerbated the quantum of plastic waste generation. The widespread use of plastics, especially single-use items and its indiscriminate disposal, poses a serious threat to the environment.

The Plastic Waste Management Rules of 2016, along with subsequent amendments, laid out a statutory framework for effective plastic waste management in the country. As per the provision of PWM Rules, the local bodies are required to assess the quantum of plastic waste generated in their jurisdiction and report the same in the Annual Report to be submitted to the concerned SPCB/PCC, which in turn compiles the same and submits it to CPCB.

Further, vide Amendment to PWM Rules dated August 12, 2021 (**Annexure I**) - import, production, sale, stocking and use of identified single-use plastic items like ear buds with plastic sticks, plastic flags, plates, cups, cutlery, and other similar disposable plastic products, has been banned w.e.f July 01, 2022. Also, vide Amendment to PWM Rules dated February 16, 2022- Extended Producer Responsibility Guidelines (**Annexure II**) with thrust on processing of plastic packaging waste has been notified by MoEFCC. Various measures have been taken across the country to ensure effective implementation of the said Amendments. It is required to periodically assess the impact of these measures on plastic waste management to strengthen implementation of EPR Guidelines and enforcement of SUP ban.

Further, MoEFCC vide Amendment dated March 14, 2024 (**Annexure IIA**) has included the following in the PWM Rules

- Rule 6 (5) The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30th June of every year and also estimate the quantity of plastic waste to be generated in following five-year period.

Standard Operating Procedure (SOP) for Assessment & Characterization of Plastic Waste

- Rule 6 (8) The local body shall include in the annual report the following details on plastic waste management, namely:- (i) plastic waste generated, including plastic waste existing in dump sites, in a year; (ii) plastic waste management infrastructure available for collection, segregation, processing; (iii) projection of plastic waste to be generated; (iv) status on framing and implementation on byelaws; (v) actions taken action to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items.
- Rule 7A.: Responsibility of Panchayat at District level. - (1) The Panchayat at District level shall undertake assessment of plastic waste generated, including plastic waste existing at dump sites, by the 30th June of every year for rural areas of the district and also estimate the quantity of plastic waste to be generated in following five-year period.
- Rule 7A (3) The Panchayat at District Level shall include in the annual report the following details on plastic waste management, namely:- (i) plastic waste generated, including plastic waste existing at dump sites, in a year; (ii) plastic waste management infrastructure available for collection, segregation, processing; (iii) projection of plastic waste to be generated; (iv) status on framing and implementation on byelaws; (v) actions taken action to prevent stocking, distribution, sale and usage of banned Single Use Plastic items.
- Rule 17 (4) Every urban local body and Panchayat at District Level shall prepare and submit online an annual report in Form–V to the Urban Development Department and to Rural Development Department, respectively, and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June every year.
- Rule 17 (5) The State Pollution Control Board or Pollution Control Committee concerned shall cause the report submitted by the urban local body and Panchayat at District level to be audited by itself or through a designated agency and copy of the report of such audit and the annual report shall be made available on website of State Pollution Control Board or Pollution Control Committee concerned.

Standard Operating Procedure (SOP) for Assessment & Characterization of Plastic Waste

- Rule 17 (6) The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31st July of every year.
- As per Form V A (Format of Annual Report by Local Bodies) (Section B (1 & 2)), Form V B ((Format of Annual Report by Village Panchayats) (Section B (3 & 4)) the Local Bodies / Village Panchayats are required to carry out the assessment related to plastic waste generation as per the methodology developed by CPCB, the details of which are to be included in the Annual Report which is to be submitted online.
- As per Form VI (Format of Annual Report to be submitted by SPCBs/PCCs) (Section C 8 -13), the SPCBs/PCCs are required to assess the Plastic waste generated in their jurisdiction as per methodology developed by CPCB

This SOP has been prepared incorporating the aforementioned provision of PWM Rules. The SOP outlines the methodology to assess the quantity of plastic waste generation and its characterization specifically w.r.t Single Use Plastic and Categories of Plastic Packaging as per PWM Rules. A study conducted by GIZ on the matter (**Annexure III**) has been referred to for preparing this document. Further, methodology for validation of data reported by the Local Bodies in the Annual Report, by the SPCBs/PCCs has also been included in this document. All concerned stakeholders including the local bodies and the SPCBs/PCCs shall follow the methodology delineated in this SOP for compliance of PWM Rules, 2016 (as amended).

2.0 Characterization & Assessment of Plastic Waste by Local Bodies

2.1 Determination of parameter for waste Characterisation

The plastic waste characterization method is based on the Standard Test Method for Determination of the Composition of Unprocessed Municipal Solid Waste, American Society for Testing and Materials (ASTM) standard test method (D5231- 92) (**Annexure IV**). As per methodology, the following parameters are to be decided prior to initiation of the Waste Characterization:

Standard Operating Procedure (SOP) for Assessment & Characterization of Plastic Waste

- a. **Number of Vehicles to be sampled (n):** It refers to the number of vehicles transporting municipal waste from which the waste sample for characterization is to be collected.
- b. **Sorting sample size (kg) (s) :** It is the quantum of sample extracted for further analysis, from each vehicle load, using cone and quarter method (Refer Annexure IV). It is to be in the range of 91-135 Kg
- c. **Vehicle load Size (kg) (v):** It is the quantum of waste which the aforementioned vehicles can transport in one trip. It is four times the size of the sorting samples i.e 360- 540 kg
- d. **Duration of sampling (No of Days) (k):** It is the number of days during which waste samples for analysis have to be collected.

The steps to be followed for determination of Sorting Sample size, number of vehicle to be sampled, Vehicle load size and no. of days for sampling in a particular Local body's jurisdiction as per ASTM D 5231-92 are detailed at **Annexure V**. Wide variation in quantum of waste generation in the country, depending upon the population, has been observed in the country. Further, sampling and analysis capacity also varies significantly with the type of the local body, being higher for large cities as compared to smaller cities. Further, higher Confidence level and lower precision level in the Assessment is required for the larger cities (refer **Annexure V**). Accordingly, the various parameters (n, v, s & k as per (a-d above) have been computed using ATM D 5231-92 assigning value of Confidence & Precision values proportionate to the population size of city /town/village panchayat and are given in **Table 1**.

Table 1: Sorting Sample size, number of vehicle loads, Vehicle load size and no. of days for sampling for Cities, Towns & Villages:

S. No.	Category	Min Population	Max Population	Confidence level	Precision level	Vehicle Load Size (kg)	Sorting Sample size (Kgs)	Total no. of Samples To be collected (n)	Sampling Days (k)
1.	Village Panchayat	1000 (avg.)	4999	0.9	0.2	360 [#]	90	7	5
2.	Cities & Towns	5000	99999	0.9	0.15	400	100	14	6
3.	Cities & Towns	>10000		0.95	0.1	480	120	45	7

Note #: *In hilly regions where movement of heavy vehicles is difficult, the Vehicle Load size of “360 Kg” applicable for “Village Panchayats” can be considered for Cities and Towns (Category 2&3 of Table 1)*

2.2 Distribution of the sampling locations:

Three stage random sampling method is to be followed to ensure full coverage of the geographical area as well as to include impact of socio-economic variation of the population on the waste generation.

Stage 1: Division of the city area into five zones East, West, North, south and central zone

Stage 2: Classification of the various wards in the zone under the following five major categories based on its socio-economic attributes of the ward as given below

Standard Operating Procedure (SOP) for Assessment & Characterization of Plastic Waste

- High-income residential wards (HI)
- Middle-income residential wards (MI)
- Economically Weaker Section (EWS) residential wards/slums
- Commercial wards (CW)
- Mixed commercial and residential wards (MX)

It is to be noted that the class assignment as per aforementioned details, should be based on the predominant feature of the ward. In addition to above, one disposal point should be identified in each Zone.

The number of vehicle loads to be collected from each zone would be distributed amongst the wards, to ensure adequate representation of the socio-economic attributes of the population in the Assessment. The number of samples from each economic category and zone should be uniformly distributed throughout the assessment duration (k days). Example illustrating the distribution of sampling locations is given at **Annexure VI** (Example 1)

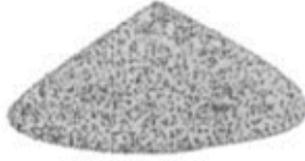
2.3 Sample preparation:

One Sorting sample is to be selected using the Cone & Quarter method from each vehicle load following the given steps:

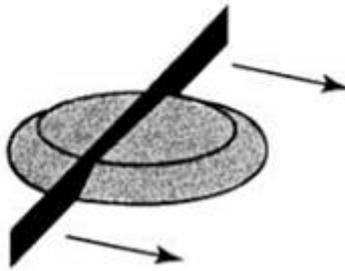
- A location is to be selected for discharge of designated vehicle loads, manual sorting activities, and weighing operations. The location should be flat, level, and away from the normal waste handling and processing areas.
- The entire vehicle load of waste should be discharged in a designated area.
- The waste should be mixed and using the Quartering and coning, the vehicle load size (400-500 kg) shall be reduced to Sorting sample size (100-125 kg) method to reduce the size of the sample to the range of 100-125 kg.
- The entire vehicle load is to be disposed on the ground and divided into four parts. Two samples positioned diagonally opposite to each other are to be selected for the next step, the other two have to be discarded. The process is to be repeated to reduce the size of the sample from 400-500 kg to 100- 125 kg.

Standard Operating Procedure (SOP) for Assessment & Characterization of Plastic Waste

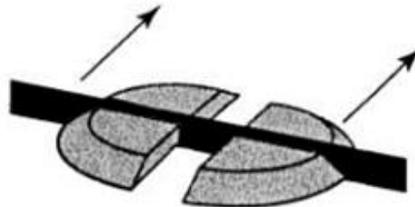
Pictorial representation of the same is given in Figure 1.0. For further details, Section 8 of the ASTM Standard is to be referred to.



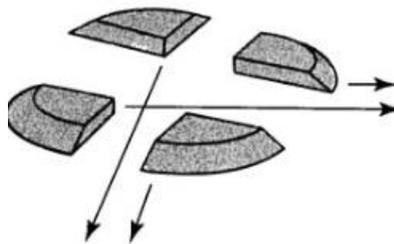
Step 1: Preparation of Cone



Step 2: Flattening & partitioning of the cone into two parts

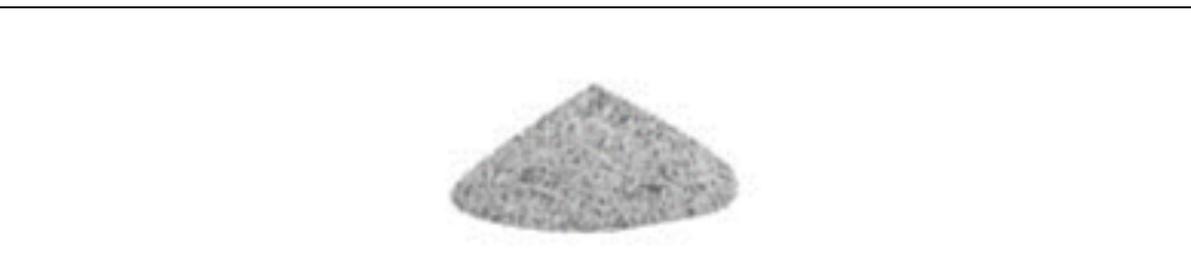


Step 3: Partitioning of the Cone into four parts



Step 4: Select two opposite quarters & discard the remaining two

Step 5: Mix the two selected quarters for further analysis
Figure 1: Cone & Quarter Method for sampling of Waste



2.4 Waste Characterization

The EPR guidelines categorize plastic packaging into four groups: rigid, flexible, multi-layered, and compostable plastics. PET Water bottles, HDPE bottles used for packaging shampoo, detergent etc. are categorized into Rigid plastics (Category I).

Carry bags, plastic packaging etc. are categorized as flexible plastics (Category II). Multilayered plastic packaging (Category III) has at least one layer of plastic and at least one layer of material other than plastic is used for packaging products like chips packets, tea, coffees etc. Compostable plastic packaging (Category IV) under degradation by biological process and have a feel and texture (matt finish) different from the conventional plastics. Various laboratory methods, including the "Quick Verification Test," are available to differentiate between compostable and conventional plastics. SOP for testing compostable plastics developed by CPCB is placed at **Annexure VII**. Further, as per PWM Rules & SOP developed by CPCB, Compostable Plastics are required to be labelled giving details such as the name of its manufacturer.

Pictorial representation of various categories of packaging and SUP items is enclosed at **Annexure VIII**.

Helpers and sorters to be engaged in characterization are to be identified and properly trained for identification of different categories of Single Use Plastic Items and Category of Plastic Management.

Quantity of waste categorized shall be determined as given below:

Standard Operating Procedure (SOP) for Assessment & Characterization of Plastic Waste

The findings of the sorted sample in Kg/ Metric Ton-(MT) shall be reported as per format given in Table 2 & 2A (Plastic Packaging Category) (Generation & Disposal Point) and Table 3 & 3A (SUP Category) (Generation & Disposal Point) respectively.

**Table 2A: Plastic Waste characterization (Plastic Packaging category wise):
Generation points**

Vehicle Load No. (1)	Sorting Sample Size (Kg) (2)	Total PW(Kg) (3)	Category 1 PW (kg) (4)	Category 2 PW (kg)(5)	Category 3 PW (kg) (6)	Category 4 PW (kg) (7)
1						
2						
..						
...						
n						
Total	\sum Row 1..n	\sum Row 1..n	\sum Row 1..n	\sum Row 1..n	\sum Row 1..n	\sum Row 1..n
Average (kg/kg)		\sum Column 3/ \sum Column 2	\sum Column 4/ \sum Column 2	\sum Column 5/ \sum Column 2	\sum Column 6/ \sum Column 2	\sum Column 7/ \sum Column 2

**Table 2B: Plastic Waste characterization (Plastic Packaging category wise):
Disposal points**

Vehicle Load No. (1)	Sorting Sample Size (Kg) (2)	Total PW(Kg) (3)	Category 1 PW (kg) (4)	Category 2 PW (kg)(5)	Category 3 PW (kg) (6)	Category 4 PW (kg) (7)
1						
2						

Standard Operating Procedure (SOP) for Assessment & Characterization of Plastic Waste

Vehicle Load No. (1)	Sorting Sample Size (Kg) (2)	Total PW(Kg) (3)	Category 1 PW(kg) (4)	Category 2 PW(kg)(5)	Category 3 PW(kg) (6)	Category 4 PW(kg) (7)
..						
...						
n						
Total						
Average (kg/kg)		\sum Column 3/ \sum Column 2	$(\sum$ Column 4/ \sum Column 2	$(\sum$ Column 5/ \sum Column 2	$(\sum$ Column 6/ \sum Column 2	\sum (Column 7/ \sum Column 2

Table 3A: Plastic waste characterization (Single Use Plastic) – Generation point

			Vehicle Load No. 1(kg)	Vehicle Load No 2(kg)	Vehicle Load No N(kg)	Total \sum	Average (kg /kg)
1		a	Sorting Sample Size (kg)							
		b	Plastic Waste (kg)							\sum (Row 1b/ \sum Row 1a
			SUPs							
2	Plastic Sticks	a	Earbuds(kg)							\sum (Row 2a/ \sum Row 1a

Standard Operating Procedure (SOP) for Assessment & Characterization of Plastic Waste

				Vehic le Loa d No. 1(kg)	Vehic le Loa d No 2(kg)	Ve hic le Loa d No N(k g)	To tal Σ	Average (kg /kg)
		b	Balloons(kg)								Σ (Row 2b/ Σ Row 1a
		c	Candy(kg)								Σ (Row 2c/ Σ Row 1a
		d	Ice-cream(kg)								Σ (Row 2d/ Σ Row 1a
		e	Straws(kg)								Σ (Row 2e/ Σ Row 1a
3	Cutlery i tems	a	Plates(kg)								Σ (Row 3a/ Σ Row 1a
		b	Cups(kg)								Σ (Row 3b/ Σ Row 1a
		c	Glass(kg)								Σ (Row 3c/ Σ Row 1a
		d	Forks(kg)								Σ (Row 3d/ Σ Row 1a
		e	Spoons(kg)								Σ (Row 3e/ Σ Row 1a
		f	Knives(kg)								Σ (Row 3f/ Σ Row 1a
		g	Trays(kg)								Σ (Row 3g/ Σ Row 1a

Standard Operating Procedure (SOP) for Assessment & Characterization of Plastic Waste

				Vehic le Loa d No. 1(kg)	Vehic le Loa d No 2(kg)	Ve hic le Lo ad No N(k g)	To tal Σ	Average (kg /kg)
4	Packagi ng / Wra pping Fi lms	a	Sweet box(kg)								Σ (Row 4a/ Σ Row 1a
		b	Invitation (kg) cards								Σ (Row 4b/ Σ Row 1a
		c	Cigarette (kg) Packets								Σ (Row 4c/ Σ Row 1a
5	Carry ba gs	a	<120 microns(kg)								Σ (Row 5a/ Σ Row 1a
6	Plastic s heets	b	<50 microns(k g)								Σ (Row 6a/ Σ Row 1a
7	Other it ems	a	Plastic flags(kg)								Σ (Row 7a/ Σ Row 1a
		b	PVC banner s < 100 μ m, polystyrene f or decoratio n(kg)								Σ (Row 7b/ Σ Row 1a
		c	Polystyrene fo r decoration(k g)								Σ (Row 7c/ Σ Row 1a

Table 3B: Plastic waste characterization (Single Use Plastic) – Disposal point

				Vehicle Load No. 1(kg)	Vehicle Load No. 2(kg)	Vehicle Load No. N(kg)	Total \sum	Average (kg/kg)
1		a	Sorting Sample Size (kg)								
		b	Plastic Waste (kg)								\sum (Row 1 b/ \sum Row 1 a
			SUPs								
2	Plastic Sticks	a	Earbuds(kg)								\sum (Row 2 a/ \sum Row 1 a
		b	Balloons(kg)								\sum (Row 2 b/ \sum Row 1 a
		c	Candy(kg)								\sum (Row 2c / \sum Row 1 a
		d	Ice-cream(kg)								\sum (Row 2 d/ \sum Row 1 a
		e	Straws(kg)								\sum (Row 2 e/ \sum Row 1 a
3	Cutlery items	a	Plates(kg)							\sum (Row 3 a/ \sum Row 1 a	

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				Vehicle Load No. 1(kg)	Vehicle Load No. 2(kg)	Vehicle Load No. N(kg)	Total Σ	Average (kg/kg)
		b	Cups(kg)								Σ (Row 3 b/ Σ Row 1 a
		c	Glass(kg)								Σ (Row 3 c/ Σ Row 1 a
		d	Forks(kg)								Σ (Row 3 d/ Σ Row 1 a
		e	Spoons(kg)								Σ (Row 3 e/ Σ Row 1 a
		f	Knives(kg)								Σ (Row 3 f/ Σ Row 1 a
		g	Trays(kg)								Σ (Row 3 g/ Σ Row 1 a
4	Packaging / Wrapping Films	a	Sweet box(kg)								Σ (Row 4 a/ Σ Row 1 a
		b	Invitation (kg) cards								Σ (Row 4 b/ Σ Row 1 a
		c	Cigarette (kg) Packets								

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				Vehicle Load No. 1(kg)	Vehicle Load No 2(kg)	Vehicle Load No N(kg)	Total \sum	Average (kg/kg)
5	Carry bags	a	<120 microns(kg)								\sum (Row 5 a/ \sum Row 1 a
6	Plastic sheets	b	<50 microns(kg)								\sum (Row 6 a/ \sum Row 1 a

2.5 Assessment of Plastic Waste by Local Bodies

2.5.1. Quantity of Plastic Waste Generation

- Average quantity of plastic waste generated (kg of plastic waste/ kg of mixed waste)

$$Q1 = (\sum \text{Column 3}) / (\sum \text{Column 2}) - \text{refer Table 2A}$$

OR

$$Q1 = (\sum \text{Row 1b}) / (\sum \text{Row 1a}) - \text{refer Table 3A}$$

- Quantity of Mixed Waste generated (TPA) = Q
- Quantity of Plastic Waste Generated (TPA) (QT) = Q1*Q

2.5.2 Quantity of Plastic Packaging Waste Generation

- Average quantity of plastic packaging waste generated (kg of plastic packaging waste / kg of mixed waste)

$$(Q2) = (\sum (\text{Column 4}) + \sum (\text{Column 5}) + \sum (\text{Column 6}) + \sum (\text{Column 7})) / (\sum (\text{Column 2}) - \text{refer Table 2A}$$

- Quantity of Mixed Waste generated (TPA) = Q
- Quantity of Plastic Packaging Waste Generated (Q_{pack}) (TPA) = Q2*Q

2.5.3 Quantity of SUP Waste Generation

- Average quantity of SUP waste generated (SUP in kg / kg of mixed waste)

$$(Q_3) = (\sum (\text{Row } 2a... 7c) / (\sum (\text{Row } 1a) \text{ --- refer Table 3A})$$

- Quantity of Mixed Waste generated (TPA) = Q
- Quantity of SUP Waste Generated (TPA) (Q_{SUP}) = $Q_3 * Q$

2.5.4 Quantity of Other (Non-packaging waste)

$$Q_{\text{other}} = Q_T - Q_{\text{pack}}$$

2.5.5 Quantity of Plastic Waste Disposed

- Average quantity of plastic waste generated (kg of plastic waste/ kg of mixed waste)
- $Q_{1d} = (\sum \text{Column } 3) / (\sum \text{Column } 2) \text{ -- refer Table 2B}$

OR

$$Q_{1d} = (\sum \text{Row } 1b) / (\sum \text{Row } 1a) \text{ -- refer Table 3B}$$

- Quantity of Mixed Waste Disposed (TPA) = Q_D
- Quantity of Plastic Waste Disposed (TPA) (Q_{TD}) = $Q_{1d} * Q_D$

2.5.6 Quantity of Plastic Packaging Waste Disposed

- Average quantity of plastic packaging waste Disposed (kg of plastic packaging waste / kg of mixed waste)

$$(Q_{2d}) = (\sum (\text{Column } 4) + \sum (\text{Column } 5) + \sum (\text{Column } 6) + \sum (\text{Column } 7)) / (\sum (\text{Column } 2) \text{ ----(refer Table 2B)})$$

- Quantity of Mixed Waste Disposed (TPA) = Q_D
- Quantity of Plastic Packaging Waste Disposed ($Q_{\text{pack D}}$) (TPA) = $Q_{2d} * Q_D$

2.5.7 Quantity of SUP Waste at Disposal

- Average quantity of SUP waste at Disposal (SUP in kg / kg of mixed waste)

$$(Q_{3d}) = (\sum (\text{Row } 2a... 7c) / (\sum (\text{Row } 1a) \text{ ---(refer Table 3B)})$$

- Quantity of Mixed Waste Disposed (TPA) = Q_D

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- Quantity of SUP Waste Disposed (TPA) $(Q_{SUP})_D = Q_{3d} * Q_D$

2.5.8 Quantity of Other (Non-packaging waste) Disposed

$$Q_{other D} = Q_{TD} - Q_{pack D}$$

2.5.9 Quantity of Plastic waste Utilised/Processed

$$Q_{utilised/processed} = Q_T - Q_{TD} \text{ (refer point 2.5.1 and point 2.5.5)}$$

Example illustrating the above calculations is at **Annexure VI**

3.0 Validation, Assessment and Characterization of PW Data by SPCB/PCC

Urban Local Bodies (ULBs) shall follow the methodology detailed in Section 2.0 for Assessment & Characterization of Plastic Waste Generation in their jurisdiction. They shall inform the schedule of Assessment to the SPCBs/PCCs well in advance. SPCBs/PCCs shall join the Assessment to be carried out by the Local Bodies, as required by them to validate the methodology adopted for the Assessment as well as the data reported by the Local Bodies.

3.1 Validation of PW data reported by Local Bodies

The SPCBs/PCCs shall validate the PW data as per the format given in Table 5

Table 4: Validation of PW Data

Sl. No.	Item	Remarks
1	Total No. of Local Bodies in State/ UT	
2	Number of Local Bodies which have confirmed adoption of CPCB Assessment & Characterization Methodology	
3	No. of Local bodies in which SPCB/PCC joined the Assessment for confirmation of Point (2) above	
4	No. of Local Bodies in which SPCB/PCC joined the Assessment , confirming Point (2) above	
5	Number of Local Bodies in which of Quantity Plastic waste reported was verified by SPCB/PCC.	

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Sl. No.	Item	Remarks
6	Number of Local Bodies found in compliance as per Point (5) above	
7	Number of non-complying Local Bodies as per Point (5) above, in which reported data was reconciled by SPCB/PCC	

3.2 Assessment and Characterization of PW Data

The SPCBs/PCCs shall carryout Assessment and Characterization of PW Data in their respective State/UT as per format given in **Table 5**

Sl. No.	Local Body	Total Plastic Waste generated	Qty of UPi n P W g enerate d	Qty of f Plasti c Packa gin g in PW g enerate d	Quant it y of Oth er PW (N on-Packagi ng PW) W aste g enerate d	Quantit y of plasti c waste disposed (Q Dstate (TPA)	Qty of P lastic P ac kagi ng in P W disp osed Q Dpackst a te (TPA)	Quantit y of SU P w ast e disp osed QD SUPsta te (TPA)	Qty of PII a stic wa st p roce sse d Qpr ocess (TPA)
					state (TP				
					A)				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

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S I. N o	Lo c a l B o d y	Total Plasti c W a s t e g e n e r a t e Q T s t a t e (T P A)	Qty of S U P i n P W g e n e r a t e d Q S U P s t a t e (T P A)	Qty o f P l a s t i c P a c k a g i n g P W g e n e r a t e d Q P a c k s t a t e (T P A)	Quant ity of Oth er P W (N o n-P a c k a g i n g P W) W a s t e g e n e r a t e d Q T o t h e r	Quantit y of p l a s t i c w a s t e d i s p o s e d (Q D s t a t e (T P A)	Qty of P l a s t i c P a c k a g i n g i n P W d i s p o s e d Q D p a c k s t a t e (T P A)	Quantit y of S U P w a s t e d Q D s t a t e (T P A)	Qty of P l a s t i c w a s t e p r o c e s s e d Q P r o c e s s (T P A)
1	xxx	Q T (A s p e r 2.5 1)	Q S U P a s p e r 2 .5. 3	Q _{pack} a s p e r 2. 5.2	Q _{other} a s p e r 2. 5.4	(Q T D) a s p e r 2.5 5	(Q(PAC B) D) a s p e r 2.5.6	(Q(SUP D) a s p e r 2.5.7	Column (3) -Column (6)
2									
3									
I									
T O T A L		Σ Colu mn 3	Σ Co lumn 4	Σ Col umn 5	Σ Colu mn 6	Σ Colum n 7	Σ Colum n 8	Σ Colum n 9	Σ Column 10

4.0 Implementation of SOP for characterization and Assessment of PW Generation

- a. The SPCBs/PCCs shall impart training to the concerned stakeholders under their jurisdiction for the assessment & characterization of PW as per this SOP.
- b. The local bodies shall carry out assessment as per this SOP either directly or through an agency engaged by them. The State Level Authorities can also collectively engage agencies at the state level who can carry out the Assessment at Local body / Village Panchayat level.
- c. The SPCBs/PCCs shall monitor the implementation of this SOP by the concerned stakeholders in their jurisdiction.
- d. The local bodies/ VPs/SPCBs/PCCs shall submit the information related to assessment & characterization in accordance with provisions 17(4) & 17(6) of PWM Rules, 2016 (as amended).
- e. The online portal for assessment & characterization of plastic waste as per the methodology stipulated in this SOP shall be developed by CPCB. The online portal shall have provision for assessment & characterization by the Local body / Village panchayat level as well as the State level.

ANNEXURE I

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th August, 2021

G.S.R. 571(E).—Whereas the draft rules to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, dated the 11th March, 2021 vide notification number GSR 169 (E), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

And whereas, copies of the Gazette containing the said draft rules were made available to the public on the 11th March, 2021;

And whereas, objections and suggestions received within the aforesaid period have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6, 8 and 25 of Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules to amend the Plastic Waste Management Rules, 2016, namely :-

1. (1) These rules may be called Plastic Waste Management (Amendment) Rules, 2021.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 2, in sub-rule (1), after the word “Importers”, the words, “brand-owner, plastic waste processor (recycler, co-processor, etc.)” shall be inserted.
3. In the said rules, in rule 3,
 - (i) after clause (n), the following clause shall be inserted, namely :-

‘(na) “Non-woven plastic bag” means Non-woven plastic bag made up of plastic sheet or web structured fabric of entangled plastic fibers or filaments (and by perforating films) bonded together by mechanical or thermal or chemical means, and the “non-woven fabric” means a flat or tufted porous sheet that is made directly from plastic fibres, molten plastic or plastic films;’
 - (ii) after clause (q), the following clause shall be inserted, namely: -

‘(qa) “Plastic waste processing” means any process by which plastic waste is handled for the purpose of reuse, recycling, co-processing or transformation into new products;’
 - (iii) after clause (v), the following clauses shall be inserted, namely: -

‘(va) “Single-use plastic commodity” mean a plastic item intended to be used once for the same purpose before being disposed of or recycled;’

‘(vb) “Thermoset plastic” means a plastic which becomes irreversibly rigid when heated and hence cannot be remoulded into desired shape;’

‘(vc) “Thermoplastic” means a plastic which softens on heating and can be moulded into desired shape;’.
4. In the said rules, in rule 4, -
 - (a) in sub-rule (1),-
 - (i) for the words “importer stocking”, the words “import, stocking” shall be substituted;
 - (ii) in clause (c), for the words “fifty microns in thickness”, the words, figures, letters and brackets “seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022” shall be substituted;
 - (iii) in clause (h), after the words, “carry bags”, the words “and commodities” shall be inserted;

(iv) in clause (h), after the words, “compostable plastic carry bags”, the words “or commodities or both” shall be inserted;

(v) after clause (i), following clause shall be inserted, namely: -

“(j) non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021.”;

(b) after sub-rule (1), the following sub-ules shall be inserted, namely:-

“(2) The manufacture, import, stocking, distribution, sale and use of following single-use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:-

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;

(b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

(3) The provisions of sub-rule (2) (b) shall not apply to commodities made of compostable plastic.

(4) Any notification prohibiting the manufacture, import, stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheets and multi-layered packaging and single-use plastic, including polystyrene and expanded polystyrene, commodities, issued after this notification, shall come into force after the expiry of ten years, from the date of its publication”.

5. In the said rules, in rule 5, in sub-rule (1), in clause (d), for the figures “2000”, the figures “2016” shall be substituted.

6. In the said rules, in rule 6, in sub-rule (2), after clause (a), following clause shall be inserted, namely: -

“(aa) ensuring that the provisions of these rules, as amended, are adhered to;”.

7. In the said rules, in rule 7, in sub-rule (1), after clause (a), following clause shall be inserted, namely : -

“(aa) ensuring that the provisions of these rules, as amended, are adhered to;”.

8. In the said rules, in rule 9, in sub-rule (1), after the words, “local body concerned”, the words “as per guidelines issued under these rules from time to time” shall be inserted.

9. In rule 11, sub-rule (1), -

(i) after the words “plastic carry bag”, the words, “plastic packaging” shall be inserted;

(ii) in clause (a), after the word “manufacturer”, the words “producer or brand-owner” shall be inserted, and after the words “carry bag”, the words “and plastic packaging used by the brand owner” shall be inserted;

(iii) in clause (b), after the words “multilayered packaging”, the words “excluding multi-layered packaging used for imported goods” shall be inserted;

(iv) in clause (c), after the words “name and certificate number”, the words “of producer” shall be inserted.

10. In rule 12, -

(i) in sub-rule (2), after the words “waste generator,” ,the words “restriction or prohibition on” shall be inserted;

(ii) in sub-rule (3), after the words “waste generator,” ,the words “restriction or prohibition on” shall be inserted.

11. In rule 13, in sub-rule (1), after the words “Union Territory concerned”, the words “or the Central Pollution Control Board” shall be inserted.

[F. No. 17-2-2001 (Pt)-Part I -HSMD]

NARESH PAL GANGAWAR, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number GSR 320 (E), dated the 18th March, 2016 and subsequently amended *vide* notification number GSR 285 (E), dated the 27th March, 2018.

ANNEXURE II

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th February, 2022

G.S.R. 133(E).—In exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely: -

1. (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 9, in sub-rule (1), for the words “as per guidelines issued under these rules from time to time”, the words “as per guidelines specified in SCHEDULE – II” shall substituted.
3. In the said rules, after SCHEDULE – I, the following Schedule shall be inserted namely:-

‘SCHEDULE-II*[See Rule 9 (1)]***Guidelines on Extended Producer Responsibility for Plastic Packaging****1. Background:**

(1.1) The Ministry of Environment, Forest and Climate Change (MoEFCC), (hereinafter referred to as ‘The Ministry’), notified the Plastic Waste Management Rules, 2016 on 18th March, 2016. The Ministry also notified the Solid Waste Management Rules, 2016 on 8th April, 2016. As plastic waste is part of solid waste, therefore, both the rules apply to managing plastic waste in the country.

(1.2) The Plastic Waste Management Rules, 2016, mandate the generators of plastic waste to take steps to minimize generation of plastic waste, not to litter the plastic waste, ensure segregated storage of waste at source and hand over segregated waste in accordance with rules. The rules also mandate the responsibilities of local bodies, gram panchayats, waste generators, retailers and street vendors to manage plastic waste. (1.3) The Plastic Waste Management Rules, 2016 cast Extended Producer Responsibility on Producer, Importer, and Brand Owner. Extended Producer Responsibility shall be applicable to both pre-consumer and post-consumer plastic packaging waste. (1.4) These guidelines provides framework for implementation of Extended Producer Responsibility. The Guidelines provide the roles and responsibilities of Producers, Importers, Brand Owners, Central Pollution Control Board, State Pollution Control Board or Pollution Control Committees, recyclers and waste processors for effective implementation of Extended Producer Responsibility. The definitions given in Plastic Waste Management Rules, 2016, apply until, specifically mentioned in these guidelines;

2. Date of Coming into Effect:

These guidelines shall come into force with immediate effect. The on-going processes related to Extended Producer Responsibility obligations will be aligned with these guidelines.

3. Definitions:

(a) “**Biodegradable plastics**” means that plastics, other than compostable plastics, which undergoes complete degradation by biological processes under ambient environment (terrestrial or in water) conditions, in specified time periods, without leaving any micro plastics, or visible, distinguishable or toxic residue, which have adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by Central Pollution Control Board.

(b) “**Brand Owner**” means a person or company who sells any commodity under a registered brand label or trade mark;

(c) “**Carry Bags**” (covered under Category II of plastic packaging – Clause (5.1) (II)) means bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use ;

(d) “**End of Life disposal**” means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns) or waste to oil or for road construction as per Indian Road Congress guidelines, etc;

(e) “**Extended Producer Responsibility**” means the responsibility of a producer for the environmentally sound management of the product until the end of its life;

- (f) **“Importer”** means a person who imports plastic packaging product or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like;
- (g) **“Plastic”** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, polybutylene terephthalate;
- (h) **“Plastic Packaging”** means packaging material made by using plastics for protecting, preserving, storing and transporting of products in a variety of ways.
- (i) **“Plastic Sheet”** means plastic sheet is the sheet made of plastic;
- (j) **“Plastic Waste Processors”** means recyclers and entities engaged in using plastic waste for energy (waste to energy), and converting it to oil (waste to oil), industrial composting.
- (k) **“Pre-consumer plastic packaging waste”** means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product.
- (l) **“Post-consumer plastic packaging waste”** means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose.
- (m) **“Producer”** means person engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- (n) **“Recyclers”** are entities who are engaged in the process of recycling of plastic waste;
- (o) **“Recycling”** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;
- (p) **“Reuse”** means using an object or resource material again for either the same purpose or another purpose without changing the object's structure;
- (q) **“Use of recycled plastic”** means recycled plastic, instead of virgin plastic, is used as raw material in the manufacturing process;
- (r) **“Waste Management”** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally sound manner;
- (s) **“Waste to Energy”** means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns).

4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: -

- (i) Producer (P) of plastic packaging;
- (ii) Importer (I) of all imported plastic packaging and / or plastic packaging of imported products;
- (iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.;
- (iv) Plastic Waste Processors

5. Coverage of Extended Producer Responsibility:

(5.1) The following plastic packaging categories are covers under Extended Producer Responsibility:

(i) Category I

Rigid plastic packaging;

(ii) Category II

Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;

(iii) Category III

Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);

(iv) **Category IV**

Plastic sheet or like used for packaging as well as carry bags made of compostable plastics.

(5.2) The Extended Producer Responsibility Guidelines covers the following with respect to plastic packaging namely: -

- (i) Reuse;
- (ii) Recycling;
- (iii) Use of recycled plastic content;
- (iv) End of life disposal.

6. Registration:

(6.1) (a) The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: -

- (i) Producer (P);
- (ii) Importer (I);
- (iii) Brand owner (BO);
- (iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting,

(b) Registration of Producers, Importers & Brand-Owners (operating in one or two states) and Plastic Waste processors shall be done by State Pollution Control Board or Pollution Control Committee through the centralized Extended Producer Responsibility portal developed by Central Pollution Control Board.

(c) After these guidelines have come into effect, with respect to, entities starting their business in a particular year and placing their products in market in that year, they shall have Extended Producer Responsibility target obligations from the next year.

(6.2) The entities covered under clause 6.1 shall not carry any business without registration obtained through on-line centralized portal developed by Central Pollution Control Board.

(6.3) The entities covered under clause (6.1) shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.

(6.4) In case, it is found or determined that any entity registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one -year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.

(6.5) In case any entity falls in more than one sub-category mentioned in the clause (6.1) then the entity shall register under each of those sub-categories separately. Further, in cases, where the entity has units in different states, in a particular sub-category mentioned in clause 6.1, then these units shall also be registered separately. However, only one registration under a sub category in a state would be needed, even if, more than one unit are located in a state. The registration shall be as per Standard Operating Procedure laid down by Central Pollution Control Board for the purpose, as per these Guidelines.

(6.6) While registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

7. Targets for Extended Producer Responsibility and obligations of Producers, Importers & Brand-Owners:

(7.1) The Extended Producer Responsibility targets for the Producers, Importers & Brand-Owners shall be determined category-wise.

(7.2) Producer (P):

(a) Extended Producer Responsibility target (Refer example 1 to 3 in Annexure):

Eligible Quantity in MT (Q 1) shall be the average weight of plastic packaging material (category-wise) sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging waste in the last two financial years (B) minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial year as under: -

$$Q 1 \text{ (in MT)} = (A + B) -$$

and the Extended Producer Responsibility target shall be determined category-wise , as given below

Extended Producer Responsibility target

	Year	Extended Producer Responsibility target (as a percentage of Q1 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Producer, as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure):

The Producer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility Target, category-wise, as given below namely: -

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure):

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, cement kilns (for co processing) etc. as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The producers shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in Rule 5 (1) (b) of Plastic Waste Management Rules, 2016,

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Producer shall ensure use of recycled plastic in plastic packaging category-wise as given below namely: -

Mandatory use of recycled plastic in plastic packaging
(% of plastic manufactured for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.3 Importer (I):

(a) Extended Producer Responsibility Target (Refer example 1 to 3 in Annexure)

Eligible Quantity in MT (Q 2) shall be the average weight of all plastic packaging material and / or plastic packaging of imported products (category-wise) imported and sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging in the last two financial years (B) waste minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial years as under: -

$$Q 2 \text{ (in MT)} = (A + B) - C$$

and the Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility target (as a percentage of Q 2 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Importer as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure)

The Importer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under extended producer responsibility Target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of extended producer responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The importer shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of Plastic Waste Management Rules, 2016, as amended.

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Importer shall ensure use of recycled plastic in plastic packaging category-wise as given below.

Mandatory use of recycled plastic in plastic packaging
(% of imported plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

Any recycled plastic used in imported material shall not be counted towards fulfilment of obligation. The importer will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.4 Brand Owner (BO):

a) Extended Producer Responsibility target (refer examples 1 to 3 in Annexure)

Eligible Quantity in MT (Q 3) shall be the average weight of virgin plastic packaging material (category-wise) purchased and introduced in market in the last two financial years (A) plus average quantity of (B) of pre-consumer plastic packaging in the last two financial years as under: -

$$Q\ 3\ (\text{in MT}) = A + B$$

The Extended Producer Responsibility target shall be determined, category-wise, as given below namely: -

	Year	Extended Producer Responsibility Target (as a percentage of Q3 - category-wise)
I	2021 - 22	25 %
II	2022 - 23	70 %
III	2023 - 24	100 %

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Brand Owner as part of the Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for reuse (refer examples 4 and 5 in Annexure):

I. The Brand Owner using Category I (rigid) plastic packaging for their products shall have minimum obligation to reuse such packaging as given below: -

Provided that the reuse of Category I rigid plastic packaging in food contact applications shall be subject to regulation of Food Safety and Standards Authority of India.

(II) Minimum obligation to reuse for Category I (rigid plastic packaging).

Year	Target (as percentage of Category I rigid plastic packaging in products sold annually)

A	Category I rigid plastic packaging with volume or weight equal or more than 0.9 liter or kg but less than 4.9 litres or kg, as the case may be	
I	2025 – 26	10
II	2026 – 27	15
III	2027-28	20
IV	2028-29 and onwards	25
B	Category I rigid plastic packaging with volume of weight equal or more than 4.9 litres or kg.	
I	2025 – 26	70
II	2026 – 27	75
III	2027-28	80
IV	2028-29 and onwards	85

(III) The quantity of rigid packaging reused by brand Owner shall be calculated by reducing virgin plastic packaging manufactured/imported/purchased in that year from the sales of the Brand Owner. The brand owner shall provide this information on the centralized portal developed by Central Pollution Control Board.

(IV) The quantity of Category I rigid plastic packaging reused shall be reduced from the total plastic packaging used under Category I by the obligated entities (Brand Owners).

III. The quantity of Category I rigid plastic packaging reused during the year 2022 – 2023 and 2023-2024, shall be reduced from the total plastic packaging used under Category I.

(c) Obligation for recycling (refer examples 1 to 3 in Annexure):

The Brand Owner shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste
(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60
Category IV	50	60	70	80

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(d) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The Brand Owner shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of the Plastic Waste Management Rules, 2016, as amended.

(e) Obligation for use of recycled plastic content (refer examples 6 in Annexure)

(i) The Brand Owner shall ensure use of recycled plastic in plastic packaging, category-wise, as given below namely:

Mandatory use of recycled plastic in plastic packaging

(% of manufactured plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

(ii) In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

(iii) In case, where Brand Owner is also Producer and/or Importer of plastic packaging material, the clause 7.2 and 7.3 shall also apply for determining their Extended Producer Responsibility targets and obligations as Producer and /or Importer, respectively.

(7.5) The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by all Producers, Importers & Brand-Owners as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(7.6) The obligations for reuse, recycling of waste and use of recycled plastic content in packaging shall be reviewed every five years based upon available technologies for meeting the Targets specified.

(7.7) Extended Producer Responsibility on plastic packaging will promote sustainable packaging, as per guidelines prepared by Central Pollution Control Board, inter alia based on the following criteria,

(i) package designing promoting reuse;

(ii) package designing amenable for recycling;

(iii) recycled plastic content in plastic packaging material and; (iv) package designing for environment.

(7.8) In case, the obligated entity utilizes plastic packaging which is 100% biodegradable in the ambient environment leaving no traces of micro plastics or chemical residue or any other traces having adverse environmental and health impacts as certified by regulatory entities Central Pollution Control Board, Bureau of Indian Standards, Central Institute of Petrochemicals Engineering & Technology, the Extended Producer Responsibility target will not be applicable for such material.

8. Generation of surplus Extended Producer Responsibility certificates, carry forward and offsetting against previous year Extended Producer Responsibility targets and obligations, and sale and purchase of surplus Extended Producer Responsibility certificates:

(8.1) A Brand Owner who has fulfilled their Extended Producer Responsibility targets, category-wise, can use the surplus for the following namely: -

(i) Off setting previous year shortfall subject to clause 9.5;

(ii) Carry forward for use in succeeding year;

(iii) Sell it to other Producers, Importers & Brand-Owners.

(8.2) Surplus in one category can only be used for off-setting, carry forward and sale in the same category. A surplus under reuse can be used for against reuse, recycling and also end of life disposal. A surplus under recycling can be used for recycling and end of life disposal. A surplus under end of life disposal cannot be used for reuse or recycle.

(8.3) Producers, Importers & Brand-Owners can also meet their Extended Producer Responsibility obligations under a category by purchasing surplus Extended Producer Responsibility certificates from other Producers, Importers & Brand-Owners of the same category.

(8.4) Such transactions shall be recorded and submitted by the Producers, Importers & Brand-Owners on the online portal while filing annual returns under the Extended Producer Responsibility framework. Central Pollution Control Board will develop mechanism for such exchange on the centralized portal.

9. Imposition of Environmental Compensation:

(9.1) Environmental Compensation shall be levied based upon polluter pays principle, with respect to non-fulfilment of Extended Producer Responsibility targets by Producers, Importers &

Brand Owners, for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution .

(9.2) Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of non-fulfilment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required.

(9.3) The Environment Compensation, as applicable, shall be levied by Central Pollution Control Board on the Producers, Importers & Brand-Owners operating in more than two states with respect to non-fulfilment of their Extended Producer Responsibility targets, responsibilities and obligations in these guidelines.

(9.4) The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers, Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfilment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee.

(9.5) Payment of environmental compensation shall not absolve the Producers, Importers & Brand-Owners of the obligations set out in these guidelines. The unfulfilled Extended Producer Responsibility obligations for a particular year will be carried forward to the next year for a period of three years. In case, the shortfall of Extended Producer Responsibility obligation is addressed within three years. The environmental compensation levied shall be returned to the Producers, Importers & Brand-Owners as given below, namely

- (i) Within one year of levying of EC: 75% return;
- (ii) Within two years 60% return;
- (iii) Within three years 40% return,

After completion of three years on environmental compensation getting due the entire environmental compensation amount shall be forfeited. This arrangement shall allow for collection and recycling of plastic packaging waste by Producers, Importers & Brand-Owners in later years as well.

(9.6) The funds collected under environmental compensation shall be kept in a separate Escrow account by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee. The funds collected shall be utilized in collection, recycling and end of life disposal of uncollected and non-recycled or non- end of life disposal of plastic packaging waste, on which the environmental compensation is levied. Modalities for utilization of the funds for plastic waste management on an annual basis would be recommended by the Committee for Extended Producer Responsibility implementation and approved by the Competent Authority in the Ministry.

10. Role of Producers, Importers & Brand-Owners:

(10.1) The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal.

(10.2) Producers, Importers & Brand-Owners shall provide Action Plan containing information on the Extended Producer Responsibility Target, category-wise, where applicable, through the online centralized portal developed by Central Pollution Control Board, along with application for registration or renewal of registration under Plastic Waste Management Rules, 2016. The Action Plan shall cover tenure of the Registration as per the provisions of Plastic Waste Management Rules, 2016. The standard operating procedure for registration and the action plan pro forma shall be developed by Central Pollution Control Board as per these guidelines.

(10.3) Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase including category-wise quantity purchased, shall be maintained separately by Brand Owner.

(10.4) The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4 (iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross-check the declaration of transactions among Producers, Importers & Brand-Owners.

(10.5) In order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations, the Producers, Importers & Brand-Owners may operate schemes such as deposit refund system or buy back or any other model. This will prevent mixing of plastic packaging waste with solid waste.

(10.6) The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided.

11. Role of Plastic Waste Processors (Recyclers or Other Waste Processors including industrial composting facilities)

(11.1) All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.

(11.2) The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.

(11.3) The total quantity of plastic waste processed by plastic waste processors and attributed to Producers, Importers & Brand-Owners, on an annual basis, will be made available on the centralized portal developed by Central Pollution Control Board as also on the website of Plastic waste processors.

(11.4) In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board, from operating under the Extended Producer Responsibility framework for a period of one year.

(11.5) Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended, shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners.

(11.6) The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

(11.7) The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.

(11.8) The Plastic Waste Processors undertaking end-of-life disposal of plastic packaging waste viz. waste to energy, waste to oil, cement kilns (co processing) shall provide information on an annual basis as per prescribed pro forma, on the centralized portal developed by Central Pollution Control Board. These entities shall ensure the disposal of plastic packaging waste as per relevant rules, guidelines framed by regulatory bodies in an environmentally sound manner.

12. Role of Central Pollution Control Board

(12.1) The Central Pollution Control Board shall register Producers, Importers & Brand-Owners who are operating in more than two states and plastic waste processors, through online portal. Central Pollution Control Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Plastic Waste Management Rules, 2016.

(12.2) The Central Pollution Control Board may charge fee for processing of applications for registration and an annual fee for processing of returns, as per procedure prescribed by CPCB. In case, where Producers, Importers & Brand-Owners, are operating in the jurisdiction of a State Pollution Control Board or Pollution Control Committee, the Central Pollution Control Board as per guidelines so decided, will share the application fee with the concerned State Pollution Control Board or Pollution Control Committee.

(12.3) The registration shall be done within two weeks from the submission of a complete application online by the Producers, Importers & Brand-Owners. The tenure of registration shall be as per Plastic Waste Management Rules, 2016.

(12.4) Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control

Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action.

(12.5) Central Pollution Control Board shall publish the list of Producers, Importers & Brand-Owners who have failed to meet Extended Producer Responsibility targets and obligations in the previous financial year, on an annual basis, by 30th September of the next financial year.

(12.6) The Central Pollution Control Board will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations for plastics under the Plastic Waste Management Rule, 2016.

(12.7) The Central Pollution Control Board shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

(12.8) The Central Pollution Control Board shall carry out review of technologies related to plastic packaging and plastic waste management for techno-economic viability and feasibility specifically with respect to clause 7.6.

13. Role of State Pollution Control Board or Pollution Control Committee:

(13.1) The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016.

(13.2) The State Pollution Control Board or Pollution Control Committee shall bring out a list of entities (Exception Report) who have not fulfilled their Extended Producer Responsibility responsibilities on annual basis and publish the same on their website. The State Pollution Control Board or Pollution Control Committee shall submit the Annual Reports submitted by Producers, Importers & Brand-Owners and plastic waste processors in their jurisdiction to Central Pollution Control Board and upload the same on the online Extended Producer Responsibility portal.

(13.3) State Pollution Control Board or Pollution Control Committee will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations under the Plastic Waste Management Rule, 2016.

(13.4) State Pollution Control Board or Pollution Control Committee shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

14. Plastic Packaging Waste Collection System by Producers, Importers & Brand-Owners

(14.1) Producers, Importers & Brand-Owners while fulfilling their Extended Producer Responsibility obligations may develop collection and segregation infrastructure of plastic packaging waste, as required, based on the category of plastics. It may include the following based on implementation modality of Extended Producer Responsibility adopted by Producers, Importers & Brand-Owners: -(a) establish waste plastic collection points and Material Recovery Facilities (MRFs);

(b) ensure the collection of the plastic packaging waste from the collection points, with a frequency that is proportionate to the area covered and the volume;

(c) offer the collection of plastic, from the entities like urban local bodies, gram panchayats, other public authorities or third parties carrying out waste management, and provide for the collection from all entities that have made use of that offer; provide for the necessary practical arrangements for collection and transport;

(d) ensure that the plastic packaging waste collected from the collection points are subsequently subject to recycling in a registered facility by a recycler or its permitted end use in the designated manner.

(14.2) Producers, Importers & Brand-Owners may ensure the network of collection points taking into account population size, expected volume of plastic or packaging waste, accessibility and vicinity to end-users, not being limited to areas where the collection and subsequent management is profitable.

(14.3) The entities involved in waste collection will hand over the waste for treatment and recycling or for identified end uses.

(14.4) Participation of voluntary collection points - voluntary collection points will hand over plastic packaging waste to the Producers, Importers & Brand-Owners or third party agencies acting on their behalf with a view to their treatment and recycling or their identified end use.

15. Fulfilment of Extended Producer Responsibility Obligations

The Producers, Importers & Brand-Owners shall have to provide the details of recycling certificate only from registered recyclers along with the details of quantity sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal. The details provided by Producers, Importers & Brand-Owners and registered plastic waste processors will be cross-checked by the online portal. In case of difference, the lower figure would be considered towards fulfilment of Extended Producer Responsibility obligation of Producers, Importers & Brand-Owners. The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee, as the case may be.

16. Centralized Online Portal

(16.1) Central Pollution Control Board shall establish an online system for the registration as well as for filing of annual returns by Producers, Importers & Brand-Owners, plastic waste processors of plastic packaging waste by 31st March 2022:-

(16.2) The online system developed by Central Pollution Control Board for the registration as well as for filing of returns by Producers, Importers & Brand-Owners shall reflect the plastic packaging material introduced in the market Producers, Importers & Brand-Owners in a financial year. It shall also reflect the details regarding the audit of the Producers, Importers & Brand-Owners as well as recyclers or other waste processors of plastic packaging waste.

(16.3) The State Pollution Control Board or Pollution Control Committee shall also use the centralized portal developed by Central Pollution Control Board for registration of Producers, Importers & Brand-Owners as well as recyclers/waste processors. The centralized portal would act as the single point data repository with respect to orders and guidelines related to implementation of Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rule, 2016 Producers, Importers & Brand-Owners may, if they so desire, facilitate the development of online web portal or platform.

(16.3) Till the online web portal is developed all activities related to implementation of Extended Producer Responsibility under the Plastic Waste Management Rules, 2016 will be done in an offline manner.

17. Monitoring

State Pollution Control Board or Pollution Control Committee shall submit annual report on Extended Producer Responsibility portal with respect to fulfilment of Extended Producer Responsibility by Producers, Importers & Brand-Owners (which include manufacturers of plastic packaging material) and plastic waste processors in the State/Union Territory to Central Pollution Control Board. The report shall also be submitted to the State Level Monitoring Committee constituted under the Plastic Waste Management Rules, 2016. State Pollution Control Board or Pollution Control Committee shall also submit annual report with respect to recyclers or end of life disposal in the State or Union Territory to Central Pollution Control Board by 31st July of the next year.

18. Committee for Extended Producer Responsibility under PWM Rules

(18.1) A committee shall be constituted by the Central Pollution Control Board under chairpersonship of Chairman, Central Pollution Control Board to recommend measures to Ministry of Environment, Forest and Climate Change for effective implementation of Extended Producer Responsibility including amendments to Extended Producer Responsibility guidelines. The committee shall monitor the implementations of Extended Producer Responsibility and also take such measures as required for removal of difficulties. The Committee shall also be tasked with the guiding and supervision of the online portal including approval of requisite forms or pro forma.

(18.2) The committee shall comprise of representative from concerned line Ministries/Departments such as Ministry of Housing and Urban Affairs, Ministry of Micro, Small and Medium Enterprises, Department of Drinking Water and Sanitation, Department of Chemical and Petrochemicals; Bureau of Indian Standards, three State Pollution Control Board or Pollution Control Committee, Central Institute of Plastic Engineering and Technology (CIPET), National Environmental Engineering Research Institute (NEERI), and three industry associations, and any other invitee as decided by the chairperson of the committee.

ANNEXURE

Examples for Clause 7

Extended Producer Responsibility Target and Minimum level of recycling of plastic packaging waste

[Refer Clause 7.2 (a), (b) & (c), Clause 7.3 (a), (b) & (c), and Clause 7.4 (a), (b) & (c)]

Example 1:

<i>Year 2022-23</i>	
<i>Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)</i>	<i>100 MT</i>
<i>Extended Producer Responsibility Target @ 70 %</i>	<i>70 MT</i>
<i>Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility - no threshold has been prescribed</i>	<i>Quantity of plastic packaging waste collected under Extended Producer Responsibility and recycled as per actuals</i> <i>Quantity of plastic packaging waste collected under Extended Producer Responsibility and used for energy recovery, co-processing, road construction, waste to oil etc. as per actuals</i>

Example 2:

<i>Year 2024-25</i>	
<i>Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)</i>	<i>100 MT</i>
<i>Extended Producer Responsibility Target @ 100 %</i>	<i>100 MT</i>
<i>Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 30%</i>	<i>Minimum 30 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled.</i> <i>Remaining plastic packaging waste collected (Maximum 70 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.</i>

Example 3:

<i>Year 2028-29</i>	
<i>Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)</i>	<i>100 MT</i>
<i>Extended Producer Responsibility Target @ 100 %</i>	<i>100 MT</i>
<i>Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 60 %</i>	<i>Minimum 60 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled.</i> <i>Remaining plastic packaging waste collected (Maximum 40 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.</i>

Reuse**[Refer Clause 7.4 (b)]****Example 4:**

<i>Year 2025 – 26 (Minimum obligation for reuse comes into effect)</i>	
<i>Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)</i>	<i>100 MT</i>
<i>Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or</i>	<i>15 MT</i>

kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	(Reuse @ 15 %; minimum obligation for reuse 10 %)
Fresh plastic packaging introduced (A)	85 MT
Extended Producer Responsibility target for compliance @ 100% of (A)	85 MT
Minimum level of recycling of Category I plastic packaging waste collected under Extended Producer Responsibility @ 60%	Minimum 51 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled. A maximum of 34 MT plastic packaging waste collected may be used for energy recovery, co-processing, road construction, waste to oil etc.

Example 5:

For Year 2022 - 23	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	100 MT
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	10 MT
Fresh plastic packaging introduced (A)	90 MT
Extended Producer Responsibility Target @ 35 % of (A)	31.5 MT

Use of recycled plastic content**[Refer Clause 7.2 (d), 7.3 (d)]****Example 6:**

Year 2025-26	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging)	100 MT
Extended Producer Responsibility Target as per clause 5.1 @ 100 %	100 MT
Minimum content of recycled plastic in packaging @ 10%	10 MT of plastic content in the packaging should be recycled plastic 90 MT of virgin plastic content in packaging

[F. No. 17/2/2001 – Part I - HSMD]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II Section 3, Sub-Section (i) vide number G.S.R 320 (E) dated the 18th March, 2016 and subsequently amended *vide notification numbers G.S.R 285 (E) dated the 27th March, 2018, G.S.R. 571 (E) dated the 12th August, 2021 and G.S.R. 647 (E) dated the 17th September, 2021.*

ANNEXURE II A

1. पीईटी
2. एचडीपीई
3. पीवीसी
4. एलडीपीई
5. पीपी
6. पीएस
7. अन्य
8. विनिर्दिष्ट वातावरण में जैव अपघटनीय प्लास्टिक
9. खाद योग्य प्लास्टिक

[फा. सं. 17/6/2023-एचएसएम]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र में संख्याक 320 (अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तत्पश्चात् अधिसूचना संख्यांक सा.का.नि. 285 (ङ), तारीख 27 मार्च, 2018 अधिसूचना संख्यांक सा.का.नि. 571 (ङ), तारीख 12 अगस्त, 2021 अधिसूचना संख्यांक सा.का.नि. 647 (ङ), तारीख 17 अगस्त, 2021 अधिसूचना संख्यांक सा.का.नि. 133(ङ), तारीख 16 फरवरी 2022 अधिसूचना संख्यांक सा.का.नि. 522(ङ) तारीख 06 जुलाई 2022 अधिसूचना संख्यांक सा.का.नि. 318(ङ), तारीख 27 अप्रैल 2023 द्वारा संशोधित किए गए थे और अधिसूचना संख्यांक सा.का.नि. 807(ङ) तारीख 30 अक्टूबर 2023 द्वारा अंतिम बार संशोधित किए गए थे

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 14th March, 2024

G.S.R.. 201(E).—WHEREAS, the draft rules further to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide notification number G.S.R. 744 (E) dated the 16th October, 2023, for inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft rules were made available to the public on the 16th October, 2023;

AND WHEREAS, objections and suggestions received within the period have been duly considered by the Central Government;

NOW, THEREFORE, in exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely :-

1. (1) These rules may be called Plastic Waste Management (Amendment) Rules, 2024.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 3, -

(i) for clause (ac), the following clause shall be substituted, namely:-

‘(ac) “Biodegradable plastics”, means plastics, other than compostable plastics, which undergoes degradation by biological processes in specific environment such as soil, landfill, sewage sludge, fresh water, marine, without leaving any micro plastics or visible or distinguishable or toxic residue, which has adverse environment impact;”;

(ii) for clause (k), the following clause shall be substituted, namely: -

‘(k) “Importer” means a person who imports for commercial use, any plastic packaging or any commodity with plastic packaging or carry bags or plastic sheets or like material, or plastic raw material including in the form of resin or pellets, or intermediate material to be used for manufacturing plastic packaging such as films or preforms;”;

(iii) for clause (m), the following clause shall be substituted, namely:-

“(m) “manufacturer” means and includes a person engaged in production of plastic raw material, including compostable plastics and biodegradable plastics;”;

(iv) in clause (n), the words “metallised layers or” shall be omitted;

(v) for clause (s), the following clause shall be substituted, namely:-

“(s) “producer” means a person engaged in manufacturing of plastic packaging; and, includes a person engaged in manufacture of intermediate material to be used for manufacturing plastic packaging, and also the person engaged in contract manufacturing of products using plastic packaging or through other similar arrangements for a brand owners;”;

(vi) after clause (u), the following clause shall be inserted,-

“(ua) “seller” means a person who sells plastic raw material such as resins or pellets or intermediate material used for producing plastic packaging;”.

3. In the rule 4 of the said rules,-

(A) in sub-rule (1), -

(i) for clause (e), the following clause shall be substituted, namely:-

“(e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer or to a seller not registered under these rules;”;

(ii) for clause (h), the following clause shall be substituted, namely:-

“(h) the provision of thickness under clause (c) shall not apply to carry bags or commodities made from compostable plastic or biodegradable plastics. Carry bags and commodities made from compostable plastics shall conform to the Indian Standard: IS/ISO 17088:2021 titled as Specifications for Compostable Plastics.”;

(iii) after clause (h), the following clause shall be inserted, namely :-

“(ha) the manufacture of carry bags and commodities covered under sub rule (3) shall be permitted to be made from compostable plastics or biodegradable plastics subject to mandatory marking and labelling laid down under these rules and the regulations of the Food Safety and Standards Authority of India for food contact applications. The manufacturers of compostable plastic or biodegradable plastic carry bags or commodities permitted under the rules, shall obtain a certificate from the Central Pollution Control Board before marketing or selling;”;

(B) after sub-rule (3), the following sub-rule shall be inserted, namely :-

“(3A) The manufacturer of commodities made from compostable plastics or biodegradable plastics shall report the quantity of such commodities introduced in the market and pre-consumer waste generated to the Central Pollution Control Board.”;

(C) after sub-rule (4), the following sub-rule shall be inserted, namely :-

“(5) Every manufacturer of commodities made from plastic or part thereof shall ensure processing of the pre-consumer plastic waste generated in the form of reject or discard material at the stage of manufacturing and such manufacturer shall report to the State Pollution Control Board or Pollution Control Committee concerned.”;

4. In rule 6 of the said rules,-

(i) in sub-rule (1), the words “or producers” shall be omitted;

(ii) after sub-rule (1), the following sub-rule shall be inserted, namely:-

“(1A) Every manufacturer, producer, importer, brand owner, manufacturer of commodities made from compostable plastics or biodegradable plastics may engage with local body on voluntary basis, as per mutually agreed terms and conditions entered into by them and the local body”

(iii) after sub-rule (4), the following sub-rules shall be inserted, namely:-

“(5) The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30th June of every year and also estimate the quantity of plastic waste to be generated in following five year period.

(6) The local body shall assess the plastic waste management infrastructure available for collection, segregation and processing and send a report to the State Pollution Control Board or Pollution Control Committee concerned by 30th June of each year.

(7) The local body shall take necessary measures to prevent stocking, distribution, sale and usage of prohibited single use plastic items in their jurisdiction.

(8) The local body shall include in the annual report the following details on plastic waste management, namely:-

- (i) **plastic waste generated, including plastic waste existing in dump sites, in a year;**
- (ii) plastic waste management infrastructure available for collection, segregation, processing;
- (iii) projection of plastic waste to be generated;
- (iv) status on framing and implementation on byelaws;
- (v) actions taken action to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items.”.

5. In rule 7 of the said rules,-

(i) in sub-rule (1),-

(A) after the words “gram panchayat” the words “or panchayat at district level” should be inserted;

(B) after clause (c), the following clauses shall be inserted, namely:-

(d) engaging civil societies or groups working with waste pickers;

(e) ensuring that open burning of plastic waste does not take place;

(f) taking necessary measures to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items in their jurisdiction.”;

(ii) after sub-rule (1), the following sub-rule shall be inserted, namely:-

“(2) Every Producer, Importer and Brand owner, manufacturer and manufacturer of commodities made from compostable plastics or biodegradable plastics may engage with Panchayat at District and Village levels, on a voluntary basis, as per mutually agreed, terms and conditions entered into by them and the Panchayat at District and Village levels.”

6. After rule 7 of said rules, the following rule shall be inserted, namely:-

“7A. Responsibility of Panchayat at District level.-

(1) The Panchayat at District level shall undertake assessment of plastic waste generated, including plastic waste existing at dump sites, by the 30th June of every year for rural areas of the district and also estimate the quantity of plastic waste to be generated in following five year period.

(2) The Panchayat at District level shall assess the plastic waste management infrastructure available for collection, segregation and processing and report to the State Pollution Control Board or Pollution Control Committee concerned by 30th June each year.

(3) The Panchayat at District Level shall include in the annual report the following details on plastic waste management, namely:-

- (i) **plastic waste generated, including plastic waste existing at dump sites, in a year;**
- (ii) plastic waste management infrastructure available for collection, segregation, processing;
- (iii) projection of plastic waste to be generated;
- (iv) status on framing and implementation on byelaws;
- (v) actions taken action to prevent stocking, distribution, sale and usage of banned Single Use Plastic items.”.

7. In rule 9 of the said rules,-

(i) for sub-rules (1) and (2), the following sub-rules shall be substituted, namely:-

“(1) The Producers, Importers and Brand Owners who introduce any plastic packaging in the market shall be responsible for collection of such plastic packaging.

(2) Where any Producer, Importer or Brand owner fulfils his extended producer responsibility, he is deemed to have complied with his responsibility under sub-rule (1).

(2A) The Producers, Importers, Brand Owners, manufacturers, and manufacturers of commodities made from compostable plastics or biodegradable plastics, shall fulfil Extended Producer Responsibility as per guidelines specified in Schedule- II.”.

8. In rule 10 of the said rule,-

(a) in sub-rule (6), the following proviso shall be inserted, namely: -

“ Provided that where testing of biodegradable plastic had commenced prior to the registration of a laboratory, and the report is in conformity with IS 17899 T:2022, the Central Pollution Control Board shall ask the applicant for re-testing and permit the production or usage of such biodegradable plastic, till the period the test report is received from duly recognized laboratory subject to furnishing of bank guarantee equal to the amount of Environment Compensation leviable under rule 18:

Provided further that the bank guarantee shall be forfeited if the result of such test does not conform to IS 17899 T: 2022.

(b) after sub-rule (6), the following sub-rule shall be inserted, namely:-

“(7) BIS shall specify separate colour or marking for plastic packaging and commodities made from compostable plastics or biodegradable plastics.”.

9. In rule 11 of the said rule,-

(i) for sub-rule (2), the following sub-rule shall be substituted, namely:-

“(2) Each recycled plastic packaging or commodity shall bear a label “recycled having [----specify percentage----] of recycled plastic” and a mark as shown below and shall conform to the Indian Standard: IS 14534: 2023 titled as “Plastics — Recovery and Recycling of Plastics Waste — Guidelines”, as amended from time to time.”



NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

(ii) after sub-rule (2) the following sub-rules shall be inserted, namely: -

“(3) Each plastic packaging or commodity made from compostable plastics shall bear a label “compostable only under industrial composting” and shall conform to the Indian Standard: IS/ISO 17088:2021 titled as Specifications for Compostable Plastics.”;

“(4) Each plastic packaging or commodity made from biodegradable plastic shall bear the label “Biodegradable in [--- specify number of days ---] only in the [---specify recipient environment such as soil, landfill, water etc.---]”.’.

10. In rule 13 of the said rules,-

(i) for sub-rule (4), the following sub-rule shall be substituted, namely:-

“(4) Every manufacturer and importer of plastic raw material shall make an application to the State Pollution Control Board or the Pollution Control Committee concerned, for registration, in the Form III:

(4A) For the purpose of these rules, the manufacturer and importer of plastic raw material shall,-

(i) sell plastic raw material only to Producer or Seller registered under these rules and the Registration number of such Producer or Seller is mentioned on sale invoice for sale of plastic raw material;

(ii) not sell plastic raw material to any entity or units engaged in manufacturing of prohibited single use plastic items;

(iii) print the following on all packaging bags of plastic raw material:

“Not to be used in the manufacture of single use plastic items prohibited under the Plastic Waste Management Rules, 2016 including plastic sheets < 50 micron thickness, non-woven carry bags < 60 GSM, Carry bags < 120 micron thickness”;

(iv) submit Quarterly Report to the Central Pollution Board and State Pollution Control Board or Pollution Control Committee concerned;

“(4B) Every person engaged in sale of plastic raw material or an intermediate material used for manufacture of plastic packaging to producer shall make an application to the State Pollution Control Board or the Pollution Control Committee concerned, for registration.”;

(ii) for sub-rule (8), the following sub-rule shall be substituted, namely:-

“(8) Where the registration is not granted within a period of thirty days after the receipt of application complete in all respect, the applicant shall be deemed to be registered under these rules on the expiry of such period.”

11. for rule 17, the following rule shall be substituted:

“17. Annual reports.- (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit online an annual report in Form-IV to the local body concerned and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th April of every year.

(2) Every manufacturer and importer of plastic raw material shall prepare and submit online a quarterly report in Form VII to the State Pollution Control Board or Pollution Control Committee concerned by the last day of month following the quarter and an annual report by 30th June of every year.

(3) Every person engaged in the sale of plastic raw material or an intermediate material used for manufacture of plastic packaging shall prepare and submit online an annual report mentioning therein the detail of transactions to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June of every year.

(4) Every urban local body and Panchayat at District Level shall prepare and submit online an annual report in Form -V to the Urban Development Department and to Rural Development Department, respectively, and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June every year.

(5) The State Pollution Control Board or Pollution Control Committee concerned shall cause the report submitted by the urban local body and Panchayat at District level to be audited by itself or through a designated agency and copy of the report of such audit and the annual report shall be made available on website of State Pollution Control Board or Pollution Control Committee concerned.

(6) The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31st July of every year.

(7) The Central Pollution Control Board shall prepare a consolidated annual report on the implementation of these rules and submit to the Central Government along with its recommendations on or before the 31st August of every year.”.

12. In schedule II to the said rules,-

(i) in the heading after the words “Guidelines on Extended Producer Responsibility for Plastic Packaging”, the words “and commodities made from compostable plastics or biodegradable plastics” shall be inserted.

(ii) for paragraph 4, the following paragraph shall be substituted, -

“4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations, namely: -

(a) Producer of plastic packaging, other than micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006);

(b) Importer of plastic packaging including intermediate material used for manufacturing plastic packaging such as films and preforms and plastic packaging of imported products;

(c) Brand Owners including online platforms/marketplaces and supermarkets/retail chains other than micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006);

(d) Plastic Waste Processors;

(e) Manufacturers and importers of plastic raw material;

(f) Manufacturers of items made from compostable plastics or biodegradable plastics.”.

(iii) in paragraph 5, in sub-paragraph (5.1),

(a) in item (iv), after the words “carry bags”, the words “and commodities” shall be inserted;

(b) after item (iv), the following item shall be inserted, namely:-

“(v) Category V

Plastic sheet or like used for packaging as well as carry bags and commodities made of biodegradable plastics.”.

(iv) in paragraph 6, in sub-paragraph (6.1), for the following items shall be substituted, namely:-

“(a) The following entities shall register on the centralized portal developed by Central Pollution Control Board, namely: -

(i) Producer (P) including micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006)

(ii) Importer (I);

(iii) Brand owner (BO);

(iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting;

(v) Manufacturers and importers of plastic raw material;

(vi) Manufacturers of items made from compostable plastics or biodegradable plastics.”.

(v) in paragraph 7,-

(a) sub-paragraph (7.8) shall be omitted;

(b) after sub-paragraph (7.7), the following new sub-paragraph (7.8) shall be inserted, namely:-

“(7.8) Manufacturer or importer of plastic raw material - Extended Producer Responsibility Target:

(i) The extended producer responsibility of producers, which are micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006), hereinafter referred to as micro and small producers, shall be fulfilled by manufacturer or importer of plastic raw material who has supplied the plastic raw material to such micro and small producers:

Provided that the target for use of recycled plastic content shall be fulfilled by such producers.

(ii) The Extended Producer Responsibility target category-wise for manufacturer or importer of plastic raw material shall be the quantity of plastic raw material sold to micro and small producers where the sale invoice is authenticated by the manufacturer or importer of plastic raw material, on the centralized online portal, excluding the sale made by such micro and small producers to Brand Owners and Producers, which are not categorized as micro and small enterprises as defined under the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006).

(iii) The producer, which is a micro or small enterprise, shall declare category of plastic packaging manufactured by it on the centralized online portal.

(iv) While fulfilling the Extended Producer Responsibility target the manufacturer or importer of plastic raw material shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under the Extended Producer Responsibility Target, category-wise, as given in the Table below, namely: -

TABLE

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste

(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
(1)	(2)	(3)	(4)	(5)
Category I	50	60	70	80
Category II	30	40	50	60
Category III	30	40	50	60

(vi) in paragraph 8, after sub-paragraph (8.4), the following sub-paragraph shall be inserted, namely :-

“(8.5) The Central Pollution Control Board shall issue guidelines for authorisation of agencies for establishment of electronic platform for trade of Extended Producer Responsibility certificates between obligated entities.

(8.6) The number of electronic platform may be restricted keeping in view volume of trade of Extended Producer Responsibility certificates.

(8.7) The operation of electronic platform shall be as per guidelines issued by Central Pollution Control Board after approval of the Central Government.

(8.8) The Central Pollution Control Board shall fix the highest and the lowest price for extended producer responsibility certificates which shall be equal to 100 % and 30 % ,respectively, of the Environment Compensation leviable on the obligated entities for non-fulfilment of Extended Producer Responsibility obligations, under rule 18 of these rules.

(8.9) The exchange price of Extended Producer Responsibility certificate between registered entities through the portal shall be between the highest and the lowest prices as fixed above.”;

(vii). in paragraph 10,-

(a) in the heading, for the words “ Role of Producers, Importers & Brand-Owners”, the words “Role of Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastic” shall be substituted;

(b) for sub-paragraph (10.1), the following sub-paragraph shall be substituted, namely:-

“(10.1) The Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastic shall have to register through the online centralized portal.”

(c) for sub-paragraph (10.5), the following sub-paragraph shall be substituted, namely:-

“(10.5) Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastic may operate schemes such as deposit refund system or buy back or any other model in order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations to prevent mixing of plastic packaging waste with solid waste.”;

(d) in sub-paragraph (10.6),

(A) after the words “Producers, Importers & Brand Owners”, the following words shall be inserted “manufacturers, and manufacturers of commodities made from compostable or biodegradable plastics”.

(B) the following proviso shall be inserted, namely:-

“Provided that the annual return under this sub-paragraph in respect of the financial year 2022-2023 may be filed on or before 31st March 2024.”;

(viii) in paragraph 11, in sub-paragraph (11.2), the following proviso shall be inserted, namely:-

“Provided that the annual returns under this sub-paragraph in respect of the financial year 2022-2023 may be filed on or before the 31st March 2024.”;

(ix) in paragraph 15, for sub-paragraph(15.1), the following sub-paragraphs shall be substituted, namely:-

“(15.1) The Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastics or biodegradable plastics shall provide the details of certificates for plastic waste recycled and sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal.

(15.2) The details of certificates provided by Producers, Importers, Brand-Owners and manufacturers, and manufacturers of commodities made from compostable plastic or biodegradable plastics and registered plastic waste processors shall be verified and in case of difference, the lower figure shall be considered towards fulfilment of Extended Producer Responsibility obligation under these rules.

(15.3) The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee concerned, as the case may be.

(15.4) The Manufacturer of biodegradable plastics shall fulfil their Extended Producer Responsibility obligations by obtaining Extended Producer Responsibility certificates generated by local authorities, as per agreed modalities.

(15.5) The local authorities shall generate Extended Producer Responsibility certificates equal to the biodegradable plastic collected by them and put to end of life biodegradation in the respective recipient environment as per standard notified by Bureau of Indian Standards, which shall be recorded, and details of such certificates obtained by the manufacturers of commodities of biodegradable plastics shall be submitted on the centralised online portal while filing annual returns under these rules. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.”

13. for ‘Form -I’ of the said rules, the following shall be substituted as follows, namely:-

FORM - I

[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or Brand Owners

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I /We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2016

1. Producers

(A) other than micro and small enterprises (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)

PART – A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	Registration required for manufacturing of: i. Carry bags; (a) petro- based, (b) Compostable ii. Multilayered plastics	
(d)	Manufacturing capacity	
(e)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
4.(a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
5.	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation and water.	
6.	Status of compliance with these rules- Thickness – fifty micron (Yes/No)	
PART – B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
7.	a. Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of	

	1974)? If yes, attach a copy	
	b. Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C PERTAINING TO WASTE		
8.	Solid Wastes or rejects: a. Total quantum of waste generated b. Mode of storage within the plant c. Provision made for disposal of wastes	
9.	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multilayered packaging	
10.	Attach or provide list of personnel or brand Owners to whom the products will be supplied	
11.	Action plan as per Regulation notified for Extended Producer Responsibility	
Name and Signature Designation Date : Place :		

(B) Producers; Micro and Small Enterprises (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)

PART-A General		
1.	Micro or Small Producer	
2.	Details: (a) Name and location (b) Registered Address (c) Postal Address (d) GST No. (e) PAN No. (f) CIN No (Applicable for companies) (g) Udyam Registration No.	
3.	Authorized Person Details: (a) Name (b) Designation (c) Mobile No. (d) Aadhaar No. (Aadhaar authentication on voluntary basis) (e) PAN No. (f) Email ID	

4.	Plastic packaging manufactured: Category - I /Category - II/ Category - III/ Category - IV/Category – V)	
5.	Year of commencement of business	
6.	Unit Location: S.No. Place of Manufacturing unit Manufacturing capacity (plastic-packaging category wise)	
7.	Total Capital invested in project	
Part B: Details on plastic packaging		
8.	Manufacturing details 1. Raw material procured 2. Plastic packaging produced category-wise 3. Total Plastic packaging sold category-wise (MT) a. Plastic packaging sold to Brand owner b. Plastic packaging sold to Producer (Large and Medium) c. Plastic packaging sold to Producer (Small and micro) c. Plastic packaging sold to seller 4. Pre-consumer plastic packaging waste (MT)	Year 1 Year 2 Quantity (MT)
9.	Status of Compliance with Rule 4 of Plastic Waste Management Rules, 2016 as amended	Yes/No
10.	Cover Letter (with attachment)	
11.	Self-Declaration by Micro and Small Producers	
12.	Authorized Signatory	
13.	Self-Declaration: Name: Digital Signature Date: Place:	

Note:

(i) The registration shall be based upon self-declaration and done through centralized online portal on plastic packaging.

(ii) In case of proprietorship firm not registered under any Act or rules of the Central Government or the State Government, the proprietor may use his or her Permanent Account Number (PAN) issued by Income Tax Department for registration of the enterprise.

2. Brand Owners:

PART – A		
GENERAL		
1.	Name, address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
PART – B		
PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C		
PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
8.	Attach or Provide list of person supplying plastic material	
9	Action plan on collecting back the plastic wastes	
Name and Signature		
Designation		
Date :		
Place :		

3. Importers:

Item 3, 4, 5 of Part A, Part B, and item 7 and 8 of Part C, to be filled as per applicability.

PART – A		
GENERAL		
1.	Name, Address and Contact number	

2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
6 (a)	Quantity of plastic sheet or like used for packaging of imported or to be imported products	
(b)	Quantity of imported or to be imported plastic sheet or like used for packaging for further supply or self-use	
(c)	Quantity of imported or to be imported multilayered packaging for further supply or self-use	
PART – B		
PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART – C		
PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
8. (a)	Attach or Provide list of person supplying imported (i) plastic sheet or like used for packaging, (ii) multilayered packaging	
(b)	Quantity of imported (i) plastic sheet or like used for packaging, (ii) multilayered packaging used for self use	
9	Action plan as per Regulation notified for Extended Producer Responsibility	
Name and Signature		
Designation		
Date :		

Place :

14. For Form V in the said rules, the following Form shall be substituted, namely:-

FORM V

[See rules 17 (4)]

(A) FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE URBAN LOCAL BODY

Period of Reporting: (Year)

A	General Information	
1	Name of the City or Town and State:	
2	Name & Address of Local body	
3	Contact E-mail:	
4	Contact Phone No.	
5	Population	
6	Area in sq. Kilometers	
7	Whether separate Plastic Waste Management Cell is operational (Y/N)	
8	Staff deployed in Plastic Waste Management Cell	
9	Total numbers of the wards in the area under jurisdiction	
10	Total numbers of households in the area under jurisdiction ward –wise	
11	Number of households covered by door-to-door collection – ward-wise	
12	Total number of commercial establishments and Institutions in the area under jurisdiction and those covered by door to door collection	
a	Commercial establishments	
b	Institutions	
13	(i) Details of human resource including waste pickers in informal sector (concessionaire or own resource) deployed for (a) Collection (b) Street sweeping (c) Transportation (d) Segregation (e) Processing (f) disposal (ii) Details of waste pickers engaged in plastic waste management (ward wise) No. of waste pickers	
B	Plastic Waste Management	
1	Quantity of Plastic Waste generated (Tonnes) as per CPCB methodology	
2	Compositional characterization of plastic waste as per CPCB methodology • Plastic packaging (Cat I/Cat II/Cat III/Cat IV/Cat V) • Others type of plastic waste (i) recyclable and (ii) non-recyclable	
3	Door to Door collection of segregated waste (coverage in % or number of households) – ward-wise	

4	Total no. and capacity of MRF	
	(a) No. and capacity of Mechanical MRF Facilities No. Capacity (MT) Waste segregated (MT)	
	b) No. and capacity of Manual MRF Facilities No. Capacity (MT) Waste segregated (MT)	
5	Number of plastic recycling facilities with details of category- wise Name and address with EPR registration number Capacity (MT) Total Plastic Waste recycled (MT) Plastic packaging waste recycled category –wise (MT) Other plastic waste recycled (MT) EPR certificates generated category-wise (MT)	
6	Number and capacity of industrial composting unit for compostable plastics Name and address with EPR registration number Capacity (MT) Waste composted (MT) Compostable plastics processed (MT)	
7	Number and capacity of Operational Waste to energy Plants Name and address with EPR registration number Capacity (MT) Plastic Waste processed (MT) Energy produced	
8	Number and capacity of operational wastes to Oil units Name and address with EPR registration number Capacity (MT) Waste processed (MT) Oil generated	
9	Quantity and capacity of Plastic waste used in road construction along with KM Plastic Waste used (MT) Road Length (Km)	
10	Disposal of thermoset plastic as per guidelines Thermoset plastic Waste sent to secured landfill (MT) Thermoset plastic Waste co-processed (MT)	
11	Cement plants for plastic waste for coprocessing	
a	Name and address with EPR registration number Total unsegregated waste received (MT) Percentage of plastic waste in unsegregated waste Plastic waste co-processed (MT)	
b	Name and address with EPR registration number Total segregated plastic waste received (MT) Plastic waste co-processed category-wise (MT)	
12	Quantity of inert material disposed (MT) from recyclers and other waste processor in sanitary landfill	
13	Scientific Landfill site (number and capacity) No. Capacity (MT) Waste received (MT)	
14	Legacy waste site (number and amount of legacy waste) Waste present (MT) Waste processed to RDF (MT) Plastic waste in RDF (%) Waste remaining (MT)	
15.	EPR Registration No. of ULB in case registered	
16	EPR Guidelines leveraged for PWM (Y/N) Details to be attached	
C.	Enforcement of Plastic Waste Management Rules	
1	Please confirm if Bye- laws have been framed (Yes/No)	
2	No. of violations & action taken on non-compliance of provisions of PWM Rules, 2016, except for banned Single Use Plastics and plastic carry bags (Rule 12)	

(i)	Total no of Violations (eg. Burning/ Littering of plastic waste)				
(ii)	Actions Taken (Fines/penalties Imposed Rs.)				
3 Implementation of ban imposed under Rule 4 including on identified single use plastic items, plastic carry bags having thickness less than 120 microns (ward-wise) (quarterly reporting)					
(i)	Registration number CPCB SUP compliance App				
(ii)	Total number of commercial establishments/Institutions and Hotspots in the area under jurisdiction				
(a)	-Commercial establishments : Malls, Cinema Halls, Airports, Railway Stations, Metro Stations, others				
(b)	- Institutions- Schools, Colleges, Office Complex etc				
(c)	-Hotspots – Tourist spots, sabzi Mandi, Wholesale market, Fish Market, Flower market, Religious Places etc.				
(iii)	Total No of Inspections carried out				
(iv)	Total Fine imposed (Rs.)				
(v)	Quantity of Banned SUP seized(Tons)				
(vi)	Details of mode of disposal of seized SUP				
	Qty of SUP Seized (T)	Mode of Disposal (Recycling/ WtE/ WtO/ Co-processing/Road making)	Name & Address of the Plastic Waste Processor		
(vii)	Details of Entities producing Alternatives				
	S.No	Name of Entity	SUP Alternative produced	Production Capacity (TPA)	Address
(ix)	Details of Entities producing compostable plastics and biodegradable plastics				
(xi)	Shops for Eco alternatives for banned Single Use Plastic items				
D.	Data on ingress of littered plastic waste in water bodies				
1	Ingress points for plastic waste in Drain and Water Body Number of ingress points Measures taken to stop ingress of plastic waste				
2.	Surface water bodies including river stretches Number of surfaces water bodies Quantity of plastic waste collected				
3.	Number of drains cleaned from Plastic waste Total length of drains Total length of drains cleaned from plastic waste Plastic waste collected (MT) Silt collected				

(B) FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE PANCHAYAT AT THE DISTRICT LEVEL

Period of Reporting: (Year)

A	General	
1	Name of the District and State:	
2	Name & Address of Panchayati Raj Institution At The District Level	
3	Contact E-mail:	
4	Contact Phone No.	
5	Number of Gram Panchayats covered	
6	Number of villages covered	
7	Total Population	
8	Total Area	
9	Total number of households	
B	Plastic Waste Management	
1.	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved (Please attach the details)	
2.	Please attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
3.	Total no. of Plastic Waste Management Units set up with capacity	
4.	Quantity of Plastic Waste generated (Tonnes) as per CPCB methodology	
5	Plastic Waste Characterization as per CPCB methodology (Plastic packaging waste: Cat I/Cat II/ Cat III/Cat IV/Cat V and Others ((i) recyclable and (ii) non-recyclable)	
6.	Quantity of Plastic Waste collected (Tonnes)	
7.	Plastic Waste Segregated (Tonnes)	
8.	Plastic waste channelized for processing and recycling (details quantum of plastic waste, type of processing) (a) Plastic waste to recyclers (b) Plastic waste to co-processing in cement kilns (c) Plastic waste to waste to energy/waste to oil plants (d) Plastic waste for road construction	
9	(i) Details of human resource including waste pickers in informal sector (concessionaire or own resource) deployed for (a) Collection (b) Street sweeping (c) Transportation (d) Segregation (e) Processing (f) disposal (ii) Details of waste pickers engaged in plastic waste management (ward wise) No. of waste pickers	
10	EPR Guidelines leveraged for PWM (Y/N)	
	Details to be attached	
C	Enforcement of Plastic Waste Management Rules	
1	Please confirm if Bye- laws have been framed (Yes/No)	
2	No. of violations & action taken on non-compliance of provisions of PWM Rules, 2016, except for banned Single Use Plastics and plastic carry bags (Rule 12)	

I	Total no of Violations (eg. Burning/ Littering of plastic waste)	
Ii	Actions Taken (Fines/penalties Imposed Rs.)	
3	Implementation of ban imposed under Rule 4 including on identified single use plastic items, plastic carry bags having thickness less than 120 microns (ward-wise) (quarterly reporting)	
I	Total number of Institutions & Hotspots in the area under jurisdiction	
(a)	- Institutions- Schools, Colleges, etc	
(b)	Hotspots – Subzi Mandi, Wholesale market, Fish Market, Flower market, Religious Places etc.	
II	Total No of Inspections carried out	
III	Total Fine imposed (Rs.)	
IV	Quantity of Banned SUP seized(Tons)	
D.	Data on ingress of littered plastic waste in water bodies	
1	Ingress points for plastic waste in Drain and Water Body Number of ingress points Measures taken to stop ingress of plastic waste	
2.	Surface water bodies including river stretches Number of surfaces water bodies cleaned Quantity of plastic waste collected	
3.	Number of drains cleaned from Plastic waste Total length of drains Total length of drains cleaned from plastic waste Plastic waste collected (MT) Silt collected	

15. for Form VI in the said rules, the following shall be substituted, namely:-

FORM VI

[See rule 17(6)]

FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY SPCB/PCC

Period of Reporting:

A	General	
1	Name of the State/UT:	
2	Name & Address of SPCB/PCC:	
3	Contact E-mail:	
4	Contact Phone No.	
5	Details of Plastic Waste Management (State Level)	
	• Collection (MT)	
	• Segregation (MT)	
	• Processing including recycling (MT)	
	• Disposal (MT)	
B	Mechanism of Plastic Waste Management	
1	Summary of the mechanisms put in place for management of plastic waste in your State/UT along with the details of agencies involved (Please attach the details)	
2	Please attach details of infrastructure put in place for management of	

	plastic waste generated in your State/UT								
3	Total no. of MRF Facilities								
(a)	No. of Mechanical MRF Facilities with capacity								
(b)	No. of Manual MRF Facilities with capacity								
C	Plastic Waste Generation, Collection, Segregation & Characterization								
1	Total Numbers of the Urban Local Bodies (ULBs) in the area under jurisdiction								
2	No. of ULBs who have submitted Annual Report								
3	Total Numbers of the Gram Panchayat (GPs) in the area under jurisdiction								
4a	Total number of Panchayati Raj institution at District Level								
4b	No. of Panchayati Raj institution at District Level who have submitted annual report								
5	Please confirm that all GPs/ULBs have provided complete information in stipulated time as per format prescribed by CPCB (Yes/No)								
6.	Please provide no. of ULBs/GPs which have not submitted complete information within the stipulated time frame								
7.	Please provide total amount of EC levied on PRI at District Level / ULBs who have not submitted annual report as per prescribed timelines under the rules								
8.	Quantity of Plastic Waste generated (Tonnes) as per CPCB methodology (Cat I/Cat II/ Cat III/Cat IV/Cat V/ Others)								
9.	Quantity of Plastic Waste collected (Tonnes)								
10.	Plastic Waste Segregated (Tonnes)								
11.	Please confirm that all Local Bodies/ GPs have carried out Assessment of Plastic Waste Generation & Characterization as per methodology specified by CPCB (Yes/No)								
12.	Please upload Plastic Waste Characterization Report as per methodology specified by CPCB								
13.	Please confirm that data validation and reconciliation for ULB and PRI at District Level has been done as per methodology specified by CPCB (Yes /No)								
D	Extended Producer Responsibility Implementation								
1.	Total Number of ULBs registered on EPR (To be auto fetched from EPR portal)								
2.	Details of Plastic Waste Processors (To be auto fetched from EPR Portal)								
	Name	Type (Recycler/Coprocessors/Waste to Energy/Waste to Oil/Road Making)	Registration No	Processing Capacity (TPA)					
				PW (Cat-I)	PW (Cat-II)	PW (Cat-III)	PW (Cat-IV)	PW-(Cat-V)	Other
3.	Plastic Waste Processed through PWPs (TPA)								
	Type (Recycler/Coprocessors/Waste to Oil/Road Making)		PW (Cat-I)	PW (Cat- II)	PW (Cat- III)	PW (Cat- IV)	PW (Cat- V)	Others	
4.	Audit & Levying of Environmental Compensation (EC) (To be auto fetched from the EPR Portal)								
(a)	No. of Entities (PIBOs/PWPs) audited								
(b)	No. of Entities (PIBOs/PWPs) found in violation								
(c)	EC levied on violating Entities (PIBOs/PWPs)								
E.	Implementation of ban imposed under Rule 4 including on identified single use plastic items, plastic carry bags having thickness less than 120 microns								
1	Total number of commercial establishments/ Institutions &								

	Hotspots in the area under jurisdiction			
(a)	-Commercial establishments :Malls, Cinema Halls, Airports, Railway Stations, Metro Stations			
(b)	- Institutions: Schools, Colleges, Office Complex etc			
c	-Hotspots :Tourist spots, sabzi Mandi, Wholesale market, Fish Market, Flower market, Religious Places etc.			
2	Total No of Inspections (Data Auto fetched from SUP Compliance Monitoring Portal)			
3	Total No of Commercial Establishment and hotspots closed for SUP Ban Violation			
4	Total No. of Industries inspected(Data Auto fetched from SUP Compliance Monitoring Portal)			
5	Total no. of industries closed for manufacturing banned SUP items			
6	Total Fine imposed (Rs.) (Data Auto-fetched from SUP Compliance Monitoring Portal)			
7	Quantity of Banned SUP seized(Tons) (Data Auto-fetched from SUP Compliance Monitoring Portal)			
8	Total No of Commercial establishment and hotspot made SUP free			
9	Details of mode of disposal of seized SUP			
	Qty of SUP Seized (T)	Mode of Disposal (Recycling/ WtE/WtO/ Co-processing/ roadmaking)	Name & Address of the Plastic Waste Processor	
10.	Details of Entities producing Alternatives including compostable plastics			
	Sl.No.	Name of Entity	SUP Alternative	Processing Capacity (TPA) Address
11.	No of Complaints received on SUP grievance App (Data Autofetched from SUP Grievance redressal app)			
12.	No of Complaints resolved (Data Autofetched from SUP Grievance redressal app)			
F	Enforcement of Plastic Waste Management Rules			
1.	Details of Registered Plastic Raw Material Manufacturing Units			
	Total No:	Capacity:	Product Manufactured	
2.	Details of Registered PWP (Non- packaging) Processing Facilities			
	Total No:	Capacity:	Product Manufactured	
3.	Details of Unregistered Manufacturing or Recycling Units (in residential or unapproved areas).			
	Total No:	Capacity:	Product Manufactured	
4.	No. of ULBs which have framed bye-laws			
5.	No. of violations & action taken on non-compliance of provisions of PWM			

	Rules, 2016, as amended, 2018 (Rule 12)	
6.	Total no. of violations (Burning/ Littering/non-registration and other non-compliance)	
7.	Action Taken (Fine Imposed / Closures issued)	

16. After Form VI in the said rules, the following Form shall be inserted, namely:-

FORM VII

[See rule 17(2)]

Format for Quarterly report of Plastic Raw Material

Manufacturer/Importer of plastic raw material

Year : Quarter : Q1/Q2/Q3/Q4

S. No.	Name of Buyer	Address of Buyer	Email ID	Phone No.	Buyer Category	GST no. of Buyer	Category of plastic packaging	Qty of plastic raw material supplied (T)	Type of plastic raw material supplied

Note:

- (i) Quarterly report shall be submitted as per pro forma in electronic format prescribed by CPCB.
- (ii) Individual invoices for transactions are not required for the purposes of quarterly report.

Buyer Category

1. Large and Medium Producers (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)
2. Micro and Small Producers (as per criteria of Ministry of Micro, Small and Medium Enterprises, Government of India)
3. Brand Owners
4. Seller
5. Others (Non-plastic packaging applications)

Type of plastic raw material supplied

1. PET
2. HDPE
3. PVC
4. LDPE
5. PP
6. PS
7. Others
8. Biodegradable plastic in specified environment
9. Compostable plastic

[F. No- 17/6/2023 HSM]

NARESH PAL GANGWAR, Addl. Secy.

Note- The principal rules were published in the Gazette of India, vide number G.S.R. 320(E), dated the 18th March, 2016 and subsequently amended vide notification number G.S.R. 285(E), dated the 27th March, 2018, vide notification number G.S.R. 571(E), dated the 12th August, 2021, vide notification number G.S.R. 647(E), dated the 17th August, 2021, vide notification number G.S.R. 133(E) , dated the 16th February 2022, vide notification number G.S.R. 522(E) dated the 6th July 2022, vide notification number G.S.R. 318(E) , dated the 27th April 2023 and last amended vide notification number G.S.R. 807(E) dated the 30th October 2023.

ANNEXURE III

SINGLE-USE PLASTICS

NATIONAL LEVEL COMPLIANCE
ASSESSMENT METHODOLOGY OF SINGLE-
USE PLASTIC BAN

As a federally owned enterprise, GIZ supports the German Government in achieving its objectives in the field of international cooperation for sustainable development.

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Circular Economy Solutions Preventing
Ltd. Marine Litter in Ecosystems (CES)
A2/18, Safdarjung Enclave
New Delhi 110 029 India
T: +91 11 4949 5353
F: + 91 11 4949 5391
E: info@giz.de
I: www.giz.de/india

Responsible

Dr. Rachna Arora
Programme Manager, CES Project, GIZ
India E: rachna.arora@giz.de

Prepared by

Sustainability Innovations and Advisories (SIA) Pvt. Ltd., New Delhi

Authors

Chandra Bhushan, Director, SIA, New Delhi
Rahul Kumar, Programme Manager, SIA, New Delhi

Editors

GIZ India
Rachna Arora, Programme Manager, CES Project
Lalit Sharma, Technical Expert, CES Project
Katharina Paterok, Advisor, CES Project
Ankur Yadav, Junior Environmental Policy Advisor, CES Project
Vivek J M, Technical Expert, CES Project
Kartik Kapoor, Consultant, CES Project

Design and Layout

Raj Kumar Singh

Cover Photo

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List of Abbreviations

ASTM	American Society for Testing and Materials
CIPET	Central Institute of Petrochemicals Engineering and Technology
CPCB	Central Pollution Control Board
CSIR	Council of Scientific and Industrial Research
HDPE	High-density polyethylene
LDPE	Low-density polyethylene
MoEF&CC	Ministry of Environment, Forest and Climate Change
MLPs	Multi- Layer Plastics
MRF	Material Recovery Facility
NEERI	National Environmental Engineering Research Institute
NGT	National Green Tribunal
PCCs	Pollution Control Committees
PET	Polyethylene Terephthalate
PP	Polypropylene
PPE	Personal Protective Equipment
PS	Poly-Styrene
PVC	Poly-Vinyl Chloride
SDMC	South Delhi Municipal Corporation
SPCBs	State Pollution Control Boards
SUPs	Single-Use Plastics
ULBs	Urban Local Bodies
UNESCAP	United Nations Economic and Social Commission for Asia and the Pacific
UTs	Union Territories

Executive Summary

The mismanagement of plastic waste, especially that of Single-use Plastics products (SUPs), has emerged as a major environmental challenge for the country. Globally, countries are enforcing rules and legislations at the policy level for sustainable management of plastic waste and SUPs. The Government of India is also placing significant emphasis on curbing the adverse impacts of littered plastic waste on both terrestrial and aquatic ecosystems, and has banned manufacture, import, stocking, distribution, sale and use of identified SUP items, having low utility and high littering potential, all across the country from 1 July 2022.

A national level task force is in place and a comprehensive action plan is developed by the Ministry of Environment, Forest and Climate Change (MoEF&CC) for effective implementation of the SUP ban. The Ministry of Environment, Forest and Climate Change (MoEF&CC), Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs), Pollution Control Committees (PCCs), Urban Local Bodies (ULBs) and other state government agencies are collecting working together for effective implementation of the ban in India. The Government departments at state, district levels are ensuring action plans in place through by-laws, awareness generation, municipal solid waste surveys on banned SUP items to implement the ban in India. However, there is no standard methodology to estimate the quantum of SUP being used and sold to assess the compliance status of the ban. In this backdrop, this study introduces a standardized methodology that can be employed to evaluate the compliance status of the ban on Single-Use Plastics (SUPs) in India. This methodology can be adopted by relevant stakeholders, including regulatory bodies and local authorities.

The suggested methodology was pilot tested for its robustness in 20 cities during the months of March to September 2022 and presents a baseline of SUPs in the selected cities, enabling a comparison of the compliance status of the ban on SUPs in the future.

Key Observations

- With increased dependence on use-and-throw plastics, the proportion of plastics in municipal solid waste has almost doubled in India, from 6.9% in 2015 to 12.2% in the present study (2022).
- Banned SUPs accounted for about 20% of the total plastic waste. In other words, on an average, banned SUPs account for about 2.4% of the total municipal waste (by weight). The proportion of banned SUPs in cities ranged from 5% to about 45% of the total plastic waste.
- The use and availability of banned SUPs were still prevalent in the market, during the surveys (March - September 2022). On an average, 57% of the samples surveyed in 137 markets across 20 cities includes the banned SUP items (use/sale).
- Alternatives for all banned SUPs are available in the market.
- The cost of the alternatives to the SUPs are on higher side. Depending upon the product category, it varies from 3 to 5 times the cost of SUP items.
- Most of the alternatives to the banned SUP are again of single-use nature. Multi-use alternatives should be promoted and made available, which will ultimately help in reducing plastic pollution.
- It is challenging to directly implement the ban in most of the cities, therefore a grace period was in place in few cities.
- The proposed methodology in this study is robust and has the capability to effectively capture the on-ground situation in different cities. It is designed to be simple, less time-consuming, and resource-efficient, allowing for its implementation by Urban Local Bodies (ULBs).

Way Forward

- Similar SUP inventory studies should be undertaken across the country to assess the status of the ban and gaps in implementation.
- The study should be repeated at an interval of every 6 months to assess the progress, regular inventorisation at MRFs to track the SUP in all cities. Training to all MRF operator on inventorisation.
- Research studies focused on providing multi-use alternatives to SUPs should be developed in association with industries.
- Continuous effort is required to bring down the cost of the alternatives.
- Improvement in infrastructure to support collection and treatment of the SUPs as well as alternatives, and the recycling potential of alternative to SUP items should be enhanced.

1. Introduction

1.1. About the Project

Under the Indo-German Bilateral Cooperation, the Federal Ministry of Environment, Nature Conservation, Nuclear Safety and Consumer Protection (BMUV), the Federal Republic of Germany, is supporting the Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India to implement a Technical Cooperation (TC) project on “Circular Economy Solutions (CES) Preventing Marine Litter in Ecosystems”. The project is implemented by the Deutsche Gesellschaft für Internationale Zusammenarbeit (GIZ) GmbH in collaboration with MoEFCC. The project focus ranges from tracking and monitoring of marine litter and to demonstrate technological solutions in river, marine and coastal ecosystems to close material cycles of marine litter using resource efficient and circular economy approaches in the selected states of India.

The Government of India is also placing significant emphasis on curbing the adverse impacts of littered plastic waste on both terrestrial and aquatic ecosystems. In this direction, MoEFCC has banned identified Single-Use Plastics products (SUPs) from 1 July 2022. Under the CES project, GIZ India is supporting the Central Pollution Control Board (CPCB) for developing a compliance assurance methodology to assess the compliance with the notified ban. GIZ India has collaborated with Sustainability Innovations and Advisories (SIA) Pvt. Ltd. to develop and test the National Level Compliance Assessment Methodology of Single-Use Plastic Ban in 20 cities of India.

1.2. Background

In July 2022, The Plastic Waste Management (PWM) Rules, 2016, as amended, provide the statutory framework and prescribed authorities for enforcing the rules, including the ban on identified single-use plastic items. The Plastic Waste Management Amendment Rules, 2021, which came into effect on 1st July, 2022, have prohibited the following single-use plastic items having low utility and high littering potential:

- Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, and polystyrene [Thermocol] for decoration;
- Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, cigarette packets, plastic or PVC banners less than 100 microns, and stirrers.

The following banned items are shown below.



Plastic carry bags (<75 μ or <75 microns)



Plastic flags



PVC banners (<100 μ)



Plastic films on cigarette packets



Plastic films on invitation cards



Plastic films on sweet boxes



Plastic balloon sticks



Plastic spoons



Plastic cups



Plastic candy sticks



Plastic straws



Ice cream sticks



Plastic glasses



Plastic forks



Earbuds with plastic sticks



Plastic plates



Plastic trays



Thermocol-based decorative items



Stirrers



Plastic knives

Post the official notification of the ban, a National Task Force was constituted by the Ministry for taking coordinated efforts to eliminate identified single-use plastic items and effective implementation of Plastic Waste Management Rules, 2016. As per provision 9.2 of Schedule-II notified through amendments to PWM Rules dated February 16, 2022, CPCB has to finalise the compensation and penal action regime in case of violation. CPCB was also given the responsibility to establish a National Control Room to monitor effective implementation of SUP Ban, and develop a comprehensive action plan to ensure that the ban is implemented successfully throughout the country. The action plan encompasses measures to reduce the SUPs from the supply, demand and the usage side. This includes measures to restrict the supply of raw materials, demand-side measures to reduce plastic demand, enabling measures to promote alternatives to SUP, digital interventions for efficient monitoring and creating awareness and guidance to SPCB/PCCs for effective implementation of directions.

The directions issued by CPCB specifies the role of different stakeholders, as well as the need for coordinated activities, timely action and awareness programmes among different stakeholders. Further, the SPCBs/PCCs have been directed to execute the same at the state district levels in coordination with local authorities. The action points for the SPCBs/PCCs also includes identifying major stockiest/retailers/sellers and survey of municipal solid waste for presence of banned SUP items. This necessitates a standard compliance assessment methodology which will help in quantifying the presence of banned SUP in municipal solid waste and analyse the quantum and types of banned SUPs sold in the markets. The specified role of SPCBs/PCCs and local authorities among others are as provided in Annexure 1.

Presently, there is also no established methodology to estimate the quantum of SUPs in the municipal waste or the quantum of SUPs being sold and used, The only framework for plastic waste is a reporting framework developed by CPCB to publish its annual report on the state of plastic waste management in the country. The report contains only data on the quantity of plastic waste produced by different states and UTs with no specific data on SUPs.¹

The data published by CPCB is based on the data submitted every year by SPCBs and PCCs. The data collection and reporting format is specified in Rule 17 of the Plastic Waste Management Rules, 2016. As per Rule 17, an annual report is to be submitted by waste processors and ULBs on waste generation, treatment and disposal to SPCBs/PCCs, and the collated report is further submitted to CPCB by SPCBs/PCCs. The mechanism for this is outlined in the diagram below (see Figure 1).² The biggest challenge with the data collection mechanism, as specified under Rule 17, is that there is no standard methodology to quantify and characterise total plastic wastes. Due to a lack of suitable methodologies, there is currently a gap in both the assessment of compliance with SUP (Single-Use Plastic) bans and the quantification and characterisation of plastic waste.

In this context, the present report “National Level Compliance Assessment Methodology of Single-Use Plastic Ban” aims to support CPCB and other regulatory agencies in developing a robust methodology for estimating plastic waste and to assess compliance with the notified ban on SUPs.

Figure 1: Data collection and reporting on plastic waste



¹ Central Pollution Control Board (CPCB). 2021. Annual Report 2019-20, Implementation of Plastic Waste Management Rules, 2016. Retrieved 2 December 2022, from https://cpcb.nic.in/uploads/plasticwaste/Annual_Report_2019-20_PWM.pdf

² Ministry of Environment, Forest and Climate Change, 2016. Plastic Waste Management Rules, 2016. Retrieved 2 December 2022, from <https://cpcb.nic.in/displaypdf.php?id=cGxhc3RyY3dhc3RlL1BXTV9HYXpldHRlLnBkZg==>

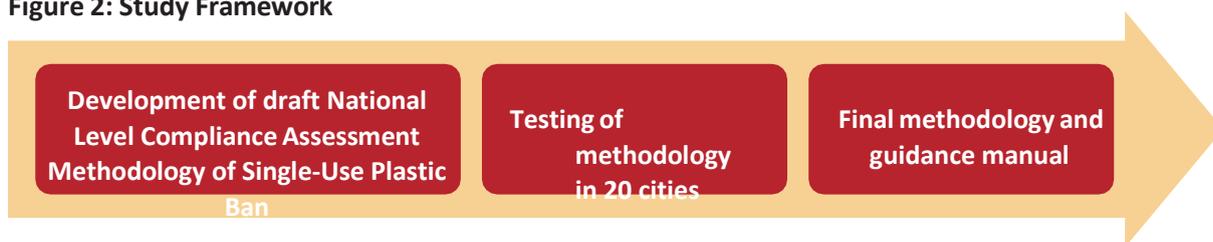
1.3. Objectives and Scope

The key objective of this study is to:

1. Assess the compliance of SUPs ban –
 - a. Through characterisation of SUPs in MSW samples, and
 - b. By conducting market survey of SUPs/alternatives to ascertain their availability within the developed methodological framework,
2. Test the methodology in 20 selected cities and develop the baseline for SUPs in the selected cities.

Based upon the objective of the study and desired outcome, the study framework is as depicted below in Figure 2.

Figure 2: Study Framework



As the methodology for National Level Compliance Assessment Methodology of Single-Use Plastic Ban also includes quantification and characterisation of waste (see Section 2.2), the scope of the methodology, under the study includes:

1. Estimation of plastic waste in the city under composition and quantification.
2. Compliance assessment with the notified SUP ban.

To ensure that the methodology is easily implemented by cities of different sizes (and in turn the capacity of the ULBs), the following guiding principles were used to develop the methodology.

- It should be a rapid method to assess the on-ground situation and be less intensive in terms of resource requirements.
- It should be easy to replicate at a fixed time interval (once or twice a year) to check on-ground level effectiveness of the ban.
- It should assist in ensuring compliance, identify gaps and help in strengthening strategy for effective implementation.

1.4 Studies Carried Out Previously

For finalising the suitable framework for the assessment of SUP ban, we looked into some of the previous studies carried out. The reference was made to some of the existing studies on waste inventorisation, as no specific study on SUP quantification was available. Therefore, to arrive at the methodology for SUPs, it is necessary to review the assessment methodologies for the plastic waste.

The available studies, includes the following;

1. Assessment and Characterisation of Plastic Waste Generation in 60 Major Cities, 2015.
2. Assessment of the Status of Municipal Solid Waste Management in Metro Cities, State Capitals, Class I Cities, and Class II Towns in India: An insight, 2008.
3. Baseline Assessment Report, Rishikesh and Haridwar, 2020.

All three studies have used one of the following two methodologies:

- Guidelines for solid waste management assessment (baseline survey) in secondary cities and small towns in Asia and the Pacific, United Nations Economic and Social Commission for Asia and the Pacific (UNESCAP), 2010.
- Standard Test Method for Determination of the Composition of Unprocessed Municipal Solid Waste, American Society for Testing and Materials (ASTM) standard test method (D5231- 92).

The Baseline assessment study in Rishikesh and Haridwar was carried out on the methodology derived from UNESCAP, and was customised to suit the Indian context, which is largely to quantify the waste generation from different contributing sectors.

The NEERI study has used the ASTM method which involve sampling of waste from vehicles employed for collection and transportation of waste. The assessment and characterisation of plastic waste generation in 60 major cities, done by CIPET, has referred the ASTM Method (D5231-92) as guiding principle for assessment and quantification of plastics waste at Dump sites.

The UNESCAP method is based on the household survey and is used for detailed municipal waste quantification and characterisation for the development of waste management infrastructure. These studies are resource intensive and should be done once in 5-10 years to assess the status of waste management and infrastructure in cities. The ASTM method is for municipal waste characterisation and is a rapid method to assess the composition of waste. This is less resource intensive and can be done annually to assess the changing composition of municipal waste.

Based on the above, it is advisable to use ASTM Method (D5231-92) as the guiding principle for developing the methodology for analysing SUP in the waste stream.

2. Methodology

The primary objective of this study is to develop a methodology for assessing the compliance with the SUP ban notification. In India, so far, there is no documented study to assess the quantity of SUPs being sold/used in cities. A global framework or methodology also does not exist that is used worldwide or internationally. As SUPs are a sub-set of the plastic waste, any methodology that attempts to quantify and characterise SUPs, must necessarily also quantify and characterise the total plastic waste.

2.1 Literature Review

This literature review focuses on the selection of an appropriate methodology for compliance assessment of Single Use Plastics (SUPs) in India and verify its suitability for this study. It acknowledges the limited number of studies conducted at the city-level to quantify and characterize plastic waste. Three key studies on plastic waste inventorisation have been identified, along with their respective methodologies (as discussed in section 1.4). The ASTM method emerges as a suitable choice, in the context of waste characterisation and quantification for SUPs.

Suitability of the ASTM Method (D5231-92) for Compliance Assessment of SUPs:

1. **Simplicity and Resource Efficiency:** The ASTM method offers a simplified and less resource-intensive approach to waste characterization. This makes it practical for conducting regular assessments to track the changing composition of municipal waste, including SUPs.
2. **Standardization and International Recognition:** The ASTM method (D5231-92) is an internationally recognized standard for waste characterization. Its use ensures consistency and comparability of results across different studies and regions.
3. **Focus on Plastic Waste:** The ASTM method provides specific guidelines for the characterization and quantification of different waste materials, including plastics. It allows for the identification and separation of SUPs from other waste streams, enabling a targeted analysis of their quantity and composition.
4. **Supplementary Approach:** To obtain a comprehensive picture of SUP ban compliance, it is advisable to supplement waste inventorisation studies with an assessment of the supply-side, including the sale and use of SUPs. This approach would provide a more accurate understanding of the overall SUP landscape and inform effective compliance measures.

The ASTM method is widely recognized and accepted for its comprehensive guidelines and established procedures. It ensures standardization, comparability, and reliability of results across studies and locations.

However, relying only on waste inventorisation to assess the compliance is fraught with uncertainties. The Indian waste sectors is based to a significant extend on informal activities, which poses a notable challenge for arriving at a reliable data based on inventory studies. For a compliance assessment study on SUP, it would be prudent to also assess the supply-side to get an accurate picture on the sale and use of SUPs.

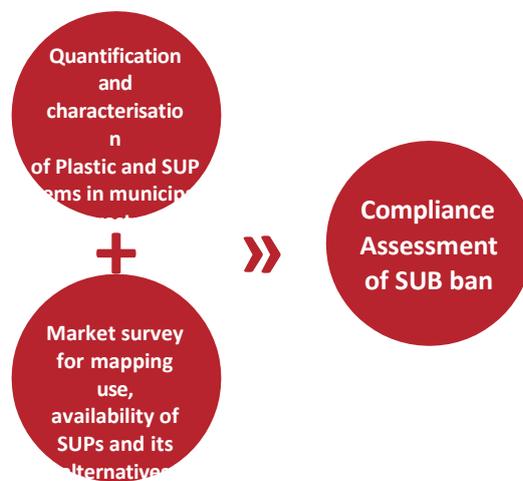
2.2 Methodology for Compliance Assessment

The objective of the methodology is to assess and quantify the availability of the SUP products in the market and its use in the city. A two-pronged methodology is being proposed to ensure a robust compliance assessment:

1. Compliance assessment through quantification and characterisation of Plastic and SUP items in municipal waste.
2. Compliance assessment through a market survey for mapping use, availability of SUPs and its alternatives.

The methodology targets both the supply as well as the demand side, to get a comprehensive picture of the compliance status. The objective of the market survey is to assess the availability of banned SUPs and its alternatives in the market. On the other hand, the waste inventory study has been designed to determine the prevailing use and disposal practices.

Figure 3 (a): Two-pronged methodology for assessment of compliance of SUP ban



The indicators used for assessing compliance with the ban are:

1. Percentage of banned SUPs in the municipal waste.
2. Proportion of surveyed entities selling SUP products in major markets of the city.

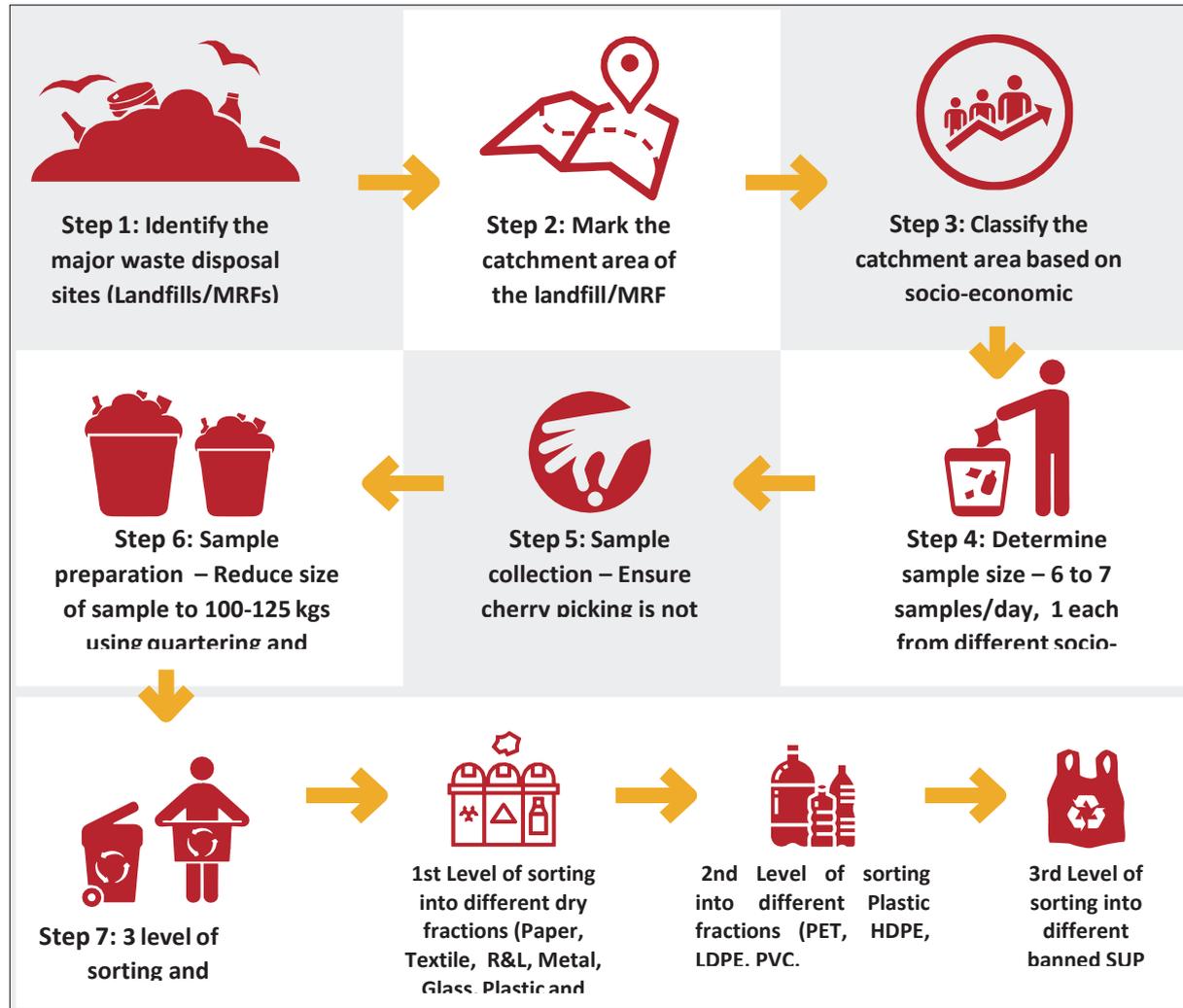


2.2.1 Plastic and SUP Quantification and Characterisation in Municipal Waste

The Standard Test Method for Determination of the Composition of Unprocessed Municipal Solid Waste, American Society for Testing and Materials (ASTM) standard test method (D5231- 92) is taken as the basis for developing the methodology for conducting inventorisation of Single-Use Plastics (SUPs).

The detailed procedure for conducting the SUP inventorisation study is as follows:

Figure 3: Methodology for quantification and characterisation of SUP in municipal waste



Step 1: Identify the major waste disposal sites

The major waste disposal sites in a city, which could either be landfills collecting unsegregated waste or Material Resource Facilities (MRF) with a good rate of source segregation, should be identified.

All major landfills/MRFs needs to be identified, this will help in deciding the number of samples. Landfills are selected in cities with direct waste collection at landfills, and MRFs are selected in cities with operational MRFs. The waste from the catchment area, catered by the facility is mapped and categorised, accordingly. In cities where no landfill is present (as in Thiruvananthapuram), the MRF or the resource recovery centre will be identified, and in cities where both landfill and MRFs are present (as in Surat), the first entry point is selected where the waste is collected without any recovery or cherry picking.

Step 2: Mark the catchment area

Divide the city based on the area catered by the landfill/MRF. All wards catered by the landfill/MRF should be mapped and classified under the following 5 major categories based on its socio-economic characteristics/ land use:

- High-income residential wards
- Middle-income residential wards
- Economically Weaker Section (EWS) residential wards/slums
- Commercial wards
- Mixed commercial and residential wards

See Table 1 on guidance on classification of wards.

Table 1: Classification of different wards

Wards	Example of housing type/land use
EWS/Low-income group/ Slums	Single room residents, areas with low rentals/slum areas. Lowest property tax or tax exempted or unauthorized settlement.
Middle income	Apartments, single detached houses without garden. Median tax rate.
High income	Single detached houses with parking and garden, Luxury condominiums, and high-rise buildings. Highest tax rate.
Mixed commercial and residential	Areas where both commercial and residential complexes are present in an equal ratio or areas where waste from both commercial establishments as well as residential houses are collected in equal ratio.

The socio-economic characteristics of the city should be analysed to understand the population characteristics and determine the proportion of the population residing in each economic strata/ land use. The number of samples to be sorted from each category should be fixed based on the population proportions observed in the city, to eliminate any biases in the selection of samples and ensure representativeness.

Step 3: Determine sample size

The sample size should be determined based on ASTM (D5231- 92). The methodology for determining the sample size is given in Box 1. In the Indian context, for determining the composition of plastic waste, 30-35 samples should be collected over a period of five days (6-7 samples per day) from the catchment areas of each landfill/MRF facility. If a city has only one landfill site, then 30-35 samples should be collected. If the city has two landfills, then 60-70 samples are to be collected. One sample is equal to one vehicle load of waste.

BOX 1: METHODOLOGY FOR DETERMINING SAMPLING SIZE

Vehicles for sampling shall be selected at random during each day of the sampling period, so as to be representative of the waste stream. With respect to the random selection of vehicles, any method is acceptable that does not introduce a bias into the selection. For a weekly sampling period of k days, the number of vehicles sampled each day shall be approximately n/k , where n is the total number of samples (1 sample is equivalent to 1 vehicle load from 1 ward) to be selected for the determination of waste composition.

$$n = (t \cdot s / (e \cdot x))^2$$

Where,

t = student t statistic corresponding to the desired level of confidence [1] s = estimated standard deviation

e = desired level of

precision x = estimated mean.

The required number of samples will vary among the components for a given set of conditions, a compromise will be required in terms of selecting a sample size, that is, the number of samples that will be sorted. The component that is chosen to govern the precision of the composition measurement is termed the “governing component” for the purposes of this method, which is plastic in our case.

Box 1 continued

The mean value and standard deviation for plastic waste is estimated based on field test data from our previous ground study on MSW in Rishikesh and Haridwar (also cross checked with some other national studies) reported for MSW sampled for a week, the values of standard deviation is 0.03 and mean value is 0.09 for plastic.

The desired level of precision is taken at 10% for calculating the sample size.

The sample size has been calculated for confidence level 90%, and is as provided below;

› 90% confidence level and 10% precision

$s = 0.03$ (as explained above from different ground studies)

$e = 0.10$ (10% desired level of precision)

$x = 0.09$ (as explained above from different ground studies)

Using formula for n at $(n = \infty)$, with value of t from table at $(n = \infty)$;

$n = ((1.645*0.03)/(0.1*0.09))^2 = 30$, referring to t table again for t value at $n = 30$

$n = ((1.699*0.03)/(0.1*0.09))^2 = 32$

The value 32 is within 10 % of 30 (for $n = z$), 32 sample should be selected for analysis within the desired spread of 5 to 7 days.

That is, $32/5 = 6$ samples/day if analysis is done for 5 days, and $32/7 = 5$ samples/day if analysis is done for 7 days.

At least one sample should be collected from each socio-economic strata/land use, i.e., one sample each from High income, Middle-income, and Low-income residential wards, Commercial wards, and Mixed residential and commercial wards. However, based on the proportion of population, the number of samples from certain socio-economic strata/land use can be increased. For example, if the catchment area is predominantly mixed residential, then the number of samples can be increased to two from the mixed residential wards. Similarly, if the catchment area is predominantly commercial, and mixed commercial and residential, then two samples each from commercial, and mixed commercial and residential wards can be collected. The number of samples from each economic stratum should remain constant on all days throughout the Inventory study.

The basic idea of collecting waste from different socio-economic strata/land use is to make sure that the waste sample is representative of the city/town waste profile, and there is no bias while selecting the sample size. In case of cities/towns where such predefined bifurcation is not available, the bifurcation of wards is based upon the predominant nature. For example, wards with more than 50% high income residences is classified as High income wards, and so on.

APPENDIX 1: CALCULATION OF SAMPLES FOR SORTING

a. Number of samples for sorting

The number of sorting samples (that is, vehicle loads) (n) required to achieve a desired level of measurement precision is a function of the component(s) under consideration and the confidence level. The governing equation for n is as follows:

$$n = (t*s/(e*x))^2 \dots\dots\dots (Eq 1)$$

Where,

t = student t statistic corresponding to the desired level of

confidence s = estimated standard deviation

e = desired level of

precision x = estimated

mean

b. One sorting sample is chosen per vehicle load.

Appendix 1 continued

c. Suggested values of s and of x for waste components are listed in Table A.

Table A: Values of mean (x) and standard deviation (s) for determining waste composition

Component	Standard Deviation (s)	Mean (x)
Paper	0.05	0.10
Textile	0.01	0.03
Glass	0.02	0.03
Rubber & Leather	0.01	0.02
Metal	0.007	0.01
Plastic	0.03	0.09

The tabulated mean values and standard deviations are estimates based on field test data reported for MSW sampled during weekly sampling periods at different locations.

d. Values of t are given in Table B for 90 and 95 % levels of confidence, respectively.

Table B: Values of t Statistics (t) as a Function of Number of Samples and Confidence Interval

Number of Samples, n	90 %	95 %	Number of Samples, n	90 %	95 %
2	6.314	12.706	25	1.711	2.064
3	2.920	4.303	26	1.708	2.060
4	2.353	3.182	27	1.706	2.056
5	2.132	2.776	28	1.703	2.052
6	2.015	2.571	29	1.701	2.048
7	1.943	2.447	30	1.699	2.045
8	1.895	2.365	31	1.697	2.042
9	1.860	2.306	36	1.690	2.030
10	1.833	2.262	41	1.684	2.021
11	1.812	2.228	46	1.679	2.014
12	1.796	2.201	51	1.676	2.009
13	1.782	2.179	61	1.671	2.000
14	1.771	2.160	71	1.667	1.994
15	1.761	2.145	81	1.664	1.990
16	1.753	2.131	91	1.662	1.987
17	1.746	2.120	101	1.660	1.984
18	1.740	2.110	121	1.658	1.980
19	1.734	2.101	141	1.656	1.977
20	1.729	2.093	161	1.654	1.975
21	1.725	2.086	189	1.653	1.973
22	1.721	2.080			

e. Estimate the number of samples (n) for the selected conditions (that is, precision and level of confidence) and components using (Eq 1). For the purposes of estimation, select from Table B the t value for $n = \infty$ for the selected level of confidence. Since the required number of samples will vary among the components for a given set of conditions, a compromise will be required in terms of selecting a sample size, that is,

Appendix 1 continued

the number of samples that will be sorted. The component that is chosen to govern the precision of the composition measurement (and therefore the number of samples required for sorting) is termed the “governing component” for the purposes of this method.

f. After determining the governing component and its corresponding number of samples (n), return to Table B and select the student t statistic (t) corresponding to n . Recalculate the number of samples, that is, n .

g. Compare n at $t=1.645$ with the new estimate of n , which was calculated for the governing component. If the values differ by more than 10 %, repeat the calculations given in (e) and (f).

h. If the values are within 10 %, select the larger value as the number of samples to be sorted. Refer to Box 1 for a sample calculation of n .

Step 4: Sample collection

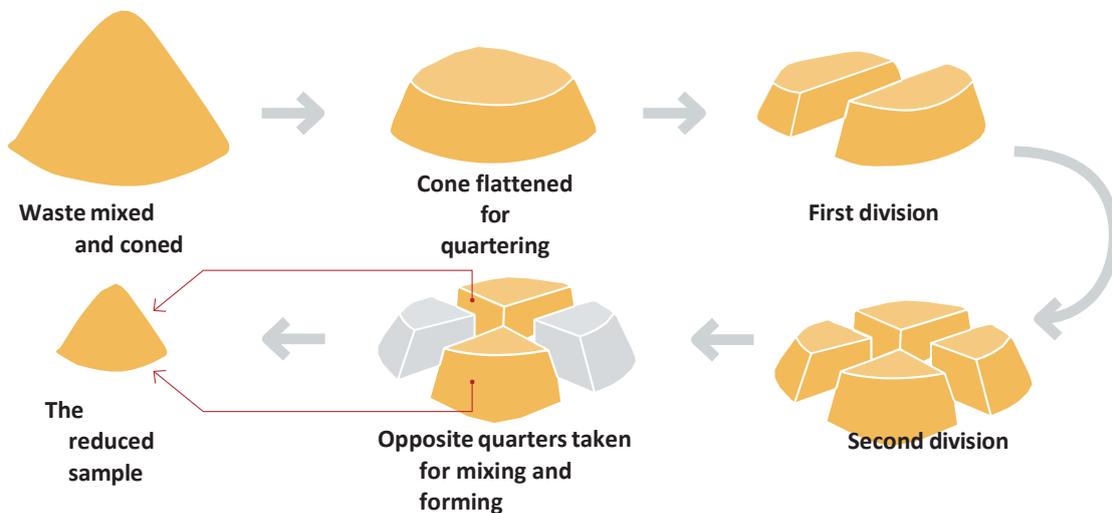
Identify the vehicles collecting waste from each socio-economic strata/land use. Every day, select vehicles randomly from each socio-economic strata/land use. Make sure that the waste collectors are not removing valuable plastics/ dry wastes beforehand.

Step 5: Sample preparation

The entire truckload of waste (approximately 400-500 kg) should be discharged in a designated area. Use the Quartering and coning method to reduce the size of the sample to the range of 100-125 kg.

Method: Unload an entire truckload of waste on the ground or on a sheet, divide the waste into four parts. Select two samples positioned diagonally opposite to each other for the next step, and discard the other two as shown in the figure. Repeat this process once again, to reduce the size of the sample from 400-500 kg to 100-125 kg.

Figure 4: Quartering and coning process



Step 6: Sorting and quantifying

A temporary platform with High-density polyethylene (HDPE) liner should be made for waste quantification at the sorting station (either at the landfill site or at the MRF). Two helpers and five sorters should be engaged in carrying out the quantification exercise. The helpers and sorters should be provided with appropriate personal protection equipment (PPE) for their safety. Before the sorting, the helpers and sorters should be trained on different types of plastics and various kinds of SUPs banned.

The resource requirement human and logistics for sorting and quantifying is as provided in Box 2.

BOX 2: RESOURCE REQUIREMENT (EQUIPMENT/APPARATUS AND HUMAN RESOURCE)

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- i). Select a location for the discharge of waste load, manual sorting activity, and weighing operations that is flat, level, and away from the normal waste handling and processing area.
- ii). HDPE liner to make a platform for sorting and quantification which will help in eliminating possibility of leachate contaminating the soil and the surroundings.
- iii). Containers for storing and weighing each waste component, labelled accordingly for storing different fractions (like paper, textile, glass, metals, etc.). or subsequently sacks can be used except for the storing and quantifying wet waste. The weight of containers and sacks should be noted at the beginning and the same should be subtracted from the measurements while noting the data.
- iv). Electronic weighing scale, 2 weighing scale (1 scale of 250 kg capacity and accuracy of ± 10 g, and second smaller with accuracy of ± 1 g or less). All weighing scale shall be calibrated according to the manufacturer's instructions. Take appropriate corrective action if the readings are different from those of the calibration weights.
- v). Shovels, Rakes, Brooms (push and hand), First Aid kit, and other PPEs (such as safety boots, gloves, apron/ jacket, etc.)
- vi). For the sorting and quantification exercise, at least two helpers and five sorters will be required along with one coordinator to monitor and oversee the whole process.
- vii). The helpers and sorters should be trained to identify the different types of plastics and SUPs, pictorial banner is used to train them on this. (*refer Annexure 3*)

Sorting and quantification level 1: Dry waste fraction

Firstly, the total waste, sampled from coning and quartering method, should be weighed. It should then be separated into dry and wet waste and weighed separately. The dry waste should be further sorted into seven primary sorting categories:

- Paper
- Rubber and Leather
- Metal
- Glass
- Plastics, and
- Others (including medical waste, Sanitary waste, Hazardous substances, etc).

The weight fraction of each seven components should be measured.

Sorting and quantification level 2: Plastic waste fraction

The total plastic waste, sorted and weighed from above, should further be sorted into seven secondary categories, as per the IS 14534:1998 guidelines. Each sub-category category was weighed and registered in the datasheet.

Table 2: Categories of plastic

Category Type	Short Name	Scientific Name	Uses	Quantification (Kg/Kg of municipal waste)
1	PET	Polyethylene terephthalate	Water bottles, soft drink bottles, Juice bottles/ Rigid cosmetic jars/microwavable containers	
2	HDPE	High-density polyethylene	Shampoo bottles/Toys/Chemical containers/Pipe system/Recycling bins/Flower pots	
3	PVC	Polyvinyl chloride	Water pipes/Insulation wiring and cables/Bio-medical drips and tubings	
4	LDPE	Low-density polyethylene	Carry bags (grocery, dry cleaning, bread and bin liners)/Plastic wraps/Milk pouches/Squeezable bottles	
5	PP	Polypropylene	Bottle lids/Straws/Lunch boxes/Take away food containers/Ice cream containers/Syrup bottles	
6	PS	Polystyrene	Form packaging/Tea cups, plates and disposable cutlery/Containers/Yogurt containers	
7	Others	-	Multilayer packaging of chips, biscuits, etc.	

Notes: 1. Compostable plastic should be collected as a separate category or in Others category, but while quantifying MLPs it should be separated.

2. While quantifying banned SUP items, products made from compostable plastic should not be included.

BOX 2(A): IDENTIFY DIFFERENT PLASTIC CATEGORY

To identify different plastics, markings are made on the products. For example refer picture below,



The number mentioned in the triangle on bottles show the recycling codes of the specific products. The one

Sorting and quantification level 3: Banned SUPs

All the 19 banned SUP along with carry bags above 75 micron, obtained from waste samples should be separated from the plastic wastes and weighed as shown in Table 3 below.

Table 3: Different categories of SUPs

Sr. No.	SUP items (banned)		Quantification (kg/kg of plastic waste)	Percentage
1	Plastic sticks	Ear buds		
2		Balloon		
3		Candy		
4		Ice-cream		
5		Straw		
6	Carry bags	< 75 μ		
7	Plastic sheets	< 50 μ		
8	Cutlery items	Plates		
9		Cups		
10		Glasses		
11		Spoons		
12		Forks		
13		Stirrers		
14		Knives		
15		Trays		
16	Plastic wrapping and packaging films	Sweet Box		
17		Invitation cards		
18		Cigarette packets		
19	Others	Plastic flags		
20		PVC banners <100 μ m		
21		Polystyrene for decorations		
	Total			

BOX3: SAMPLING IN CITIES WITH SEGREGATED WASTE COLLECTION

In cities where waste collection is being done separately i.e. dry and wet fraction is being collected separately, the following sampling procedure should be used:

- If mixed dry waste is being collected, then in that case select the vehicle of dry waste from each economic stratum. Reduce it to 100-125 kg by quartering and coning method.
- If all the dry waste is collected separately. That is, glass, cloth, rubber and leather, domestic hazardous, sanitary, plastic, E-waste etc. are collected separately, then in that case take 30-50 kg of plastic waste from each economic strata for quantification and characterisation.

(Note: If the agency is collecting dry waste from different localities each day, collect waste each day depending upon the economic strata of the locality. Ensure that each day waste from all different categories is collected for quantification and characterisation)

2.2.2 Market Survey for Use, Availability and Alternatives of Banned SUPs

The major objective of the Market survey is to understand the availability of banned SUP items and its alternatives within the municipal boundaries.

To capture the entire municipal area with diversity in location as well as the economic activity associated with the usage of SUP, it is important to have an indicative sample from different market areas within the municipal boundary. The stratified random sampling method provides flexibility to divide population into smaller groups with respect to the characteristic under the study, which helps in providing a representative sample and makes it less resource intensive and time consuming. A two-stage stratified random sampling here would help in dividing the market area within the municipal area into smaller groups and help in capturing the diversity in terms of location, so that the results are not bias by a survey at a particular market location in the city.

As a next step, the commercial areas in each zone is further divided into more specific categories such as restaurants, offices, shops and stores, and cinemas etc. A reference here is taken from UNESCAP suggested sampling method for commercial establishments, which suggests to select approximately 10 to 20 samples for each category. A predefined number for each category was finalised to have a comparable analysis from different locations and cities.

A check for total number of sample to be surveyed was also done based upon the statistical method to provide precision. The sample size was estimated based on a 90% confidence level and 10% error. This reflects a reasonable balance between resources and statistical integrity. This essentially means that the results will be accurate to within 10% percentages points, 90% of the time.

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Formula for calculating Sample Size

$$\text{Sample size} = \frac{\frac{z^2 \times p(1-p)}{e^2}}{1 + \left(\frac{z^2 \times p(1-p)}{e^2 N}\right)}$$

Where:

N = population size

e = Margin of error (percentage in decimal form)

z = z-score

z-score is calculated based on the confidence level. For 90% confidence level, z-score is 1.645

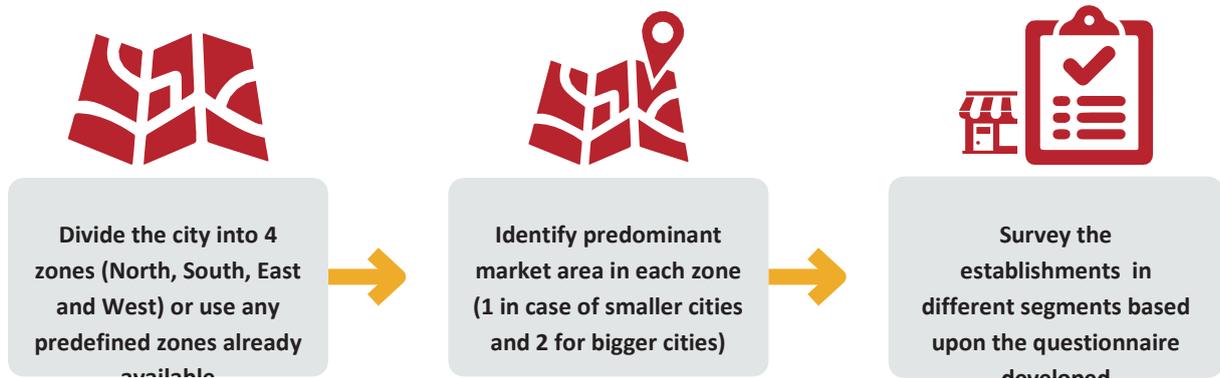
Through this formula the number of commercial establishments to be surveyed comes out to be 69 (sixty-nine). To meet the theoretical requirement, the actual sample size is kept on higher side to ensure that maximum category of economic activity involved in usage of banned SUP is included.

Therefore, it was decided to survey 125-150 commercial establishments in smaller cities and 250-300 commercial establishments in big cities.

(a). Sampling

A two-stage stratified random sampling method is used to capture the diversity in location and type of commercial establishment (economic activity) in the city.

Figure 5: Methodology for market survey



Step 1: Divide the city area into four zones, and identify the predominant commercial areas in each zone. In small cities (cities with up to 5 lakhs population), take one market area in each zone. For big cities (cities with population above 5 lakhs), take two market areas in each zone.

Step 2: In each commercial area, nine major types of commercial establishments where the maximum amount of SUP is likely to be sold should be identified. These establishments are: medical stores, restaurants and roadside eateries, paan shops, Ice-cream parlors/carts, vegetable, fish, chicken, and meat shops, printing shops, sweet shops, general stores and stationaries, toy shops, and decorative item stores.

Step 3: In each market area, 30-35 commercial establishments under these nine different segments should be selected randomly for conducting the survey. In smaller cities, about 120-150 commercial establishments are to be surveyed. In big cities, the number of establishments to be surveyed should be 250-300.

Table 4: Sample size

Sl. No.	Types of shops	Sample size
1	Medical stores	3
2	Restaurants and roadside eateries	7
3	Paan shops	2
4	Ice-cream vendors	3
5	Vegetable, fish, chicken and meat shops	5
6	Printing stores	2
7	Sweet shops	3
8	General stores and stationeries shops	5
9	Toy sellers and decorative item stores	5

Step 4: A structured questionnaire (as given in Annexure 2) should be used for quantifying the availability, sale, and use of each banned SUP product and its alternatives in these commercial establishments.

Step 5: Results

The results should be compiled as shown in Table 5 below.

Table 5: Availability of SUPs and its alternatives in the market

Sr. No.	SUP items (banned)	Number of samples surveyed	Number of samples selling SUPs	Number of samples selling alternatives	Number of samples selling both	Percentage of samples selling SUPs
1	Plastic sticks	Ear buds				
2		Balloon				
3		Candy				
4		Ice-cream				
5		Straw				
6	Carry bags	< 75 μ				
7	Plastic sheets	< 50 μ				
8	Cutlery items	Plates				
9		Cups				
10		Glasses				
11		Spoons				
12		Forks				
13		Knives				
14		Trays				
15	Plastic wrapping and packaging films	Sweet Box				
16		Invitation cards				
17		Cigarette packets				
18	Others	Plastic flags				
19		PVC banners <100 μ m				
20		Polystyrene for decorations				
	Total for the city					

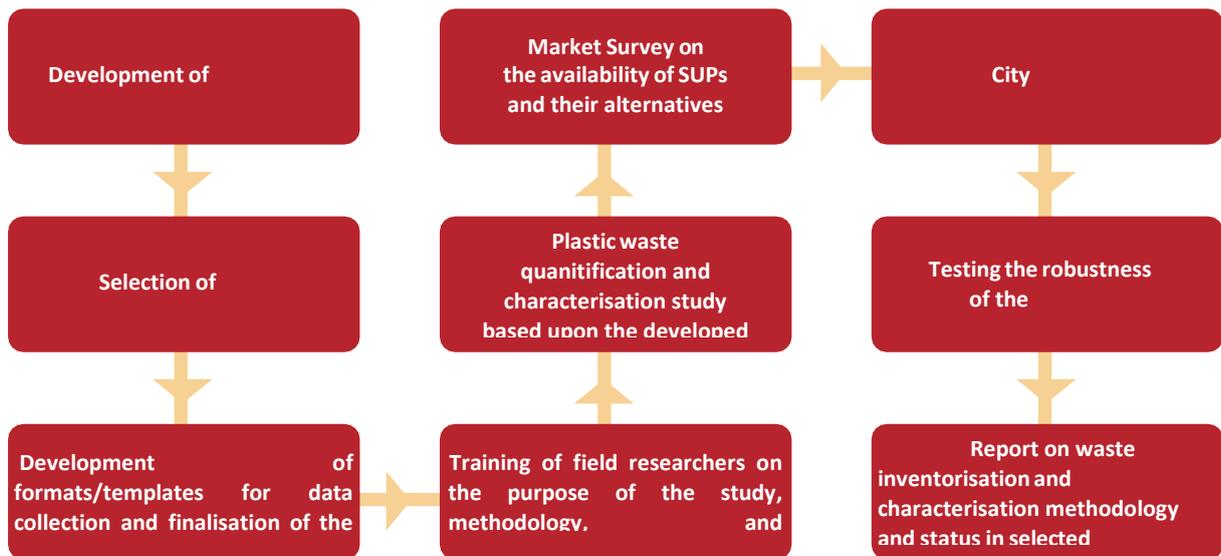
Note: Carry bags above 75 μ is allowed till 31 December, 2022 post this date carry bags thickness will be revised to 100 μ .

3. Study of 20 cities

3.1 Approach

A **comprehensive** study was conducted to test the methodology, and to find out its robustness and applicability on the ground. The approach used in the cities is shown in Figure 6.

Figure 6: Approach



The process followed for the study was as follows:

- Selection of cities
- Development of questionnaire and information collection forms
- Identification of city partners (organisations who are already working in the field of waste management in the cities) in each city to undertake the survey.
- Development of training toolkit: An online training and mock survey was done for each city partner to train them on data form, market survey and waste inventory.
- The sampling size, location and procedure was finalised in coordination with city partners.
- The SIA team travelled to cities for hand holding the city partners in waste inventory, and market surveys.
- Random data check (approximately 1/4th of the sample size) done by SIA team to authenticate the survey results.

3.1.1 Selection of Cities

The study was done in 20 cities across 11 states, with diversity in location, population, waste generation quantity and current waste management practices. The selected cities are given in Table 6 and shown in MAP 1 below.

The selection of the 20 cities was done at three levels:

1. Stratification of the cities to ensure best representation of the country, and to best capture the diversity (hill, plain, tourist, capitals, etc.).
2. Stratification in terms of population, waste management practice, Swachh Sarvekshan ranking, and quantum of waste generation.
3. Lastly, cities with better waste data collection were selected to cross-check the inventory results and thus establish the robustness of the methodology.

Map 1: Cities selected for the survey



Map disclaimer: The geographical map is for informational purposes only and does not constitute recognition of international boundaries or regions. GIZ and SIA makes no claims concerning the validity, accuracy or completeness of the map nor assumes any liability resulting from the use of the information therein.

Table 6: Selected cities

North	South	East	West	Central	North East
-------	-------	------	------	---------	------------

1. Delhi •South Delhi Municipal Corporation 2. Uttar Pradesh •Agra •Lucknow	1. Karnataka •Mysuru •Bengaluru 2. Kerala •Alappuzha •Thiruvananthapuram 3. Andhra Pradesh •Tirupati •Vijayawada 4. Telangana •Warangal 5. Tamil Nadu •Coimbatore •Mamallapuram 6. Puducherry •Karaikal	1. Jharkhand •Dhanbad	1. Gujarat •Surat •Vadodara	1. Madhya Pradesh •Bhopal •Indore	1. Assam •Guwahati •Jorhat
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(a). Diversity in location

The selected cities are from across the country. The cities are selected such that at least one state from each zone is represented. The maximum representation is from the Southern states due to several factors including availability of past inventory data, cooperation from ULBs and wider diversity in the classification of cities.

The cities represent the geographical diversity cities from coastal areas, plains, and hills. The cities also represent diversity in terms of religious, tourist, commercial and historical places.

(b). Diversity in population

The sample includes small cities such as Mamallapuram and large corporations with populations above five million like Bengaluru. The largest number of cities in the sample are in the population range of 1-5 million.

Table 6 (a): Diversity of cities based upon population range

City based on population				
0-100,000	100,000-500,000	500,000-1,000,000	1,000,000-5,000,000	5,000,000 above
Mamallapuram	Alappuzha	Thiruvananthapuram	Vijayawada	SDMC
Jorhat	Tirupati	Mysuru	Agra	Bengaluru
Karaikal		Guwahati	Bhopal	
			Indore	
			Lucknow	
			Dhanbad	
			Surat	
			Coimbatore	
			Warangal	
			Vadodara	

(c). Diversity in waste management practices

The list includes cities with both centralised and decentralised waste management systems. Some cities like Alappuzha perform well with excellent source segregation and home composting mechanisms, whereas other cities like Dhanbad and Jorhat do not practice source segregation. The list includes cities without landfill, and also cities which use information technology to effectively manage its waste such as Bengaluru. The list includes cities where the waste management is done by the municipality itself, and also cities where private companies and NGOs have been given the responsibility.

(d). Diversity in terms of Swachh Sarvekshan rankings

Cities from both above 10 lakh population and 1 to 10 lakh population are selected. Indore with rank number 1 and Guwahati with rank 310 shows a diversity of selection. There are also few municipal towns, namely Mamallapuram, which are not part of the Swachh Sarvekshan ranking.

Table 6 (b): Diversity of cities in terms of Swachh Sarvekshan ranking

Swachh Sarvekshan Ranking for cities with more than 10L population		Swachh Sarvekshan Ranking for cities with 1L-10L population			
1-10	11-50	1-100	101-200	201-300	301-400
Indore	Lucknow				Guwahati
Surat	Agra	Mysuru		Alappuzha	
Vijayawada	Dhanbad				Thiruvananthapuram
Bhopal	Bengaluru				
Vadodara	SDMC				
	Coimbatore				

(e). Diversity in quantum of waste generation

In terms of waste generation, cities represent a huge variation, Mamallapuram generates only about 6 tonnes/day, Bengaluru generates more than 6,000 tonnes/day.

Table 6 (c): Diversity of cities based upon quantum of waste generation

Cities based on waste generation (Metric tonnes per day)			
0-500	501-1,000	1,001-1,500	1,501 and above
Mamallapuram	Guwahati	Indore	SDMC
Jorhat	Bhopal	Lucknow	Bengaluru
Karaikal	Agra	Coimbatore	Surat
Alappuzha	Vijayawada		
Tirupati	Vadodara		
Mysuru	Dhanbad		
Warangal			
Thiruvananthapuram			

3.1.2 Development of Information Collection Form

A detailed information collection form was developed to collect all the basic information of current waste management scenarios in the city. The form included information on waste generation, collection, transportation and available infrastructure to manage the same. The information collection form was discussed and validated through discussions with the experts working in the waste management sector at national level. The information collection forms were put online, and for the market survey an online survey software was used.

3.1.3 Training Toolkit

A training toolkit was developed to facilitate and train the partners, their volunteers and sorters in different cities. This included a pictorial representation of the sorting facility, material requirements, a guide to identify different types of banned SUPs, and different plastic categories (*refer Annexure 3*).

An online training session was organised for every partner to familiarise them with the data collection form, daily entry sheet, and market survey form. This training included mock sessions and training videos.

3.1.4 Project Implementation

The implementation of the project in all 20 pilot cities across 11 states, took place from March to September, 2022. The city wise detail of inventory and market survey is as provided in the table 6 (d) below. The results and findings of the study are presented in the subsequent sections. The city wise details of inventory is presented in Annexure 5: Cities Case Files.

Table 6 (d): Diversity of cities in terms of Swachh Sarvekshan ranking

Sr No	City Name	Inventory Dates	Market survey month
1	Jorhat	7 to 11 April, 2022	April and May
2	Guwahati	7 to 10 May, 2022	April and May
3	Agra	13 to 17 May, 2022	April and May
4	Delhi	26 to 29 May, 2022	March and May
5	Dhanbad	26 to 30 June, 2022	April and May
6	Mamallapuram	1 to 5 July, 2022	June and July
7	Karaikal	4 to 8 July, 2022	June and July

Table 6 (d) continued

Sr No	City Name	Inventory Dates	Market survey month
8	Indore	7 to 12 May, 2022	April and May
9	Coimbatore	25 to 29 July, 2022	July
10	Bengaluru	30 May to 3 June, 2022	May and June
11	Mysuru	02 to 06 July, 2022	May and June
12	Vijayawada	03 to 07 July, 2022	June and July
13	Tirupati	30 June to 4 July, 2022	June and July
14	Warangal	30 June to 4 July, 2022	June and July
15	Lucknow	15 to 19 September, 2022	August and September
16	Bhopal	24 to 28 July, 2022	July and August
17	Trivandrum	21 to 25 June, 2022	April and May
18	Allappuzha	24 to 26 July, 2022	April and May
19	Surat	02 to 06 August, 2022	August and September
20	Vadodara	08 to 13 August, 2022	August and September

3.2 Results and Findings: Waste Inventory

3.2.1 Composition of Municipal Solid Waste (MSW)

The composition of the municipal waste in the pilot cities is presented below in Table 7 and Figure 7.

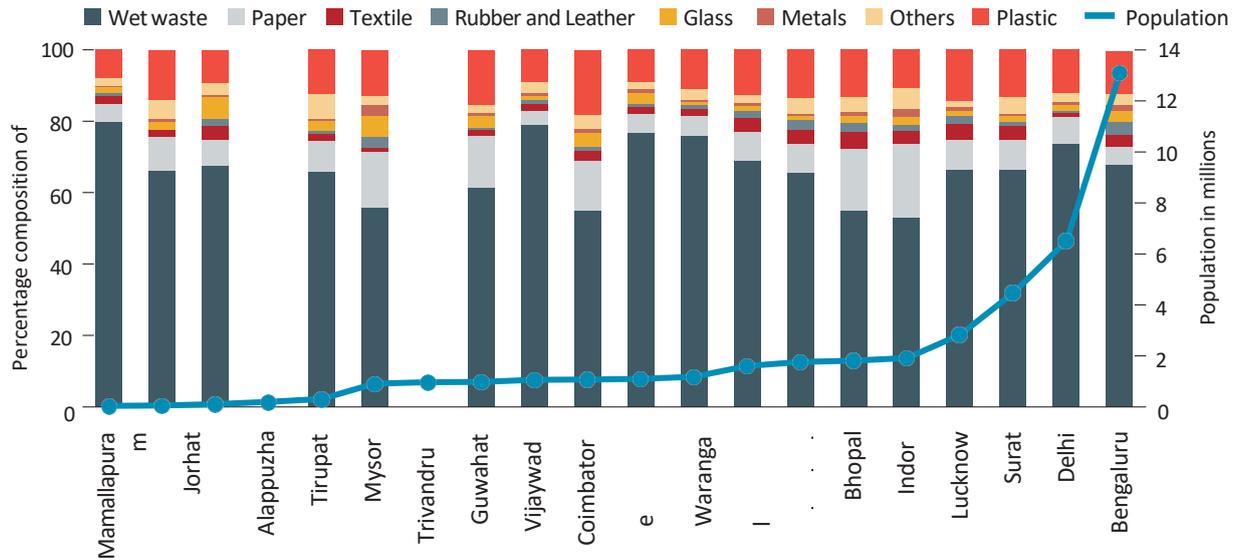
Table 7: Composition of Municipal solid waste of selected cities

State	City	Wet Waste (%)	Dry Waste (%)							Total
			Paper	Textile and Leather	Rubber	Glass	Metals	Plastics	Others	
Assam	Guwahati	61.4	14.5	1.6	0.7	3.3	1	15.3	2.2	38.6
	Jorhat	66.3	9.3	2.1	0.1	2.1	0.8	13.7	5.3	33.7
Delhi (SDMC)	South Delhi Municipal Corporation	73.8	7.6	1.1	0.4	1.7	0.9	12	2.4	26.6
Uttar Pradesh	Agra	68.9	8.2	4	1.7	1.6	0.8	12.7	2.1	31.1
	Lucknow	66.6	8.4	4.3	2.4	1.4	0.9	14.4	1.6	33.4
Madhya Pradesh	Indore	53	20.7	3.6	1.8	2.25	2.25	10.8	5.6	47
	Bhopal	55	17.4	4.7	2.4	2.1	1	13.3	4.1	45
Jharkhand	Dhanbad	76	5.5	2	1	1	0.5	11	3	24
Tamil Nadu	Mamallapuram	80	5	2	1	1.7	0.3	8	2	20
	Coimbatore	55	14.1	2.7	1.1	3.8	1.3	17.9	4	45
Puducherry	Karaikal	67.7	7.3	3.7	1.9	6.3	0.6	9.1	3.3	32.3
Andhra Pradesh	Vijayawada	79	4	2	1	1	1	9	3	21
	Tirupati	66	8.6	2	0.7	2.8	0.6	12.3	7.1	34
Kerala	Thiruvananthapuram	NA	NA	NA	NA	NA	NA	NA	NA	NA
	Alappuzha	NA	NA	NA	NA	NA	NA	NA	NA	NA
Telangana	Warangal	77	5	2	1	3	1	9	2	23
Karnataka	Bengaluru	68	4.8	3.5	3.5	3.2	1.6	11.8	3.2	32
	Mysuru	56	15.4	1.4	2.8	5.8	3.3	12.6	2.5	44
Gujarat	Vadodara	65.6	8.2	3.9	2.6	1.3	0.6	13.4	4.4	35.4
	Surat	66.3	8.6	3.9	1.1	1.7	0.7	13.2	4.5	33.7

Notes: 1. All the values in the table are in percentage of the total MSW.

2. The composition could not be ascertained in Kerala because wet waste is not collected and different fractions of dry waste are

Figure 7: Municipal waste composition in selected cities

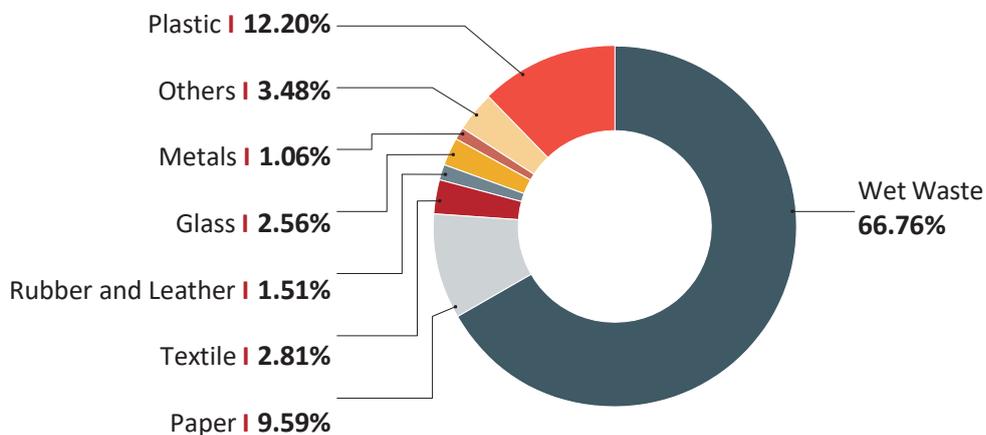


The range and average composition of municipal waste in the pilot cities is represented in Table 8.

Table 8: Average municipal waste composition in 20 cities

Component	Range (%)	Average (%)
Wet Waste	53-80	66.76
Dry Waste	20-47	33.36
Paper	4.8-20.7	9.59
Textile	1.1-4.7	2.81
Rubber and Leather	0.2-3.5	1.51
Glass	1-6.3	2.56
Metals	0.3-3.3	1.06
Others	2-5.6	3.48
Plastic	8-17	12.20

Figure 8: Average Municipal waste composition



(a). Wet Waste

The percentage of wet waste in the total municipal waste in the cities lies between the range of 53% to 80%. Out of the cities surveyed, in 9 cities, namely, Guwahati, Tirupati, Jorhat, Karaikal, Bengaluru, Vadodara, Surat, Lucknow and Agra, the wet waste percentage lies in the range of 60% to 70%. In Five cities, namely, Delhi

(SDMC), Dhanbad, Warangal, Vijayawada, and Mamallapuram the wet waste are in the range of 70% to 80% of the total municipal waste. The wet waste component is less than 60% in four cities, namely, Bhopal, Coimbatore, Indore and Mysuru.

The highest percentage of wet waste was observed in Mamallapuram and Vijayawada at 80% and 79%, respectively. It can be observed that in these two cities, the contribution of paper to the waste stream is much lower than in other cities. It lies in the range of 4-5%, whereas in other cities, the average contribution of paper waste is around 9%. This is due to the increase in usage of banana leaves as a packaging alternative to plastic. The contribution of plastic waste is also the least in these two cities, at 8% and 9%, respectively.

The cities with lowest wet waste content are Indore and Coimbatore, at 53% and 55%, respectively. The wet waste content in the municipal solid waste in various cities is depicted below in Figure 9.

Figure 9: Percentage of wet waste in municipal solid waste in different cities



(b). Dry Waste

The total dry waste content in the Municipal Solid Waste in the selected cities is given in Figure 10.

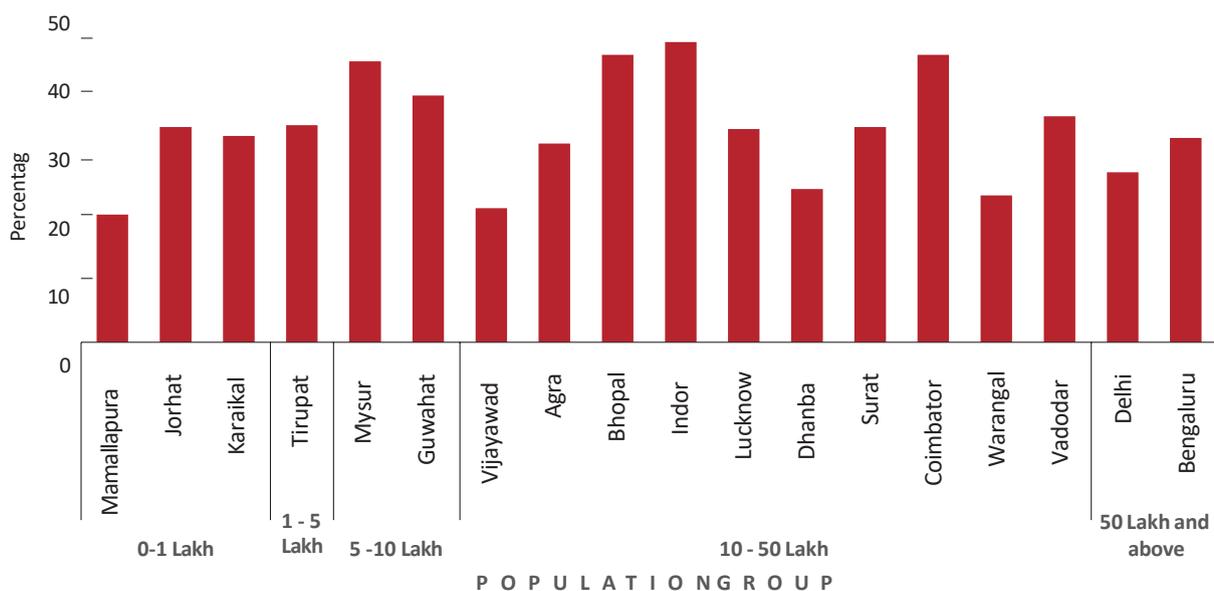
The percentage of dry waste in the total municipal waste in the cities lies in the range of 20% to 47%. Out of the cities surveyed, in four cities, namely Mamallapuram, Vijayawada, Warangal, and Dhanbad, the dry waste percentage was found to be below 25%. In ten cities, the dry waste percentage is in the range of 25% to 40%. The dry waste component is above 40% in four cities, namely, Bhopal, Coimbatore, Indore and Mysuru.

The highest percentage of dry waste content was observed in Indore at 47%, and in Bhopal and Coimbatore at 45%. In these three cities, the contribution of paper to the waste stream is much higher than in other cities, in the range of 14.1% to 20.7%, whereas in other cities the average contribution of paper waste is around 9%. In these three cities, it was observed that the percentage of samples selling alternatives was the highest; increase in usage of paper as an alternative (such as paper bags, envelopes, cups, glasses, plates, straws, etc.) to SUPs could be one of the reasons for this trend.

An opposite trend can be observed in cities where dry waste percentage is low. In these cities, the paper content in the waste stream is found to be low. In the four cities with lowest dry waste percentage, the contribution of paper waste to the total waste was in the range 4 to 5.5 percent.

The dry waste content in the municipal solid waste in pilot cities is depicted below in Figure 10.

Figure 10: Percentage of dry waste in municipal solid waste in different cities



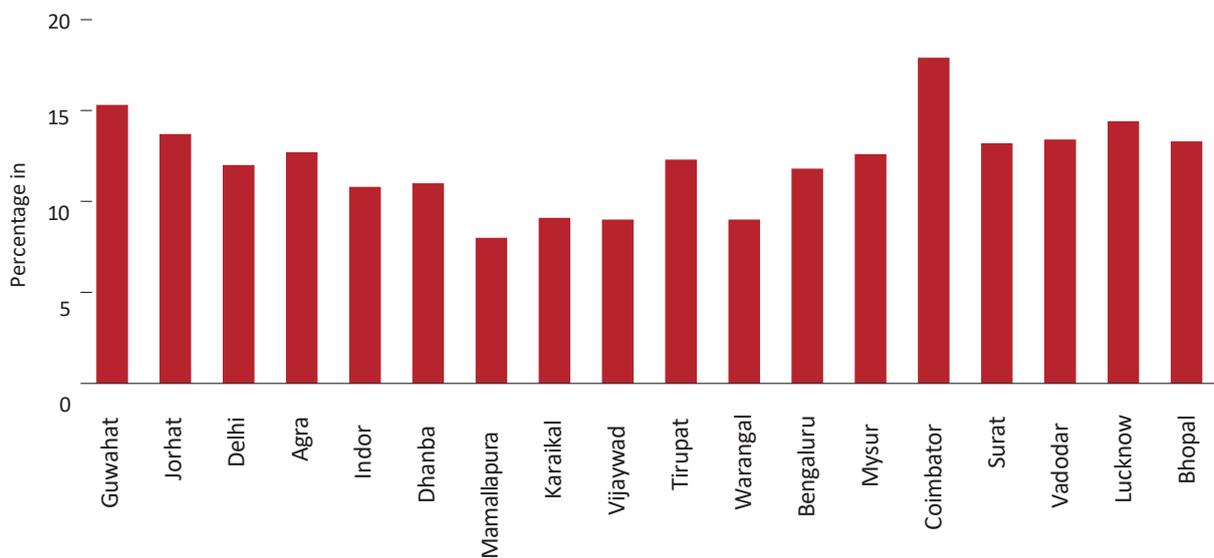
(c). Plastic waste

The average percentage of plastic waste in the total stream was observed to be around 12.2%. The plastic waste percentages in cities ranged from 8% to 17%. The percentage of plastic waste (including banned SUP products) was observed to be as follows in pilot cities:

- The highest percentage of plastics was observed in Coimbatore at 17.9%, followed by Guwahati and Jorhat at 15.3% and 13.7%, respectively.
- The lowest percentage of plastic waste was observed in Mamallapuram at 8% and Vijayawada and Warangal at 9%; Karaikal follows with a plastic component of 9.1%.

The percentage of plastics in the municipal solid waste of different cities are illustrated in Figure 11.

Figure 11: Plastic percentage in MSW of pilot cities.



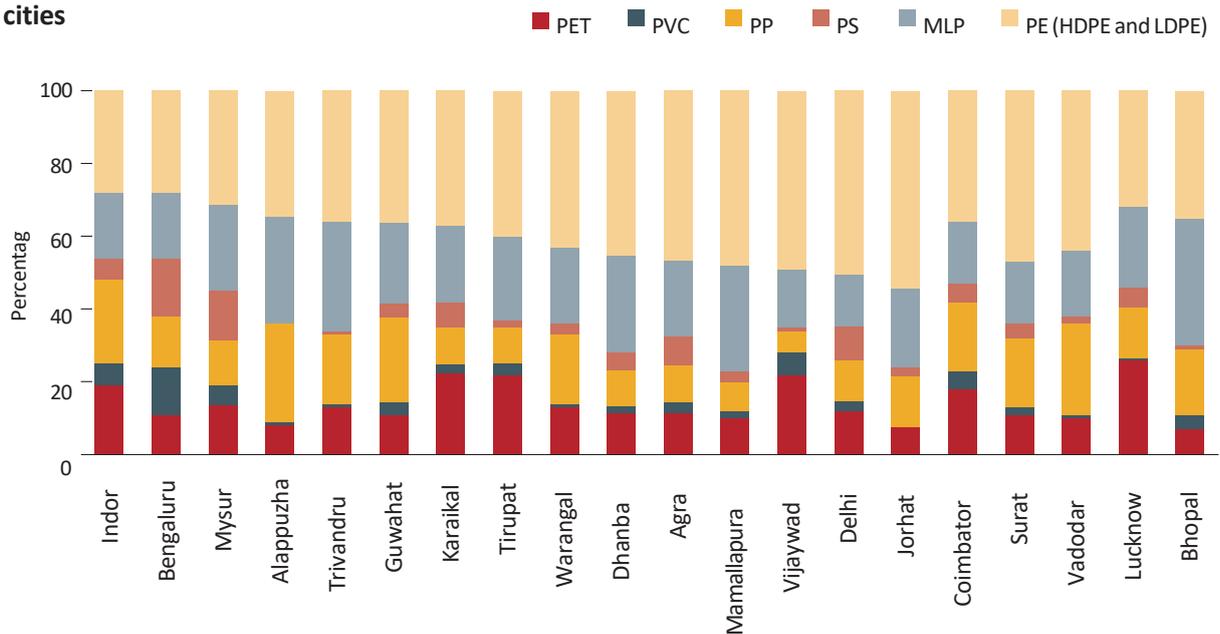
3.2.2 Plastic Inventory

Plastics were inventoried into seven types as per the IS 14534:1998 guidelines. All the plastics items obtained in the samples were weighed to determine the composition of plastic waste. Plastic categorisation becomes extremely important because of the varying uses and recyclability of these materials. It also helps in developing plastic waste management systems, setting up infrastructure for recycling etc. The composition of different types of plastics in the pilot cities is given in Table 9 and Figure 12, and the average composition in Figure 13.

Table 9: Composition of plastic waste in pilot cities

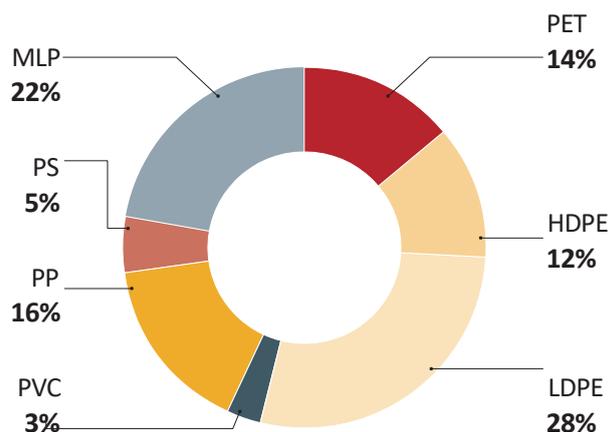
City	PET	HDPE	LDPE	PVC	PP	PS	MLP
Guwahati	11	6.3	30	3.4	23.3	3.9	22.2
Jorhat	7.5	6.36	47.9	0	14.09	2.5	21.53
Delhi (SDMC)	11.9	7.2	43.3	2.8	11.2	9.5	14.1
Indore	19	16	11	6	23	6	18
Bhopal	7	12	22	4	18	1	35
Dhanbad	11.6	10.5	34.7	1.7	9.9	4.9	26.7
Agra	11.5	9.5	37.3	2.9	10.1	7.9	20.8
Lucknow	26	10	22	0.5	14	5.5	22
Mamallapuram	10	7	40	2	8	3	29
Coimbatore	18	19	17	5	19	5	17
Karaikal	22.4	8.2	29	2.5	10.3	6.6	21
Vijayawada	22	15	35	6	6	1	16
Tirupati	22	19	21	3	10	2	23
Trivandrum	13	12	24	1	19	1	30
Alappuzha	8.3	15.6	18.9	0.6	27.1	0	29.5
Warangal	13	9	35	1	19	3	21
Bengaluru	11	15	13	13	14	16	18
Mysore	13.5	16.8	14.6	5.6	12.4	13.7	23.4
Surat	11	10	37	2	19	4	17
Vadodara	10	10	34	1	25	2	18
AVERAGE	14.0	11.7	28.3	3.2	15.6	4.9	22.2

(Note: All the values in the table are in percentage of the total plastic waste in the cities)

Figure 12: Plastic composition in pilot cities

The average composition of plastic waste in pilot cities are depicted below.

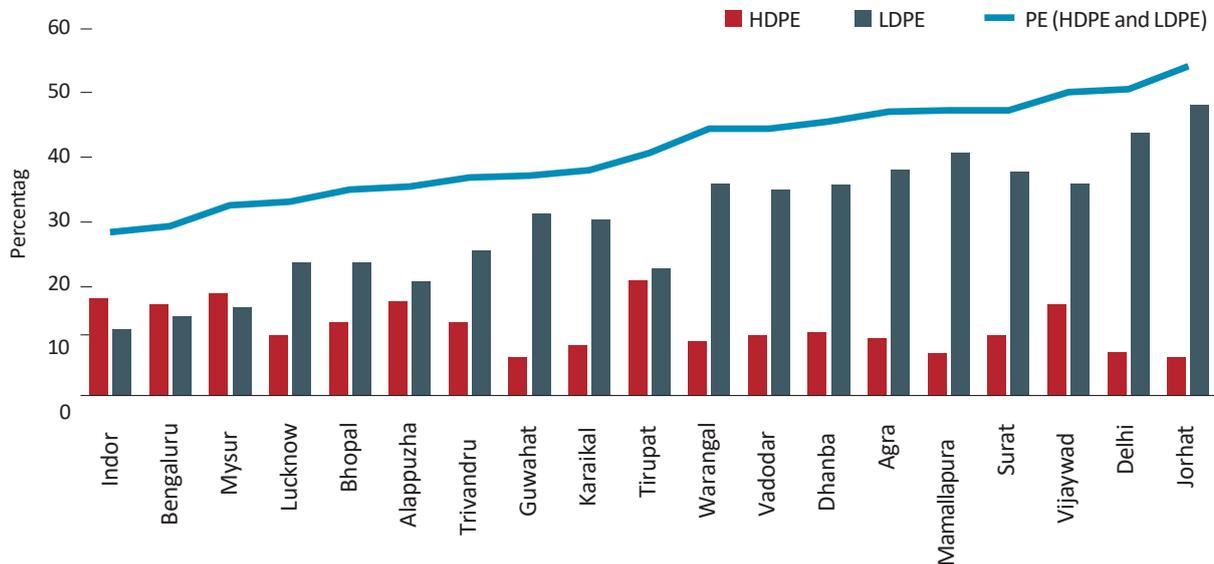
Figure 13: Average Plastic composition



(a). LDPE and HDPE

In all cities, PE (both HDPE and LDPE together) formed the largest component of plastic waste. On an average, PE accounted for about 40% of the total plastic waste, ranging from 27% (the least observed) in Indore to about 54.3% in Jorhat. In all cities, except in Indore (27%) and Bengaluru (28%), the proportion of PE in total plastic waste was higher than 30%. Of the 40% PE, LDPE makes up for the bigger share (approximately 28%), while HDPE accounts for about 12%. This high consumption of LDPE can be attributed to the daily usage of disposable milk packets, LDPE carry bags, and the increased use of LDPE in packaging materials especially by e-commerce companies. HDPE waste mostly consisted of hard packaging of FMCG goods like Shampoo bottles, Detergent and Laundry packaging and chocolate boxes, etc.

Figure 14: Percentage composition of PE in cities



(b). MLPs

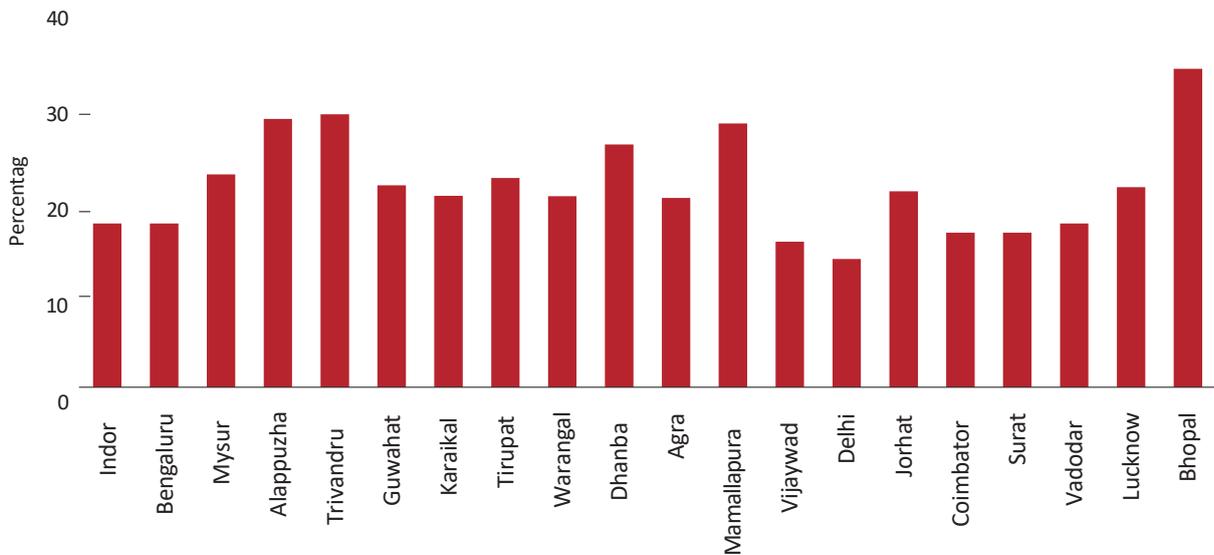
After PE, Multi-Layer Plastics (MLPs) are the largest contributors to plastic waste. It accounts for 22% of the total plastic waste. MLPs are the most widely used material in the packaging of almost all kinds of FMCG products. Almost all packaged goods ranging from chocolate wrappers, biscuits, snacks, shampoos, chips, groceries, etc. are packed using MLPs. MLPs are made by laminating several thin sheets of various materials like Aluminium, paper, plastic, etc. together to form a single wrapper. The separation of these materials for recycling is very difficult and requires advanced technologies, making MLPs one of the hardest materials to recycle. MLPs are the least recycled plastics across the world.

The proportion of MLPs in the waste stream in cities ranges from 14.1% in Delhi (SDMC) to 35% in Bhopal.

Out of the cities studied, the MLP percentage mostly ranged between 14% to 24%. About 15 cities lie in this range. In five cities, namely, Coimbatore, Dhanbad, Trivandrum, Alappuzha and Mamallapuram, the MLP

composition was between 25% to 35%.

Figure 15: Percentage of MLP in cities

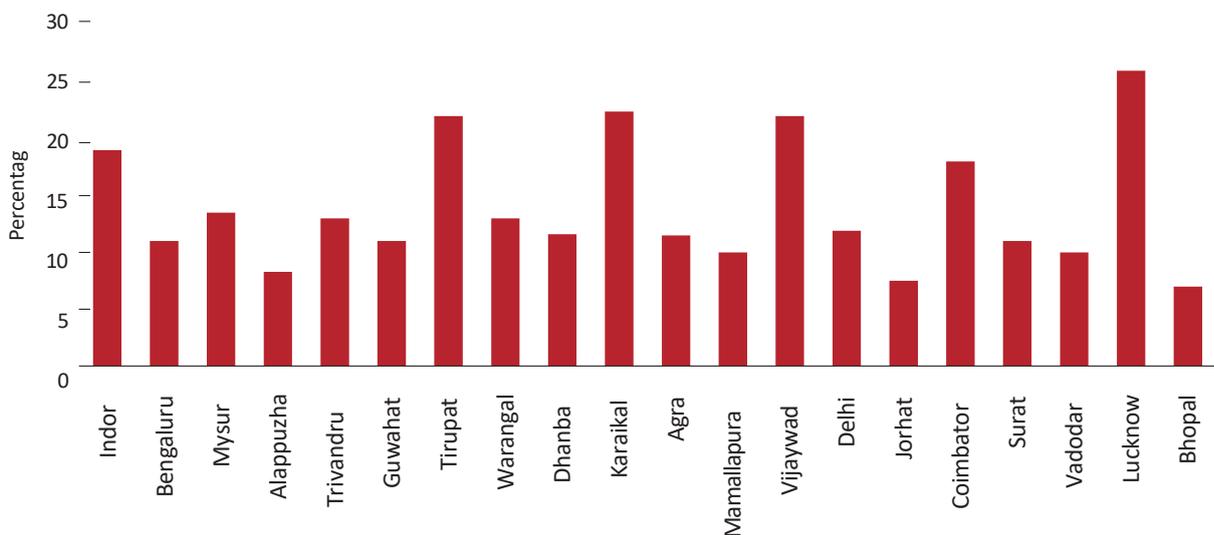


(c). Polyethylene Terephthalate (PET)

On an average, PET contributes about 14% of the total plastic waste in cities. The PET percentage varies from about 7% (observed in Bhopal) to 26% (in Lucknow). In Karaikal, the PET percentage was 22.4% of the total plastic waste. It should be noted that, due to an extraordinary circumstance, the PET percentage in Karaikal was higher than usual due to the spread of Cholera epidemic. This led to a sudden surge in the sale and use of PET bottles due to high consumption of packaged drinking water, coconut water, etc. A 22% contribution by PET to the total waste stream was also observed in Vijayawada and Tirupati. Even in Indore and Coimbatore, the proportion of PET in total plastic waste was about 19% and 18%, respectively.

In all other cities, the PET percentage was in the range of 7% to 14%. The percentage of PET in different cities is presented below in Figure 16.

Figure 16: Percentage of PET in selected cities

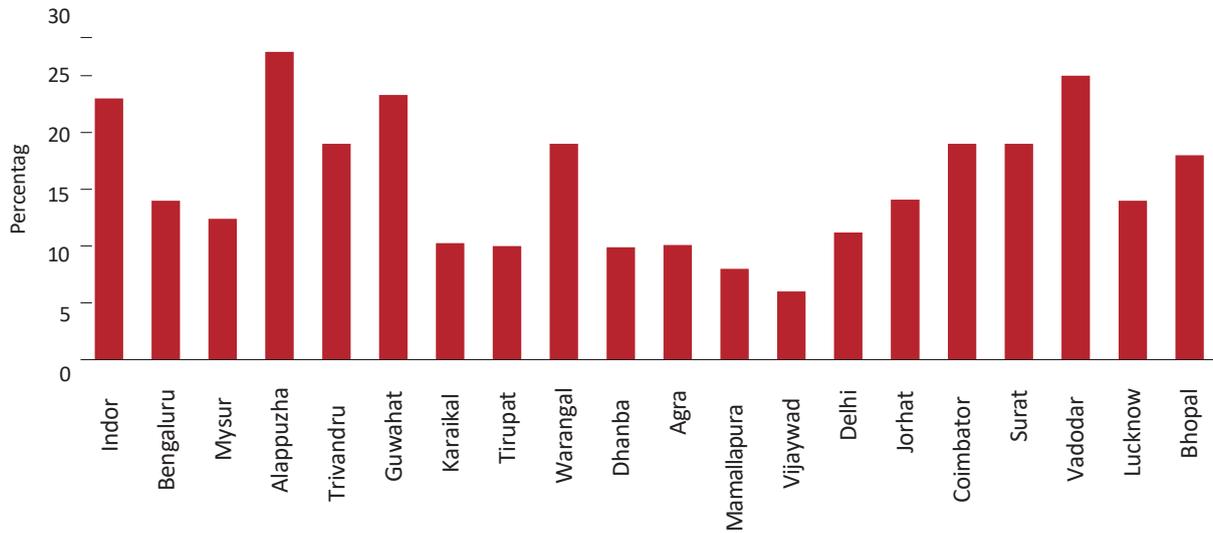


(d). Polypropylene (PP)

On an average, Polypropylene (PP) made up about 15.6% of the total plastic waste. The contribution of PP to the total plastic waste stream lies between 6% to 27.1%. The lowest proportion of PP in the plastic waste stream was observed in Vijayawada, whereas the highest was observed in Alappuzha (27.1%). Due to its high strength, resilience to wear and tear, sun, water, and bacteria, PP is used widely in the manufacturing of plastic goods as well as in packaging. It is used for manufacturing items like utensils, houseware like boxes, buckets, toys, rigid packaging, and also in certain kinds of flexible packaging. Most items made of PP are designed for long-term

use. The recyclability of PP is also high. In 11 cities out of 20, the percentage of PP in the total plastic waste was between 14% to 27.1%.

Figure 17: PP percentage in different cities

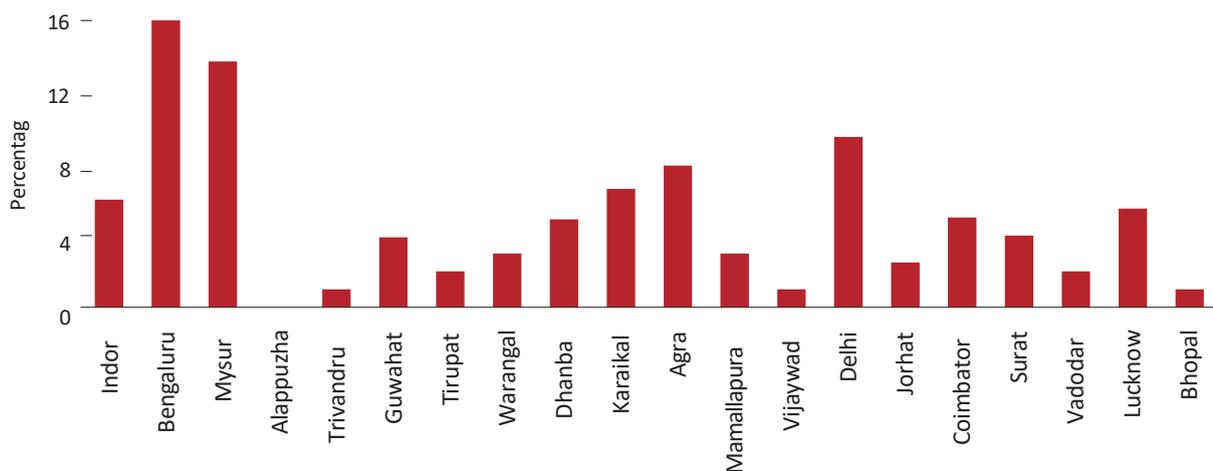


(e). Poly-Styrene (PS)

Polystyrene is a versatile form of plastic used for making hard plastic products as well as lightweight plastic products. Expanded Polystyrene (EPS) is a lightweight foam type material, used for manufacturing packaging materials for appliance insulation, food service, and packaging crockery and cutlery, automobile parts, etc. On average, PS was 5% of the total plastic waste in the pilot cities. The proportion of PS varied widely. It ranges from less than 1% in Alappuzha to about 16% in Bengaluru. In Mysuru also, the percentage of PS in the total plastic waste was 13.7%. The next highest proportion of PS in plastic waste was observed in Delhi (SDMC), with 9.5%. In most cities, PS in the waste stream was observed in the form of disposable plates, cups, and insulation packaging. The PS content was observed to be high in samples of waste collected from commercial areas.

Certain cities like Alappuzha, Vijayawada, Thiruvananthapuram, Tirupati, Warangal, and Mamallapuram has very little proportion of PS, i.e., less than 3%, in the plastic waste stream. The city-wise percentage of PS in the total plastic waste is presented in Figure 18 below.

Figure 18: PS percentage in MSW



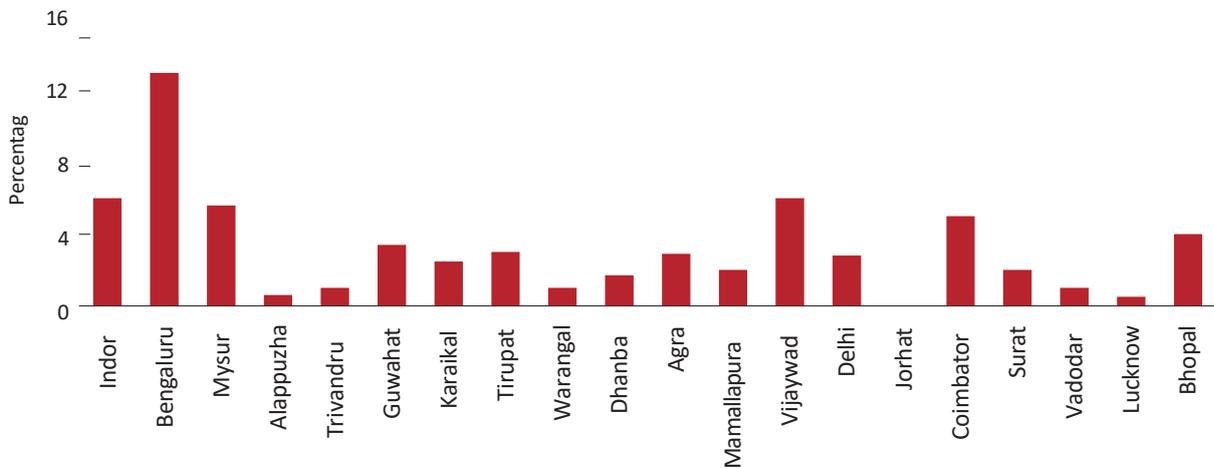
Note: In Alappuzha the negligible per cent is also because most of the PS item is handed over with paper, which is collected separately.

(f). Poly-Vinyl Chloride (PVC)

PVC is mostly used in construction and building materials like pipes, plumbing materials, windows, etc., and also in the packaging of certain edible items like dairy products, beverages, etc. The percentage of PVC in the waste stream was around 3.2%. The proportion of PVC in the total plastic waste during the inventory study, ranged

from negligible in Jorhat (less than 1%), to about 13% in Bengaluru. In most cities, it was less than 6% of the total plastic waste.

Figure 19: PVC percentage in MSW



3.2.3 Banned SUP Products

The banned Single-Use Plastic Products (SUPs) by MoEFCC is categorised into six major types for the purpose of the inventory study. They are Plastic sticks, Carry bags, Plastic sheets, Cutlery, Wrappings and Films, and Others.

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers.
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

As explained above, the average percentage plastic in the total municipal solid waste is about 12.2%. Of the total plastic waste, banned SUPs accounted for about 20%. In other words, on an average, banned SUPs account for about 2.4% of the total municipal waste (by weight).

The proportion of banned SUPs in pilot cities ranges from 5% to about 45% of the total plastic waste. In Coimbatore, the percentage of banned SUPs in total plastics was found to be least (only 5.1%), indicating very less usage of banned SUPs in the city. However, in three cities, Delhi (SDMC), Jorhat and Guwahati, the banned SUPs account for more than 30% of total plastic waste. In Jorhat, the proportion of banned SUPs to the total plastics is exceptionally high, accounting for 45.6% of the total plastic waste generated in the city. The percentage of banned SUPs in total plastic waste are depicted in Table 10 and Figure 20 below.

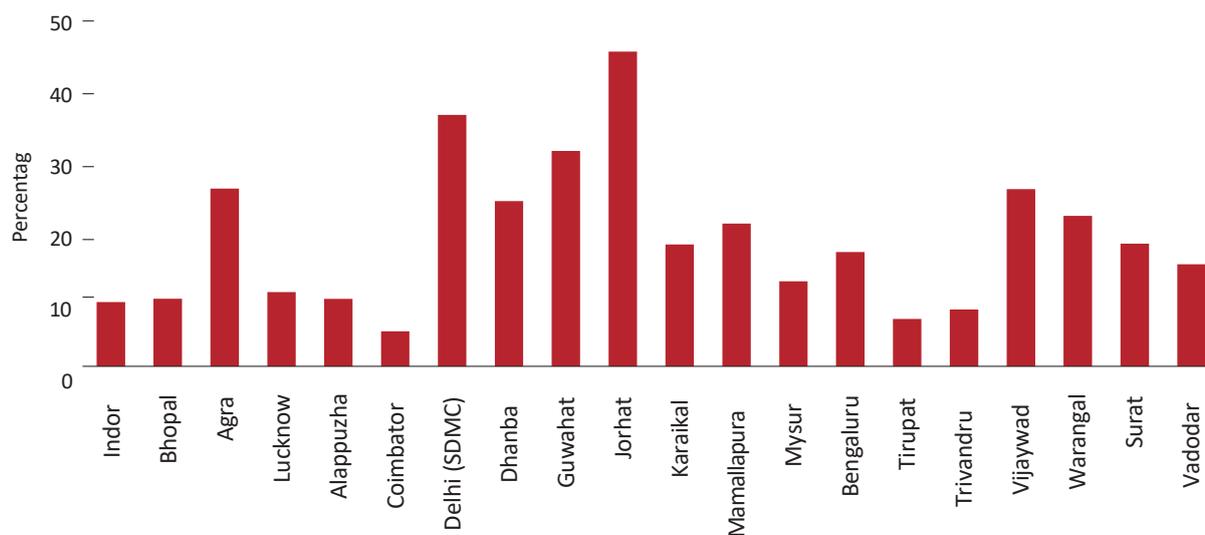
Table 10: Percentage of Banned SUPs in Total Plastic waste

Population group	City	Percentage of Banned Sups in total Plastic waste (%)	Average (population group wise)
0-100,000	Mamallapuram	20.66	27.96
	Jorhat	45.56	
	Karaikal	17.65	
100,000-500,000	Alappuzha	9.78	8.33
	Tirupati	6.88	
500,000-1,000,000	Thiruvananthapuram	8.23	17.24
	Mysuru	12.32	
	Guwahati	31.18	

Table 10 continued

Population group	City	Percentage of Banned Sups in total Plastic waste (%)	Average (population group wise)
1,000,000-5,000,000	Vijayawada	25.65	15.45
	Agra	25.73	
	Indore	9.31	
	Bhopal	9.79	
	Dhanbad	23.92	
	Lucknow	10.76	
	Warangal	21.78	
	Surat	7.75	
	Vadodara	14.77	
	Coimbatore	5.08	
5,000,000 above	Delhi (SDMC)	36.39	26.47
	Bengaluru	16.54	

Figure 20: Proportion of Banned SUPs in total plastic waste



(a). Composition of Banned SUPs

Plastic carry bags formed the largest portion of banned SUPs in almost all cities. It accounts for about 80% (by weight) of the total banned SUPs.

- The percentage of carry bags in total banned SUPs ranged from 14% in Bengaluru to 98% in Alappuzha. In Bengaluru the percentage of cutlery was much higher.
- Cutlery items, i.e., Spoons, Forks, Plates, Trays and Knives, formed the next largest proportion of banned SUPs in almost all cities. The average percentage of cutlery items in total banned SUPs is around 12%. The proportion of cutlery items varies in the range of 2% to 38%, depending on the usage in different cities. In Alappuzha, the usage of cutlery items was observed to be very minimal. Here, cutlery items contribute only 1.8% of the total banned items. The highest contribution of cutlery items to banned SUPs was observed in Indore and Bengaluru, with 37.8% and 30.5%, respectively.
- On average, Plastic sheets below 50 microns, contribute to about 3% of the total banned SUPs in different cities. The highest use of plastic sheets was noted in Vijayawada with a percentage of almost 38%, almost equal to the percentage of carry bags. It was observed that in Vijayawada, plastic sheets were being used in the packaging of food for takeaway in small eating joints, packaging of sweets, and baked goods, in sweet shops, bakeries, etc. In Bengaluru, the proportion of plastic sheets was observed to be 5.7%. In thirteen cities, the proportion

of

plastic sheets to the total waste was less than 1%, and no significant amount of plastic sheets with a thickness of less than 50 microns could be obtained during the inventory. These cities include Guwahati, Jorhat, Delhi (SDMC), Agra, Lucknow, Dhanbad, Mamallapuram, Karaikal, Thiruvananthapuram, Alappuzha, Warangal, Surat and Vadodara.

- On an average, plastic sticks contributed about 2% of the total waste generated by banned SUPs. Plastic sticks included earbuds, balloon sticks, candy sticks, ice-cream sticks, straws, and stirrers, however, straws, contributed the most under this category. Especially in samples from commercial areas which housed roadside juice shops, a significant amount of straws could be obtained. In most cities, earbuds, candy sticks, and balloon sticks were found in very small quantities. Plastic Ice cream stick was not observed in most cities. The highest proportion of plastic sticks was found in Bengaluru, about 16% of the total banned SUPs. Here, straws and balloon sticks formed the largest proportion. In Bhopal, Mysuru and Vijayawada, the proportion of plastic sticks was around 4% of the total weight of banned SUPs. In the rest of the cities, the proportion of plastic sheets was less than 2% of the total SUPs.
- Wrappings/films on sweet boxes, invitation cards, and cigarette packets contributed to about 1.1% of the total waste generated by banned SUPs. It is to be noted that small quantities of wrappings/films were obtained in all the cities. It was observed that the wrapping on sweet boxes and on cigarette films mainly contributed to this portion of the waste. Wrappings/films on invitation cards were observed in very small quantities. In almost all the cities, except in Mysuru and Bengaluru, where the percentages were 3.4% and 13.4%, respectively, the proportions of plastic films in the total waste was between 1%-2%. In Bengaluru, wrapping films on sweet boxes and invitation cards were obtained in slightly larger quantities.
- Plastic flags, PVC banners, and Thermocol decorations were categorised into the “others” category. They contributed to about 2.1% of the weight of total banned SUP products. The highest proportion was observed in Bengaluru and Mysuru, with a percentage of 19.6% and 8.6%, respectively. In Bengaluru, PVC banners and plastic flags used in political rallies mainly contributed to this weight. In Mysuru, certain amounts of thermocol decorations, and PVC banners with a thickness of less than 100 microns was observed in the sample during inventory. It must also be noted here that the weight of PVC banners is significantly higher than the weight of most banned SUPs. In all other cities, the proportion of ‘others’ category was between 0 to 3%. In cities, where the study was conducted in the months of April, May, and June, the percentage of flags and flag sticks in the waste stream was almost nil because of the seasonal nature of these products. However, in cities where the Inventory was conducted during the end of July and in early August, a small proportion of flags and flag sticks could be observed.
- The percentages of all banned SUPs are given below in Table 11 and Figure 21.

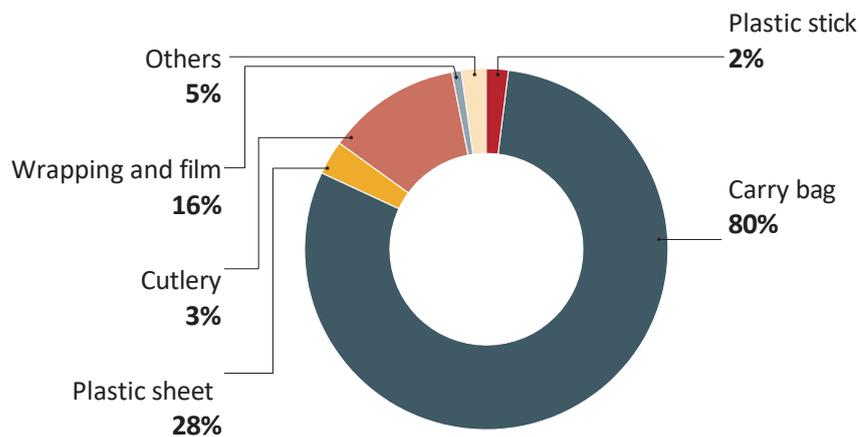
Table 11: Composition of banned SUPs in cities

Banned SUP	Plastic stick	Carry bag	Plastic sheet	Cutlery	Wrapping and film	Others
Guwahati	0.32	76.18	0	23.45	0.05	0
Jorhat	1.6	92.9	0	5.3	0.1	0
Delhi (SDMC)	0.29	92.53	0	7.09	0.09	0
Agra	0.46	85.68	0	13.67	0.18	0
Lucknow	0.35	93.42	0.05	5.11	0.5	0.56
Indore	0.6	56.1	1.5	37.8	1.6	2.3
Bhopal	3.43	84.28	1.2	9.23	0.26	1.6
Dhanbad	0.24	92.35	0.06	7.09	0.1	0.16
Mamallapuram	1.96	85.02	0.02	12.9	0.1	0
Coimbatore	0.435	93.358	2.121	3.852	0.125	0.109
Karaikal	1.48	89.43	0.08	7.58	0.12	1.32
Vijayawada	4.21	37.54	37.93	16.04	0.79	3.48

Banned SUP	Plastic stick	Carry bag	Plastic sheet	Cutlery	Wrapping and film	Others
Tirupati	0.22	95.27	1.44	2.62	0.18	0.27
Trivandrum	0.86	92.28	0	3.55	0.49	2.82
Allapuzha	0.12	98.11	0	1.77	0	0
Warangal	1.13	88.16	0	10.01	0.17	0.54
Bengaluru	16.34	14.43	5.74	30.45	13.44	19.59
Mysore	3.39	57.93	3.04	23.62	3.42	8.6
Surat	1.57	85.91	0.4	10.78	0.12	1.22
Vadodara	1.46	87.86	0.27	9.9	0.11	0.4
Average	2.02	79.94	2.69	12.09	1.1	2.15

(Note: All the values in the table are in percentage of the total banned SUPs in the cities)

Figure 21: Average composition of banned SUPs



Overall, carry bags and cutlery items accounted for 90% of the banned SUPs in the waste stream. The other banned items were less than 10% (by weight).

3.3 Results and Findings: SUPs in the Market

In 20 surveyed cities, 137 markets were surveyed to assess the sales of SUPs and availability of alternatives.

(a). City-wise status

The city-wise result of the market survey is given in Table 12 below.

Table 12: City-wise sales of SUP products

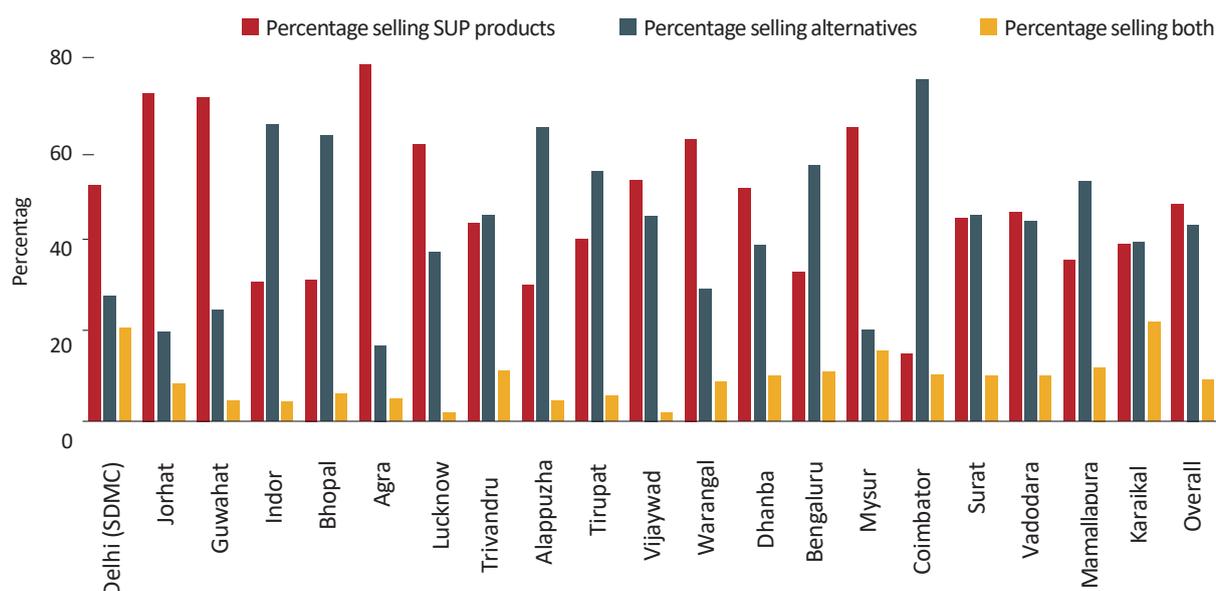
City selling	Percentage of sample selling only SUPs	Percentage of sample only alternatives	Percentage selling both	Overall percentage of sample selling SUP
Delhi (SDMC)	52%	28%	21%	72%
Jorhat	72%	20%	8%	80%
Guwahati	71%	24%	4%	76%
Indore	31%	65%	4%	35%
Bhopal	31%	63%	6%	37%
Agra	78%	17%	5%	83%
Lucknow	61%	37%	2%	63%
Thiruvananthapuram	44%	45%	11%	55%
Alappuzha	30%	65%	5%	35%
Tirupathi	40%	55%	5%	45%
Vijayawada	53%	45%	2%	55%
Warangal	62%	29%	9%	71%
Dhanbad	51%	39%	10%	61%
Bangalore	33%	56%	11%	44%
Mysuru	65%	20%	15%	80%
Coimbatore	15%	75%	10%	25%
Surat	45%	45%	10%	55%
Vadodara	46%	44%	10%	56%
Mamallapuram	35%	53%	12%	47%
Karaikal	39%	39%	22%	61%
Overall (Average)	48%	43%	9%	57%

Note: One sample means one shop and one product category matrix. For example, one medical shop selling five types of SUPs will be equal to five samples.

On an average, 57% samples surveyed in 20 cities were still selling or using the banned SUPs. Out of this, only 48% sold SUP products, while 9% sold both SUP and alternatives. It was also found that 43% of the samples sold only alternatives to SUPs.

- The percentage of samples selling only SUP products in the pilot cities ranged from 15% to 78%. The highest percentage of samples selling/using banned SUPs was observed in Agra, Uttar Pradesh. Here, 78% of the samples still sold/used only SUP products. The lowest percentage was observed in Coimbatore (15%). After Coimbatore, Alappuzha had the lowest percentage, with only 30% of samples selling SUPs. In Indore, Bhopal, Bengaluru, Mamallapuram, and Karaikal, the percentage of samples selling SUPs was in the range of 31-39%. In Tirupati, Surat, Vadodara and Thiruvananthapuram the percentage of samples selling SUPs was in the range 40% to 46%. In Delhi (SDMC), Dhanbad, and Vijayawada, the percentage of samples selling SUPs ranged between 50% to 55%. In Lucknow, Warangal and Mysuru, more than 60% samples sold SUPs. More than 70% of samples sold SUP products in Jorhat, Guwahati, and Agra.
- The percentage of samples selling only alternatives to SUPs varied between 17% and 75%. The highest percentage of alternatives to SUPs was observed in Coimbatore and Alappuzha, while the lowest percentage was in Agra. Overall, in 7 cities Indore, Tirupati, Bhopal, Bengaluru, Mamallapuram, Coimbatore and Alappuzha the proportion of samples selling only alternative products was higher than 50%. In Agra, Jorhat and Mysuru the percentage of samples selling alternatives was 20% or below.

Figure 22: City wise scenario of sales/availability of banned SUPs



Overall, just before and after the bans were enforced, SUPs were being sold/used widely in the market. Close to 60% of all the samples were selling SUPs. Here, the highlight is that 43% of the samples were also selling/using the alternatives.

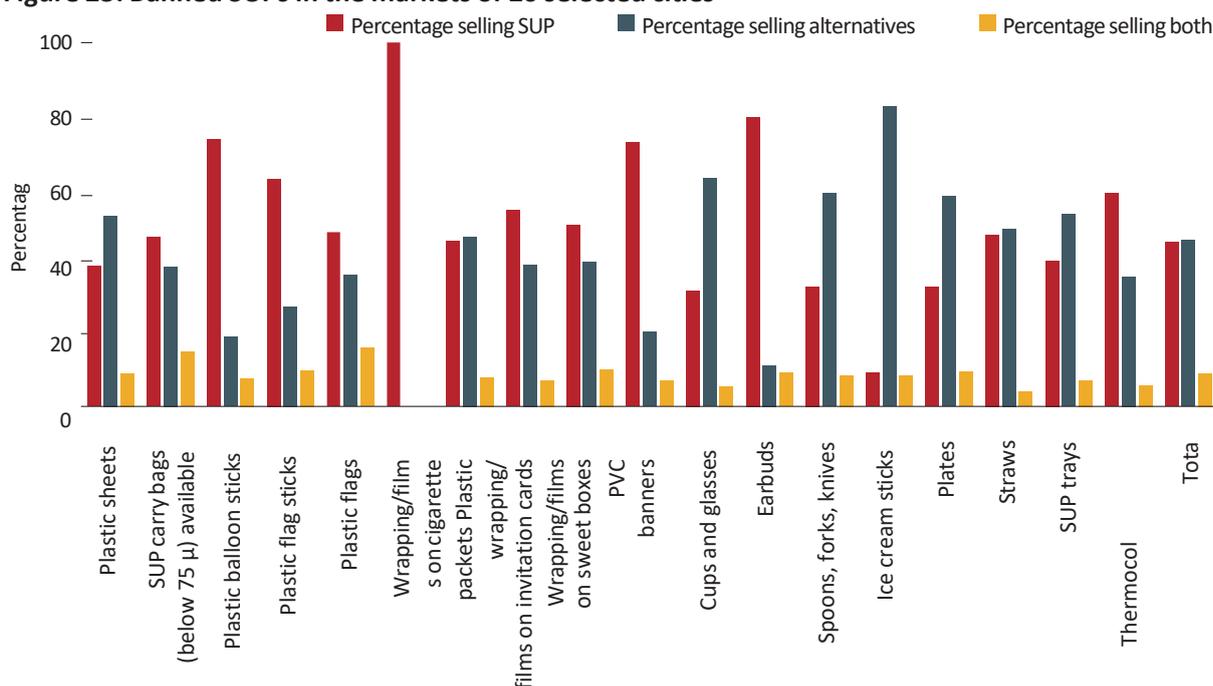
(b). Product-wise status

From the survey, it is noted that alternatives are available for almost all banned SUPs. Other than films on cigarette packets, alternatives are also sold in the market in varying degree. Table 13 and Figure 23 provide the product-wise sales on SUPs and the availability of its alternatives in 20 selected cities.

Table 13: Product-wise sales of SUPs and alternatives in pilot cities

Banned SUP items	Percentage selling only SUPs	Percentage selling only alternatives	Percentage selling both	Total percentage selling SUPs
Ice cream sticks	9%	82%	8%	17%
Cups and glasses	32%	63%	5%	37%
Spoons, forks, knives	33%	59%	9%	42%
Plates	33%	58%	10%	43%
SUP trays	40%	53%	7%	47%
Plastic sheets	39%	52%	9%	48%
Straws	47%	49%	4%	51%
Plastic wrapping/films on invitation cards	45%	47%	8%	53%
PVC banners below 100 μ	50%	40%	10%	60%
Wrapping/films on sweet boxes	54%	39%	7%	61%
SUP carry bags (below 75 μ) available	47%	38%	15%	62%
Plastic flags	48%	36%	16%	64%
Thermocol decorative	59%	36%	6%	65%
Plastic flag sticks	63%	28%	10%	73%
SUP candy sticks	73%	21%	7%	80%
Plastic balloon sticks	73%	19%	8%	81%
Earbuds	80%	11%	9%	89%
Wrapping/films on cigarette packets	100%	0%	0%	100%

Total	45%	230	46%	9%	54%
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Figure 23: Banned SUPs in the markets of 20 selected cities

The results clearly highlights that for SUP products such as Ice cream sticks and cutlery (cups, glasses, Spoons, forks, knives, plates and trays), alternatives are being widely sold/used. For SUP items like plastic balloon sticks, flag sticks, candy sticks and earbuds though alternatives are available, the usage is still on the lower side.

The market survey indicates that alternatives are slowly emerging to replace banned SUPs. The product wise list of alternatives being widely sold is given in Table 14 below.

Table 14: Alternatives available for banned SUP items

Banned SUP items	Alternatives
Plastic sheets	Paper sheets, Aluminium sheets, Aluminium foils, Banana leaves
Plastic carry bags (<75 μ)	Paper bags, Cloth bags, Reusable plastic bags, Non-woven carry bags, Handy-craft bags.
Plastic balloon sticks	Rubber balloon sticks, Wooden sticks, Yarn and Thread
Plastic flag sticks	Wooden sticks, Rubber sticks, Paper sticks
Plastic flags	Metal flags, Paper flags, cloth flags
Plastic films on cigarette packets	Nil
Plastic films on invitation cards	Paper cards without films, Paper envelopes
Plastic films on sweet boxes	Cardboard boxes, Hard plastic containers
PVC banners (<100 μ)	Above 230 GSM, Cloth banners
Plastic candy sticks	Wooden sticks
Plastic cups and glasses	Steel crockery, Glass crockery. Paper crockery, ceramicware, Earthen clay cups and glasses, Sugar bagasse crockery, Areca-nut disposable crockery, Sal leaf cups
Plastic earbuds	Wooden earbuds, Bamboo earbuds, Reusable steel earbuds
Plastic spoons, forks and knives	Steel cutlery, Wooden disposable cutlery, Aluminium cutlery
Plastic ice-cream sticks	Wooden sticks
Plastic plates	Paper plates, Steel plates, Hard ceramic plates, Hard plastic plates, Wooden plates, Banana Leaves, Earthen clay plates, pattal
Plastic straws	Paper straws, edible wafer straw
Plastic trays	Aluminum trays, Cardboard box trays

Thermocol decorative items	Paper décor, Inflatable balloon décor, tissue paper décor
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3.4 Robustness of Methodology

One of the major objective of this study was to develop a statistically robust methodology. To test the robustness, a two-step check was used:

1. Selection of cities with a wide diversity in population and waste distribution.
2. Standard deviation was used to check the outliers within the city data from each day, and compared separately for residential, commercial and dumpsites.

The methodology was tested in different cities with wide diversity and was able to adopt and accommodate the variations to provide consistent and efficient results. The results obtained from this methodology was compared with the visible analysis of the waste received on ground and was found to represent the actual scenario. Further, the methodology was able to capture the data set in all condition without any replicability issues in various conditions.

The Standard Deviation (SD) is a single number that summarises the variability in a data set, thus simplifying the interpretation. It is useful in capturing both the variability and the uniformity at the same time from a given data set, and thus a good and easy indicator for analysing the data set. A smaller value of SD indicates that the values in the data set are relatively consistent and a higher value signifies higher variability and spread.

In the cities:

- The SD of the composition of waste during elaborate five days of the sampling period in all cities was less than 10%. As the composition of the waste did not show a huge variation on a daily basis, this means the sampling procedure is robust.
- The waste composition variability was also low, which means the data capturing template and procedure is robust.
- The variability in samples from residential, commercial and mixed use was less than 10%.

Overall, the on ground usability of the methodology was tested in 20 cities and was ascertained by its ability to capture consistent and reliable data set, which was also tested by the SD values indicates that the methodology is robust. (The low SD values for city-wise, product-wise and economic activity-wise for cities of varying population and waste composition indicates the ability of the methodology to be replicated in various condition and also capture consistent and reliable data set).

BOX4: GOOD PRACTICES IN PLASTIC WASTE AND SUP MANAGEMENT

During the course of implementation of the study, efforts were made to understand how some of the Indian cities fared better than other cities in implementing the SUP ban. This box highlights some of the practices observed during the study, which can be replicated in other cities.

1. Indore

Importance of awareness and communication and availability of alternatives

Indore is ranked as the cleanest city of the country for the past five times in a row as per the Swachh Survekshan survey, conducted by the Ministry of Housing and Urban Affairs (MoHUA). The city was able to bring in behavioral change at the mass level for source segregation by an intensive awareness and communication strategy. To ensure that the SUP ban is effectively implemented in the city, the city administration has followed the same process of involving citizens through effective awareness and communication drives on SUP availability in the market followed by a robust monitoring system.

The major problem of generation of plastic waste is being tackled at the initial stage by reducing the availability of plastic products and increasing access to sustainable alternatives. The Indore Municipal Corporation has successfully launched vigorous campaigns to make the city plastic-free.

Some of the campaigns which has helped the city are as follows:

- i). Setting up of the Jhola (cloth bag) banks at different market places in the city, where people get reusable cloth bags and paper bags at a minimal price. One can use the cloth bags a number of times and then exchange the same with a new one at the Jhola bank.

Box 4 continued

- ii). Identified city markets were targeted and a large number of alternatives were introduced in the market with the help of school children and residents. The school students were engaged in making paper envelopes and residents were engaged in making cloth bags from old clothes which were distributed among the shopkeepers for use.
- iii). The campaign has been extended to a few selected religious institutions, where shopkeepers at these establishments have been involved in eliminating the usage of SUPs from the premises. The same will be extended to all religious institutions in the city.

2. Thiruvananthapuram

Source segregation and focus on plastic recycling

The city of Thiruvananthapuram has a unique decentralised approach to manage the municipal waste. The city currently does not have any centralised solid waste management facility, like landfills or dumpsites. At present, more than 40% of the households are managing the biodegradable waste by themselves. For non-biodegradable waste, the Thiruvananthapuram Municipal Corporation (TMC) has developed a calendar for collecting different types of non-biodegradable waste. For example, weekly collection is organised for plastic waste, and monthly collection for glass, rubber, leather and textile waste.

TMC has set-up MRFs for collection of non-biodegradable waste with the help of SHGs and private agencies, and has also introduced an app 'Smart Thiruvananthapuram'. This app enables users to find out the nearest recycling facility. Recyclables are extracted from MRFs and sold to authorised recyclers whereas non-recyclables are disposed off by the state government-owned Clean Kerala Company. The Clean Kerala Company ensures that all plastic including sanitary waste is properly discarded.

The mechanism has helped the city to collect plastic waste in an organised manner and has increased the recycling rate of collected plastics, be it carry bags or even MLPs.

3. Tamil Nadu

Fines and penalties have worked in Tamil Nadu

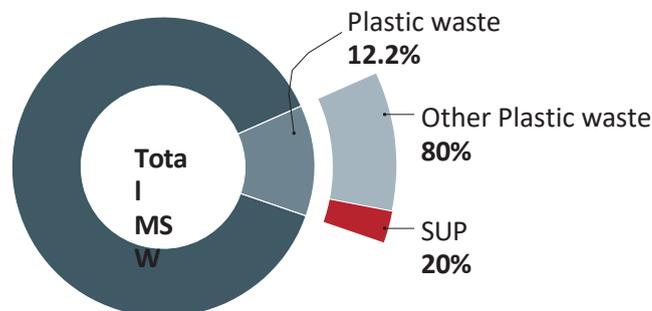
In 2018, Tamil Nadu was one of the few states to have implemented the plastic ban through a state Gazette notification. This notification provided time and had banned most of the listed SUP items at the time. Since then, relentless policing, fines, penalties and seizure have shown results in the state, both in rural as well as urban areas.

The fines and penalties have been imposed at all levels, be it the supplier, small and large vendors or the manufacturers, and thus targets the entire supply chain, from the production to the use of disposable plastics. The effectiveness of the ban depends upon how strictly it is being implemented by the local authorities. In the state, the public is encouraged to report violators and their locations through the means of an app. Thus, the public pressure on the authorities and the agencies has also worked in favour of the relative success of the ban in the state.

4. Conclusion and Way Forward

The key findings of the study are:

- Plastic waste accounts for 12.2% of the total municipal waste in the selected 20 cities. This is almost double the national average (6.9%) as per the Central Pollution Control Board, 2015. The plastic waste composition in selected cities varied from 8% to 17%. In most of the cities, it was between 10 to 14%.
- The composition of plastic waste in selected cities shows that PE (HDPE + LDPE) is the major contributor which constitutes around 40% of the total plastic waste, followed by MLPs which is around 20%. In PE, LDPE has the bigger share, which can be attributed to the daily usage of disposable milk packets, carry bags, and the increased use of LDPE in packaging materials especially by e-commerce companies. In totality, LDPE and MLPs accounted for about 50% of the total plastic waste.
- Banned SUPs accounted for about 20% of the plastic waste. In other words, on an average, banned SUPs account for about 2.4% of the total municipal waste (by weight). The proportion of banned SUPs in selected cities ranged from 5% to about 45% of the total plastic waste.



- Carry bags constituted the major proportion of the banned SUPs, accounting for 80% of the banned SUPs. Cutlery items were the other prominent banned SUPs, and accounted for around 12%. The other banned SUPs were around 8% (by weight).
- The use and availability of banned SUPs are still prevalent in the markets across the country. On an average, 57% of the samples surveyed in 137 markets across 20 cities were found to be using/selling banned SUP items. Out of this, 48% of samples only sold SUP products, while 9% sold both SUP and alternatives. The percentage of shops selling only SUP products in the cities ranged from 15% in Coimbatore to 78% in Agra.
- 43% of the samples were found to be using/selling alternatives to the banned SUPs. Alappuzha, Coimbatore and Indore are the cities where more than 65% of the surveyed samples were found to be using/selling alternatives only.
- Except for wrapping/films on cigarette packets, alternatives for all banned SUPs are available in the market.
- SUP items like plastic balloon sticks, flag sticks, candy sticks and earbuds are still being widely used whereas the use of most cutlery items like spoons, forks, knives, cups and glasses, plates and trays, availability/usage of alternatives is higher. Ice-cream sticks seems to be completely replaced with alternatives.

In general, it was found that though alternatives are available, most establishments are hesitant to use or want to delay its usage as much as possible due to the cost factor. The cost of the available alternatives to the SUPs are on higher side. For example, a packet of plastic spoons which has 100 units costs around ₹30 per packet, whereas the available alternatives like wooden spoons same quantity (100 units) would cost anywhere around ₹100 to ₹140, which is 3 to 5 times the cost of plastic. The sudden increase in the demand of the alternatives and decline in the demand of SUPs has further escalated the gap. This has resulted in high-end brand owned establishments switching to alternatives whereas smaller vendors like roadside eateries and juice centres are finding it difficult to replace.

Most of the alternatives are again of single-use nature, like paper cups, kullads, wooden spoons, paper straws, etc. The recycling capacity of most of the alternatives to SUP products is the same and a challenge in recycling these alternatives can be foreseen. Therefore, alternatives with multi-use should be promoted and made available, which will ultimately help in reducing the pollution burden.

Overall, except for few cities, most of the cities (both big and small) are finding it challenging to implement the ban. Few cities have already started giving some grace period. For accelerating the progress towards a successful SUP ban, all possible efforts should be done by involving citizens, creating awareness, providing alternatives and better infrastructure, and imposing fines and penalties, wherever necessary. There are examples of good practices documented in country (*refer BOX 4: Good practices in plastic waste and SUP management*) which can be replicated for better results.

4.1 The Way Forward

The methodology developed for the compliance assurance is robust and can be used by the regulatory authorities to plan the next steps in improving the compliance with SUP ban. The following are few key suggestions emerging from the study:

- Similar SUP inventory studies should be undertaken in all major cities of all states to assess the status of the ban and gaps in implementation.
- The study can be taken up further for studying the implications for SPCBs/PCCs/ULBs towards understanding the impact of SUP ban.
- The study should be repeated at an interval of every six months to assess the progress.
- Research studies focused on providing multi-use alternatives to SUPs should be developed in association with industries.
- Continuous effort is required to bring down the cost of the alternatives.
- Improvement in infrastructure to support collection and treatment of the SUPs as well as alternatives, and the recycling potential of alternative to SUP items should be enhanced.

Annexure 1

Specified role of SPCBs/PCCS and Local authorities as per directions issued by CPCB under Section 5 of Environmental (Protection) Act, 1986

1. Role of SPCBs/PCCS

- Random inspection of Plastic waste raw material suppliers to check that plastic raw material is not supplied to banned SUP producers
- Meeting of SPCBs/PCCs with DMs for issuing of Public Notice
- District-wise identification of major Stockists/ retailers/ sellers of banned SUP items
- Directions to identified Stockists / retailers/ sellers to take necessary action to ensure zero inventory by June 30, 2022. Commercial licenses issued shall be cancelled if found to be selling banned SUP items.
- Fresh commercial licenses to be issued to the Stockists/ retailers/sellers with the condition that they shall not be selling banned SUP items
- Structured Market Survey to be conducted by third party identified by SPCBs/PCCs
- Identification of banned SUP producers through backward integration and taking action against them
- Organisation of Workshops for MSMEs jointly with CIPET to facilitate shifting to production of Plastic Alternatives
- Plan for Awareness Campaign. To organise meeting workshops/webinars for all key stakeholders and key ministries directly or indirectly involved or associated with the production, storage, distribution, stocking and sale of banned SUP items.
- To take penal action levy EC on violators of stipulated conditions
- Meeting with local authorities to appraise them about their roles and responsibilities.

2. Role of Local authorities

- Random inspection of market areas to check the usage of banned SUP item, and survey of municipal solid waste for presence of banned SUP items.
- District-wise identification of major Stockists/ retailers/ sellers of banned SUP items
- Identification of banned SUP producers through backward integration and taking action against them
- Monitoring through SUP App
- Conduction of Structured field inspection, as per format provided by CPCB.

3. Vegetable, fish and meat shops (5 nos.)

Shop (Name)	Carry bags		
	Yes	No	Both
1.			
2.			
3.			
4.			
5.			

Alternatives:

- Carry bags

4. General Store, Stationary shop and Decoration shop (5 Nos.)

Shop (Name)	Candy stick			Invitation card film			Thermocol decorations		
	Yes	No	Both	Yes	No	Both	Yes	No	Both
1.									
2.									
3.									
4.									
5.									

Alternatives

- Candy sticks
- Invitation cards
- Thermocol decorations

5. Printer (2 Nos.)

Shop (Name)	PVC Banner < 100 micron			Invitation card film		
	Yes	No	Both	Yes	No	Both
1:						
2:						

Alternatives

- PVC Banner
- Invitation card film

6. Sweet shop (3)

Shop (Name)	Film on Sweet Box			Tray			Carry bags		
	Yes	No	Both	Yes	No	Both	Yes	No	Both
1:									
2:									
3:									

Alternatives

- Film on sweet box
- Tray
- Carry bags

7. Paan Shop (2 Nos)

Shop (Name)	Film on Cigarette pack		
	Yes	No	Both
1:			
2:			

Alternative

- Film on Cigarette pack

8. Roadside toy seller (Balloon + Flags) – 5 Nos.

Shop/Vendor (Name)	Balloon stick			Flags			Flag stick		
	Yes	No	Both	Yes	No	Both	Yes	No	Both
1:									
2:									
3:									
4:									
5:									

Alternative

- Balloon stick
- Flags
- Flag stick

9. Ice cream cart (3 Nos.)

Shop/Vendor (Name)	Ice Cream Stick		
	Yes	No	Both
1:			
2:			
3:			

Alternative

- Ice Cream Stick

B. A brief note on observation made at religious/tourist place and market areas.

- **Religious place**
 - Usage
 - Disposal
- **Tourist Place**
 - Usage
 - Disposal
- **Market Areas**
 - Usage
 - Disposal

NOTE: Take pictures of alternatives available and different types of SUPs being used as decorative.

Annexure 3

Training Toolkit

This toolkit intends to train the city administration and their staff on using the methodology for compliance assessment through quantification and characterisation of Plastic and SUP items in municipal waste. Before starting the process, the logistic arrangements and resources required for it, and the hazards and risk associated should be understood.

A. Equipment/Apparatus and Human Resource

1. HDPE liner to make a platform for sorting and quantification which will help in eliminating possibility of leachate contaminating the soil and the surroundings.
2. Fibre, Plastic or Metal Containers for storing and weighing each waste component, labelled accordingly for storing different fractions (like paper, textile, glass, metals, etc.). or subsequently sacks can be used except for the storing and quantifying wet waste.
3. Electronic weighing scale, 2 weighing scale (1 scale of 250 kg capacity and accuracy of ± 10 g, and second smaller with accuracy of ± 1 g or less)
4. Shovels, Rakes, Brooms (push and hand), First Aid kit, and other PPEs (such as safety boots, gloves, apron/jacket, etc.)
5. For the sorting and quantification exercise, at least two helpers and five sorters will be required along with one coordinator to monitor and oversee the whole process.

B. Hazards and Risks

1. Review the hazards and procedures with the operating and sorting personnel prior to conducting the field activities.
2. Sharp objects, such as nails, razor blades, hypodermic needles and pieces of glass, are present in solid waste. Personnel should be instructed of this danger, and they should brush waste particles aside while sorting rather than projecting their hands with force into the mixture. Personnel handling and sorting solid waste should wear appropriate protection, such as heavy leather gloves, dust masks and safety boots.
3. During the processes of unloading waste from collection vehicles and handling waste with heavy equipment, projectiles may issue from the mass of waste. The projectiles can include flying glass particles from breaking glass containers and metallids from plastic and metal containers that burst under pressure when run over by heavy equipment. The problem is particularly severe when the waste handling surface is of high compressive strength, for example, concrete. Personnel should be informed of this danger and wear eye and head protection if in the vicinity of either the collection vehicle unloading point or heavy equipment, or both.
4. Select a location for the discharge of designated loads, manual sorting activities, and weighing operations that is flat, level, and away from the normal waste handling and processing areas.
5. Weigh storage containers each day, or more frequently, if necessary, in order to maintain an accounting of the tare weight.
6. Containers of liquids or other potentially dangerous wastes (domestic hazardous waste and biomedical waste like used masks, etc.) shall be put aside and handled by the crew chief.

C. Calibration

1. All weighing scale shall be calibrated according to the manufacturer's instructions. Take appropriate corrective action if the readings are different from those of the calibration weights.
2. The weight of containers and sacks should be noted at the beginning and the same should be subtracted from the measurements while noting the data.

D. The process

The entire process is divided into 7 steps as detailed below;

Step 1: Identify the major waste disposal sites

The major waste disposal sites of a city, which could either be landfills in the case of cities collecting unsegregated waste or Material Resource Facilities (MRF) in case of cities with a good rate of source segregation, should be identified.

Step 2: Mark the catchment area

Divide the city based on the area catered by the landfill/MRF. All wards catered by the landfill/MRF should be mapped and classified into the following 5 major categories based on their socio-economic characteristics/ land use:

- High-income residential wards;
- Middle-income residential wards;
- Economically Weaker Section (EWS) residential wards/ slums;
- Commercial wards; and
- Mixed commercial and residential wards.

See Table 1 on guidance on classification of wards.

Table 1: Classification of different wards

Wards	Example of housing type/land use
EWS/Low-income group/Slums	Single room residents, areas with low rentals/ slum areas. Lowest property tax or tax exempted or unauthorised settlement.
Middle income	Apartments, single detached houses without garden. Median tax rate.
High income	Single detached houses with parking and garden, Luxury condominiums, and high-rise buildings. Highest tax rate.
Mixed commercial and residential	Areas where both commercial and residential complexes are present in an equal ratio or areas where waste from both commercial establishments as well as residential houses are collected in equal ratio

The socio-economic characteristics of the city should be analysed to understand the population characteristics and determine the proportion of the population residing in each economic strata/ land use. The number of samples to be sorted from each category should be fixed based on the population proportions observed in the city, to eliminate any biases in the selection of samples and ensure representativeness.

Socio-economic characteristic of the catchment area

The basic idea of collecting waste from different socio-economic strata/land use is to make sure that the waste sample is representative of the catchment area waste profile, and there is no biasness while selecting the sample size. In case of catchment areas where such predefined bifurcation is not available, the bifurcation of wards is based upon the predominant nature. For example, wards with more than 50% high income residences is classified as High income wards, wards with more than 50% low income residents is classified as low income wards and so on. In case where even such bifurcation is not possible in that case areas (pockets) with such socio-economic characteristic needs to be identified and vehicles from these pockets is selected.

Step 3: Determine sample size

The sample size should be determined based on ASTM (D5231- 92). For Indian conditions, for determining the composition of plastic waste, 30 to 35 samples should be collected over a period of five days (6-7 samples per day) from the catchment areas of each landfill/MRF facility. If a city has only one landfill site, then 30-35 samples should be collected. If the city has two landfills, then 60-70 samples are to be collected. One sample is equal to one vehicle load of waste.

At least one sample should be collected from each socio-economic strata/land use, i.e., one sample each from High income, Mixed-income, and Low-income residential wards, Commercial wards, and Mixed residential

and commercial wards. However, based on the proportion of population, the number of samples from certain socio-economic strata/land use can be increased. For example, if the catchment area is predominantly mixed residential, then the number of samples from the mixed residential wards can be increased to 2. Similarly, if the catchment area is predominantly commercial, and mixed commercial and residential, then two samples each from commercial, and mixed commercial and residential wards can be collected. The number of samples from each economic stratum should remain constant on all days throughout the Inventory study.

What does step 1 to 3 mean, let us understand it through examples

All major landfill/MRF needs to be identified, this will help in deciding the number of samples. For cities where waste is collected and sent to landfills directly the landfill will be selected, and for cities where MRF are operational these MRFs are selected. Accordingly the waste from the catchment area, catered by the facility needs to be mapped and categorised as per different socio-economic characteristic.

Scenario 1: All the waste of the city is collected and sent directly to the 1 landfill catering the entire city area. Here the landfill is identified as the major waste disposal site. Since there is only 1 landfill catering the entire city, the number of samples would be 30 – 35 to be collected over a period of five days (6-7 samples per day) on random basis, but atleast 1 sample from each socio-economic strata. And depending upon the predominance of the population (High-income, middle-income, or low income) the other sample (i.e. sample number 6 and 7) can be collected accordingly.

Scenario 2: The city is divided into 2 zones, and all the waste collected from each zone is sent to the MRF. The waste after resource recovery is sent to a sanitary landfill site outside the city premises. Here MRF will be selected as the major waste disposal site.

Scenario 3: The city is served by 2 landfills, one half of the city is catered by first landfill and the other half by second landfill. The waste before going to these landfills is sent to MRF for resource recovery. In this case also the MRF will be selected as major waste disposal site, as it is the first entry point where collected waste is reaching without any recovery or cherry picking.

As a general hypothesis, in cities where only landfills are present (as in Jorhat), we will identify that. In cities where no landfill is present (as in Thiruvananthapuram), the MRF or the resource recovery centre will be identified, and in cities where both landfill and MRFs are present (as in Surat), we will select the first entry point where collected waste is reaching without any recovery or cherry picking.

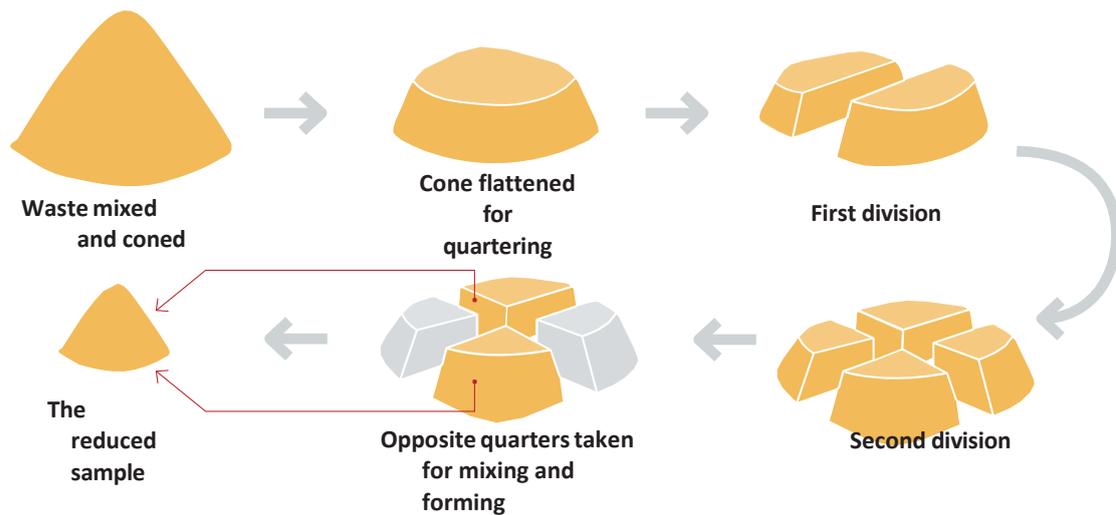
Step 4: Sample collection: Identify the vehicles collecting waste from each socio-economic strata/land use. Every day, select vehicles randomly from each socio-economic strata/land use. Make sure that the waste collectors are not removing valuable plastics/ dry wastes beforehand.

Remember:

- The number of samples from each economic stratum should remain constant on all days throughout the Inventory study.
- The assessment can be done in decentralise way also, but the assessment needs to be done on the same day and the resource requirement will increase. This will also create logistical issues, so it is advisable to carry out the entire assessment at one selected place.

Step 5: Sample preparation: The entire truckload of waste (approximately 400 - 500 kgs) should be discharged in a designated area. Use the Quartering and coning method to reduce the size of the sample to the range of 100 to 125 kg.

Method: Unload an entire truckload of waste on ground or on to a sheet, divide the waste into four parts. Select 2 samples positioned diagonally opposite to each other for the next step, and discard the other two as shown in the figure. Repeat this process once again, to reduce the size of the sample from 400-500 kg to 100-125 kg.



Sampling in cities with segregated waste collection

In cities where waste collection is being done separately i.e. dry and wet fraction is being collected separately, the following sampling procedure should be used:

- If mixed dry waste is being collected, then in that case select the vehicle of dry waste from each economic stratum. Reduce it to 100 – 125 kg by quartering and coning method.
- If all the dry waste is collected separately. That is, glass, cloth, rubber and leather, domestic hazardous, sanitary, plastic, E-waste etc. are collected separately, then in that case take 30 – 50 kg of plastic waste from each economic strata for quantification and characterisation.

Step 6: Sorting and quantifying

Sorting of sampled waste is done in 3 level;

Level 1: Dry waste sorting

The dry waste should be further sorted into seven primary sorting categories:

- Paper
- Rubber and Leather
- Metal
- Glass
- Plastics, and
- Others (including medical waste, Sanitary waste, Hazardous substances, etc). The weight fraction of each seven components should be measured.

Level 2: Plastic waste sorting

The total plastic waste, sorted and weighed from above, should further be sorted into 7 secondary categories, as per the IS 14534:1998 guidelines. Each sub-category should be weighed and registered in the data sheet.

Table 2: Categories of plastic

Category Type	Short Name	Scientific Name	Uses	Quantification (Kg/Kg of municipal waste)
1	PET	Polyethylene terephthalate	Soft drink bottles	
2	HDPE	High-density polyethylene	Bottles, carry bags, playground equipment etc.	
3	PVC	Polyvinyl chloride	Pipe, Window profile, fencing, flooring, shower curtains, lawn chairs and children's toys etc.	
4	LDPE	Low-density polyethylene	Plastic bags, carry bags, various containers, dispensing bottles, wash bottles, tubing etc.	
5	PP	Polypropylene	Auto parts, industrial fibers, food containers, dishware etc.	
6	PS	Polystyrene	Cafeteria trays, plastic utensils, toys, video cassettes and cases, clamshell containers, insulation board etc.	
7	Others	-	Multilayer Packaging and Laminates, Bakelite, Polycarbonate, Nylon SMC, FRP etc.	

Level 3: Banned SUPs waste sorting

All the 20 banned SUP products obtained from the waste samples should be separated from the plastic wastes and weighed as per the Table 3 below.

Table 3: Different categories of SUPs

Sr. No.	SUP items (banned)	Quantification (kg/kg of plastic waste)	Percentage
1	Plastic sticks	Ear buds	
2		Balloon	
3		Candy	
4		Ice-cream	
5		Straw	
6	Carry bags	< 75 μ	
7	Plastic sheets	< 50 μ	
8	Cutlery items	Plates	
9		Cups	
10		Glasses	
11		Spoons	
12		Forks	
13		Knives	
14		Trays	
15	Plastic wrapping and packaging films	Sweet Box	
16		Invitation cards	
17		Cigarette packets	
18	Others	Plastic flags	
19		PVC banners <100 μ m	
20		Polystyrene for decorations	
	Total		

But before starting the sorting and quantification exercise a flat space needs to be identified and a set-up needs to be prepared, as shown in the figure below.

A. Reference how the set-up of the sorting facility should be done



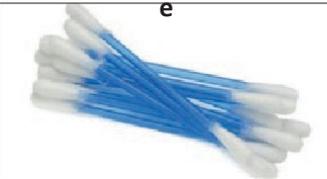
©SIA/Rahul Kumar

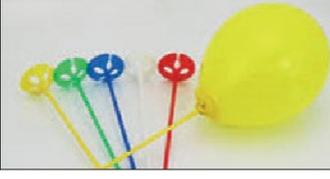
Material required for inventory

- HDPE liner
- 2 Drums (50 L)
- Weighing machine (big and small)
- Shade for workers, PPE, shovels and other equipment explained above
- Fibre, Plastic or Metal Containers or Big Sacks

The helpers and sorters should be provided with appropriate personal protection equipment (PPE) for their safety, and should be trained to identify different type of plastics and the banned SUP items, as provided in Table and chart below.

B. Single-Use Plastic reference chart

Product	Image
1. Plastic Earbuds	
2. Plastic sheets below 50 microns	
3. Carry bags below 75 microns	
4. Plastic cutlery (spoons, forks)	
5. Straws	
6. Plastic plates, cups, glasses	
7. SUP knives (mostly used for cake cutting)	
8. SUP Trays	

Product	Image
9. Wrappings on Invitation cards	
10. Thermocol decorative items	
11. Wrapping on sweet boxes (Plastic sheet wrapped on sweet boxes/fruit baskets)	
12. Wrapping/Films on cigarette packets	
13. Plastic Balloon sticks	
14. Plastic stirrers	
15. Plastic Flags	
16. Plastic Candy sticks	

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C. Guideline for classifying and identifying different types of plastics (pictorial illustration in English and Hindi)

GUIDELINES FOR PLASTIC WASTE CHARACTERISATION FOR INVENTORISATION STUDY

Classification of different types of plastics

 <p>PET (Polyethylene Teraphthalate)</p> <p>Water bottles, softdrink bottles, Juice bottles/Rigid cosmetic jars/ Microwavable containers</p> 	 <p>HDPE (High Density Polyethylene)</p> <p>Shampoo Bottles/Toys/Chemical Containers/Pipe Systems/Recycling Bins/Flower Pots</p> 	 <p>PVC (Polyvinyl Chloride)</p> <p>Water pipes/Insulation wiring and cables/Biomedical drips and tubings</p> 	
 <p>LDPE (Low Density Polyethylené)</p> <p>Carry bags (grocery, dry cleaning, bread, bin liners)/Plastic wraps/ Milk pouch/Squeezable bottles</p> 	 <p>PP (Polypropylene)</p> <p>Bottle lids/Straws/Lunch boxes/ Take-out food containers/Ice cream containers/Syrup bottles</p> 	 <p>PS (Polystyrene)</p> <p>Foam packaging/Teacups, plates and disposable cutlery/Containers/ Yoghurt container</p> 	
 <p>0 (Others)</p> <p>Multilayered packaging of chips, biscuits etc.</p> 			<p>Source: As per BIS classification of plastics</p>

HOW TO IDENTIFY THE PLASTICS FOR CARRYING OUT THE INVENTORISATION WORK

- 1** Most of the plastic products will have a symbol of either of the 7 categories mentioned, look out for the symbol at either the side or bottom of the plastic item.
- 2** If symbol is not present, identify by mentioned abbreviations.
- 3** If nothing is mentioned, identify by the examples of products mentioned for your reference, however, this is very unlikely.

सामान का अलग-अलग करने के लिए प्रकार के ढाँक अपशक के पहचान हेतु मार्गदर्शक का ववभ प्रकार के ढाँक का वकरण

1 **पेट**
(पॉलीथलीन टेरफथलेट)

पानी, कोक और जूस क बेर/सदयर प्रसाधन के डे (जार), माइक्रोवेव म डे-माल कए जाने यो डे (बर्न)



2 **एचडीपीई**
(उघ घन पॉलीथलीन)

शू क बोलल/खलौने/ रसायन के पाइप/पुनचकरण डे/गमले



3 **पीवीसी**
(पॉलीवनायल रोरायड)

पानी के पाइप/ इंसुलेशन वाइरंग और तार/ बायोमडकल डूप और पाइप



4 **एलडीपीई**
(घन पॉलीथलीन)

ाक के थले (कराना, ड्राईीनग, औब्रेड)/लपेटने के लए डे-माल होने वाले



5 **पीपी**
(पॉलीप्रोपायलीन)

आउट फू ड कं टेनर/आइसक्रेम के डे/ डोबल कांटा-च/डे/



6 **पीएस**
(पॉलीायरीन)

बोलल के ढन/स्ट्रॉलंच बॉ/टेक फोम पैकेजग/ चाय के कप, डेट डोबल कांटा-च/डे/



7 **ओ**
(अ)

च, डू ट अरकलीयडर पैकेजग



सोत: ाक के लए बीआईएस वकरण के अनुसार

इस अलग-अलग करने के लिए ढाँक क वु क पहचान कैसे

1 ाक क ादातर वुओं पर ऊपर ढाँक 7 श्रेणय म से कसी एक का च अंकत होता है। वु के चार तरफ या नीचे क तरफ इसे ढूढने क कोशश कर।

2 यद च अंकत नहो तो ऊपर बताए गए श संेप को ढूढने क कोशश कर।

3 यद च या श संेप अंकतनहो तो ऊपर बताए गए उदाहरण से पहचानने क कोशश कर। हालाँक ऐसी नौबत बहुत कम आएगी।

Step 7: Data Analysis

The results of inventory for each day should be registered on the daily basis. The wet and dry waste fraction of each day is consolidated at the end of 5 days to find out the average composition. A standard deviation check on the data from each day is done to find the outliers. Smaller value of standard deviation means the sampling is consistent. A sample sheet for daily data entry for inventory is as provided in Table 4 and 5 below.

Table 4: Daily data entry sheet

Category	Sample 1			Sample 2		Sample 3
	(Residential)			(Commercial area)		(Dumpsite)
	(High income)	(Middle income)	(Low income)	(Mixed commercial and residential)	(Commercial area)	
Name of the area						
Name of the volunteer coordinating the same						
Name of driver/helper						
Waste received at the facility (kg)						
Sampling waste quantity (kg)						
Total Wet waste (kg)						
Total Dry waste (kg)						
Paper (kg)						
Textile (kg)						
Rubber and Leather (kg)						
Glass (kg)						
Metals (kg)						
Others (kg)						
PET (kg)						
HDPE (kg)						
LDPE (kg)						
PVC (kg)						
PP (kg)						
PS (kg)						
MLP (kg)						
TOTAL Plastic (kg)						
% plastic of total						
% dry waste						
% wet waste						
% plastic of dry waste						

Table 5: Inventory sheet for banned SUP items to be updated daily

Sr. No.	SUP items (banned)		Quantity (kg) (Residential + Commercial)	Dumpsite analysis (kg)
1	Plastic sticks	Ear buds		
2		Balloon		
3		Candy		
4		Ice-cream		
5		Straw		
6	Carry bags	< 75 μ		
7	Plastic sheets	< 50 μ		
8	Cutlery items	Plates		
9		Cups		
10		Glasses		
11		Spoons		
12		Forks		
13		Knives		
14		Trays		
15	Plastic wrapping and packaging films	Sweet Box		
16		Invitation cards		
17		Cigarette packets		
18	Others	Plastic flags		
19		PVC banners <100 μ m		
20		Polystyrene for decorations		
	Total (kg)			
		%age of banned SUP of total plastic waste		

Annexure 4

Comparative Analysis with earlier study conducted in 2015

In 2015 Central Pollution Control Board (CPCB) carried out a study which included assessment, quantification of plastics waste in dump sites of major 60 cities and suggesting the viable and appropriate recycling technologies (Based on “Zero” waste concept) with following Terms of References (ToR);

TERMS OF REFERENCES (ToR) OF THE STUDY

- To assess the type, nature and quantum of plastics waste in the country through field survey and physical assessment at the MSW sites at 60 towns and Cities.
- Establish a Co-ordination mechanism with local Municipal/Metro corporations in identifying the dump grounds/ Localities of higher waste generation for the physical assessment/characterization of MSW as per the prescribed methodology.
- To report on the existing methodology for collection of waste by urban local bodies/Municipal bodies in different states of the country.
- To suggest the viable and appropriate recycling technologies at major cities with investment estimation for effective Plastics waste Management (based on “Zero Waste Concept”)
- Suggest Road Map/Recommendations for Plastics Waste Management as per the data available from the study for different towns and cities of the country.

The study used ASTM Method (D5231-92) method as the guiding principle for the assessment and quantification of plastics waste at Dump sites. The 1000 Kg of fresh Municipal Solid Waste (MSW) arriving at dumpsites on different days from different sources in vehicles like trucks/lorry, was used to prepare the sample for assessment and quantification. The sample was reduced to 125Kg of Municipal Solid Waste (MSW) from 1000Kg the various types of plastics like PET, PE Based (LDPE/HDPE), PVC, PP, PS and OTHER was sorted out and segregated.

Comparison of the methodology used in this study (2022) with the one used in CPCB study in 2015;

The objective of both the study was completely different where in the CPCB study the focus was on the plastic waste and its potential for recycling, whereas in this study the focus was to assess the availability of Single-Use Plastic (SUP) in the city. The focus of this study, 2022 has been two-fold to capture the supply as well as the usage of SUP in the city and thus a two-pronged methodology is used to capture the usage in waste stream and the availability in the market.

1. The CPCB study, 2015 collected samples from the dump site, whereas in this study (2022) the samples were collected from the first entry point where waste is reaching without any recovery or cherry picking. This helps in analysing the usage of SUP in the city by the households.
2. The present study, 2022 tries to capture the variation from different socio-economic strata of the city by collecting representative samples from different income group and economic activity, such as residential, commercial, and mixed residential and commercial area.
3. This study, 2022 also focuses on capturing the SUP items being used and sold in the market and its alternatives available in each city, which reflects upon the compliance of SUP ban in the city.

There are some common cities which was part of both the studies, a change from earlier study 2015 to the present condition 2022 is as reflected in the table below;

Table 1: Change in the percentage of plastic in total MSW from 2015 to 2022

Sr No	Name of the common city	Plastic waste percentage in total MSW in CPCB study, 2015	Plastic waste percentage in total MSW in this study, 2022	Change from 2015 to present (2022) in percentage increase
1	Agra	7.9	12.7	61.6
2	Lucknow	5.9	14.4	144.0
3	Dhanbad	5.0	11	119.1
4	Vadodara	4.6	13.4	193.2
5	Coimbatore	9.5	17.9	89.0
6	Indore	8.8	10.8	22.6
7	Surat	12.5	13.2	5.6
8	Bangalore	8.5	11.8	39.1
9	Guwahati	5.0	15.3	203.6
10	Bhopal	6.6	13.3	101.8

The table above shows that the usage of plastic in all cities have increased, in some cities this increase has been marginal whereas in some it has been like three folds as in Guwahati. The overall results shows that the proportion of plastics in municipal solid waste has almost doubled in India, from 6.9% in 2015 to 12.2% in 2022.

Annexure 5

Cities Case Files

Agra

The city of Agra is located on the banks of River Yamuna in the state of Uttar Pradesh in India. It is located 206 kms away from the national capital New Delhi and 378 kms west of the state capital Lucknow. Spread over an area of 10, 863 sq. km, the city houses a population of 1.58 million as per Census 2011. The total waste generation in Agra is estimated to be 900-925 TPD, as per the information shared by Agra Municipal Corporation. Residential establishments contribute 70% of this waste, and commercial establishments contribute to 30%, which is sent to the dumpsite.

1. Single-use Plastic Waste Inventory

In Agra, the municipal waste was collected from six Residential areas, High-income residential (Ward No. 81 Kamla Nagar and Ward No. 74 Jaipur House), Middle-income Residential areas (Ward No. 75 Awaz Vikas and Ward No. 78 Shaheed Nagar), and Low-income residential areas (Ward No. 14-Kachchpura and Ward No. 18-Raj Nagar), and two wards each from Mixed Commercial & Residential (Ward No. 29-Khandari Ward No. 64-Belaganj), and Commercial areas (Ward No. 92-Sanjay Place/Wazirpura Ward No. 79-Motiganj) were chosen for taking the samples. A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in Agra was conducted from 13 to 17 May 2022 at a designated place, near one of the transfer stations, where waste from all the selected wards were brought for inventory.

Results of inventory

Banned SUPs account for 24.7% of the total plastic waste in Agra. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 86% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 13.67% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 1%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.46
2	Carry bags	85.68
3	Plastic sheets	0.00
4	Cutlery items	13.67
5	Wrapping and film	0.18
6	Others	0.00

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 μ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month April and May 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	New Agra and Delhi Gate
2	South	Tajganj and Rajpur Chungi
3	East	Belanganj and Jeevni mandi
4	West	Bodla Market and Lohamandi

The survey covered 280 shops in the four selected markets in Agra. The results are as provided as below.

Figure 1: Sale of SUPs and alternatives in Agra

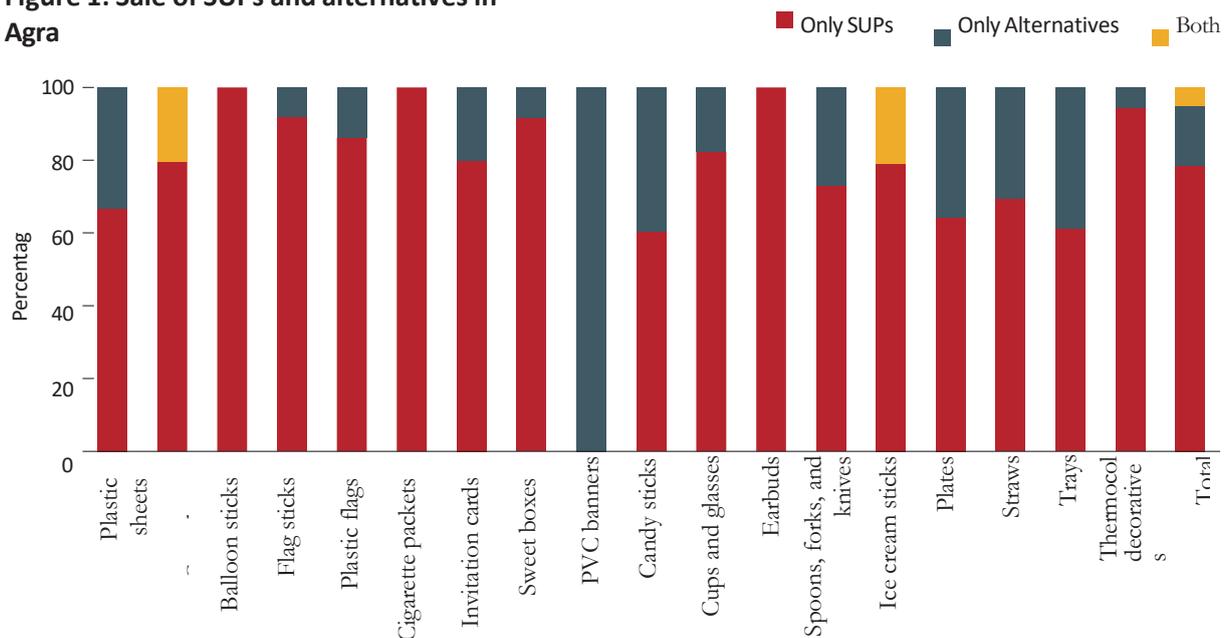


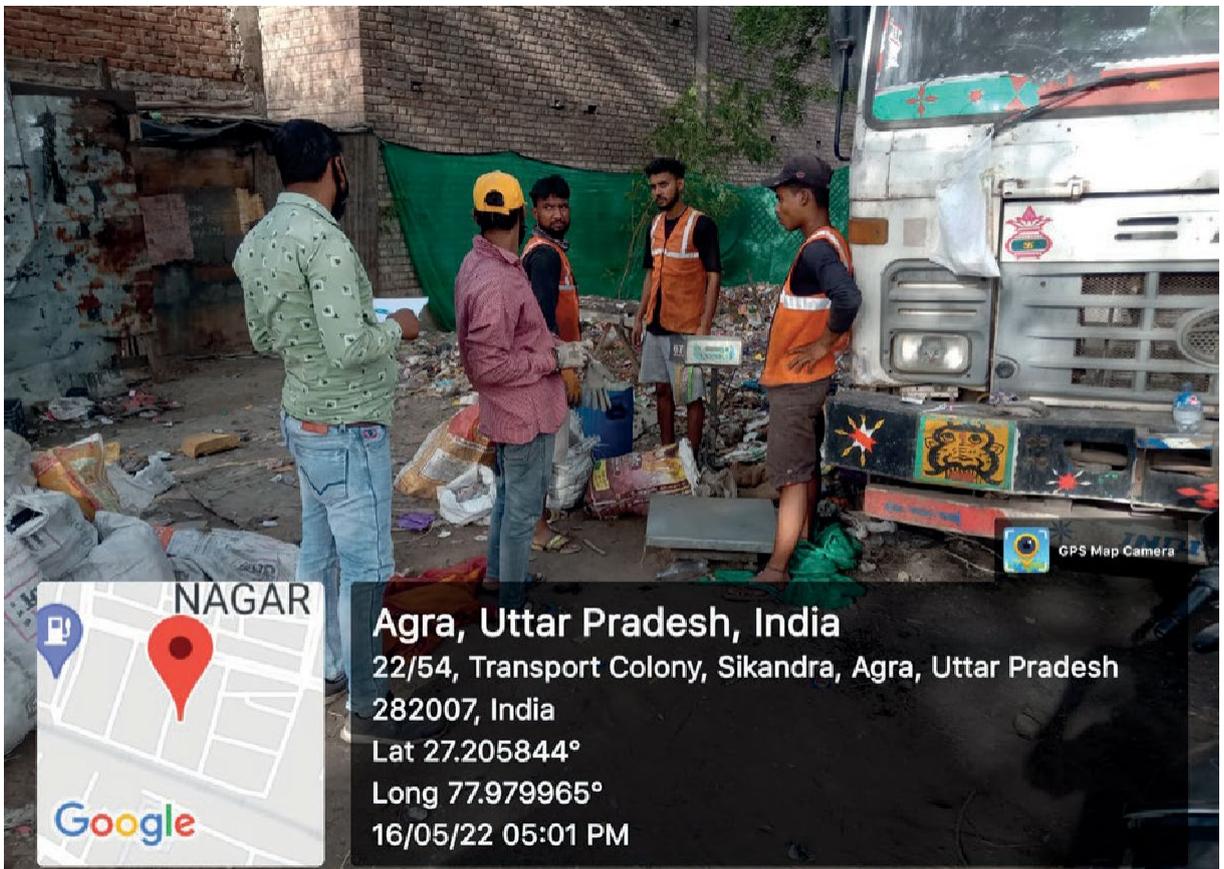
Table 3: Types of alternatives to SUPs in Agra

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	1	Paper sheets			
Plastic carry bags (below 75 microns)	2	Paper bags	Cloth Bags		
Plastic balloon sticks	0				
Plastic flag sticks	1	Wooden			
Plastic flags					
Plastic flags	1	Paper Flags			
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Paper invitations			
Plastic films on sweet boxes	1	Paper boxes without films			
PVC banners (below 100 microns)	1	Above 100-micron flex	Above 200 microns		
Plastic candy sticks	1	Paper			
Plastic cups and glasses	4	Ceramic Cups	Paper Cups	Sal Leaf cups	Steel Cups, Steel Glasses
Plastic earbuds	0				
Plastic spoons, forks and knives	1	Wooden stick			
Plastic Ice cream sticks	1	Wooden stick			
Plastic plates	3	Steel plates	Hard Plastic Plates	Ceramic plates	
Plastic straws	1	Paper straws			
Plastic trays	2	Steel tray	Reusable plastic tray		
Thermocol decorative	1	Tissue paper décor			



Agra, Uttar Pradesh, India
 Shop No 4 Vibhav Market Dayalbagh Road New Agra, Nagla Padi, Indra Puri,
 New Agra Colony, Agra, Uttar Pradesh 282005, India
 Lat 27.211851°
 Long 78.005284°
 11/05/22 01:09 PM

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Agra, Uttar Pradesh, India
 22/54, Transport Colony, Sikandra, Agra, Uttar Pradesh
 282007, India
 Lat 27.205844°
 Long 77.979965°
 16/05/22 05:01 PM

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Alappuzha

Alappuzha, commonly known as Alleppey, is a district located in the southernmost state of Kerala. Alappuzha town is located in the district of Alappuzha. The town is located 55 km from Kochi and 155 kms away from Thiruvananthapuram. As per Census 2011, Alappuzha town has a population of 1.74 lakh. The estimated population in 2021 was 1.8 lakh with about 48,000 households, and the approximate daily floating population of the town is 20,000. The town is an attractive tourist destination, well-known for the Kerala backwaters and beautiful beaches.

1. Single-use Plastic Waste Inventory

In Alappuzha, the household waste is segregated into various categories at the household level, and are collected separately. The municipality collects the plastic waste from the households periodically, the inventory samples were taken from this collection.

The waste samples were collected from three residential wards (Ward 16, 26 and 30) and two commercial wards (Ward 31 and 24). Inventory was conducted on about 150-200 kg of plastic waste collected from residential wards, commercial wards, every day.

The city has a good rate of source segregation, and the inventorisation study was conducted from 24 to 26 July 2022 at the Material Recovery Facility managed by Harithakarma Sena.

Results of inventory

Banned SUPs account for 9.3% of the total plastic waste in Alappuzha. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 98% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for just 1.7% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 0.2%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.12
2	Carry bags	98.11
3	Plastic sheets	0.00
4	Cutlery items	1.77
5	Wrapping and film	0.00
6	Others	0.00

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of April and May 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	New Bazaar
2	South	Mullakkal
3	East	Beach market
4	West	Kalrcode

The survey covered 137 shops in four selected markets in Alappuzha. The results are provided as below.

Figure 1: Sale of SUPs and alternatives in Alappuzha

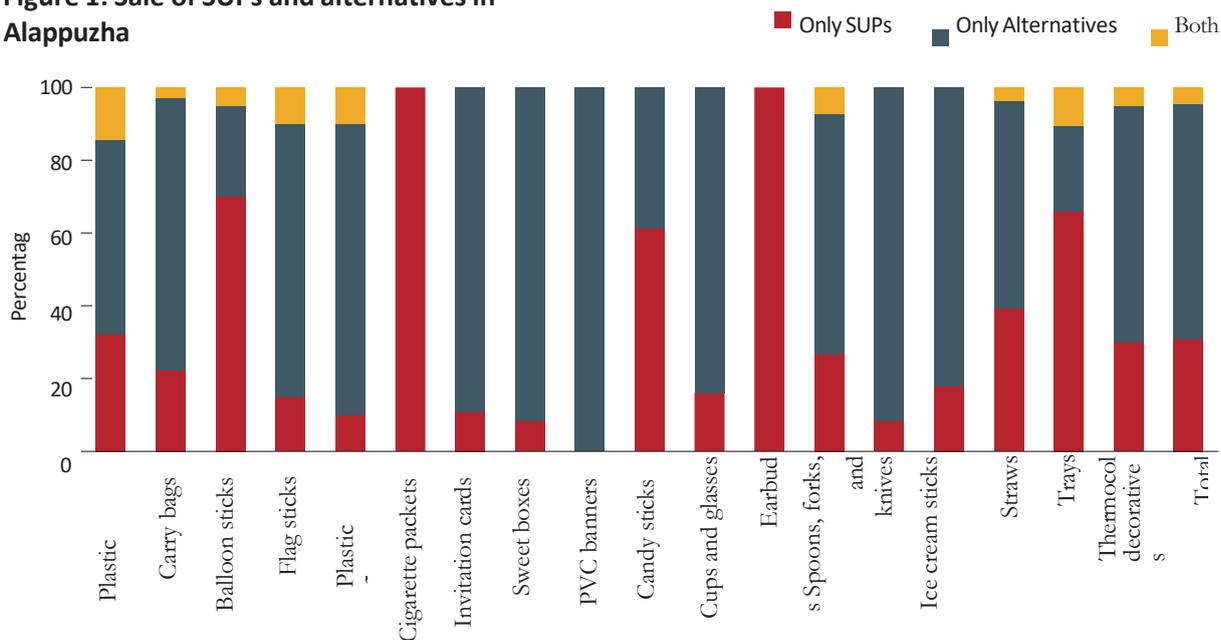


Table 3: Types of alternatives to SUPs in Alappuzha

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Paper sheets	Banana Leaves		
Plastic carry bags (<75 µ)	1	Paper bags			
Plastic balloon sticks	1	Wooden stick			
Plastic flag sticks	1	Wooden stick			
Plastic flags	1	Cotton/cloth Flags			
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Paper cards without films			
Plastic films on sweet boxes	1	Paper box without films			
PVC banners (<100 µ)	1	Cloth banners			
Plastic candy sticks	1	Paper sticks			
Plastic cups and glasses	2	Glass cups	Paper cups		
Plastic earbuds	0				
Plastic spoons, forks and knives	1	Steel cutlery			
Plastic ice-cream sticks	1	Wooden stick			
Plastic plates	3	Steel	Paper plates	Ceramic	
Plastic straws	1	Paper straws			
Plastic trays	1	Paper trays			
Thermocol decoratives	1	Paper decor			



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Bengaluru

Bengaluru is the capital of Karnataka and is located in the south eastern part of the state. In 2007, the Karnataka Government merged the Bangalore Mahanagara Palike with 8 urban local bodies and 111 villages around the city to form a single administrative body, and renamed it as Bruhat Bengaluru Mahanagara Palike (BBMP). The BBMP is the administrative body in charge of civic amenities in the city and its municipal solid waste (MSW) management. BBMP consists of 198 wards, with a total area of 741 sq. km, and is the fourth largest Municipal Corporation of India.

1. Single-use Plastic Waste Inventory

In Bengaluru, the inventory was done on door to door dry waste samples collected from three residential wards, High income ward (Ward no. 174 HSR Layout), Middle income ward (Ward No. 132 Attiguppe) and Low income ward (Ward No. 146 Lakkasandra), one mixed commercial and residential ward (Ward No. 189 Hongasandra), and one commercial ward (Ward No. 190 Mangammanapalya)

(Note: ITC-WOW has been assigned to collect the dry waste from these localities and the wet waste is collected by the separate concessionaire assigned by the municipality).

The inventorisation study in Bengaluru was conducted from 30 May to 3 June 2022 at the Material Recovery Facility operated by ITC. The dry waste collected from door to door collection is brought at the facility for resource recovery.

Results of inventory

Banned SUPs account for about 17% of the total plastic waste in Bengaluru. The most common banned SUPs found in the waste stream are cutlery items, accounting for more than 30% (by weight) of all the banned SUPs. PVC banners and plastic flags (mostly from different political parties) and plastic sticks, is the other prominent banned SUPs, accounted for 19.59% and 16.34% respectively of the total banned SUPs.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	16.34
2	Carry bags	14.43
3	Plastic sheets	5.74
4	Cutlery items	30.45
5	Wrapping and film	13.44
6	Others	19.59

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 μ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected marked areas in different zones, in the month of May and June 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Yelahanka Market and Malleshwaram Market
2	South	K R Market and Madiwala Market
3	East	Russell Market and Shivaji Market
4	West	Yeshwanthpur Market and Kengeri Market

The survey covered 279 shops in four selected markets in Bengaluru. The results are provided as below.

Figure 1: Sale of SUPs and alternatives in Bengaluru

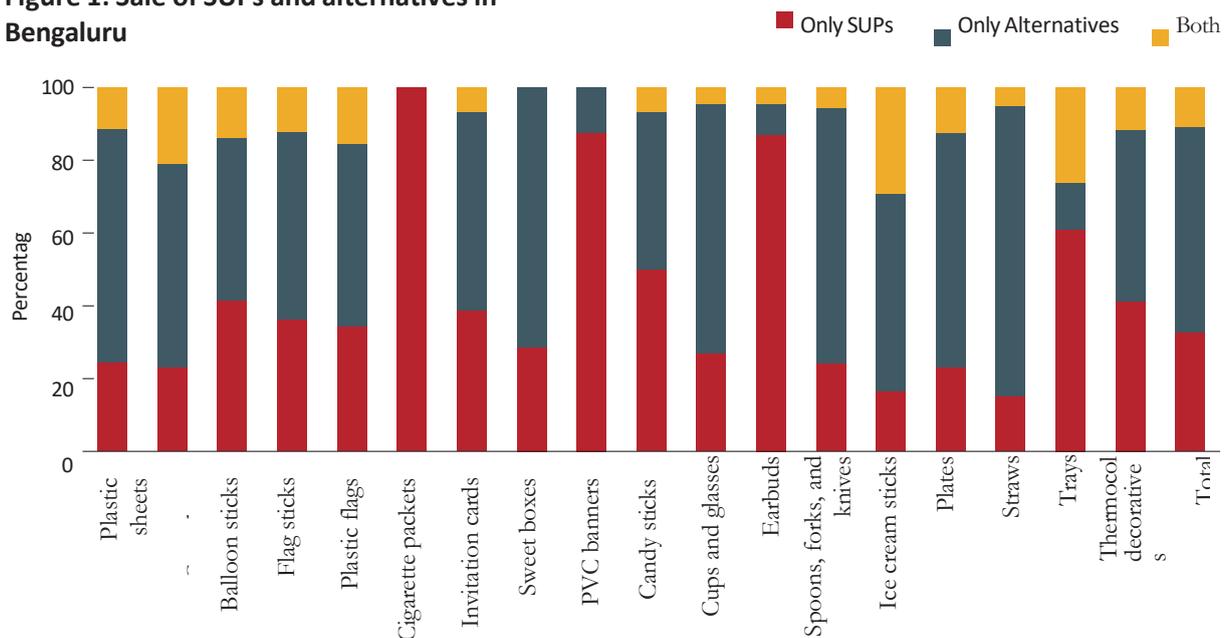


Table 3: Types of alternatives to SUPs in Bengaluru

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Aluminium sheets	Banana leaves		
Plastic carry bags (<75 µ)	4	Paper Bags	Cloth bags	Cardboard box	Handicraft bag
Plastic balloon sticks	3	Wooden sticks	Latex rubber sticks	Paper sticks	
Plastic flag sticks	3	Wooden sticks	Rubber sticks	Cloth stick	
Plastic flags	2	Cloth flags	Paper flags		
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Paper cards without films			
Plastic films on sweet boxes	1	Cardboard/paper box without film			
PVC banners (<100 µ)	2	Cloth banners	Above 230 GSM		
Plastic candy sticks	3	Edible candy sticks	Paper stick	Wooden stick	
Plastic cups and glasses	2	Paper cups and glasses	Steel cups and glasses		
Plastic earbuds	1	Paper earbuds			
Plastic spoons, forks and knives	2	Steel cutlery	Wooden cutlery		
Plastic ice-cream sticks	1	Wooden sticks			
Plastic plates	5	Ceramic plates, reusable plastic plates	Steel	Nutwood plates, wooden plates	Earthen mud cutlery (pingani)
Plastic straws	2	Paper straws	Edible straws		
Plastic trays	1	Aluminium trays			
Thermocol decorations	2	Paper décor	Cloth decor		



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Bhopal

Bhopal is the capital city of the Indian state of Madhya Pradesh and the administrative headquarters of both Bhopal district and Bhopal division. It is known for its various natural and artificial lakes. Bhopal is spread across an area of 413.5 sq km. with 19 zones and 85 wards in the corporation. Bhopal is one of the top 10 ranked cities in the Swachh Survekshan ranking 2022. As per Census 2011, the total population of the city was 19.2 lakhs, and the estimated population of the city in 2021 is about 24 lakhs.

1. Single-use Plastic Waste Inventory

In Bhopal, the municipal waste was collected from three residential wards one sample each from different economic strata, High-income residential (Ward No. 43 and 44), Middle-income Residential areas (Ward No. 4 and 8), and Low-income residential areas (Ward No. 13, 18 and 20), and one sample each from Mixed Commercial & Residential (Ward No. 4 and 7), and Commercial areas (Ward No. 32 and 44) were chosen for inventory. The rate of segregation of waste in Bhopal is high and the inventory was carried out on the dry waste collected from these areas.

The inventorisation study in Bhopal was conducted from 24 to 28 July 2022 at one of the Material Recovery Facility at Beragarh. The dry waste collected from the selected wards were brought to the facility for inventory.

Results of inventory

Banned SUPs account for about 9.8% of the total plastic waste in Bhopal. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 84% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 9.2% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 5%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	3.43
2	Carry bags	84.28
3	Plastic sheets	1.20
4	Cutlery items	9.23
5	Wrapping and film	0.26
6	Others	1.60

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected marked areas in different zones, in the month of July and August 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	New Market
2	South	M P Nagar and Vitthal Market
3	East	Chowk Bazar and Railway Station
4	West	DIG Bunglow and Beragarh

The survey covered 235 shops in four selected markets in Bhopal. The results are provided as below.

Figure 1: Sale of SUPs and alternatives in Bhopal

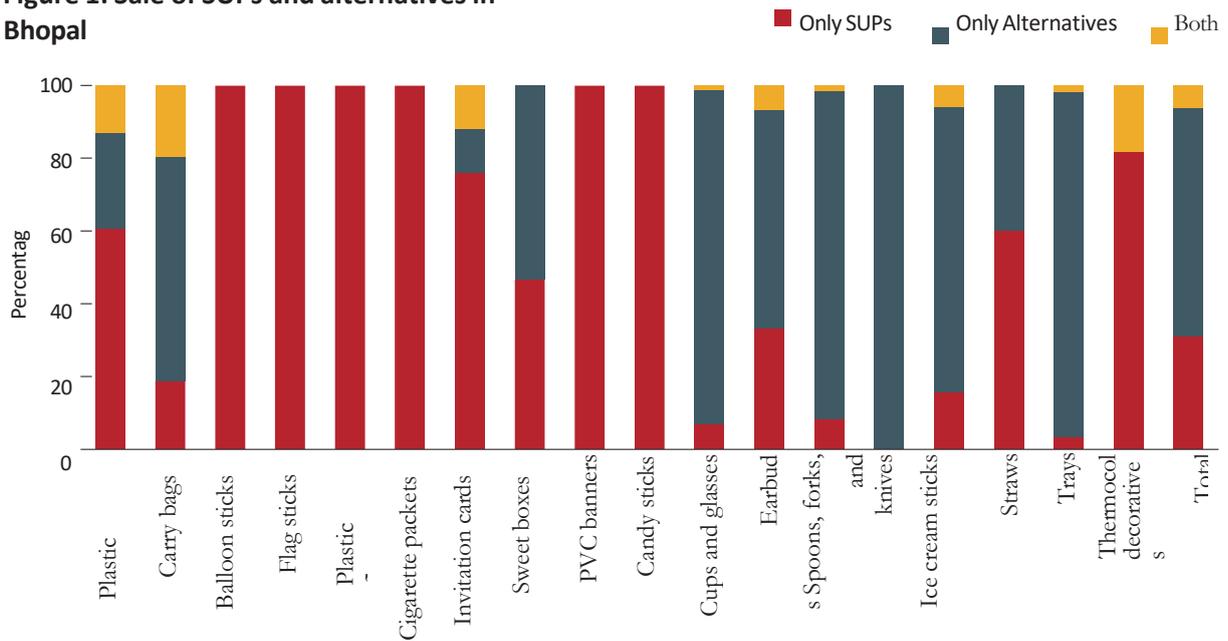


Table 3: Types of alternatives to SUPs in Bhopal

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Paper sheet	Aluminium foil		
SUP carry bags (below 75 μ) available	3	Paper bag	Cloth Bag	Woven Bag	
Plastic balloon sticks	0				
Plastic flag sticks	0				
Plastic flags	0				
Wrapping/films on cigarette packets	0				
Plastic wrapping/films on invitation cards	1	Paper envelope			
Wrapping/films on sweet boxes	2	Paper envelope	Cloth		
PVC banners below 100 μ	0				
SUP candy sticks	0				
Cups and glassess	4	Glasses made of glass	Paper cup and clay cups	Steel Glass	Reusable fibre cup and glasses
Earbuds	1	Wooden stick			
Spoons forks knives	3	Steel spoon, fork, knives	Wooden fork, spoon and knives	Fibre (reusable)	
Ice cream sticks	1	Wooden stick			
Plates	3	Steel plates	Paper plates	Fibre (reusable plates)	
Straws	3	Paper straws	Steel	Wooden	
SUP trays	2	Paper tray	Reusable tray		
Thermocol decorative	1	Paper			



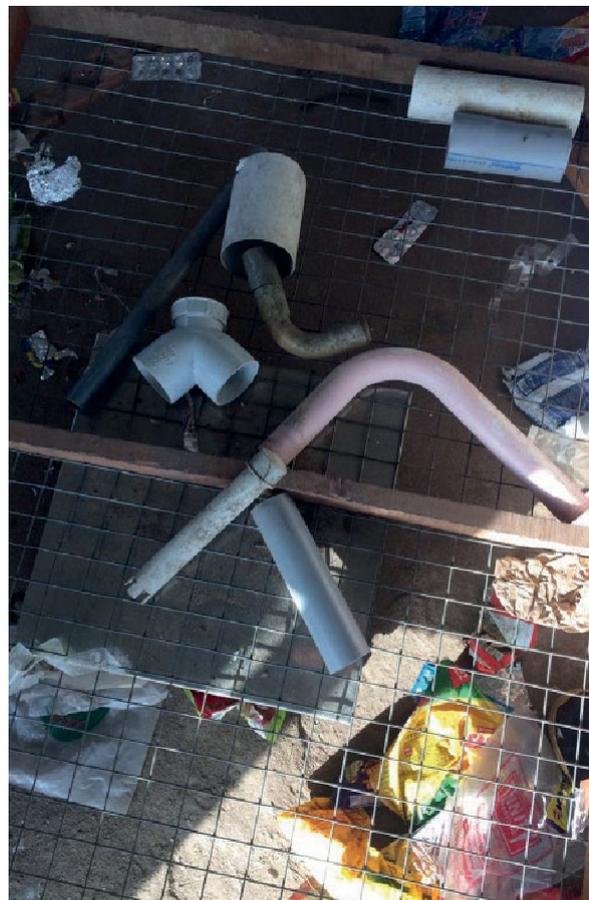
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Coimbatore

Coimbatore, also known as Kovai or Covai, is one of the major metropolitan cities in the Indian state of Tamil Nadu. It is located on the banks of the Noyyal River and surrounded by the Western Ghats. Coimbatore is the second largest city in Tamil Nadu after Chennai and the 16th largest urban agglomeration in India as per the census 2011. It is administered by the Coimbatore Municipal Corporation and is the administrative capital of Coimbatore District. In 1981 Coimbatore formed as third municipal corporation in Tamil Nadu after Chennai and Madurai. As per the Census 2011, urban agglomeration population of Coimbatore was of 21.4 lakh; the estimated population for 2021 is over 28.6 lakh.

1. Single-use Plastic Waste Inventory

In Coimbatore, the municipal waste was collected from three residential wards one sample each from different economic strata, High-income residential (Ward No. 69 and 70), Middle-income Residential areas (Ward No. 43 and 39), and Low-income residential areas (Ward No. 35 and Ward No. 70 Brooke bond road back side area), and one sample each from Mixed Commercial & Residential (Ward No. 44 NSR road, and Poo market area in Ward 70 and 82), and Commercial areas (Ward No. 48, Ward No. 68 Gandhi Puram and Ward No. 67 Vada Covai) were chosen for inventory. The rate of segregation of waste in Coimbatore is high and the inventory was carried out on the dry waste collected from these areas. A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in Coimbatore was conducted from 25 to 29 July 2022 at one of the transfer stations provided by the municipal corporation. The dry waste collected from the households from selected wards were brought at the transfer station for inventory.

Results of inventory

Banned SUPs account for about 5% of the total plastic waste in Coimbatore. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 93% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 3.9% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 3%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.4
2	Carry bags	93.4
3	Plastic sheets	2.1
4	Cutlery items	3.9
5	Wrapping and film	0.1
6	Others	0.1

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 μ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of July 2022.

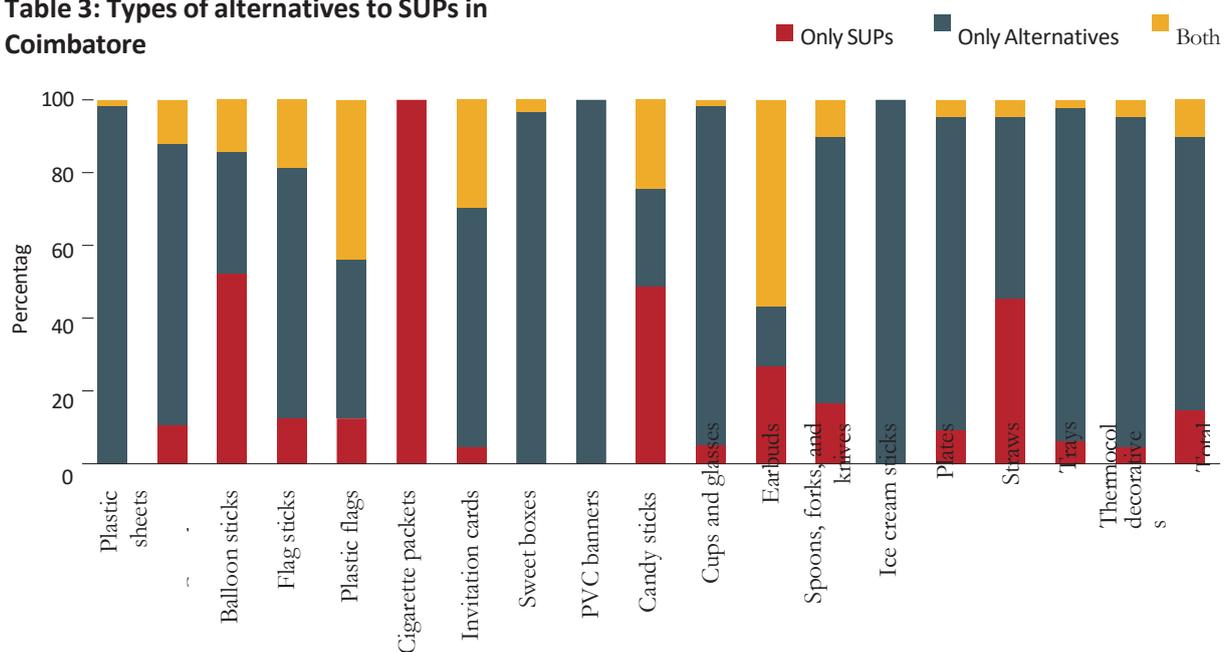
Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	Central	Railway station, Ukkadam
2	North	MTP Road, Thudiyalur
3	South	Palakkad Road, Kuniyamuthur
4	West	Venkitapuram, Vadavalli
5	East	Avinasi Road, Trichy Road

The survey covered 302 shops in four selected markets in Coimbatore. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Coimbatore

Table 3: Types of alternatives to SUPs in Coimbatore



Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4	Type 5
Plastic sheets	3	Silver foil	Banana leaf	Paper roll		
Plastic carry bags (below 75 microns)	4	Cloth bags	Biodegradable bags	Paper bags	Handicraft bags	
Plastic balloon sticks	2	Wooden sticks	Thread			
Plastic flag sticks	2	Wooden sticks	Thread			
Plastic flags	1	Paper flag				
Plastic films on cigarette packets	0					
Plastic films on invitation cards	1	Paper Envelope				
Plastic films on sweet boxes	1	Paper boxes				
PVC banners (below 100 microns)	4	Above 100-micron flex	300 GSM	Above 125 microns.	200-micron banners	
Plastic candy sticks	1	Wooden stick				
Plastic cups and glasses	4	Ceramic Cups	Hard acrylic cups	Steel cups, glass cups	Sugarcane Bagasse bio-degradable cups	
Plastic earbuds	2	Wooden stick earbuds	Paper based			
Plastic spoons, forks, and knives	2	Steel spoon, fork, knives	Wooden fork, spoon, knives			
Plastic Ice cream sticks	1	Wooden stick				
Plastic plates	5	Steel plates	Biodegradable Sugarcane Bagasse Plates	Ceramic plates	Hard Acrylic plates	Palm and bamboo tree-based plates
Plastic straws	1	Paper straws				
Plastic trays	3	Steel tray	Acrylic trays	Wooden trays		
Thermocol decorative	2	Hard Plastic décor items	Reusable foam materials			



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Delhi (SDMC)

Delhi, officially called the National Capital Territory of Delhi (NCT) is a union territory comprising New Delhi, the capital city of India. It is situated along the west bank of the Yamuna River, and is surrounded by the state of Haryana on three sides, and by Uttar Pradesh on the east.

The Municipal Corporation of Delhi is one of the largest municipal bodies in the world providing civic services to approximately 20 million citizens of Delhi. Until May 2022, it was divided into 3 civil bodies, titled, the East Delhi Municipal Corporation (EDMC), South Delhi Municipal Corporation (SDMC), and the North Delhi Municipal Corporation (NDMC). The SDMC spans an area of 656.9 sq km. and comprises a population of about 65 lakh. It is divided into 4 main zones, namely Central Zone, South Zone, West Zone, and Najafgarh Zone constituting 104 municipal wards.

1. Single-use Plastic Waste Inventory

In SDMC, the municipal waste was collected from three Residential areas, High-income residential (Ward No. 2S), Middle-income Residential areas (Ward No. 3S), and Low-income residential areas (Ward No. 4S), and one sample each from Mixed Commercial & Residential (Ward No. 1S), and Commercial areas (Ward No. 6S). A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in SDMC was conducted from 26 to 29 May 2022 at the transfer station at Raghuraj Nagar. The door to door waste collected from households of selected wards was brought to the transfer station for inventory.

Results of inventory

Banned SUPs accounted for about 36% of total plastic waste in Delhi (SDMC). The most common banned SUP found in the waste stream are carry bags, accounting for more than 92% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 7.09% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 0.3%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.29
2	Carry bags	92.53
3	Plastic sheets	0.00
4	Cutlery items	7.09
5	Wrapping and film	0.09
6	Others	0.00

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of March and May 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	Najafgarh	Dwarka sector 12 and Dabri-mor market
2	West	Tilak Nagar and Rajori Garden
3	South	Malviya Nagar and Yusuf Sarai
4	Central	Lajpat Nagar and South Extension

The survey covered 277 shops in four selected markets in SDMC. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Delhi (SDMC)

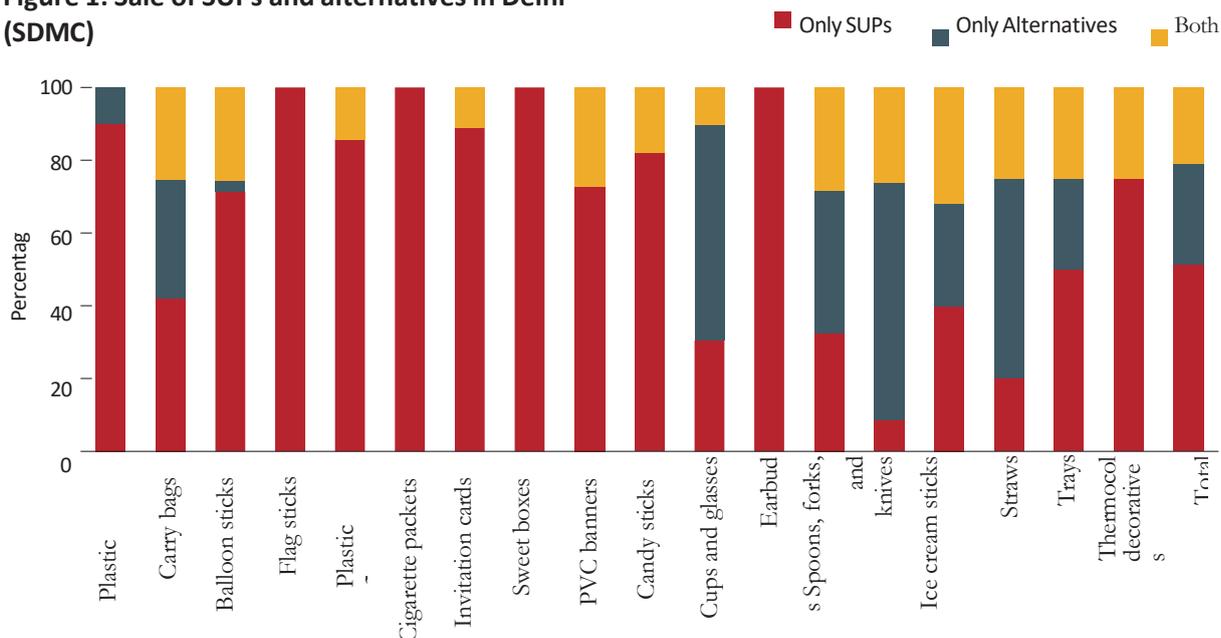


Table 3: Types of alternatives to SUPs in Delhi (SDMC)

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	1	Paper sheet			
SUP carry bags (below 75 μ) available	4	Paper bag	Paper envelope	Cloth Bag	Woven Bag
Plastic balloon sticks	1	Yarn			
Plastic flag sticks	0				
Plastic flags	1	Paper flag	Clothing Flag		
Wrapping/films on cigarette packets	0				
Plastic wrapping/films on invitation cards	1	Paper envelope			
Wrapping/films on sweet boxes	0				
PVC banners below 100 μ	2	Cloth banner	Canvas		
SUP candy sticks	1	Wooden candy sticks			
Cups and glasses	4	Clay cup	Paper cup	Steel Glass	Reusable cup
Earbuds	0				
Spoons forks knives	2	Steel spoon, fork, knives	Wooden fork, spoon and knives		
Ice cream sticks	2	Wooden stick	Bamboo stick		
Plates	2	Steel plates	Paper plates		
Straws	1	Paper straws			
SUP trays	2	Paper tray	Reusable tray		
Thermocol decorative	2	Tissue paper	Paper		



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Dhanbad

Dhanbad is located in the Eastern state of Jharkhand, and shares a border with West Bengal. Dhanbad is known as the Coal Capital of India, with more than 100 coal mines. The Dhanbad Municipal Corporation (DMC) constitutes an area of 355.77 sq km. It is divided into 55 municipal wards, and houses a population of about 2.8 million (as per Census 2011). The DMC was formed in 2006 by combining the erstwhile Dhanbad Municipality, Jharia NAC, Sindri NAC, Katras NAC, Chhatandh NAC, and 27 other census towns located in and around Dhanbad. There are about 2,20,783 households in Dhanbad.

1. Single-use Plastic Waste Inventory

In Dhanbad, the municipal waste was collected from three residential wards every day. The residential wards from where waste was collected during the five study are Ward number 21, 22, 23, 25, 28. Similarly, waste was collected from two commercial wards every day. Commercial waste was collected from Ward number 23, 24 and 27. Ward 23 is a mixed ward. It has residential as well as a large commercial area from where waste is collected separately. From Ward 23, both residential and commercial samples were collected.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in Dhanbad was conducted from 26 to 30 June 2022 at one of the transfer stations, where door to door waste collected from identified wards were brought for inventory.

Results of inventory

Banned SUPs account for about 24% of the total plastic waste in Dhanbad. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 92% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 7% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 1% of the total plastics by weight.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.24
2	Carry bags	92.35
3	Plastic sheets	0.06
4	Cutlery items	7.09
5	Wrapping and film	0.10
6	Others	0.16

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of April and May 2022.

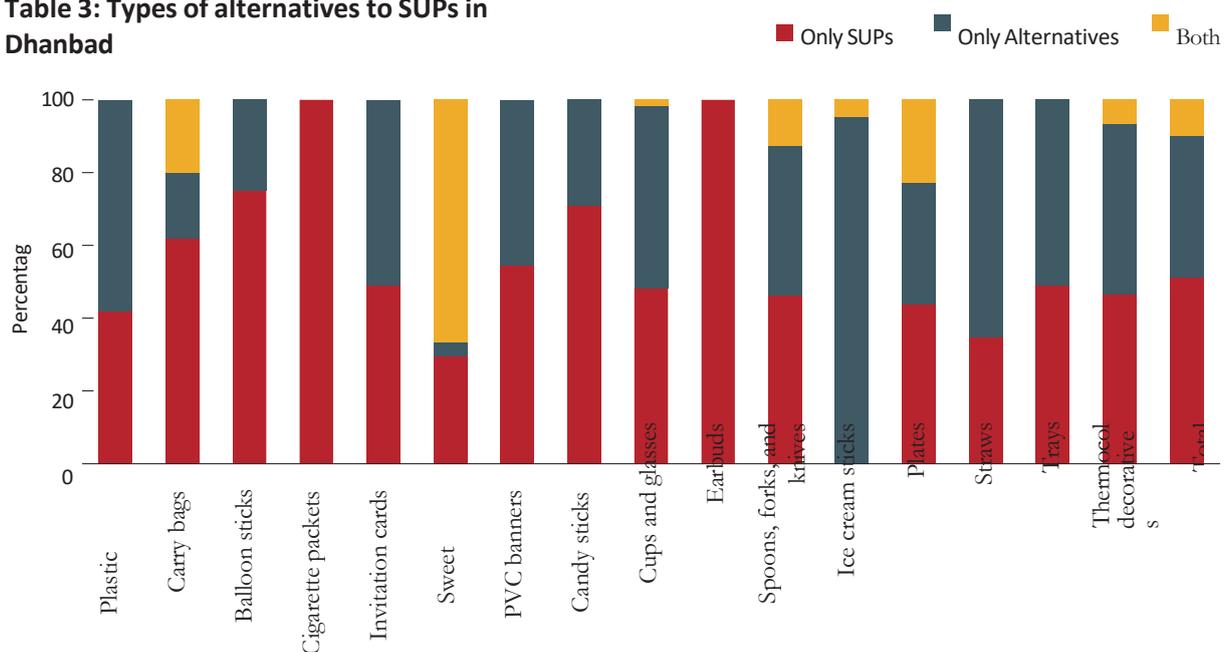
Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Hirapur, Bartand
2	South	Digwadih, Sindri
3	East	Jharia, Phusbunglow
4	West	Katrasgarh, Putki

The survey covered 259 shops in four selected markets in Dhanbad. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Dhanbad

Table 3: Types of alternatives to SUPs in Dhanbad



Banned SUP items	No. of alternative s available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Aluminium sheets	Paper sheets		
Plastic carry bags (<75 μ)	2	Paper Bags	Cloth bags		
Plastic balloon sticks	1	Latex rubber sticks			
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Paper cards without films			
Plastic films on sweet boxes	1	Cardboard/ paper box without film			
PVC banners (<100 μ)	1	Above 100 microns			
Plastic candy sticks	1	Paper stick			
Plastic cups and glasses	3	Paper cups and glasses	Steel cups and glasses	Hard plastic/ ceramic cups	
Plastic earbuds	0				
Plastic spoons, forks and knives	2	Steel cutlery	Wooden cutlery		
Plastic ice-cream sticks	1	Wooden sticks			
Plastic plates	2	Ceramic plates, reusable plastic plates	Steel		
Plastic straws	1	Paper straws			
Plastic trays	2	Aluminium trays	Paper trays		
Thermocol decorative items	1	Paper décor			
Thermocol decorative items.	1	Paper decorative items			

Plastic flags and flag sticks was not found during the survey.



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Guwahati

Guwahati, the capital city of Assam, is also known as the gateway of North-East and is the largest city in the entire North-Eastern Region. It is situated between the southern bank of the Brahmaputra River and the foothills of the Shillong plateau. Dispur, a part of Guwahati, serves as the capital of Assam. The Guwahati municipal corporation (GMC) is the administrative body that looks after civic amenities, including the town's municipal solid waste (MSW) management. It consists of 60 wards (delimited from 31 wards), with a total area of 216.79 sq km.

1. Single-use Plastic Waste Inventory

In Guwahati, the municipal waste was collected from six residential wards, High-income residential (Ward Nos. 33 and 37), Middle-income residential areas (Ward Nos. 26 and 31), and Low-income residential areas (Ward Nos. 20 and 23), two mixed commercial and residential wards (Ward 18 and 32), and two commercial wards (Ward 17 and 39).

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventurisation study in Guwahati was conducted from 7 to 10 May 2022 at a designated place where all the waste were brought and characterised. The rate of segregation in Guwahati is poor.

Results of inventory

Banned SUPs accounted for about 30% of total plastic waste in Guwahati. The most common banned SUP found in the waste stream are carry bags, accounting for more than 76% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 23% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 1%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.32
2	Carry bags	76.18
3	Plastic sheets	0.00
4	Cutlery items	23.45
5	Wrapping and film	0.05
6	Others	0.00

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 μ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of April and May 2022. In each zone, major markets, which represented diversity in economic activities, were selected.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Fancy Bazar and Lakhtokia
2	South	Six Mile
3	East	Ganeshguri
4	West	Maligaon and Adabari

The survey covered 172 shops in four selected markets in Guwahati. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Guwahati

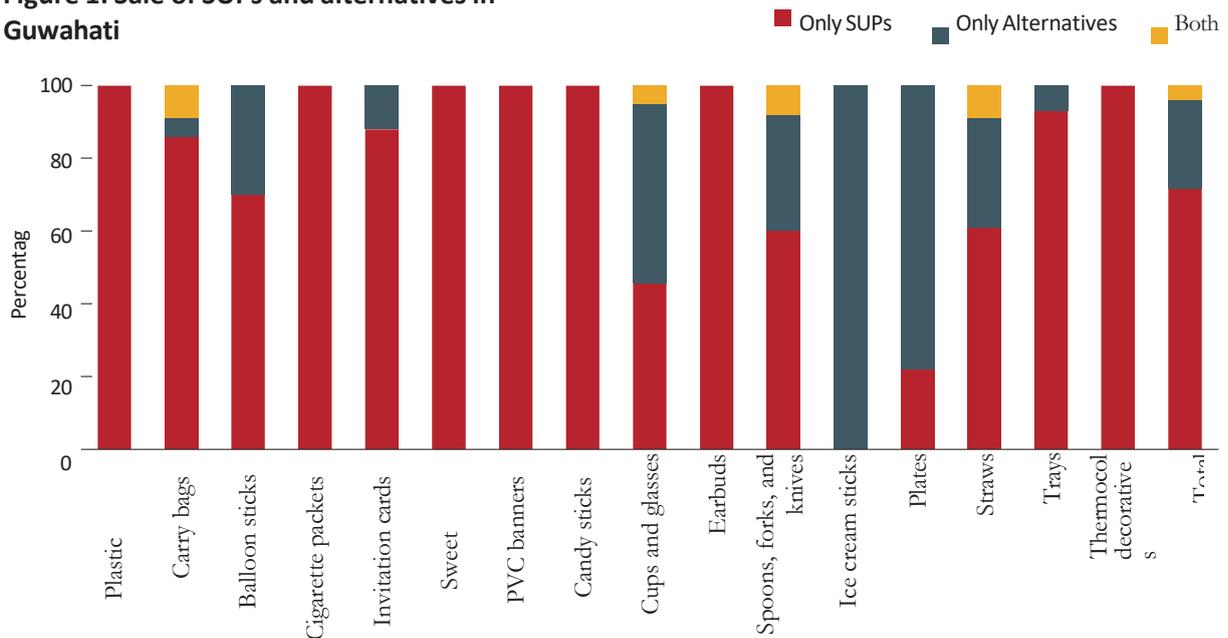


Table 3: Types of alternatives to SUPs in Guwahati

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4	Type 5
Plastic sheets	0					
Plastic carry bags (below 75 microns)	4	Paper bag	Paper envelope	Cloth Bag	Woven Bag	
Plastic balloon sticks	2	Thread	Ribbon			
Plastic films on cigarette packets	0					
Plastic films on invitation cards	1	Paper cards without lamination				
Plastic films on sweet boxes	0					
PVC banners (below 100 microns)	0					
Plastic candy sticks	0					
Plastic cups and glasses	3		Paper cup and glasses	Steel Glass	Reusable cup and glasses	
Plastic earbuds	0					
Plastic spoons, forks and knives	2	Steel spoon, fork, knives	Wooden fork, spoon and knives			
Plastic Ice cream sticks	1	Wooden stick				
Plastic plates	5	Steel plates	Paper plates	Areca nut leaf plates	Ceramic plates	Aluminium foils
Plastic straws	1	Paper straws				
Plastic trays	1		Reusable tray			
Thermocol decorative	0					
Plastic sheets	0					
Thermocol decoratives	2	Paper décor	Cloth decor			



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Indore

It is the largest city in Madhya Pradesh, and is regarded as the commercial capital of the state. It is located at a distance of 190km from the capital city of Bhopal and is spread over an area of 3898 sq km. As per the Census 2011, the population of Indore is estimated to be 32,76,697. Indore city presents a happy blend of historical past and promises of rapid future modernisation. Indore has been part of the Swachh Survekshan survey since its inception and ranked 25th place in 2016. It has been ranked as India's cleanest city for three years in a row as per the Swachh Survekshan for 2017, 2018 and 2019.

1. Single-use Plastic Waste Inventory

In Indore, the municipal waste was collected from six residential wards High-income residential (Ward Nos. 45 and 47), Middle-income Residential areas (Ward Nos. 26 and 27), and Low-income residential areas (Ward Nos. 24 and 46), two mixed commercial and residential wards (Ward 25, 43) and two commercial areas from (Ward 57 and 47). Before the characterisation study, the waste collectors were trained not to take out any valuable dry waste from the sample.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in Indore was conducted from 7 to 12 May 2022 at the Material Recovery Facility, the town mostly collects segregated waste and all the collected waste is send to this facility for resource recovery.

Results of inventory

Banned SUPs accounted for approximately 12% of total plastic waste in Indore. The most common banned SUP product found in the waste stream are carry bags, accounting for 56.9% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 36.9% of the total banned SUPs. The contribution of the rest of the banned SUPs like plastic sheets with thickness less than 50 microns, plastic wrappings on Invitation cards and sweet boxes, plastic films on cigarette packets, and other products adds up to 6% of the total weight.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.72
2	Carry bags	56.89
3	Plastic sheets	1.48
4	Cutlery items	36.90
5	Wrapping and film	1.71
6	Others	2.31

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of April and May 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North East	56 dukaan, Patnipura square, Malwa Mill
2	South East	Bhawarkua market, Sapnasangeeta Road
3	North West	Sangam Nagar, Banganga Side Market
4	South West	Bada Ganpati, Kalani Nagar

The survey covered 250 shops in four selected markets in Indore. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Indore

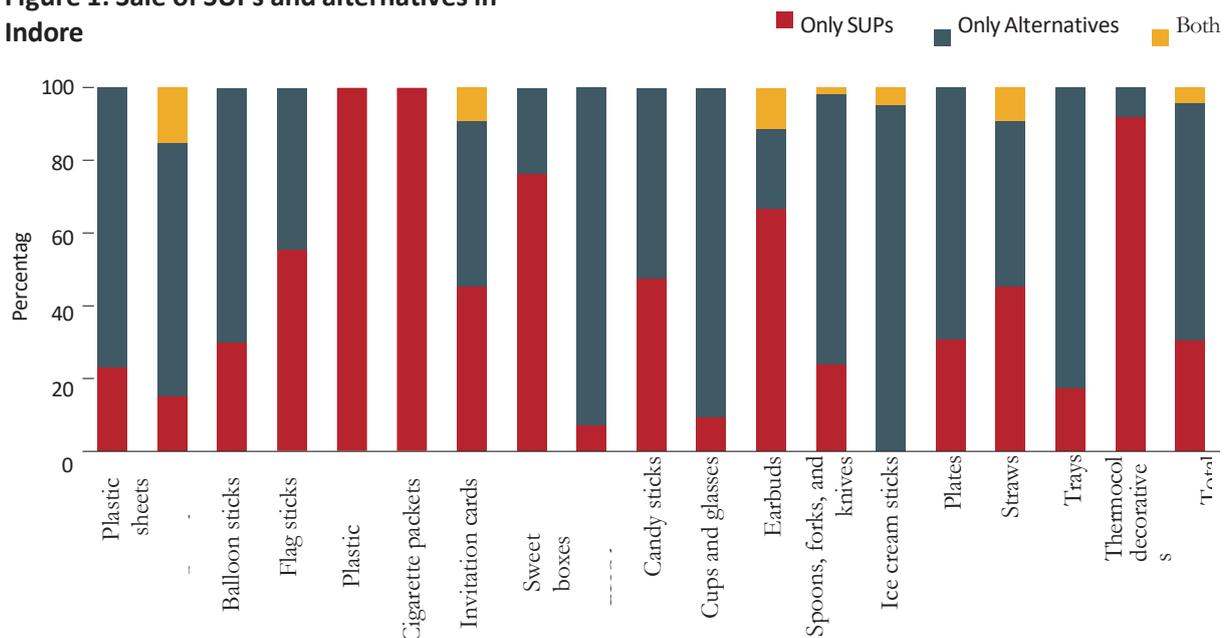


Table 3: Types of alternatives to SUPs in Indore

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	1	Silver foil paper roll			
Plastic carry bags (below 75 microns)	1	Non-woven Carry bags			
Plastic balloon sticks	2	Wooden sticks	Thread		
Plastic flag sticks	2	Wooden sticks	Thread		
Plastic flags	0				
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Paper Envelope			
Plastic films on sweet boxes	1	Paper boxes			
PVC banners (below 100 microns)	4	Above 100-micron flex	300 GSM	Above 125 microns.	200-micron banners
Plastic candy sticks	1	Wooden stick			
Plastic cups and glasses	4	Ceramic Cups	Hard acrylic cups	Steel cups, glass cups	Sugarcane Bagasse bio-degradable cups
Plastic earbuds	1	Wooden stick earbuds			
Plastic spoons, forks, and knives	1	Steel spoon, fork, knives			
Plastic Ice cream sticks	1	Wooden stick			
Plastic plates	4	Steel plates	Biodegradable Sugarcane Bagasse Plates	Ceramic plates	Hard Acrylic plates
Plastic straws	1	Paper straws			
Plastic trays	3	Steel tray	Acrylic trays	Wooden trays	
Thermocol decorative	1	Hard Plastic décor items			



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Jorhat

Jorhat is about 300 km away from the state capital Guwahati, situated on the southern bank of the Brahmaputra river. One of the major commercial hubs of Assam, Jorhat is also known as the cultural capital of the state. Bhogdoi river, a tributary of the Brahmaputra, passes through the city and is the primary source of water for its residents. As per the Census 2011, Jorhat Municipal Board (covering the outgrowth area) had a population of 1.27 lakh; the estimated population for 2020 is over 2.2 lakh.

1. Single-use Plastic Waste Inventory

In Jorhat, the municipal waste was collected from three residential wards (Ward No. 3, 7 and 17), one mixed commercial and residential, and one commercial wards (Ward No. 8 and 12). Before the characterisation study, the waste collectors were trained not to take out any valuable dry waste from the sample. See Figure 3 for the location of the selected wards.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventurisation study in Jorhat was conducted from 7 to 11 April 2022 at the landfill site. The waste segregation rate in the city is very poor.

Results of inventory

Banned SUPs account for about 46% of the total plastic waste in Jorhat. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 91% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 8.5% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 0.2%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.02
2	Carry bags	91.34
3	Plastic sheets	0.00
4	Cutlery items	8.49
5	Wrapping and film	0.14
6	Others	0.00

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of April and May 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Chowk Bazaar
2	South	Tarazan Market
3	East	Gar Ali Market
4	West	Baruah Chariali

The survey covered 123 shops in four selected markets in Jorhat. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Jorhat

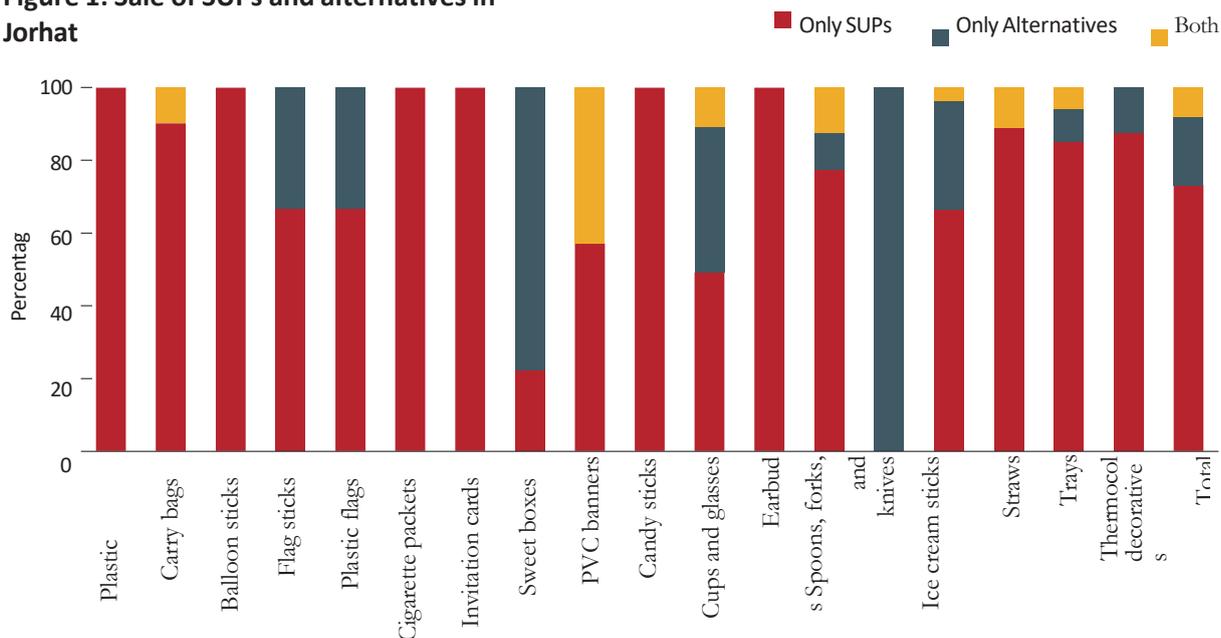


Table 3: Types of alternatives to SUPs in Jorhat

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	0				
Plastic carry bags (<75 μ)	1	Paper bags			
Plastic balloon sticks	0				
Plastic flag sticks	1	Wooden			
Plastic flags	1	Paper			
Plastic films on cigarette packets	0				
Plastic films on invitation cards	0				
Plastic films on sweet boxes	1	Paper boxes without film			
PVC banners (<100 μ)	1	>100 μ flex			
Plastic candy sticks	0				
Plastic cups and glasses	4	Ceramic cups	Paper cups	Steel glasses and glass (material) glasses	Steel cup, ceramic cup and reusable ceramic cups
Plastic earbuds	0				
Plastic spoons, forks and knives	1	Steel spoon, fork and knife			
Plastic ice-cream sticks	1	Wooden stick			
Plastic plates	3	Steel plate	Laminated paper plates	Ceramic plates	
Plastic straws	1	Paper straws			
Plastic trays	2	Steel tray	Reusable plastic trays		
Thermocol decoratives	2	Tissue paper	Paper items		



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Karaikal

Karaikal is a small coastal town located in the Union Territory of Puducherry. It is surrounded by Nagapattinam and Tiruvarur districts of Tamil Nadu and the Bay of Bengal in the North, South, West and East, respectively. It lies at a distance of 140 kms from Puducherry and about 300 kms south of Chennai. The Arasalar river, a tributary of the Cauvery River flows through Karaikal, making it a part of the fertile Cauvery delta. According to 2011 Census, Karaikal is home to 21,320 households and has a total population of 86,838. The current estimated number of households in 2022 in Karaikal is 25,653 with a population is 1 Lakh. The town is spread over an area of 52 sq km. and is divided into 18 municipal wards.

1. Single-use Plastic Waste Inventory

In Karaikal, the municipal waste was collected randomly from six residential wards per day (Ward Nos. 15, 17, 4, 12, 11, 9 in 5 days) and two vehicles collecting commercial waste from wards 1 to 16.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in Karaikal was conducted from 4 to 8 July 2022 at the Material Recovery Facility, since the town mostly collects segregated waste and all the waste is collected and send to this facility for resource recovery before going to the dumpsite.

Results of inventory

Banned SUPs account for 17.6% of the total plastic waste in Karaikal. The most common banned SUPs found in the waste stream are carry bags, accounting for 90% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 7.58% of the total banned SUPs. The contribution of the rest of the banned SUPs was about 3%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	1.48
2	Carry bags	89.43
3	Plastic sheets	0.08
4	Cutlery items	7.58
5	Wrapping and film	0.12
6	Others	1.32

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 μ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and their alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of June and July 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Keezhakasakudy Market
2	South	Polican Street
3	East	Nehru Market
4	West	Dargah Market

The survey covered 140 shops in four selected markets in Karaikal. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Karaikal

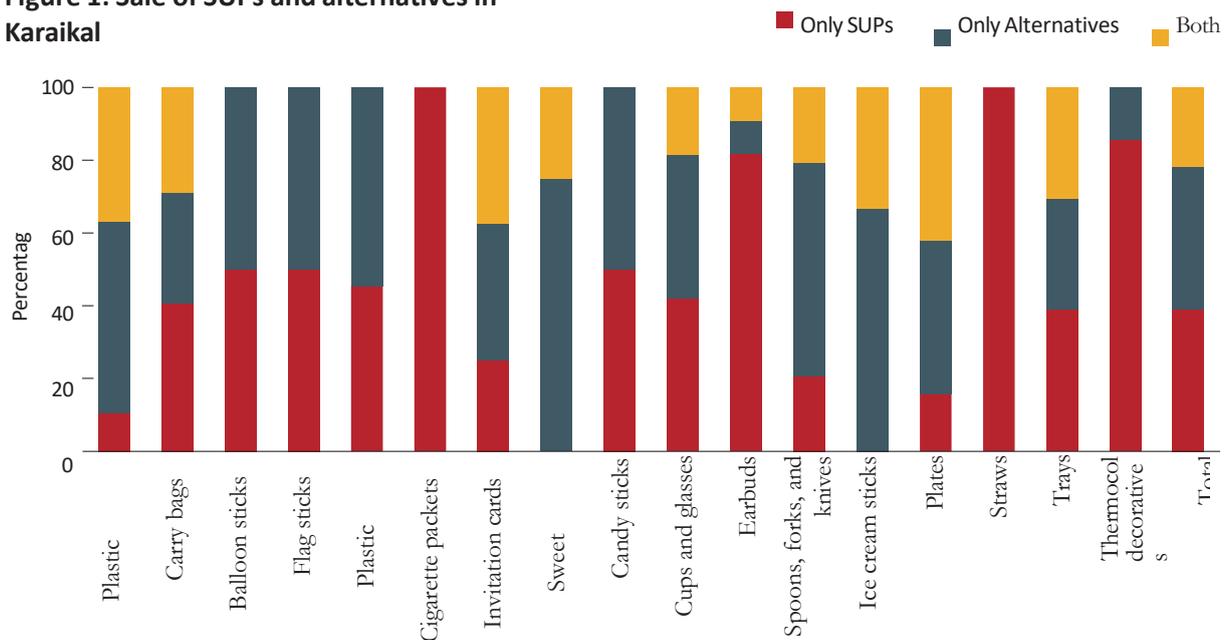


Table 3: Types of alternatives to SUPs in Karaikal

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Banana Leaves	Aluminium sheet (Silver cover sheets)		
Plastic carry bags (<75 µ)	3	Paper bags	Cloth bags	Bio-degradable carry bags	
Plastic balloon sticks	1	Wooden sticks			
Plastic flag sticks	1	Wooden sticks			
Plastic flags	2	Paper flags	Cotton cloth flags		
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Paper cards			
Plastic films on sweet boxes	1	Cardboard/ Paper boxes			
PVC banners (<100 µ)	1	Cloth banners			
Plastic candy sticks	1	Wooden sticks			
Plastic cups and glasses	1	Steel cups and glasses			
Plastic earbuds	1	Bamboo earbuds			
Plastic spoons, forks and knives	1	Steel cutlery			
Plastic ice-cream sticks	2	Manufactured Wooden sticks	Tree sticks(twigs)		
Plastic plates	1	Steel plates			
Plastic straws	0				
Plastic trays	1	Aluminium trays			
Thermocol decoratives	1	Paper décor			



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Lucknow

Lucknow is the state capital and the second largest urban agglomeration in the state of Uttar Pradesh. The Lucknow Municipal Corporation (LMC) is the administrative body in charge of civic amenities in the city and its municipal solid waste (MSW) management. LMC consists of 8 zones and 110 wards, with a total area of 248 sq km. The city is ranked 12th in the Swachh Survekshan ranking 2021, the Central Government's annual cleanliness survey. As per Census 2011, Lucknow Municipal Corporation had a population of 28.17 lakh, the estimated population for 2021 is over 37.9 lakh.

1. Single-use Plastic Waste Inventory

Fresh municipal waste samples were collected directly from the vehicles transporting waste from various wards. In Lucknow, the municipal waste was collected randomly from five residential wards (Ward 27, 42, 66, 92 and 99), one sample each from different economic strata, one sample from three mixed commercial and residential wards (Ward 55, 102 and 104) on different days, and one commercial ward (Ward 21).

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventurisation study in Lucknow was conducted from 15 to 19 September 2022 at one of the transfer stations on Seth Ramjas Road, near Lucknow zoo. The door to door waste collected from the identified wards were brought at the transfer station for inventory.

Results of inventory

Banned SUPs account for about 11% of the total plastic waste in Lucknow. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 93% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 5.11% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 2%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.35
2	Carry bags	93.42
3	Plastic sheets	0.05
4	Cutlery items	5.11
5	Wrapping and film	0.50
6	Others	0.56

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of August and September 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Gayatri market and Gol market
2	South	Bangla Bazar/Telibagh and Sadar Bazaar/ Kaka market
3	East	Chinhat and Bhootnath market
4	West	Rahmani market, Chanda market

The survey covered 333 shops in four selected markets in Lucknow. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Lucknow

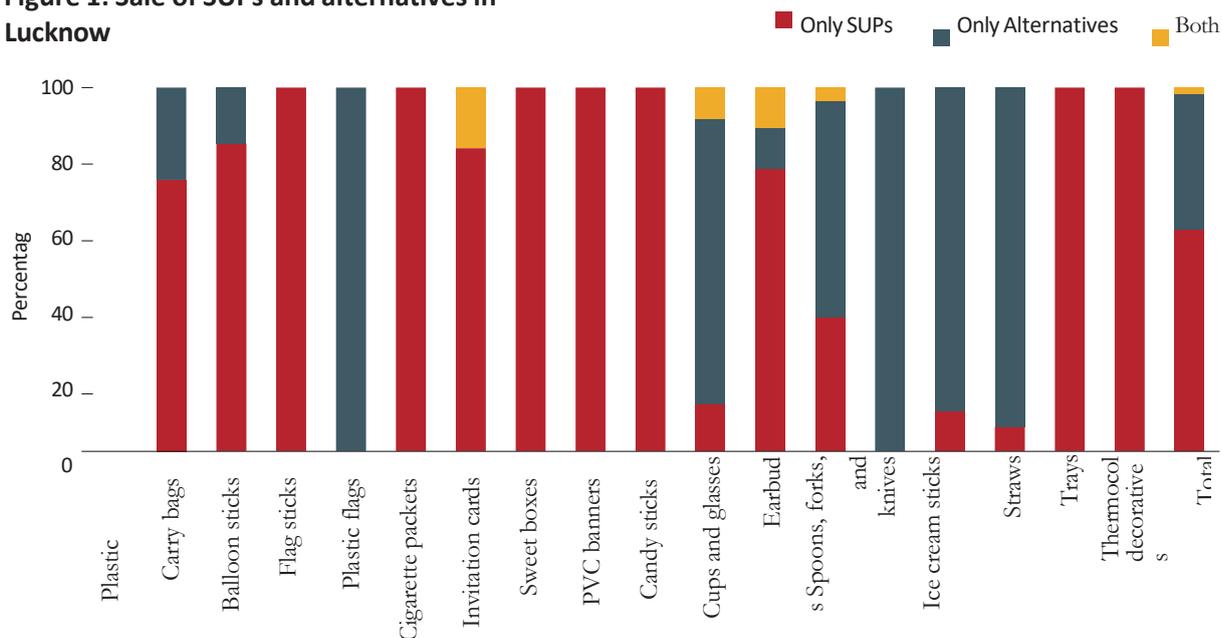


Table 3: Types of alternatives to SUPs in Lucknow

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets					
Plastic carry bags (<75 μ)	3	Paper bag	Cloth Bag	>75 microns	
Plastic balloon sticks	1	Wooden stick			
Plastic flag sticks	0				
Plastic flags	2	Paper	Cloth		
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Paper cards without any wrapping			
Plastic films on sweet boxes	0				
PVC banners (<100 μ)	0				
Plastic candy sticks	0				
Plastic cups and glasses	4	Paper	Steel Glass	Ceramic	Glass
Plastic earbuds	1	Wooden stick			
Plastic spoons, forks and knives	2	Steel spoon, fork, knives	Wooden fork, spoon and knives		
Plastic ice-cream sticks	1	Wooden stick			
Plastic plates	4	Steel plates	Paper plates	Pattal (leaf plates)	aluminium foil
Plastic straws	1	Paper straws			
Plastic trays	0				
Thermocol decorations	0				



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Mamallapuram

Mamallapuram also known as Mahabalipuram, is a coastal town located in the Chengalpattu district of the southern state of Tamil Nadu. It is situated on the Coromandel coast of Bay of Bengal, at a distance of 56 km south from Chennai, the capital city of Tamil Nadu. The town is spread across an area of 12.85 sq km. As per the SECC of 2011, the total population of the town is around 15,000. A total of 5,994 households reside in Mamallapuram. The current population (Census 2021) is around 20,000. It is best known for the UNESCO World Heritage Site of the Hindu Group of monuments at Mahabalipuram belonging to the 7th and 8th centuries.

1. Single-use Plastic Waste Inventory

Fresh municipal waste samples were collected directly from the vehicles transporting waste from various wards. As the population size in Mamallapuram is very small, one vehicle had the capacity to collect municipal waste from two to three municipal wards based on the size and population in the wards. Hence, five vehicles, three from Residential areas, High-income residential (Ward Nos. 4, 5, and 8), Middle-income Residential areas (Ward Nos. 9, 14, and 15), and Low-income residential areas (Ward Nos. 10, 11, 12, and 13), and 1 vehicle each from Mixed Commercial & Residential (Ward Nos. 6 & 7), and Commercial areas (Ward Nos. 2,7, and 3) were chosen for taking the samples.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in Mamallapuram was conducted from 1 to 5 July 2022 at the Material Recovery Facility, since the town mostly collects segregated waste and all the waste is collected and send to this facility for resource recovery.

Results of inventory

Banned SUPs account for about 20.6% of the total plastic waste in Mamallapuram. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 85% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 12.9% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 2%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	1.96
2	Carry bags	85.02
3	Plastic sheets	0.02
4	Cutlery items	12.90
5	Wrapping and film	0.10
6	Others	0.00

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of June and July 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Kovalam Road
2	South	Poonchery
3	East	Mahabalipuram Sea shore market
4	West	Tirukkallukundram Road

The survey covered 111 shops in four selected markets in Mamallapuram. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Mamallapuram

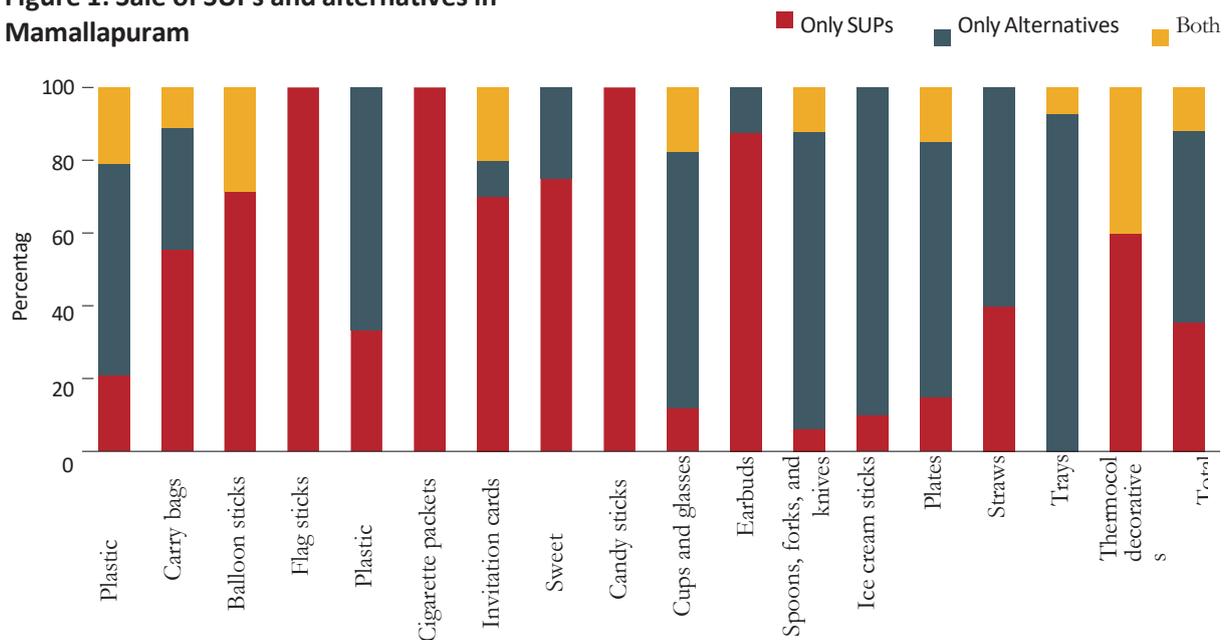


Table 3: Types of alternatives to SUPs in Mamallapuram

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Banana Leaves	Aluminium sheet		
Plastic carry bags (<75 μ)	3	Paper bags	Cloth bags	Aluminium pouches	
Plastic balloon sticks	1	Thread			
Plastic flag sticks	0				
Plastic flags	1	Paper flags			
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Cards without films			
Plastic films on sweet boxes	1	Cardboard boxes without plastic film			
Plastic candy sticks	0				
Plastic cups and glasses	3	Steel cups and glasses	Glass crockery	Paper cups and glasses	
Plastic earbuds	1	Wooden earbuds			
Plastic spoons, forks and knives	2	Aluminium cutlery	Wooden knives		
Plastic ice-cream sticks	1	Wooden sticks			
Plastic plates	3	Steel plates	Paper plates	Aluminium foil	
Plastic straws	1	Paper straws			
Plastic trays	1	Aluminium trays			
Thermocol decorative items.	1	Paper decorative items			

Shops printing PVC banners could not be found in the town. Locals explain that they are generally purchased from Chennai or other nearby towns.



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Mysuru

Mysuru is a city located in the southern part of the Indian State of Karnataka. It is located in the foothills of the Chamundi Hills of the Western Ghats, and at a distance of 145 kms south-west from Bangalore, the IT hub of India. The Kaveri River and its tributary, the Kabini river flows through the northern and southern boundaries of the city, respectively. As per Census 2011, the total number of households in Mysuru is 2,15,061 with a population of 9,20,550.

1. Single-use Plastic Waste Inventory

In Mysuru, the inventory was done on door to door dry waste samples collected from three Residential areas, High-income residential (Ward No. 59), Middle-income Residential areas (Ward No. 5), and Low-income residential areas (Ward No. 10), and one from Mixed Commercial & Residential (Ward No. 63), and Commercial areas (Ward No. 49) were chosen for taking the samples.

(Note: ITC-WOW has been assigned to collect the dry waste from these localities and the wet waste is collected by the separate concessionaire assigned by the municipality).

The inventorisation study in Bengaluru was conducted from 02 to 06 July 2022 at the Material Recovery Facility operated by ITC. The dry waste collected from door to door collection is brought at the facility for resource recovery.

Results of inventory

Banned SUPs account for about 12.2% of the total plastic waste in Mysuru. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 57.93% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 23.62% of the total banned SUPs. Other SUPs like plastic flags, PVC banners and thermocol decorative items account for 8.6% of the total banned SUPs (by weight). The contribution of the rest of the banned SUPs was around 10%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	3.39
2	Carry bags	57.93
3	Plastic sheets	3.04
4	Cutlery items	23.62
5	Wrapping and film	3.42
6	Others	8.60

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and their alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of May and June 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Maheshwara Layout,
2	South	Vidyaranya pura, Kuvempu Nagara
3	East	Rajeev Nagar, Udayagiri circle
4	West	Saraswathi puram
5	Central	Mandi mohalla, Lokanayaka nagar circle

The survey covered 280 shops in four selected markets in Mysuru. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Mysuru

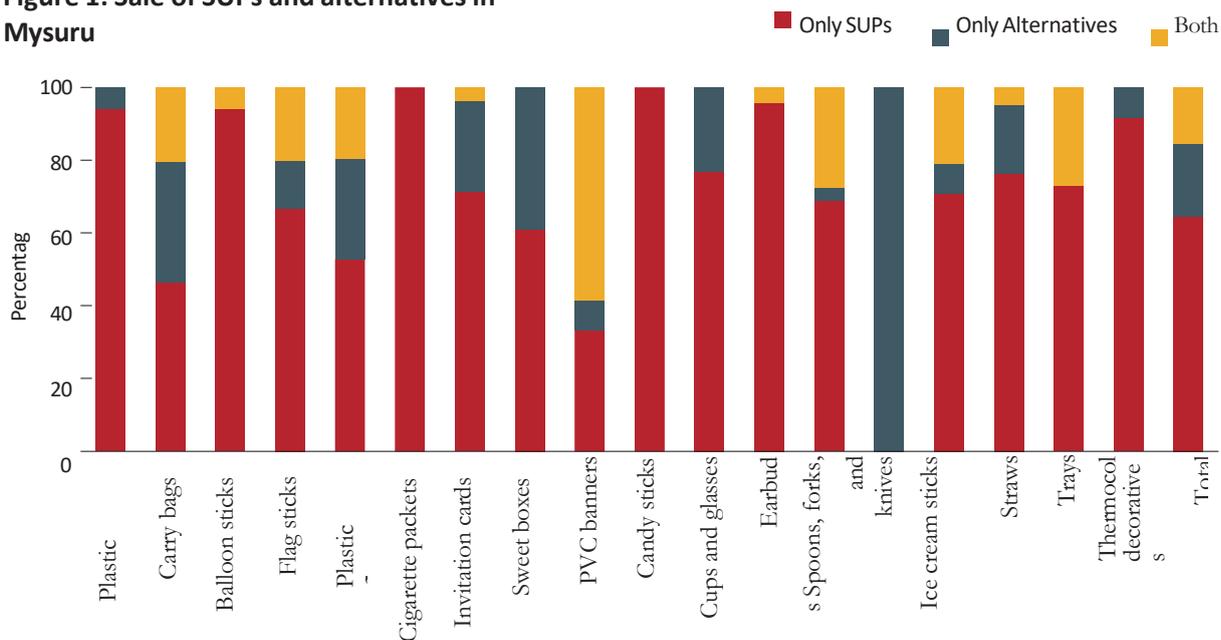


Table 3: Types of alternatives to SUPs in Mysuru

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Aluminium sheets	Banana leaves		
Plastic carry bags (<75 μ)	2	Paper Bags	Cloth bags		
Plastic balloon sticks	1	Wooden sticks			
Plastic flag sticks	3	Wooden sticks	Rubber sticks	Cloth stick	
Plastic flags	2	Cloth flags	Paper flags		
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Paper cards without films			
Plastic films on sweet boxes	1	Cardboard/paper box without film			
PVC banners (<100 μ)	2	Cloth banners	Above 230 GSM		
Plastic candy sticks	0				
Plastic cups and glasses	2	Paper cups and glasses	Steel cups and glasses		
Plastic earbuds	1	Wooden earbuds			
Plastic spoons, forks and knives	2	Steel cutlery	Wooden cutlery		
Plastic ice-cream sticks	1	Wooden sticks			
Plastic plates	2	Ceramic plates, reusable plastic plates	Steel plates		
Plastic straws	1	Paper straws			
Plastic trays	1	Aluminium trays			
Thermocol decoratives	2	Paper décor			



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Surat

Surat is the second most populous city of Gujarat, which is situated on the bank of River Tapi. The Surat Municipal Corporation (SMC) is the administrative body in charge of civic amenities in the city and its municipal solid waste (MSW) management. SMC consists of 8 zones and 30 wards, with a total area of 461.6 sq km. The city is ranked second in the Swachh Survekshan ranking 2021, the Central government annual cleanliness survey. As per Census 2011, Surat Municipal Corporation had a population of 44.6 lakh; the estimated population for 2021 is over 57.3 lakh.

1. Single-use Plastic Waste Inventory

In Surat, the waste for inventory was collected from three residential areas, High-income residential (Vesu), Middle-income Residential areas (Bhatar), and Low-income residential areas (Dumas), and one from Mixed Commercial & Residential (Piplod), and one from Commercial areas (City Light) were chosen for taking the samples.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventurisation study in Surat was conducted from 02 to 06 August 2022 at one of the Material Recovery Facility at Bhatar. The door to door collected waste, first goes to the MRF for resource recovery and then to the dumpsite at Khajod.

Results of inventory

Banned SUPs account for about 18% of the total plastic waste in Surat. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 85% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 10.8% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 4%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	1.57
2	Carry bags	85.91
3	Plastic sheets	0.40
4	Cutlery items	10.78
5	Wrapping and film	0.12
6	Others	1.22

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 μ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of August and September 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Railway station and Chauta bazar
2	South	Sachin market and Vesu
3	East	Varacha and Hirabaug
4	West	Jahangirpura and Adajan

The survey covered 274 shops in total within these four selected markets in Surat. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Surat

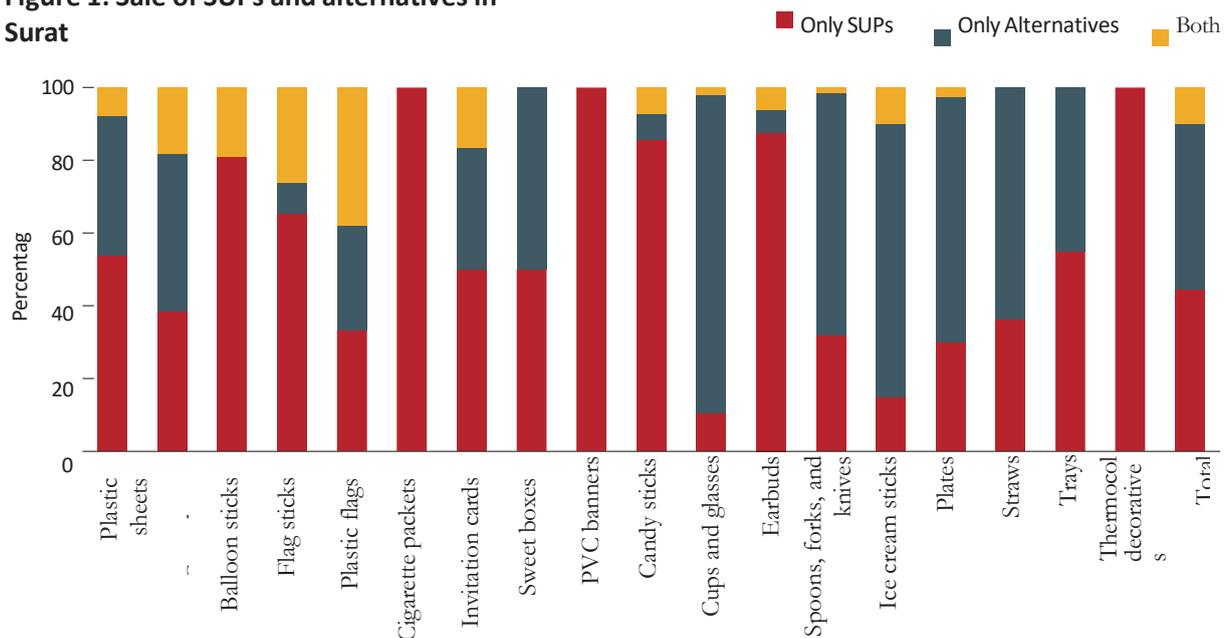


Table 3: Types of alternatives to SUPs in Surat

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Paper	Butter paper		
SUP carry bags (below 75 μ) available	4	Paper bag	Cloth Bag	>75 microns	Biodegradable bags
Plastic balloon sticks	1	thread			
Plastic flag sticks	1	Wooden stick			
Plastic flags	2	Paper	Cloth		
Wrapping/films on cigarette packets	0				
Plastic wrapping/films on invitation cards	1	Paper cards without any wrapping			
Wrapping/films on sweet boxes	2	Paper	Butter paper		
PVC banners below 100 μ	0				
SUP candy sticks	1	Wooden stick			
Cups and glassess	4	Glasses made of glass	Paper	Steel Glass	Ceramic
Earbuds	1	Wooden stick			
Spoons forks knives	2	Steel spoon, fork, knives	Wooden fork, spoon and knives		
Ice cream sticks	1	Wooden stick			
Plates	4	Steel plates	Paper plates	Ceramic	Aluminium foil
Straws	1	Paper straws			
SUP trays	2	wooden	Reusable tray		
Thermocol decorative	0				



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Tirupati

Tirupati city is located in the southeastern part of Andhra Pradesh. It falls under the Chittoor district of A.P and is situated at the foothills of the Eastern Ghats. The city is spread over an area of 27.44 sq km. It is located 550 kms from the capital city of A.P. The estimated population of the city in 2021 was 4.61 lakhs and a floating population of 1 lakh. There are 1,04,252 households and almost 10,000 commercial and industrial establishments in the city. The city is divided into 50 election wards in the municipality.

1. Single-use Plastic Waste Inventory

In Tirupati, the municipal waste samples were randomly collected from residential wards (Ward 5,6,8,13,14,19, 42, 43 and 47) and commercial wards (Ward 8, 10, 21, 28, 32, and 34). A high rate of source segregation was observed in Tirupati. Most of the vehicles collecting municipal waste were seen to be receiving segregated waste. Hence the inventory process was conducted on dry waste only.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in Tirupati was conducted from 30 June to 4 July 2022 at the Material Recovery Facility, since the town mostly collects segregated waste and all the waste is collected and send to this facility for resource recovery.

Results of inventory

Banned SUPs account for about 6.9% of the total plastic waste in Tirupati. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 95.3% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 2.6% of the total banned SUPs, which is relatively lower than most other cities of India. The contribution of the rest of the banned SUPs was less than 2%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.22
2	Carry bags	95.27
3	Plastic sheets	1.44
4	Cutlery items	2.62
5	Wrapping and film	0.18
6	Others	0.27

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of June and July 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Anna Rao circle
2	South	Gandhi Road
3	East	Renigunta Road
4	West	S V Nagar

The survey covered 140 shops in total within these four selected markets in Tirupati. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Tirupati

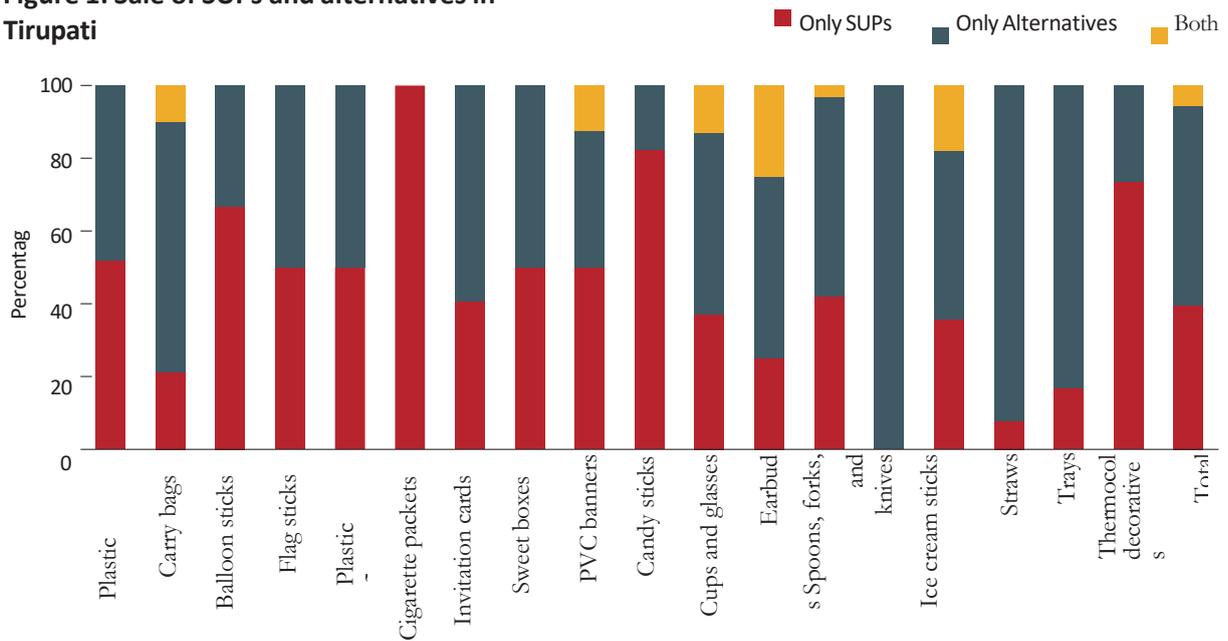


Table 3: Types of alternatives to SUPs in Tirupati

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3
Plastic sheets	2	Silver Foil	Paper sheets	
Plastic carry bags (<75 μ)	3	Paper bags	Jute carry bags	Cloth bags
Plastic balloon sticks	1	Thread		
Plastic flag sticks	1	Paper stick		
Plastic flags	2	Cloth flags	Paper flags	
Plastic films on cigarette packets	0			
Plastic films on invitation cards	1	Paper card without films		
Plastic films on sweet boxes	1	Cardboard boxes		
PVC banners (<100 μ)	2	230 GSM	Cloth banners	
Plastic candy sticks	1	Paper sticks		
Plastic cups and glasses	2	Steel glasses	Paper glasses	
Plastic earbuds	1	Wooden earbuds		
Plastic spoons, forks and knives	2	Steel cutlery	Wooden spoons, forks and knives	
Plastic ice-cream sticks	1	Wooden sticks		
Plastic plates	3	Steel Plates	Reusable plastic plates	Paper plates
Plastic straws	1	Paper straws		
Plastic trays	2	Cardboard box/ trays	Aluminium trays	
Thermocol decorative items	2	Paper décor	Inflatable balloon décor	



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Trivandrum

Trivandrum city also called the 'Evergreen city of India', is the capital of India's most literate and socially developed state, Kerala. It is located on the west coast of India and has national strategic importance, in terms of economy, defence and education. The Trivandrum Municipal Corporation (TMC) is the administrative body in charge of civic amenities in the city and its municipal solid waste (MSW) management. TMC is divided into 25 zones and consists of 100 wards, with a total area of 214.86 sq km.

1. Single-use Plastic Waste Inventory

In Trivandrum, at present more than 40% of the households in the city are managing the biodegradable waste by themselves. For non-biodegradable waste the TMC has a calendar where they have disclosed what kind of waste they will collect in which month, the plastics waste is collected on a weekly basis.

For the waste inventory purpose, dry waste (non-biodegradable waste) being collected on weekly basis i.e. largely plastic waste was collected directly from the households. The team went with SHGs volunteers continuously for 5 days and collected the sample from different areas depending upon the economic strata. The list of wards and areas from where the waste was collected for sampling is provided in Table 1.

Table 1: Banned SUPs in the waste stream

High income	Middle income	Low income	Mixed commercial & residential	Commercial
PTP Nagar- 38	Vattioorkkavu-36	Kanjirampara-30	Nettayam-33	Palayam-27
Thirumala-40	Peroorkkada-31	Jagathy-44	Fort-80	Chalai-71
Sasthamangalam-22	Mannanthala-13	Pathirappally-20	Karamana-45	Manacaud-72
Kadakampally-92	Karikakom-91	Anamukham-95	Sanghumugham-89	Chakkai-86
Poojappura-42	Mudavanmugal-47	Thrickannapuram-48	Thambanoor-81	Beamapally-77
Ulloor-6	Sreekaryam-4	Chanthavila-2	Kesavadasapuram-15	Kazhakoottam-1

The inventorisation study was conducted from 21 to 25 June 2022 at the Material Recovery Facility, since all the collected waste is send to MRFs for resource recovery.

Results of inventory

Banned SUPs account for about 8.2% of the total plastic waste in Trivandrum. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 90% (by weight) of all the banned SUPs. The contribution of the rest of the banned SUPs was less than 8%. Cutlery items, the other prominent banned SUPs, accounted for 3.5% of the total banned SUPs.

Table 2: Banned SUPs in the waste stream*

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	0.86
2	Carry bags	92.28
3	Plastic sheets	0.00
4	Cutlery items	3.55
5	Wrapping and film	0.49
6	Others	2.82

*The categories of banned SUPs are same as for other cities.

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of April and May 2022.

Table 3: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Kazhakoottam market area, Palayam connemara market (central)
2	South	Venganoor Market, Vizhinjam market area
3	East	Nettayam Market, Peroorkada Junction market area
4	West	Manacaud market area, Chalai market

The survey covered 250 shops in four selected markets in Trivandrum. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Trivandrum

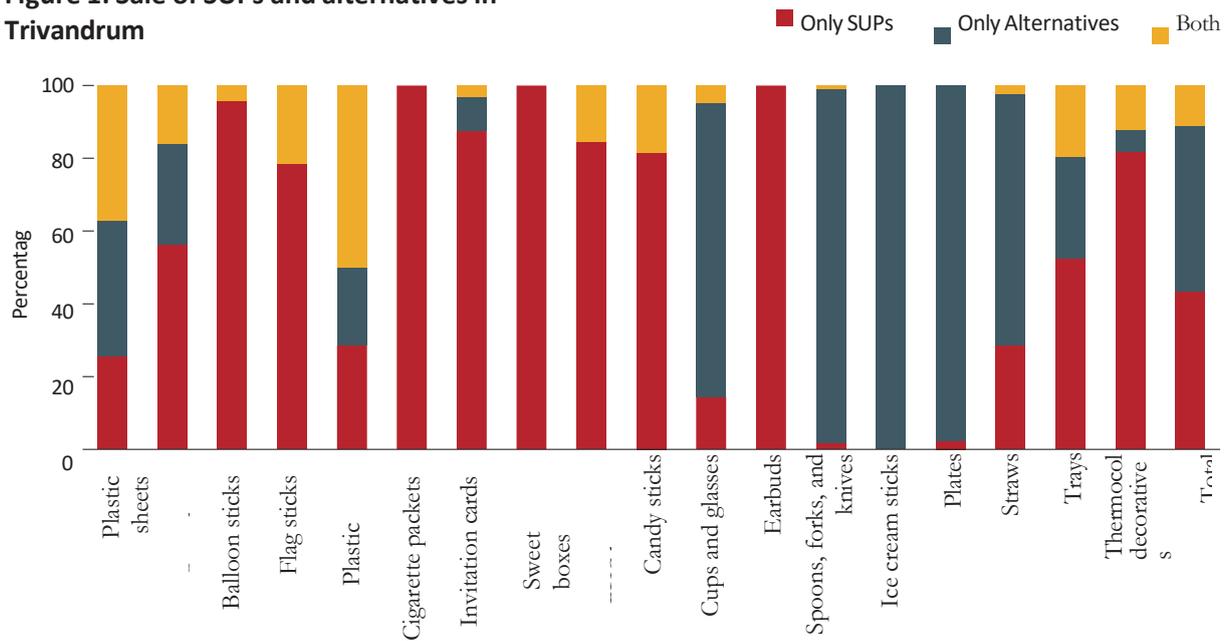
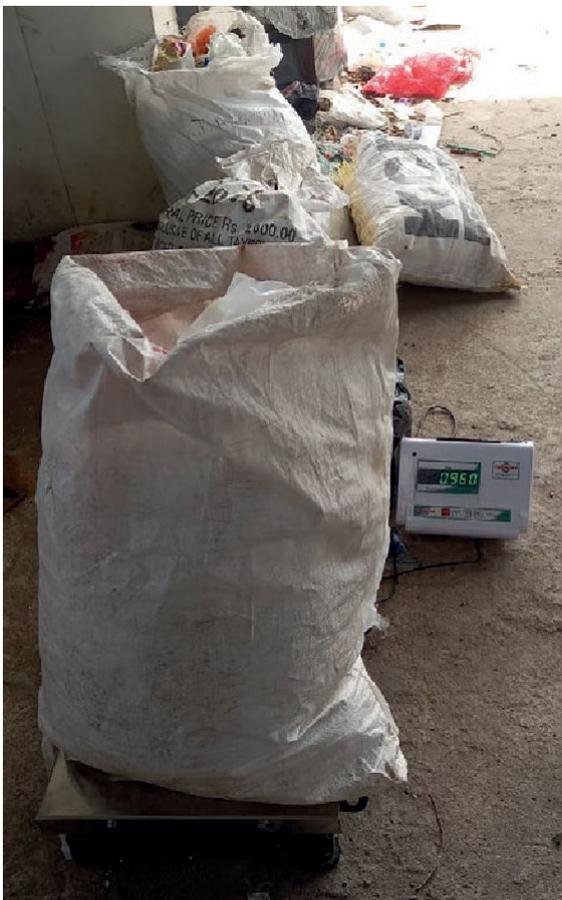


Table 3: Types of alternatives to SUPs in Trivandrum

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	4	Silver foil paper roll	Banana Leaf	Paper Sheets	Aluminium foils
Plastic carry bags (<75 μ)	3	Paper bags	Biodegradable plastics	Cloth Bags	
Plastic balloon sticks	1	Wooden sticks			
Plastic flag sticks	2	Wooden sticks	Paper		
Plastic flags	2	Cloth flags	Paper flags		
Plastic films on cigarette packets	0				
Plastic films on invitation cards	0				
Plastic films on sweet boxes	0				
PVC banners (<100 μ)	1	Cloth Banners			
Plastic candy sticks	1	Wooden sticks			
Plastic cups and glasses	5	Ceramic Cups, paper cups	Earthen cups	Steel cups, glass cups	Hard plastic cups
Plastic earbuds	0				
Plastic spoons, forks and knives	2	Steel spoon, fork, knives	Wooden cutlery (disposable)		
Plastic ice-cream sticks	2	Wooden stick	Edible cones		
Plastic plates	4	Steel plates	Leaf plates	Ceramic plates	Hard Acrylic plates
Plastic straws	2	Paper straws	Steel straws		
Plastic trays	3	Steel tray	Wooden trays	Aluminium trays	
Thermocol decoratives	1	Paper décor			



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Vadodara

Vadodara also known as Baroda, is the second largest city in the Indian state of Gujarat. It serves as the administrative headquarters of the Vadodara district and is situated on the banks of the Vishwamitri River, 141 kilometres (88 mi) from the state capital of Gandhinagar. The city is spread across 220.33 sq km. and there are 19 wards. As per Census 2011, the total population of the city was 17.4 lakhs, and the estimated population of the city in 2021 is 22.4 lakhs.

1. Single-use Plastic Waste Inventory

In Vadodara, the municipal waste was collected from three residential wards one sample each from different economic strata, High-income residential areas (Akota, Neelambar circle and New Gotri), Middle-income Residential areas (Gorwa and Manjalpur), and Low-income residential areas (Laxmipura), and one sample each from Mixed Commercial & Residential (Wasna and Narayan garden road), and Commercial areas (R C Dutta road and Airport road) were chosen for inventory.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in Vadodara was conducted from 08 to 13 August 2022 at one of the transfer stations near Gadhera market. The door to door waste collected from the identified areas were brought at this station for the inventory study.

Results of inventory

Banned SUPs account for about 14.8% of the total plastic waste in Vadodara. The most common banned SUPs found in the waste stream are carry bags, accounting for more than 87% (by weight) of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 9.9% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 3%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	1.46
2	Carry bags	87.86
3	Plastic sheets	0.27
4	Cutlery items	9.90
5	Wrapping and film	0.11
6	Others	0.40

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of August and September 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Khanderao and Karelibaug
2	South	Manjalpur and Makarpura
3	East	Waghodiya
4	West	Gotri
5	Central	Akota and Alkapuri

The survey covered 280 shops in four selected markets in Vadodara. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Vadodara

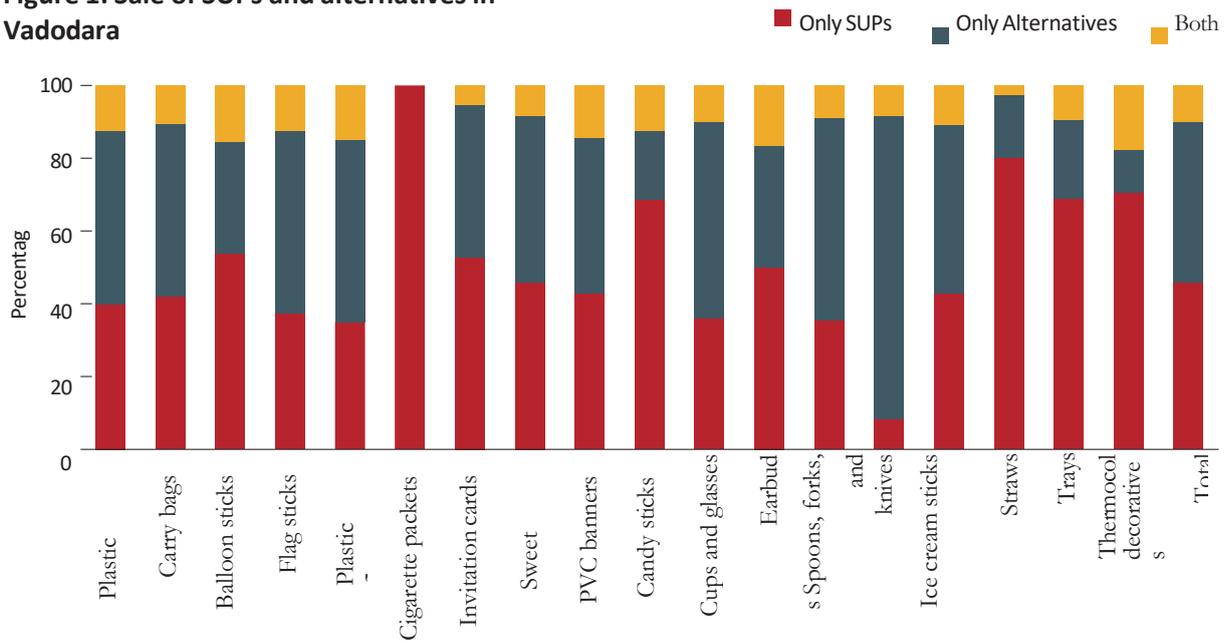


Table 3: Types of alternatives to SUPs in Vadodara

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Paper/ butter paper	Aluminium foil		
SUP carry bags (below 75 μ) available	4	Paper bag	Cloth Bag	>75 microns	Biodegradable bags
Plastic balloon sticks	1	thread			
Plastic flag sticks	1	Wooden stick			
Plastic flags	2	paper	Cloth		
Wrapping/films on cigarette packets	0				
Plastic wrapping/films on invitation cards	1	Paper cards without any wrapping			
Wrapping/films on sweet boxes	2	Paper	Butter paper		
PVC banners below 100 μ	1	Cloth banners			
SUP candy sticks	1	Wooden stick			
Cups and glassess	4	Glasses made of glass	Paper	Steel Glass	Ceramic
Earbuds	1	Wooden stick			
Spoons forks knives	2	Steel spoon, fork, knives	Wooden fork, spoon and knives		
Ice cream sticks	1	Wooden stick			
Plates	4	Steel plates	Paper plates	Ceramic	Aluminium foil
Straws	1	Paper straws			
SUP trays	2	Wooden	Reusable tray		
Thermocol decorative	1	paper			



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Vijayawada

Vijayawada also known as Bezawada is a part of Andhra Pradesh States' Capital Region. It is the administrative headquarters of the NTR district. It belonged to the erstwhile Krishna district. Vijayawada lies on the bank of the Krishna River surrounded by the Eastern Ghats (locally known as Indrakeeladri Hills). Vijayawada is a well-established commercial, political, educational and cultural centre of Andhra Pradesh. The total area under the VMC is 61.88 sq. kms. The city divided into 64 political wards, houses a population of 10,39,518 as per the 2011 census. The city is divided into 34 sanitary divisions.

1. Single-use Plastic Waste Inventory

In Vijayawada, the municipal waste was collected from three residential wards one sample each from different economic strata, High-income residential (Ward Nos. 32 and 12), Middle-income Residential areas (Ward Nos. 41 and 5), and Low-income residential areas (Ward Nos. 63 and 64), and one sample each from Mixed Commercial & Residential (Ward Nos. 33 and 21), and Commercial areas (Ward Nos. 23 and 48) were chosen for taking the samples.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventorisation study in Vijayawada was conducted from 03 to 07 July 2022 at the Material Recovery Facility. The door to door waste collected from selected wards were brought to this facility for inventory.

Results of inventory

Banned SUPs account for about 26% of the total plastic waste in Vijayawada. The most common banned SUPs found in the waste stream are carry bags and plastic sheets, accounting for more than 38% (by weight) each of all the banned SUPs. Cutlery items, the other prominent banned SUPs, accounted for 16% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 9%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	4.21
2	Carry bags	37.54
3	Plastic sheets	37.93
4	Cutlery items	16.04
5	Wrapping and film	0.79
6	Others	3.48

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of June and July 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	Bhavanipuram
2	South	Patamata
3	East	Gunadhala
4	West	Krishnalanka

The survey covered 144 shops in four selected markets in Vijayawada. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Vijayawada

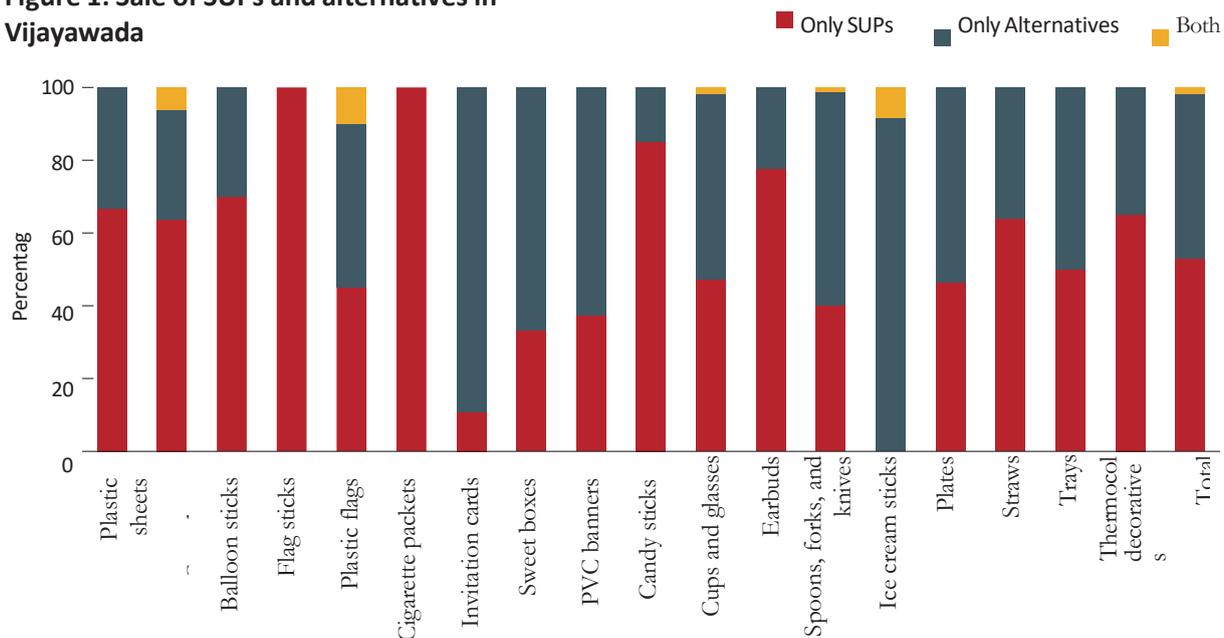


Table 3: Types of alternatives to SUPs in Vijayawada

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	1	Banana Leaves			
Plastic carry bags (<75 μ)	2	Paper bags	Cloth bags		
Plastic balloon sticks	1	Rubber balloon sticks			
Plastic flag sticks	0				
Plastic flags	2	Paper flags	Cloth bags		
Plastic films on cigarette packets	0				
Plastic films on invitation cards	1	Paper cards without film			
Plastic films on sweet boxes	1	Cardboard boxes			
PVC banners (<100 μ)	1	Above 230 GSM			
Plastic candy sticks	1	Wooden sticks			
Plastic cups and glasses	3	Steel Cups and glasses	Ceramic crockery	Glass crockery	
Plastic earbuds	1	Wooden earbuds			
Plastic spoons, forks and knives	2	Steel cutlery	Wooden disposable cutlery		
Plastic ice-cream sticks	1	Wooden sticks			
Plastic plates	3	Wooden plates	Fibre, rigid plastic plates	Banana leaves	
Plastic straws	1	Paper straws			
Plastic trays	1	Paper trays			
Thermocol decoratives	1	Paper décor			



GJ4G+Q39, Krishnalanka Service Rd, Hananethipuram, Krishnalanka, Vijayawada, Andhra Pradesh 520013, India

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Warangal

Warangal (urban) district is located in the northern region of Telangana. It consists of three urban cities, Kazipet, Hanamkonda, and Warangal, together known as the Warangal Tri-cities. The district occupies an area of 1,304.5 sq km. The district houses a total population of 10,80,858, as per the 2011 census. There are no major rivers flowing in and around the city, therefore the city relies on the Kakatiya canal originating from the Sriram Sagar project to meet its water requirements.

1. Single-use Plastic Waste Inventory

In Warangal, the municipal waste was collected from three residential wards, High-income residential (Ward No. 38), Middle-income Residential areas (Ward No. 50), and Low-income residential areas (Ward No. 60), and one sample each from Mixed Commercial & Residential (Ward No. 49), and Commercial areas (Ward No. 48) were chosen for inventory.

A sample from the dumpsite was also collected and characterised to assess the quantity of plastic and SUPs taken out for recycling/reuse.

The inventurisation study in Warangal was conducted from 30 June to 4 July 2022 at one of the transfer stations. The door to door since the town mostly collects segregated waste and all the waste is collected and send to this facility for resource recovery.

Results of inventory

Banned SUPs account for about 22% of the total plastic waste in Warangal. The most common banned SUPs found in the waste stream are carry bags, accounting for 88.2% (by weight) of all the banned SUPs. Cutlery items, the other most prominent banned SUP, accounted for 10% of the total banned SUPs. The contribution of the rest of the banned SUPs was less than 2%.

Table 1: Banned SUPs in the waste stream

Sl. no.	Banned SUPs	Percentage of total banned SUPs (%)
1	Plastic sticks	1.1
2	Carry bags	88.2
3	Plastic sheets	0.0
4	Cutlery items	10.0
5	Wrapping and film	0.2
6	Others	0.5

Note:

- Plastic sticks include earbuds, balloon sticks, candy sticks, ice-cream sticks, straws and stirrers
- Cutlery items include plates, trays, cups, glasses, spoons, forks and knives
- Wrapping and film include films on the sweet box, invitation card and cigarette packet
- Others include plastic flags, PVC banners (<100 µ) and thermocol decorations

2. Market Survey of Single-use Plastics

To assess the availability of banned SUP items and its alternatives within the municipal boundaries, a market survey was carried out in selected market areas in different zones, in the month of June and July 2022.

Table 2: Markets selected for the survey

Sl. No.	Zone	Market name
1	North	K.U Cross roads, Hanamkonda Chowrasta
2	South	Nakkalagutta, MGM Hospital Road
3	East	Pochamma maidan, Warangal Chowrasta
4	West	Somidi Road, Kadipikonda

The survey covered 271 shops in total within these four selected markets in Mamallapuram. The results are as provided below.

Figure 1: Sale of SUPs and alternatives in Warangal

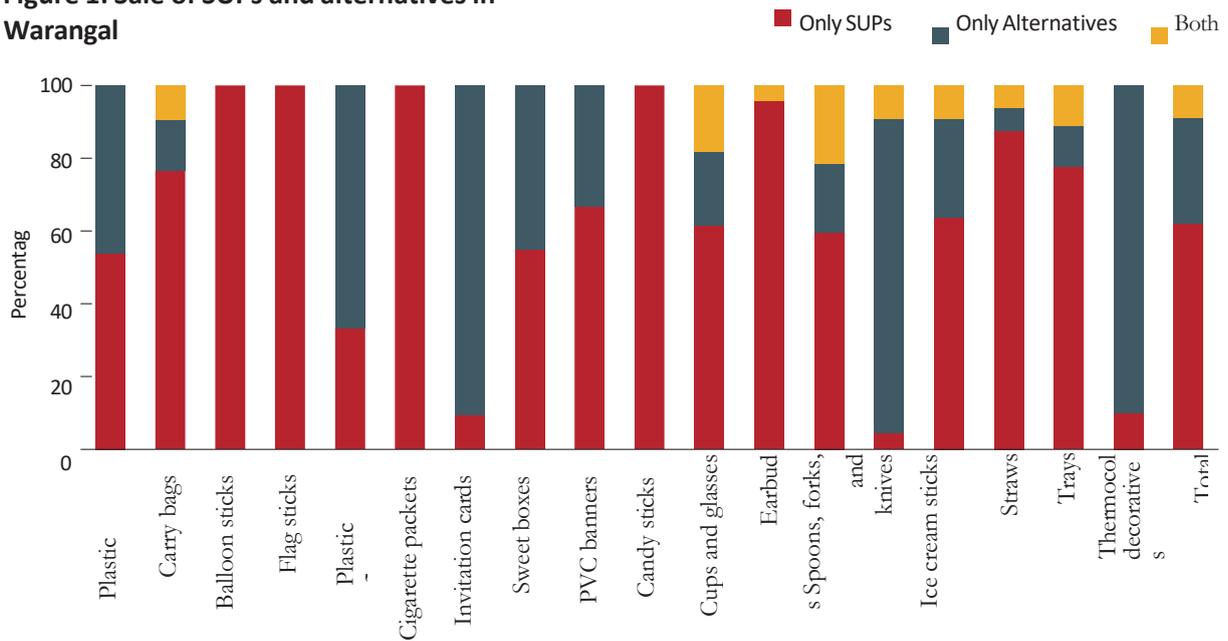


Table 3: Types of alternatives to SUPs in Warangal

Banned SUP items	No. of alternatives available	Type 1	Type 2	Type 3	Type 4
Plastic sheets	2	Silver Foil	Paper sheets		
SUP Carry bags (below 50 microns)	4	Paper bags	Jute carry bags	Reusable carry bags	Non-woven carry bags
Plastic balloon sticks	0				
Plastic flag sticks	0				
Plastic flags	2	Paper flags	Metal flags with pin		
Wrapping/films on cigarette packets	0				
Plastic wrapping/films on invitation cards	1	Paper cards without any film			
Wrapping/films on sweet boxes	1	Cardboard boxes			
PVC banners below 100 μ	1	Above 230 GSM			
SUP candy sticks	0				
Cups and glasses	3	Steel glasses	Glass crockery	Paper glasses	
Earbuds	1	Reusable Steel earbuds			
Spoons, forks and knives	2	Steel cutlery	Wooden spoons, forks and knives		
Ice cream sticks	1	Wooden sticks			
Plates	3	Steel Plates	Reusable plastic plates	Paper plates	
Straws	1	Paper straws			
SUP trays	2	Cardboard box/ trays	Aluminium covers		
Thermocol decorative	2	Paper décor	Inflatable balloon décor		



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**Deutsche Gesellschaft für
Internationale Zusammenarbeit
GmbH**

A 2/18, Safdarjung Enclave
New Delhi, 110029, India

T: + 91 11 49495353

E: info@giz.de

W: www.giz.de/India

**Sustainability Innovations and Advisories
(SIA) Pvt. Ltd.**

I-89, 8th Floor, Himalaya House, 23
K G Marg, New Delhi – 110 001

T: +91 11 4104 3030

E: contact@sia.org.in

ANNEXURE IV



Standard Test Method for Determination of the Composition of Unprocessed Municipal Solid Waste¹

This standard is issued under the fixed designation D 5231; the number immediately following the designation indicates the year of original adoption or, in the case of revision, the year of last revision. A number in parentheses indicates the year of last reapproval. A superscript epsilon (ϵ) indicates an editorial change since the last revision or reapproval.

1. Scope

1.1 This test method describes procedures for measuring the composition of unprocessed municipal solid waste (MSW) by employing manual sorting. This test method applies to determination of the mean composition of MSW based on the collection and manual sorting of a number of samples of waste over a selected time period covering a minimum of one week.

1.2 This test method includes procedures for the collection of a representative sorting sample of unprocessed waste, manual sorting of the waste into individual waste components, data reduction, and reporting of the results.

1.3 This test method may be applied at landfill sites, waste processing and conversion facilities, and transfer stations.

1.4 The values stated in inch-pound units are to be regarded as the standard. The values given in parentheses are for information only.

1.5 *This standard does not purport to address all of the safety problems, if any, associated with its use. It is the responsibility of the user of this standard to establish appropriate safety and health practices and determine the applicability of regulatory limitations prior to use.* For specific hazard statements, see Section 6.

2. Terminology

2.1 Definitions:

2.1.1 *composite item*—an object in the waste composed of multiple waste components or dissimilar materials, such as disposable diapers, bi-metal beverage containers, electrical conductors composed of metallic wire encased in plastic insulation, etc.

2.1.2 *solid waste composition or waste composition*—the characterization of solid waste as represented by a breakdown of the mixture into specified waste components on the basis of mass fraction or of weight percent.

2.1.3 *sorting sample*—a 200 to 300-lb (91 to 136-kg) portion deemed to represent the characteristics of a vehicle load of MSW.

2.1.4 *unprocessed municipal solid waste*—solid waste in its discarded form, that is, waste that has not been size reduced or otherwise processed.

2.1.5 *waste component*—a category of solid waste, composed of materials of similar physical properties and chemical composition, which is used to define the composition of solid waste, for example, ferrous, glass, newsprint, yard waste, aluminum, etc.

3. Summary of Test Method

3.1 The number of samples to be sorted is calculated based on statistical criteria selected by the investigators.

3.2 Vehicle loads of waste are designated for sampling, and a sorting sample is collected from the discharged vehicle load.

3.3 The sample is sorted manually into waste components. The weight fraction of each component in the sorting sample is calculated from the weights of the components.

3.4 The mean waste composition is calculated using the results of the composition of each of the sorting samples.

4. Significance and Use

4.1 Waste composition information has widespread applications and can be used for activities such as solid waste planning, designing waste management facilities, and establishing a reference waste composition for use as a baseline standard in both facility contracts and acceptance test plans.

4.2 The method can be used to define and report the composition of MSW through the selection and manual sorting of waste samples. Where applicable, care should be taken to consider the source and seasonal variation of waste.

4.3 After performing a waste composition analysis, laboratory analyses may be performed on representative samples of waste components, or mixtures of waste components, for purposes related to the planning, management, design, testing, and operation of resource recovery facilities.

5. Apparatus

5.1 *Metal, Plastic, or Fiber Containers*, sufficient for storing and weighing each waste component, labeled accordingly. For components that will have a substantial moisture content (for example, food waste), metal or plastic containers are recommended in order to avoid absorption of moisture by the

¹ This test method is under the jurisdiction of ASTM Committee D34 on Waste Disposal and is the direct responsibility of Subcommittee D34.01.06 on Analytical Methods.

Current edition approved July 31, 1992. Published September 1992.

container and thus the need for a substantial number of weighings to maintain an accurate tare weight for the container.

5.2 *Mechanical or Electronic Weigh Scale*, with a capacity of at least 200 lb (91 kg) and precision of at least 0.1 lb (0.045 kg).

5.3 *Heavy-Duty Tarps, Shovels, Rakes, Push Brooms, Dust Pans, Hand Brooms, Magnets, Sorting Table, First Aid Kit, Miscellaneous Small Tools, Traffic Cones, Traffic Vests, Leather Gloves, Hardhats, Safety Glasses, and Leather Boots.*

6. Hazards

6.1 Review the hazards and procedures with the operating and sorting personnel prior to conducting the field activities.

6.2 Sharp objects, such as nails, razor blades, hypodermic needles, and pieces of glass, are present in solid waste. Personnel should be instructed of this danger, and they should brush waste particles aside while sorting rather than projecting their hands with force into the mixture. Personnel handling and sorting solid waste should wear appropriate protection, such as heavy leather gloves, dust masks, hardhats, safety glasses, and safety boots.

6.3 During the processes of unloading waste from collection vehicles and handling waste with heavy equipment, projectiles may issue from the mass of waste. The projectiles can include flying glass particles from breaking glass containers and metal lids from plastic and metal containers that burst under pressure when run over by heavy equipment. The problem is particularly severe when the waste handling surface is of high compressive strength, for example, concrete. Personnel should be informed of this danger and wear eye and head protection if in the vicinity of either the collection vehicle unloading point or heavy equipment, or both.

6.4 Select a location for the discharge of designated loads, manual sorting activities, and weighing operations that is flat, level, and away from the normal waste handling and processing areas.

6.5 Weigh storage containers each day, or more frequently, if necessary, in order to maintain an accounting of the tare weight.

6.6 Loss of mass from the sorting sample can occur through the evaporation of water. Samples should thus be sorted as soon as possible after collection.

6.7 Containers of liquids or other potentially dangerous wastes shall be put aside and handled by the crew chief.

7. Calibration

7.1 All weigh scale equipment shall be calibrated according to the manufacturer's instructions. Take appropriate corrective action if the readings are different from those of the calibration weights.

8. Procedure

8.1 Secure a flat and level area for discharge of the vehicle load. The surface should be swept clean or covered with a clean, durable tarp prior to discharge of the load.

8.2 Position the scale on a clean, flat, level surface and adjust the level of the scale if necessary. Determine the accuracy and operation of the scale with a known (that is, reference) weight.

8.3 Weigh all empty storage containers and record the tare weights.

8.4 Determine the number of samples to be sorted. The determination is a function of the waste components to be sorted and the desired precision as applied to each component. Weights of 200 to 300 lb (91 to 136 kg) for sorting samples of unprocessed solid waste are recommended. The number of samples is determined using the calculational method described in 9.1.

8.5 A comprehensive list of waste components for sorting is given in Table 1. A description of some of the waste component categories is given in Table 2. Other waste components can be defined and sorted, depending on the purpose of the waste composition determination. The list in Table 1 is comprised of those components most commonly used to define and report the composition of solid waste. It is recommended that, at a minimum, the complement of left-justified categories in Table 1 be sorted. Similar breakdowns of solid waste composition are therefore available for purposes of comparison, if desired. Label the storage containers accordingly.

8.6 Vehicles for sampling shall be selected at random during each day of the one-week sampling period, or so as to be representative of the waste stream as agreed upon by the affected parties. With respect to the random selection of vehicles, any method is acceptable that does not introduce a bias into the selection. An acceptable method is the use of a random number generator. For a weekly sampling period of k days, the number of vehicles sampled each day shall be approximately n/k , where n is the total number of vehicle loads to be selected for the determination of waste composition. A weekly period is defined as 5 to 7 days.

8.7 Direct the designated vehicle containing the load of waste to the area secured for discharge of the load and collection of the sorting sample.

8.8 Collect any required information from the vehicle operator before the vehicle leaves the discharge area. Direct the vehicle operator to discharge the load onto the clean surface in one contiguous pile, that is, to avoid gaps in the discharged load in order to facilitate collection of the samples.

8.9 Using a front-end loader with at least a 1-yd³ (0.765-m³) bucket, remove the material longitudinally along one entire side of the discharged load in order to obtain a representative cross-section of the material. The mass of material shall be sufficient to form a mass of material which, on a visual basis, is at least four times the desired weight of the sorting sample

TABLE 1 List of Waste Component Categories

Mixed paper	Other organics
High-grade paper	Ferrous
Computer printout	Cans
Other office paper	Other ferrous
Newsprint	Aluminum
Corrugated	Cans
Plastic	Foil
PET bottles	Other aluminum
HDPE bottles	Glass
Film	Clear
Other plastic	Brown
Yard waste	Green
Food waste	Other inorganics
Wood	



TABLE 2 Descriptions of Some Waste Component Categories

Category	Description
Mixed paper	Office paper, computer paper, magazines, glossy paper, waxed paper, and other paper not fitting the categories of newsprint and corrugated
Newsprint	Newspaper
Corrugated	Corrugated medium, corrugated boxes or cartons, and brown (kraft) paper (that is, corrugated) bags
Plastic	All plastics
Yard waste	Branches, twigs, leaves, grass, and other plant material
Food waste	All food waste except bones
Wood	Lumber, wood products, pallets, and furniture
Other organics/ combustibles	Textiles, rubber, leather, and other primarily burnable materials not included in the above component categories
Ferrous	Iron, steel, tin cans, and bi-metal cans
Aluminum	Aluminum, aluminum cans, and aluminum foil
Glass	All glass
Other inorganics/ non-combustibles	Rock, sand, dirt, ceramics, plaster, non-ferrous non-aluminum metals (copper, brass, etc.), and bones

(that is, approximately 1000 lb (454 kg)). Mix, cone, and quarter the material, and select one quarter to be the sorting sample, using a random method of selection or a sequence agreed by all affected parties, for the purpose of eliminating or minimizing biasing of the sample. If an oversize item (for example, water heater) composes a large weight percent of the sorting sample, add a notation on the data sheet and weigh it, if possible. Unprocessed solid waste is a heterogeneous mixture of materials. Care must thus be taken during application of the procedures for sample collection in order to obtain a representative sample.

8.10 One sorting sample is selected from each collection vehicle load designated for sampling. All handling and manipulation of the discharged load and longitudinal and sorting samples shall be conducted on previously cleaned surfaces. If necessary, remove the sorting sample to a secured manual sorting area. The sorting sample may be placed on a clean table for sorting for the convenience of the sorting personnel. The sorting area shall be a previously cleaned, flat, level surface.

8.11 Position the storage containers around the sorting sample. Empty all containers from the sorting sample, such as capped jars, paper bags, and plastic bags of their contents. Segregate each waste item and place it in the appropriate storage container.

8.12 In the case of composite items found in the waste, separate the individual materials where practical, and place the individual materials into the appropriate storage containers. Where impractical, segregate the composite items for classification by the crew chief according to the following order:

8.12.1 If there are many identical composite items (for example, plastic-sheathed aluminum electrical conductor), place them into the waste component containers corresponding to the materials present in the item, and in the approximate proportions according to the estimated mass fraction of each material in the item.

8.12.2 If there are only a few of the identical composite item, place them in the storage container corresponding to the material that comprises, on a weight basis, the majority of the item (for example, place bi-metal beverage cans in the ferrous container).

8.12.3 If composite items represent substantial weight percents of the sorting sample, a separate category should be established, for example, composite roofing shingles.

8.12.4 If none of the above procedures is appropriate, place the item(s) (or proportion it (them)) in the storage container labeled "other non-combustible" or "other combustible," as appropriate.

8.13 Sorting continues until the maximum particle size of the remaining waste particles is approximately 0.5 in. (12.7 mm). At this point, apportion the remaining particles into the storage containers corresponding to the waste components represented in the remaining mixture. The apportionment shall be accomplished by making a visual estimate of the mass fraction of waste components represented in the remaining mixture.

8.14 Record the gross weights of the storage containers and of any waste items sorted but not stored in containers. The data sheet shown in Fig. 1 can be used to record both gross and tare weights.

8.15 After recording the gross weights, empty the storage containers and weigh them again, if appropriate. Re-weighing is important and necessary if the containers become moisture-laden, for example, from wet waste.

8.16 Clean the sorting site, as well as the load discharge area, of all waste materials.

9. Calculation

9.1 Number of 200 to 300-lb (91 to 136-kg) Samples:

9.1.1 The number of sorting samples (that is, vehicle loads) (n) required to achieve a desired level of measurement precision is a function of the component(s) under consideration and the confidence level. The governing equation for n is as follows:

$$n = (t^* s/e\bar{x})^2 \quad (1)$$

where:

t^* = student t statistic corresponding to the desired level of confidence,

s = estimated standard deviation,

e = desired level of precision, and

\bar{x} = estimated mean.

9.1.1.1 All numerical values for the symbols are in decimal notation. For example, a precision value (e) of 20 % is represented as 0.2.

9.1.1.2 One sorting sample is chosen per vehicle load.

9.1.1.3 Suggested values of s and of \bar{x} for waste components are listed in Table 3. Values of t^* are given in Table 4 for 90 and 95 % levels of confidence, respectively.

9.1.2 Estimate the number of samples (n') for the selected conditions (that is, precision and level of confidence) and components using (Eq 1). For the purposes of estimation, select from Table 4 the t^* value for $n = \infty$ for the selected level of confidence. Since the required number of samples will vary among the components for a given set of conditions, a compromise will be required in terms of selecting a sample size, that is, the number of samples that will be sorted. The component that is chosen to govern the precision of the composition measurement (and therefore the number of

Waste Composition Data Sheet

Day/Date: _____ Collection Company: _____
 Site: _____ Vehicle Type: _____
 Weather: _____ Route No: _____
 Recorded by: _____

Component	Weight in Pounds		Percent of Total
	Gross	Tare	
Mixed Paper			
High Grade Paper			
Computer Printout			
Other Office Paper			
Newsprint			
Corrugated			
Plastic			
PET bottles			
HDPE bottles			
Film			
Other Plastic			
Food Waste			
Wood			
Other Organics			
Ferrous			
Cans			
Other Ferrous			
Aluminum			
Cans			
Foil			
Other Aluminum			
Glass			
Clear			
Brown			
Green			
Other Inorganics			

TOTALS _____

NOTES: _____

Lab sample taken? Yes _____ No _____

FIG. 1 Waste Composition Data Sheet

samples required for sorting) is termed the “governing component” for the purposes of this method.

9.1.3 After determining the governing component and its corresponding number of samples (n_o), return to Table 4 and select the student t statistic (t^*_o) corresponding to n_o . Recalculate the number of samples, that is, n' , using t^*_o .

9.1.4 Compare n_o to the new estimate of n , that is, n' , which was calculated for the governing component. If the values differ by more than 10 %, repeat the calculations given in 9.1.2 and 9.1.3.

9.1.5 If the values are within 10 %, select the larger value as the number of samples to be sorted. Refer to Appendix X1 for a sample calculation of n .

9.2 Component Composition:

9.2.1 The component composition of solid waste is reported on the basis of the mass fraction (expressed as a decimal) or

TABLE 3 Values of Mean (\bar{x}) and Standard Deviation(s) for Within-Week Sampling to Determine MSW Component Composition^A

Component	Standard Deviation(s)	Mean (\bar{x})
Newsprint	0.07	0.10
Corrugated	0.06	0.14
Plastic	0.03	0.09
Yard waste	0.14	0.04
Food waste	0.03	0.10
Wood	0.06	0.06
Other organics	0.06	0.05
Ferrous	0.03	0.05
Aluminum	0.004	0.01
Glass	0.05	0.08
Other inorganics	0.03	0.06
		1.00

^AThe tabulated mean values and standard deviations are estimates based on field test data reported for MSW sampled during weekly sampling periods at several locations around the United States.

TABLE 4 Values of t Statistics (t^*) as a Function of Number of Samples and Confidence Interval

Number of Samples, n	90 %	95 %
2	6.314	12.706
3	2.920	4.303
4	2.353	3.182
5	2.132	2.776
6	2.015	2.571
7	1.943	2.447
8	1.895	2.365
9	1.860	2.306
10	1.833	2.262
11	1.812	2.228
12	1.796	2.201
13	1.782	2.179
14	1.771	2.160
15	1.761	2.145
16	1.753	2.131
17	1.746	2.120
18	1.740	2.110
19	1.734	2.101
20	1.729	2.093
21	1.725	2.086
22	1.721	2.080
23	1.717	2.074
24	1.714	2.069
25	1.711	2.064
26	1.708	2.060
27	1.706	2.056
28	1.703	2.052
29	1.701	2.048
30	1.699	2.045
31	1.697	2.042
36	1.690	2.030
41	1.684	2.021
46	1.679	2.014
51	1.676	2.009
61	1.671	2.000
71	1.667	1.994
81	1.664	1.990
91	1.662	1.987
101	1.660	1.984
121	1.658	1.980
141	1.656	1.977
161	1.654	1.975
189	1.653	1.973
201	1.653	1.972
∞	1.645	1.960

percent of waste component i in the solid waste mixture. The



reporting is on the basis of wet weight, that is, the weight of materials immediately after sorting.

9.2.2 The mass fraction of component i , mf_i , is defined and computed as follows:

$$mf_i = \frac{w_i}{\sum_{i=1}^j w_i} \quad (2)$$

where:

w_i = weight of component i and

j = number of waste components.

In those cases in which a container is used to store and weigh the materials,

$$w_i = \text{gross weight} - \text{tare weight of container} \quad (3)$$

9.2.3 The percent of component i , P_i , is defined and computed as follows:

$$P_i = mf_i \times 100 \quad (4)$$

9.2.4 For the data analysis to be correct, the denominator of (Eq 2) must be unity, and

$$\sum_{i=1}^j P_i = 100 \quad (5)$$

9.3 The mean component composition for the one-week period is calculated using the component composition results from each of the analysis samples. The mean mass fraction of component i , \bar{mf}_i , is calculated as follows:

$$\bar{mf}_i = \frac{1}{n} \sum_{k=1}^n (mf_i)_k \quad (6)$$

and the mean percent of component i , \bar{P}_i , is calculated as follows:

$$\bar{P}_i = \frac{1}{n} \sum_{k=1}^n (P_i)_k \quad (7)$$

where:

n = number of samples.

10. Precision and Bias

10.1 A precision and bias statement cannot be made for this test method at this time. However, the committee is interested in conducting an interlaboratory test program and encourages interested parties to contact ASTM Headquarters.²

11. Keywords

11.1 composition; municipal solid waste; waste characterization

² ASTM Headquarters, 1916 Race Street, Philadelphia, PA 19103.

APPENDIX

(Nonmandatory Information)

X1. EXAMPLE CALCULATION OF THE NUMBER OF SAMPLES FOR ANALYSIS

X1.1 Example Assumptions:

X1.1.1 Corrugated is selected as the governing component.

X1.1.2 A 90 % confidence level is selected.

X1.1.3 A precision of 10 % is desired.

X1.1.4 Therefore:

$$\begin{aligned} s &= 0.06 \text{ (from Table 3),} \\ \bar{x} &= 0.14 \text{ (from Table 3),} \\ e &= 0.10, \text{ and} \\ t^*(n = \infty) &= 1.645 \text{ (from Table 4).} \end{aligned}$$

Using (Eq 1):

$$\begin{aligned} n &= [t^* s / (e \cdot \bar{x})]^2 \\ &= \left[\frac{1.645 (0.06)}{0.1 (0.14)} \right]^2 \end{aligned}$$

$$\begin{aligned} &= 50 \\ &= n_o \end{aligned} \quad (X1.1)$$

Referring again to Table 4, for $n = 50$,

$$t^*_{90}(n = 50) = 1.677 \quad (X1.2)$$

and,

$$\begin{aligned} n &= \left[\frac{1.677 (0.06)}{0.1 (0.14)} \right]^2 \\ &= 52 \\ &= n' \end{aligned} \quad (X1.3)$$

Since 52 (that is, n') is within 10 % of 50 (that is, n_o), 52 samples should be selected for analysis.



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ANNEXURE V

Determination of Sorting Sample size, number of vehicle loads, Vehicle load size and no. of days for sampling

The first step in characterization of the waste is to fix the sorting sample size, vehicle load size, number of vehicle loads to be sampled (n) duration of sampling (k). As per ASTM D 5231-92 (hereafter referred to as Standard) , sorting samples size should be in the range of 91-136 kg. Weekly sampling period (k) has been specified in the range of 5-7 days in the Standard. Further, vehicle load size should be at least four times the desired weight of the sorting sample size.

Further as per the ASTM standard (Section 9)

$$n=(t*s/(e*x))^2$$

Where,

- s : Estimated standard deviation = 0.03 for Plastic (Table 3 of the Standard)
- x : Estimated mean= 0.09 for Plastic (Table 3 of the Standard)
- e : Desired level of precision (If desired level of Precision is 10% then e=0.1)
- t : Student t statistic corresponding to the desired level of confidence is calculated as per Table 4 of the ASTM standards

“n” is calculated using iteration method as per the Standard. An example illustrating the same is given below

$$s = 0.03$$

$$e = 0.10$$

$$x = 0.09$$

t (For $n=\infty$ and Confidence level = 90% = 1.645 (from Table 4 of the Standard)

$$n'=(t*s/(e*x))^2=30$$

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For $n' = 30$; $t' = 1.699$ (for Confidence level= 0.9) (from Table 4 of the Standard)

$$n = ((1.645 * 0.03) / (0.1 * 0.09))^2 = 32$$

Hence, number of vehicle load should vary between 30-32 as determined by the aforementioned calculations. However, the volume of waste generated in a city is subject to variations influenced by factors such as population density, geographic location, the sampling and analysis capabilities of the local governing body, and others. The computation of the number of vehicle loads is adjusted based on the need for a higher confidence level and lower precision level, especially in the case of larger cities.

ANNEXURE VI

Example 1: Distribution of Sample Location (Refer Section 2.2)

In a city (XYZ) with a population of approx. from 5,01,500 a dynamic urban landscape unfolds where the majority of residents belong to the middle-income group. Apart from residential areas there are few slum areas within the city, one old temple working as tourist spot for the city and some market hubs including wholesale and retail shops. To efficiently manage the generated waste, Nagar Nigam has signed an MOU with waste management agency. All generated waste is collected by Nagar nigam from various dhalauns and localized waste collection points and being transported to MRF facility installed by Waste Management Agency. Recyclable material are manually separated and remaining is being sent to the only available disposal site of the city.

Key points of above description:

- Population between 100000 to 999999
- Majority of the people are middle income group and no high income groups
- All the waste generated in the city is being transported to the one disposal site
- One Material recover facility are installed
- There are multiple dhalaun and collection points near by the various wards to collect waste.

Step one: Determination of parameter for waste Characterization

As per Table 1 of SOP following parameter can be determining

- No. of Vehicle to be sampled (n): 45
- Duration of sampling (No of Days) (k): 6
- Vehicle load size: 480 kg
- Sorting Sample size: 120 kg

Step Two: Distribution of the sampling locations

City area is divided into four zones East, West, North & South and subsequently various wards in the zone are divided into Middle-income residential wards, Economically Weaker Section (EWS) residential wards/slums and Commercial

wards (Market Area) and others. In addition, one disposal point is also identified in each Zone. Location distribution is given below:

Table 1: Sample location distribution

Day	Zone 1					Zone 2					Zone 3					Zone 4					Total
	M I	EW S	C W	M X	D S	M I	EW S	C W	M X	D S	M I	EW S	C W	M X	D S	M I	EW S	C W	M X	D S	
1	1	0	0	0	1	0	1	0	0	1	0	0	1	0	1	0	0	0	1	1	8
2	0	1	0	0	1	0	0	1	0	1	0	0		1	1	1	0	0	0	1	8
3	0	0	1	0	1	0	0	0	1	1	0	1	0	0	1	0	1	0	0	1	8
4	0	0	0	1	1	1	0	0	0	1	1	0	0	0	1	0	0	1	0	1	8
5	0	0	0	0	1	0	1	0	0	1	0	0	1	0	1	0	0	0	1	1	7
6	0	1	0	0	1	0	0	0	0	1	0	0		0	1	1	0	0	0	1	6
Total	1	2	1	1	6	1	2	1	1	6	1	1	2	1	6	2	1	1	2	6	
																					45

Middle-income residential wards: MI

Economically Weaker Section (EWS) residential wards/slums: EWS

Commercial wards (Market Area): CW

Mixed commercial and residential wards: Mx

Disposal Point: DS

The sample is required to be collected at waste generation points excluding the one to be collected at the Disposal point.

Note: In the absence of predefined economic distinctions in a town, the allocation of wards was determined by the predominant socio-economic nature of the areas. For instance, if a ward has more than 50% high-income residences, it is designated as a high-income ward. Conversely, if a ward has over 50% low-income residents, it is categorized as a low-income ward, and so forth. Vehicles from these identified categories may be selected.

Step 3: Sample collection and Sample preparation

Sample collection: Vehicles collecting waste from each socio-economic strata of each zone to be identified. Every day, select vehicles randomly from each socio-economic strata of each zone. Make sure that the waste collectors are not removing valuable plastics/ dry wastes beforehand.

Sample preparation: The entire vehicle load of waste i.e 480 Kgs should be discharged in a designated area. Use the Quartering and coning method to reduce the size of the shorting sample to 120 kg.

Waste characterisation:

First waste should be characterise into two categories Plastic waste and others Subsequently The total plastic waste be sorted and weighed into 4 categories, as per the EPR guidelines. Each sub-category should be weighed and registered in the data sheet as given below:

Table 2A: **Plastic Waste characterization (Plastic Packaging category wise) :**
Generation points

Vehicle Load No. (1)	Sorting Sample Size (Kg) (2)	Total PW(Kg) (3)	Category 1 PW (kg) (4)	Category 2 PW (kg)(5)	Category 3 PW (kg) (6)	Category 4 PW (kg) (7)
1	120	10	2	4	2.5	0
2	120	8	1.5	2	2	0.05
3	120	9	1.5	3	1	0.02
4	120	10	1.7	2.5	1.5	0.01
5	120	9	1.5	3	1	0
6	120	7	1	2	1	0.03
7	120	8.5	2	2	1.5	0
8	120	9	1	3	2	0.005
9	120	8	1.5	2	1.5	0
10	120	7	1	2	1.5	0.02
11	120	6.5	1	2	0.8	0
12	120	10	3	2	1	0.02
13	120	9	1.5	4	1	0.02

Vehicle Load No. (1)	Sorting Sample Size (Kg) (2)	Total PW(Kg) (3)	Category 1 PW (kg) (4)	Category 2 PW (kg)(5)	Category 3 PW (kg) (6)	Category 4 PW (kg) (7)
14	120	10	1.7	4	1.5	0.01
15	120	9.5	1.5	3	1	0
16	120	8.5	1	2	1	0.03
17	120	10	2	2	2	0
18	120	9	1	3	2	0.005
19	120	11	2.5	3	2	0
20	120	7	1	2	1.5	0.02
21	120	8	1	2	1.5	0
	2520	184	31.9	54.5	30.8	0.24

Table 2B: **Plastic Waste characterization (Plastic Packaging category wise) :**
Disposal points

Vehicle Load No. (1)	Sorting Sample Size (Kg) (2)	Total PW(Kg) (3)	Category 1 PW (kg) (4)	Category 2 PW (kg)(5)	Category 3 PW (kg) (6)	Category 4 PW (kg) (7)
1	120	6	0.5	2	2	0.01
2	120	7	0.25	3	1	0
3	120	6.5	0.7	1	1	0
4	120	7	1	0.5	1	0.001
5	120	7.1	0.5	1	0.5	0
6	120	6.8	0.75	1.5	0.5	0
7	120	6	0.5	2	2	0.01
8	120	7	0.25	3	1	0
9	120	6.5	0.7	1	1	0
10	120	7	1	0.5	1	0.001
11	120	7.1	0.5	1	0.5	0

Vehicle Load No. (1)	Sorting Sample Size (Kg) (2)	Total PW(Kg) (3)	Category 1 PW (kg) (4)	Category 2 PW (kg)(5)	Category 3 PW (kg) (6)	Category 4 PW (kg) (7)
12	120	6.8	0.75	1.5	0.5	0
13	120	6	0.5	2	2	0.01
14	120	7	0.25	3	1	0
15	120	6.5	0.7	1	1	0
16	120	7	1	0.5	1	0.001
17	120	7.1	0.5	1	0.5	0
18	120	6.8	0.75	1.5	0.5	0
19	120	6	0.5	2	2	0.01
20	120	7	0.25	3	1	0
21	120	6.5	0.7	1	1	0
22	120	7	1	0.5	1	0.001
23	120	7.1	0.5	1	0.5	0
24	120	6.8	0.75	1.5	0.5	0
	2880	161.6	14.8	36	24	0.044

Banned SUPs waste sorting

The total plastic waste also to be sorted into all the 20 banned SUP products and should be weighed and registered in the data sheet as given below:

Table 3A : **Plastic waste characterization (Single Use Plastic) – Generation point**

	Vehicle Load No. 1(kg)	Vehicle Load No 2(kg)	VL3	...VL21	Total	Average Kg/Kg of waste
Sorting Sample Size (kg)	120	120	120	120	2520	

	Vehicle Load No. 1(kg)	Vehicle Load No 2(kg)	VL3	...VL21	Total	Average Kg/Kg of waste
Plastic Waste (kg)	10	8	9	8	184	0.07302
SUPs					0	0.00000
Earbuds(kg)	0.0001	0.0002	0	0.0001	0.00185	0.00000
Balloons(kg)	0.001	0	0	0.001	0.006	0.00000
Candy(kg)	0.01	0	0	0.01	0.061	0.00002
Ice-cream(kg)	0.02	0.01	0	0.02	0.17	0.00007
Straws(kg)	0.15	0.14	0.1	0.15	2.65	0.00105
Plates(kg)	0.2	0.18	0.2	0.2	4	0.00159
Cups(kg)	0.21	0.15	0.1	0.21	3.31	0.00131
Glass(kg)	0.17	0.15	0.2	0.17	3.42	0.00136
Forks(kg)	0.1	0.05	0.1	0.1	1.45	0.00058
Spoons(kg)	0.08	0.07	0.1	0.08	1.23	0.00049
Knives(kg)	0.05	0.03	0	0.05	0.6	0.00024
Trays(kg)	0.02	0.015	0	0.02	0.315	0.00013
Sweet box(kg)	0.001	0	0	0.001	0.01	0.00000
Invitation (kg) cards	0.0001	0	0	0.0001	0.0006	0.00000
Cigarette (kg) Packets	0.002	0.001	0	0.002	0.027	0.00001
<120 microns(kg)	1.5	1.2	1	1.5	25	0.00992

	Vehicle Load No. 1(kg)	Vehicle Load No 2(kg)	VL3	...VL21	Total	Average Kg/Kg of waste
<50 microns(kg)	1	0.8	1.1	1	21	0.00833
Plastic flags(kg)	0.0001	0.0002	0	0.0001	0.0016	0.00000
PVC banners < 100 µm,	0.001	0	0	0.001	0.006	0.00000
polystyrene for decoration(kg)	0.02	0.01	0	0	0.19	0.00008
	3.5353	2.80635	2.88	3.5153	63.44905	

Table 3B : Plastic waste characterization (Single Use Plastic) – Disposal point

	Vehicle Load No. 1(kg)	Vehicle Load No 2(kg)	VL 3	..VL24	Total	Average Kg/Kg of waste
Sorting Sample Size (kg)	120	120	120	120	2880	0.0561
Plastic Waste (kg)	6	7	6.5	6.8	161.6	0.0000
SUPs						
Earbuds(kg)	0.0001	0.0002	0	0.00012	0.00222	0.0000
Balloons(kg)	0.0002	0	0.001	0.0001	0.0078	0.0000
Candy(kg)	0.005	0	0.0001	0.001	0.0366	0.0001

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	Vehicle Load No. 1(kg)	Vehicle Load No 2(kg)	VL 3	..VL24	Total	Average Kg/Kg of waste
Ice-cream(kg)	0.01	0.015	0	0.015	0.24	0.0010
Straws(kg)	0.15	0.14	0.1	0.09	2.88	0.0012
Plates(kg)	0.12	0.18	0.15	0.14	3.54	0.0013
Cups(kg)	0.18	0.15	0.12	0.15	3.6	0.0010
Glass(kg)	0.11	0.14	0.15	0.1	3	0.0005
Forks(kg)	0.05	0.05	0.05	0.07	1.32	0.0005
Spoons(kg)	0.08	0.07	0.03	0.08	1.56	0.0003
Knives(kg)	0.05	0.03	0.01	0.05	0.84	0.0001
Trays(kg)	0.01	0.015	0.012	0.01	0.282	0.0000
Sweet box(kg)	0.001	0	0.0002	0.001	0.0132	0.0000
Invitation (kg) cards	0.0001	0	0	1E-04	0.0012	0.0000
Cigarette (kg) Packets	0.0001	0.0002	0.0001	1E-04	0.003	0.0095
<120 microns(kg)	1.2	1.1	1	1.25	27.3	0.0076
<50 microns(kg)	0.7	0.8	1.15	1	21.9	0.0000
Plastic flags(kg)	0.0001	0	0	1E-04	0.0012	0.0000
PVC banners < 100 µm,	0.0001	0	0	1E-04	0.0012	0.0000

	Vehicle Load No. 1(kg)	Vehicle Load No. 2(kg)	VL 3	..VL24	Total	Average Kg/Kg of waste
polystyrene for decoration(kg)	0.002	0.001	0.001	0	0.024	0.0231
	2.6687	2.69135	2.7744	2.95762	66.55242	0.0561

Step 4.: Assessment of Plastic Waste is given below:

1. Quantity of Plastic Waste Generation

Average quantity of plastic waste generated (kg of plastic waste/ kg of mixed waste) (data sheet at Table 2A & Table 3A)

$$Q1 = (\sum \text{Row 1b}) / (\sum \text{Row 1a})$$

OR

$$Q1 = (\sum \text{Column 3}) / (\sum \text{Column 2})$$

$$= (184/2520)$$

Considering Quantity of Mixed Waste generated in the town (TPA) (Q)

$$= 1,50,000 \text{ Tons per annum}$$

Quantity of Plastic Waste Generated (TPA) (Q_T)

$$= Q1 * Q = 1,50,000 \times (184/2520)$$

$$= 10,952.3 \text{ Ton per Annum}$$

2. Quantity of Plastic Packaging Waste Generation

- Average quantity of plastic packaging waste generated (kg of plastic packaging waste / kg of mixed waste)

$$(Q2) = (\sum (\text{Column 4}) + \sum (\text{Column 5}) + \sum (\text{Column 6}) + \sum (\text{Column 7})) / (\sum (\text{Column 2}))$$

(data sheet at Table 2A)

$$= (31.9 + 54.5 + 30 + 0.24) / 2520$$

$$= 116.64/2520$$

$$= 0.0462$$

- Quantity of Mixed Waste generated (TPA) = 1,50,000 Tons per annum
- Quantity of Plastic Packaging Waste Generated (Q_{pack})(TPA)
 - = 0.0419×150000
 - = 6942.8 Tons per Annum

3. Quantity of SUP Waste Generation

- Average quantity of SUP waste generated (SUP in kg / kg of mixed waste)
 - $(Q_3) = (\sum (\text{Row } 2a \dots 7c) / (\sum (\text{Row } 1a) \text{ (data sheet Table } 3A))$
 - $Q_3 = 66.55/2520$
 - = 0.0264
- Quantity of Mixed Waste generated (TPA) = 1,50,000 tons per annum
- Quantity of Plastic Packaging Waste Generated (TPA) (Q_{SUP}) = $Q_3 \times Q$
 - = 3961.3 tons per annum

4. Quantity of Other (Non-packaging waste)

$$Q_{other} = Q_T - Q_{pack}$$

$$= 150,000 - 10,952.3$$

$$= 1,39,048 \text{ tons per annum}$$

5. Quantity of Plastic Waste Disposed

- Average quantity of plastic waste generated (kg of plastic waste/ kg of mixed waste)
 - $Q_{1d} = (\sum \text{Column } 3) / (\sum \text{Column } 2) - \text{refer Table } 2B$
 - OR
 - $Q_{1d} = (\sum \text{Row } 1b) / (\sum \text{Row } 1a) - \text{refer Table } 3B$
 - = (115/2880)
- Considering Quantity of Mixed Waste Disposed (TPA) (Q_D)= 50,000 Tons per annum
- Quantity of Plastic Waste Disposed (TPA) (Q_{TD}) = $Q_{1d} \times Q_D$
 - = $50,000 \times (184/2520)$
 - = 1996.5 Ton per Annum

6. Quantity of Plastic Packaging Waste Disposed

- Average quantity of plastic packaging waste Disposed (kg of plastic packaging waste / kg of mixed waste)

$$(Q_{2d}) = (\sum (\text{Column 4}) + \sum (\text{Column 5}) + \sum (\text{Column 6}) + \sum (\text{Column 7})) / (\sum (\text{Column 2})) \text{---(refer Table 2B)}$$

$$= (14.8+36 + 24 +0.044)/ 2880$$

$$= 74.88/2880$$

$$= 0.0259$$

- Quantity of Mixed Waste Disposed (TPA) $Q_D = 50,000$
- Quantity of Plastic Packaging Waste Disposed ($Q_{\text{pack D}}$)(TPA) = $Q_{2d} * Q_D$
=1299.37 Tonnes per Annum

7. Quantity of SUP Waste at Disposal

- Average quantity of SUP waste at Disposal (SUP in kg / kg of mixed waste)

$$(Q_{3d}) = (\sum (\text{Row 2a... 7c}) / (\sum (\text{Row 1a})) \text{---(refer Table 3B)}$$

$$= 66.552/2880$$

$$=0.0231$$

- Quantity of Mixed Waste Disposed (TPA) = 50, 000 Ton per Annaum
- Quantity of SUP Waste Disposed (TPA) ($Q_{\text{SUP}D}$) = $Q_{3d} * Q_D$
=0.0231 x 50,000= 1155.41 Ton per Annum

8. Quantity of Other (Non-packaging waste) Disposed

$$Q_{\text{other D}} = Q_{TD} - Q_{\text{pack D}}$$

$$= 50,000 - 1996.5$$

$$=48844.5 \text{ tons per Annum}$$

9. Quantity of Plastic waste Utilised/Processed

$$Q_{\text{ utilised/processed}} = Q_T - Q_{TD}$$

$$= 10,952.3 - 1996.5$$

$$= 8955.5 \text{ Tons per Annum}$$

ANNEXURE VII

Quick Verification Test to distinguish Compostable Plastics from Conventional Plastics

S No	Experiment	Observation	Inference
1	Take Dichloromethane (DCM) in test tube. Dissolve 2x2 cm film sample or few granules in Dichloromethane (DCM)	Dissolution of samples*	Confirm the presence of PLA and PBAT. PE and PP will not undergo dissolution.
2	Dissolve 2x2 cm film sample or few granules in boiled xylene	Dissolution of samples.	Confirm the presence of PE and PP. PLA and PBAT will not undergo dissolution.
3	Immerse few granules of sample in distilled water at ambient temperature	Float/Sink	Samples made from PLA and PBAT will sink and samples made from PE and PP will float on water.

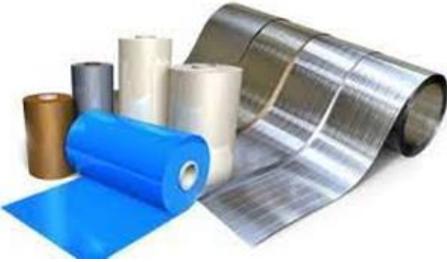
***Note:**

- Styrene based polymers undergo dissolution in DCM and may appear as compostable plastics. Dense black smoke with soot in air will be observed on burning of Styrene based samples. In addition to that, identification by FTIR & DSC shall be carried out for confirmation of Styrene based polymers.
- The film sample containing starch and other additives may not undergo complete dissolution in DCM.

ANNEXURE VIII

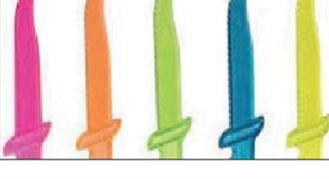
Plastic packaging and SUP References

A. Plastic Packaging

Category	Plastic type	Description	Examples	Representative pictures
Category -1	Rigid	The packaging which are rigid in nature	Soft drink bottles. Water bottles (PET) & juice bottles Transportable & storage-able Food containers, Shampoo bottles Plastic containers for cooking oil, vinegar, sauces, pickles. Clamshell packaging for fruits, vegetable & etc.	
Category -2	Flexible	Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches	Plastic Carry bag, Plastic sheet Plastic grocery bags, wrap/cling film, shrink film, Plastic packaging for toiletries (shampoo sachets, lotion pouches), rozen foods (freezer bags, plastic film on frozen food trays) Plastic packaging for medical supplies (sterile pouches, medication blister packs) Plastic packaging for electronic devices (bubble wrap, anti-static bags) Plastic packaging for clothing (garment bags, polyethylene garment covers) Plastic packaging for pharmaceuticals (pill packets, blister packs) Plastic packaging for toys (toy packaging, bubble wrap) Plastic packaging for stationery items (pencil case, document pouches)	

<p>Category -3</p>	<p>Multi layer</p>	<p>Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic)</p>	<p>Milk products & juice storage boxes such as fruiti Packets of biscuit, namkeen mixture, chips, kurkure etc. & other multilayer packaging.</p>	
<p>Category -4</p>	<p>Compostable</p>	<p>Plastic sheet or like used for packaging as well as carry bags made of compostable plastics</p>	<p>Compostable shopping bags, food packaging, sheets and others</p>	

B. Single-Use Plastic

Product	
1. Plastic Earbuds	
2. Plastic sheets below 50 microns	
3. Carry bags below 120 microns	
4. Plastic cutlery (spoons, forks)	
5. Straws	
6. Plastic plates, cups, glasses	
7. SUP knives (mostly used for cake cutting)	
8. SUP Trays	

Product	
9. Wrappings on Invitation cards	
10. Thermocol decorative items	
11. Wrapping on sweet boxes (Plasticsheet wrapped on sweet boxes/fruit baskets)	
12. Wrapping/Films on cigarette packets	
13. Plastic Balloon sticks	
14. Plastic stirrers	
15. Plastic Flags	
16. Plastic Candy sticks	



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

File No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part(7)

Date: 04-07-2024

To,

The Chairman
All SPCBs/PCCs

Sub: - Direction under Section 5 of the EPA, 1986 regarding Characterization & Assessment of Plastic Waste by Local Bodies, District Panchayats, SPCBs & PCCs as per methodology developed by CPCB

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3, 6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC, vide Notification dated August 12, 2021 banned identified SUP items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), *"The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:*

- (a) *Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.*
- (b) *Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers; and*

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended), *"Carry bag made of virgin or recycled plastic, shall not be less seventy-five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022"; and*

Whereas, as per Rule 4(1)(d) of the PWM Rules, *"plastic sheet or like, which is not an integral part of multi-layered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impairs the functionality of the product"; and*

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Whereas, Guidelines on Extended Producer Responsibility for Plastic Packaging and commodities made from compostable plastics or biodegradable plastics were notified by MoEF&CC on February 16, 2022 in Schedule – II of 4th amendment of Plastic Waste Management Rules, 2018 (as amended); and

Whereas, as per Provision 5.1 of the Schedule-II of PWM Rules (as amended), "The following plastic packaging categories are covered under Extended Producer Responsibility:

- i. Category I: Rigid plastic packaging;
- ii. Category II: Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;
- iii. Category III: Multi-layered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);
- iv. Category IV: Plastic sheet or like used for packaging as well as carry bags & commodities made of compostable plastics;
- v. Category V: Plastic sheet or like used for packaging as well as carry bags and commodities made of biodegradable plastics"; and

Whereas, as per Rule 6(5) of PWM Rules, 2018 (as amended), "The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30th June of every year and also estimate the quantity of plastic waste to be generated in following five-year period"; and

Whereas, as per Rule 6(8) of PWM Rules, 2018 (as amended), "The local body shall include in the annual report the following details on plastic waste management, namely: -

- i. Plastic waste generated, including plastic waste existing in dump sites, in a year;
- ii. Plastic waste management infrastructure available for collection, segregation, processing;
- iii. Projection of plastic waste to be generated;
- iv. Status on framing and implementation on byelaws;
- v. Actions taken action to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items"; and

Whereas, as per Rule 7A(1) of PWM Rules, 2018 (as amended), "The Panchayat at District level shall undertake assessment of plastic waste generated, including plastic waste existing at dump sites, by the 30th June of every year for rural areas of the district and also estimate the quantity of plastic waste to be generated in following five-year period"; and

Whereas, as per Rule 7A(3) of PWM Rules, 2018 (as amended), "The Panchayat at District Level shall include in the annual report the following details on plastic waste management, namely: -

- i. Plastic waste generated, including plastic waste existing at dump sites, in a year;

- ii. Plastic waste management infrastructure available for collection, segregation, processing;
- iii. Projection of plastic waste to be generated;
- iv. Status on framing and implementation on byelaws;
- v. Actions taken action to prevent stocking, distribution, sale and usage of banned Single Use Plastic items"; and

Whereas, as per Rule 17 (4) of PWM Rules, 2018 (as amended), "Every urban local body and Panchayat at District Level shall prepare and submit online an annual report in Form -V (A& B) to the Urban Development Department and to Rural Development Department, respectively, and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June every year"; and

Whereas, as per Rule 17 (6) of PWM Rules, 2018 (as amended), "The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31st July of every year"; and

Whereas, as per the aforementioned formats for filing Annual Reports, Assessment & Characterization of plastic waste by the Local Bodies, District level Panchayats, SPCBs & PCCs, is to be carried out as per methodology developed by CPCB; and

Whereas, CPCB had prepared draft Standing Operating Procedure (SOP) for assessment of quantity of plastic waste generated and its characterization, with a focus on Single Use Plastic and Categories of Plastic Packaging as per the PWM Rules; and

Whereas, the draft Standard Operating Procedure (SOP) prepared by the Central Pollution Control Board (CPCB) was circulated during the period February 11, 2024 to March 12, 2024 for comments; and

Whereas, the SOP has been finalised incorporating the comments and suggestions from various stakeholders. The same is enclosed at **Annexure-I** and is also available at CPCB's website (https://cpcb.nic.in/uploads/plasticwaste/SOP_PWM_24062024.pdf); and

Now, therefore, in view of the above direction and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman CPCB, following directions are issued for compliance:

1. To direct the Local Bodies and District Panchayats in your jurisdiction to carry out Assessment & Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment & Characterization of Plastic Waste developed by CPCB.

-4-

2. To provide necessary assistance & impart training to the Local Bodies and District Panchayats for implementation of Point (1) above.
3. To carry out assessment & characterization of plastic waste in at least two Local Bodies and District Panchayat in association with the concerned Authorities.
4. To monitor the implementation of this SOP by the concerned stakeholders in your jurisdiction.
5. To validate the data submitted by the Local Bodies and District Panchayats as per the methodology stipulated in the SOP.
6. To carry out Assessment & Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SOP.

You are hereby directed to take necessary action for compliance of aforesaid Directions and submit Action Taken Report to this office within 15 days of issuance of the Direction.

13/4/22
✓ (Tanmay Kumar)
Chairman *Dy*

Copy to:

1. Shri Naresh Pal Gangwar : For kind information, please
Additional Secretary,
Ministry of Environment, Forest and
Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi – 110 003
2. The Regional Director : For follow up with concerned
All CPCB Regional Directorates SPCB/PCCs in your
jurisdiction, please
3. DH-IT, CPCB : For uploading a copy of
these directions on CPCB
website, please

Dy
✓ Bharat Kumar Sharma
Member Secretary

o/c



Annexure - I A
350

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

F. No. CP-20/35/2023-UPC-II-HO-CPCB-HO

Dated: 11.11.2024

To,

The Principal Secretary
All State UDDs

Sub: Directions Under Section 5 of the Environment (Protection) Act, 1986 for Implementation of ban on Single Use Plastic (SUP)-Reg.

WHEREAS, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3, 6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

WHEREAS, MoEF&CC issued Notification, dated August 12, 2021 banned identified SUP items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

WHEREAS, as per Rule 4(2) of PWM Rules, 2016 (as amended), "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022; and

- a. Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
- b. Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 microns, stirrers; and

WHEREAS, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) "Carry bag made of virgin or recycled plastic, shall not be less seventy-five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022; and

WHEREAS, as per Rule 4 (d) of the PWM Rules, plastic sheet or like, which is not an integral part of multi-layered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product; and

WHEREAS, as per Rule 12 (1) of PWM Rules, 2016 (as amended), The Central Pollution Control Board, State Pollution Control Board and Pollution Control

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Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Tel : 43102030, 22305792, वेबसाइट / Website: www.cpcb.nic.in

Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules; and

WHEREAS, as per Rule 12 (2) of PWM Rules, 2016 (as amended), The concerned Additional Chief Secretary or Principal Secretary or Secretary in charge of the Department of the State Government or a Union territory Administration responsible for municipal administration shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, restriction or prohibition on use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and plastic packaging and items prohibited under rule 4 of these rules in the urban areas of the State or a Union territory; and

WHEREAS, as per Rule 12 (3) of PWM Rules, 2016 (as amended), The concerned Additional Chief Secretary or Principal Secretary or Secretary in charge of the Department of the State Government or a Union territory Administration responsible for Panchayati Raj Institutions shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, restriction or prohibition on use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and plastic packaging and items prohibited under rule 4 of these rules in the rural area of the State or a Union territory; and

WHEREAS, CPCB issued Direction dated 01-2-2022 to all SPCBs/PCCs to ensure compliance of notification published by MoEF&CC dated 12-08-2021 in line with comprehensive action plan; and

WHEREAS, for effective monitoring of ban on identified single use plastic items and plastic waste management in the country, CPCB developed SUP Compliance Monitoring portal and SUP field inspection app to facilitate the structured inspection and monitoring by state boards and local bodies, and SUP Public Grievance App to ensure citizen participation for effective enforcement of ban; and

WHEREAS, CPCB issued Directions dated 30-06-2022 to all SPCBs/PCCs and UDDs to monitor compliance through SUP Compliance Monitoring App; and

WHEREAS, special inspection drive was conducted from October to December 2022 with focus on enforcement on street vendors, local shops, wholesale markets etc. by CPCB/SPCB/PCC with State UDD; and

WHEREAS, CPCB had prepared Standard Operating Procedure (SOP) with the prime objective to break the supply chain of SUP items and also issued directions dated 01-03-2023 to all SPCBs/PCCs for joint inspections with State UDD as per SOP through Field inspection app and file the inspection report on the SUP compliance monitoring portal till August 2023; and

WHEREAS, CPCB further issued Directions dated 20.11.2023 & 16.02.2024 to all SPCBs/PCCs and UDDs for conduction of exhaustive inspection drives at regular intervals in the area under your jurisdiction along with State UDDs to identify manufacturers and suppliers of banned SUP items and take strict action against the violating entities; and

WHEREAS, it is observed that details w.r.t only xxx inspections conducted and uploaded on the SUP Compliance Monitoring Portal. (Details at Annexure-I); and

WHEREAS, it is observed that fine of only Rs..xxx has been imposed and xxx kg of plastic items seized since xxx as per information uploaded on the SUP Compliance Monitoring Portal ; (Details at Annexure-I); and

WHEREAS, it is observed that only xxx no. of complaints have been lodged on the SUP Grievance redressal App and only xxx have been resolved by the concerned authorities; (Details at Annexure-II); and

WHEREAS, continual use and sale of Single Use Plastic Items is being observed specially in informal sector including local shops/ street vendors; and

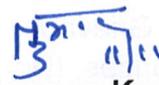
NOW, THEREFORE, in view of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB following directions in continuation of Directions dated 1.2.2022, 30.6.2022, 01.03.2023, 17.05.2023, 20.11.2023 & 16.02.2024 are issued for compliance:

1. To conduct SUP ban enforcement drive jointly with State UDD as per the SOP prepared by CPCB for four days a month during the period October, 2024-January 2025. The schedule of inspection is to be finalized by the concerned SPCB/PCC in consultation with State UDD and is to be completed by 25th of every month. The Police force may be deployed during the inspection drive as per requirement.
2. To conduct the inspections with focus on street vendors, local shops, wholesale markets, interstate borders, industries, bus depots, railway stations, airports and such other crowded locations.
3. To register all the concerned field officers (SPCB/PCC/State UDD) on SUP Compliance monitoring portal.
4. To conduct the inspections through Field inspection app and file the inspection report on the SUP compliance monitoring portal. Violations & details of action taken w.r.t Commercial establishment shall be reported by State UDD and violation & details of action taken w.r.t industries shall be reported by the SPCB/PCC.
5. To include information w.r.t. supplier of SUP items (for commercial users), plastic raw material suppliers (for banned SUP producers) and SUP producers (for plastic waste recyclers making granules) in the inspection report.
6. To provide details w.r.t. the action taken against the defaulters (Seizure/ challan/ fine levied/ cancellation of permission granted for Commercial entities & Seizure/ Show Cause Notice/ Closure/ environmental compensation levied in case of banned SUP producers) through SUP field inspection App.
7. To promote the usage of the SUP Public Grievance App by citizens in your jurisdiction.

8. To take necessary action to resolve all the grievances received on the SUP public grievance App within 7 days in your jurisdiction.

You are requested to take necessary action to ensure compliance of above directions.

Yours faithfully,


(Tanmay Kumar)
Chairman 

Copy to: -

1. The Additional Secretary : For kind information, please
Ministry of Environment, Forests &
Climate Change
Indira Paryavaran Bhawan, Jor Bagh
Road,
Delhi New -110003
2. Regional Directorates, CPCB : For follow up with concerned
authorities in your jurisdiction,
please
3. Incharge, IT Division : For uploading a copy of these
directions on CPCB website,
please


(Bharat Kumar Sharma)
Member Secretary

o/c

Annexure-II

S.No	STATE	TOTAL COMPLAINTS RECEIVED	RESOLVED BY AUTHORITY	ESCALATED TO HIGHER OFFICIAL
1	ANDAMAN AND NICOBAR ISLANDS	0	0	0
2	ANDHRA PRADESH	133	21	4
3	ARUNACHAL PRADESH	13	0	1
4	ASSAM	94	2	2
5	BIHAR	442	135	6
6	CHHATTISGARH	80	0	11
7	CHANDIGARH	93	0	34
8	DELHI	1337	965	3
9	DNH&DD	9	0	9
10	GOA	45	0	3
11	GUJARAT	352	88	1
12	HIMACHAL PRADESH	34	16	0
13	HARYANA	1677	1517	0
14	JAMMU AND KASHMIR	14	0	6
15	JHARKHAND	65	6	0
16	KERALA	272	4	5
17	KARNATAKA	678	276	5
18	LAKSHADWEEP	2	0	1
19	MEGHALAYA	86	0	5
20	MAHARASHTRA	998	522	25
21	MANIPUR	0	0	0
22	MADHYA PRADESH	251	46	0
23	MIZORAM	0	0	0
24	NAGALAND	7	0	0
25	ODISHA	41	0	1
26	PUNJAB	156	12	0
27	PUDUCHERRY	31	17	5
28	RAJASTHAN	285	149	0
29	SIKKIM	26	18	0
30	TAMIL NADU	304	121	4
31	TRIPURA	1	0	1
32	UTTARAKHAND	368	231	0
33	UTTAR PRADESH	1097	279	1
34	WEST BENGAL	183	37	1
35	TELANGANA	88	54	0
36	LADAKH	0	0	0
	TOTAL	9262	4516	134

Annexure-I

S.No	State	No. of Inspection by SPCB/PCC	No. of inspection by ULB	Total	Quantity of SUP Item Seized(KG)	Fine Imposed(Rs)
1	ANDAMAN AND NICOBAR ISLANDS	0	94	94	13	5000
2	ANDHRA PRADESH	0	219	219	22.4	9800
3	ARUNACHAL PRADESH	0	0	0	0	0
4	ASSAM	3	5	8	52	7000
5	BIHAR	0	32	32	85.42	15700
6	CHHATTISGARH	19	60	79	69	19000
7	CHANDIGARH	9	3	12	19.1	17400
8	DELHI	1787	933	2720	3367.73	653532
9	DNH&DD	4	29	33	13.4	1300
10	GOA	0	0	0	0	0
11	GUJARAT	0	60	60	0	0
12	HIMACHAL PRADESH	0	478	478	0.58	6510
13	HARYANA	0	2	2	26	501
14	JAMMU AND KASHMIR	22	0	22	10.5	900
15	JHARKHAND	0	4	4	51	2000
16	KERALA	0	0	0	0	0
17	KARNATAKA	0	49	49	5.35	1004599.99
18	LAKSHADWEEP	0	4	4	0	0
19	MEGHALAYA	0	0	0	0	0
20	MAHARASHTRA	1139	479	1616	4344.77	5031631.96
21	MANIPUR	0	0	0	0	0
22	MADHYA PRADESH	0	32	32	61.76	15900
23	MIZORAM	0	119	119	2031.23	76000
24	NAGALAND	0	0	0	0	0
25	ODISHA	0	0	0	0	0
26	PUNJAB	0	0	0	0	0
27	PONDICHERY	0	1250	1250	15371.1	145344.2
28	RAJASTHAN	1	20	21	16.5	3200
29	SIKKIM	0	6	6	127.42	7600
30	TAMIL NADU	0	8	8	66.33	21300
31	TRIPURA	0	1	1	0	0
32	UTTARAKHAND	0	170	170	329.27	233403
33	UTTAR PRADESH	0	147	147	76.69	93150
34	WEST BENGAL	20	62	82	37.01	1501
35	TELANGANA	0	0	0	0	0
36	LADAKH	0	0	0	0	0
	TOTAL	3004	4266	7268	26197.56	7372273.15



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

File No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part(7)

Date: 04-07-2024

To,

The Chairman
All SPCBs/PCCs

Sub: - Direction under Section 5 of the EPA, 1986 regarding Characterization & Assessment of Plastic Waste by Local Bodies, District Panchayats, SPCBs & PCCs as per methodology developed by CPCB

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3, 6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC, vide Notification dated August 12, 2021 banned identified SUP items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), *"The manufacture, import, **stocking, distribution, sale and use** of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:*

- (a) *Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.*
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Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended), *"Carry bag made of virgin or recycled plastic, shall not be less seventy-five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022"; and*

Whereas, as per Rule 4(1)(d) of the PWM Rules, *"plastic sheet or like, which is not an integral part of multi-layered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impairs the functionality of the product"; and*

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दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Whereas, Guidelines on Extended Producer Responsibility for Plastic Packaging and commodities made from compostable plastics or biodegradable plastics were notified by MoEF&CC on February 16, 2022 in Schedule – II of 4th amendment of Plastic Waste Management Rules, 2018 (as amended); and

Whereas, as per Provision 5.1 of the Schedule-II of PWM Rules (as amended), "The following plastic packaging categories are covered under Extended Producer Responsibility:

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- iii. Projection of plastic waste to be generated;
- iv. Status on framing and implementation on byelaws;
- v. Actions taken action to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items"; and

Whereas, as per Rule 7A(1) of PWM Rules, 2018 (as amended), "The Panchayat at District level shall undertake assessment of plastic waste generated, including plastic waste existing at dump sites, by the 30th June of every year for rural areas of the district and also estimate the quantity of plastic waste to be generated in following five-year period"; and

Whereas, as per Rule 7A(3) of PWM Rules, 2018 (as amended), "The Panchayat at District Level shall include in the annual report the following details on plastic waste management, namely: -

- i. Plastic waste generated, including plastic waste existing at dump sites, in a year;

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- iii. Projection of plastic waste to be generated;
- iv. Status on framing and implementation on byelaws;
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Whereas, as per Rule 17 (4) of PWM Rules, 2018 (as amended), "Every urban local body and Panchayat at District Level shall prepare and submit online an annual report in Form -V (A& B) to the Urban Development Department and to Rural Development Department, respectively, and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30th June every year"; and

Whereas, as per Rule 17 (6) of PWM Rules, 2018 (as amended), "The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31st July of every year"; and

Whereas, as per the aforementioned formats for filing Annual Reports, Assessment & Characterization of plastic waste by the Local Bodies, District level Panchayats, SPCBs & PCCs, is to be carried out as per methodology developed by CPCB; and

Whereas, CPCB had prepared draft Standing Operating Procedure (SOP) for assessment of quantity of plastic waste generated and its characterization, with a focus on Single Use Plastic and Categories of Plastic Packaging as per the PWM Rules; and

Whereas, the draft Standard Operating Procedure (SOP) prepared by the Central Pollution Control Board (CPCB) was circulated during the period February 11, 2024 to March 12, 2024 for comments; and

Whereas, the SOP has been finalised incorporating the comments and suggestions from various stakeholders. The same is enclosed at **Annexure-I** and is also available at CPCB's website (https://cpcb.nic.in/uploads/plasticwaste/SOP_PWM_24062024.pdf); and

Now, therefore, in view of the above direction and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman CPCB, following directions are issued for compliance:

1. To direct the Local Bodies and District Panchayats in your jurisdiction to carry out Assessment & Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment & Characterization of Plastic Waste developed by CPCB.

-4-

2. To provide necessary assistance & impart training to the Local Bodies and District Panchayats for implementation of Point (1) above.
3. To carry out assessment & characterization of plastic waste in at least two Local Bodies and District Panchayat in association with the concerned Authorities.
4. To monitor the implementation of this SOP by the concerned stakeholders in your jurisdiction.
5. To validate the data submitted by the Local Bodies and District Panchayats as per the methodology stipulated in the SOP.
6. To carry out Assessment & Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SOP.

You are hereby directed to take necessary action for compliance of aforesaid Directions and submit Action Taken Report to this office within 15 days of issuance of the Direction.

13/4/22
✓ (Tanmay Kumar) Dy
Chairman

Copy to:

1. Shri Naresh Pal Gangwar : For kind information, please
Additional Secretary,
Ministry of Environment, Forest and
Climate Change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi – 110 003
2. The Regional Director : For follow up with concerned
All CPCB Regional Directorates SPCB/PCCs in your
jurisdiction, please
3. DH-IT, CPCB : For uploading a copy of
these directions on CPCB
website, please

✓ Bharat Kumar Sharma
Member Secretary

o/c



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F-No. CP-20/37/2023-UPC-II-HO-CPCB-HO 4400-4431 September 21, 2023

To,

The Chairman
SPCB/PCC
(As per list)

Sub: Direction Under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for submission of incomplete/no information for Annual Report (2022-23) on Implementation of Plastic Waste Management Rules, 2016 (as amended)

WHEREAS, the Ministry of Environment, Forest and Climate Change (MoEF&CC) notified the Plastic Waste Management Rules, 2016 in exercise of the powers conferred under sections 3,6 and 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016; and

WHEREAS, Ministry of Environment, Forest and Climate Change amended PWM Rules 2016 vide Notification No. G.S.R. 285(E) dated March 27, 2018; and

WHEREAS, as per rule 17(2) of the PWM Rules, 2016, as amended, "Every local body shall prepare and submit an annual report in Form -V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year"; and

WHEREAS, as per rule 17(3) of the PWM Rules, 2016, as amended, "Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year"; and

WHEREAS, as per rule 17(4) of PWM Rules, 2016 as amended, The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year"; and

WHEREAS, honourable NGT in the matter of O.A No. 247/2017 had directed that "all the States and Union Territories to ensure that reports in terms of Rule 13 are furnished to the CPCB positively within one month or 30th April, 2019, for the period the reports are due as per rules and not filed so far. CPCB may prepare Action plan for submission of compliance state of PWM Rules by states/UTs". CPCB had prepared a comprehensive format for the action plan for submission of compliance status of PWM Rules by states/UTs and obtained detailed information from the States/UT during the period 2019-21; and

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

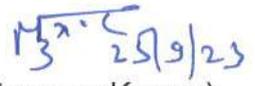
दूरभाष/Tel : 43102030, 22305792, 346/Website : www.cpcb.nic.in

WHEREAS, CPCB, subsequently, had directed SPCBs/PCCs to file Action Plan (Form VI) in the prescribed format (**Annexure I**) in the Annual Report submitted to CPCB which included data related to plastic waste generated, collected and processed (recycled, co-processing, road making, waste to oil); and

WHEREAS, incomplete/no information regarding Annual Report and Action plan for year 2022-23 has been received from your office; and

NOW, THEREFORE, in view of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, it is directed to submit complete information for Annual Report for Financial Year 2022-23 on Implementation of Plastic Waste Management Rules, 2016, as amended along with the Action Plan as per prescribed format.

You are requested to take necessary action to ensure compliance of above direction within 15 days of issue this direction.


(Tanmay Kumar)
Chairman

Copy to:

1. **Additional Secretary (CP Division)** : For kind information please
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan, Jor Bagh
Road, New Delhi, 110003
2. **Incharge, IT Division** : For uploading on CPCB
CPCB website


(Bharat Kumar Sharma)
Member Secretary

By Registered Post

F. No. B-31011/BMW (14499)/2023/WMD-I 4685

27th September, 2023

To,

M/s Belgaum Green Environment Management Pvt. Ltd.,
 Sy No 29/2, Harugoppa Village,
 Saundatti Taluk, Belagavi District,
 Belagavi, Karnataka

DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986 AND SHOW CAUSE NOTICE - THEREOF FOR IMPOSITION OF ENVIRONMENTAL COMPENSATION

WHEREAS the Central Government has notified the Bio-Medical Waste Management Rules, 2016 and amendments thereof (herein after referred as BMW Rules, 2016) in suppression of the Bio-Medical Waste (Management & Handling) Rules, 1998, and amendments thereof, under the Environment (Protection) Act, 1986, to improve the collection, segregation, processing, treatment and disposal of the Bio-Medical wastes in an environmentally sound management thereby, reducing the biomedical waste generation and its impact on the environment; and

WHEREAS Rule 5 of BMW Rules, 2016 stipulate duties of the operator of Common Bio-Medical Waste Treatment Facility (CBWTF) to ensure treatment and disposal of biomedical waste in line with provisions of said Rules; and

WHEREAS as per Rule 7 (1) of BMW Rules, 2016, the bio-medical waste is required to be treated and disposed off in accordance with Schedule I and in compliance with the standards prescribed in Schedule II of the BMW Rules, 2016; and

WHEREAS Rule 14 (1) of BMW Rules, 2016 stipulate that every authorized person is required to maintain records related to generation, collection, segregation, storage, transportation, treatment, disposal and or any form of handling of Bio-Medical waste in accordance with these Rules and guidelines issued by CPCB"; and

WHEREAS the Hon'ble National Green Tribunal, in the matter of O.A. No. 710 of 2017 filed by Shailesh Singh vide order dated 12.03.2019 directed "CPCB to undertake study and prepare a scale of compensation to be recovered from violators of Bio-Medical Waste Management Rules, 2016. Hon'ble NGT also directed that scale of compensation must be deterrent, rendering violation of Rules to be non-profitable which should be adequate to remedy the situation"; and

WHEREAS Hon'ble National Green Tribunal in its order dated 15.07.2019 in the matter of O.A. No. 710 of 2017, accepted Guidelines for "Imposition of Environmental Compensation Charges (ECC) against Healthcare Facilities (HCFs) and Common Biomedical Waste Treatment Facilities (CBWTFs)"; and

WHEREAS the CBWTF namely M/s Belgaum Green Environment Management Pvt. Ltd., Sy. No. 29/2, Harugoppa Village, Saundatti Taluk, Belagavi District, Belagavi, Karnataka (the Unit) was inspected by Central Pollution Control Board (CPCB) on 19.07.2023 wherein following non-compliances were observed:

2. The Member Secretary
Karnataka State Pollution Control Board,
Parisara Bhavana, 1st to 5th Floor
49, Church Street,
Bengaluru – 560 001. : For kind information

3. The Regional Director,
The Regional Directorate
Central Pollution Control Board
1st & 2nd Floors, Nisarga Bhavan
A-Block, Thimmaiah Main Road
7th D Cross, Shivanagar, Opp. Pushpanjali Theatre,
Bangalore – 560 010. : For kind information

4. ✓ I/c IT Division : For information and necessary
action

5. I/c Accounts Division : For information & for further
necessary action


(Bharat Sharma)






F. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part(10)

Date: 17-02-2023

To,

**Airline Operators
(As per list)****Sub: - Direction under Section 5 of the Environment (Protection) Act, 1986 to Airlines operators for phasing out of Single Use Plastic (SUP) & obtaining Registration as per EPR Guidelines -Reg.**

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of the Environmental (Protection) Act, 1986 vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified Single Use Plastic (SUP) items with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

- (a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
- (b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers; and

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) "Carry bag made of virgin or recycled plastic shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022"; and

Whereas, as per Rules 4(d) of PWM Rules, 2016 (as amended), "plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except as specified by Central Government where the thickness of such plastic sheets impair the functionality of the product";

Whereas, as per Rules 4(1)(j) of PWM Rules, 2016 (as amended) "Non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021";

Whereas, MoEF&CC notified Extended Producer Responsibility (EPR) Guidelines for Plastic Packaging in Schedule II of Fourth Amendment to PWM Rules on February 16, 2022; and

Whereas, as per Section 4 of the notified EPR Guidelines, brandowners , producers and importers (PIBOs) of plastic packaging are covered under the Extended Producer Responsibility obligations and provisions of the EPR guidelines; and

Whereas, as per Section 10.1 of the EPR guidelines, brandowners, producers and importers of plastic packaging have to register on the Centralized EPR Portal developed by CPCB; and

Whereas, CPCB has developed online portal <https://eprplastic.cpcb.gov.in> for registration of PIBOs which was launched by Hon'ble MEF on April 05, 2022; and

Whereas, it has been observed that banned SUP items (as per MoEF&CC notification dated August 12, 2021), thin plastic sheets (less than 50 microns thickness), thin plastic bags (less than 120 microns thickness) are continued to be used by various operators in the Airlines sector which is in violation of PWM Rules 2016 (as amended); and

Whereas, it has been observed that plastic packaging (more than 50 micron), without obtaining Registration as per notified EPR Guidelines, is used by various operators in the Airlines sector which is in violation of PWM Rules 2016 (as amended);

Now, therefore, in compliance of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, following Directions are being issued for compliance:

- i. To ensure that banned SUP items (as per MoEF&CC notification dated August 12, 2021), thin plastic sheets (less than 50 microns thickness), thin plastic bags (less than 120 microns thickness) are not sold/ stocked/ used in any form by your Airline.
- ii. To obtain Registration as a Brand-owner/Producer/Importer (as applicable) under PWM Rules, 2016 (as amended) on Centralized EPR portal, if using plastic packaging more than 50 micron thickness in any form.

Necessary action for compliance of aforesaid directions shall be taken and Action Taken Report to be submitted to this office within 15 days of issue of these directions, failing which appropriate action including levying of Environmental Compensation will be taken under the provision of Environmental (Protection) Act, 1986.

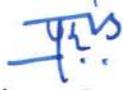
Yours faithfully,

13th 17/2
(Tanmay Kumar)
Chairman 87

Copy to:

1. Sh. Naresh Pal Gangwar, : for kind information please
Additional Secretary,
Ministry of Environment, Forests &
Climate Change
Indira Paryavaran Bhawan
Jorbagh Road, New Delhi – 110003

2. DH (IT) : for uploading on CPCB website


(Prashant Gargava)
Member Secretary 

LIST OF AIRLINES

S.No.	Name	Address
1.	Air India	M/s. Air India Limited Airlines House, 113 Gurudwara Rakabganj Road, New Delhi, Delhi, 110001
2.	Air India Express	M/s. Air India Express Ltd. Door No. 54/4042 A&B, 5th Floor, Aryabhangy Pinnacle, Sahodaran Ayyappan Road, Elamkulam, Kochi, Kerala 682020
3.	AIX Connect	M/s. AIX Connect Private Limited Ground Floor, Alpha 3 Building Kempegowda International Airport, Devenahalli, Bangalore, Bangalore, Karnataka
4.	Akasa Air	M/s. Akasa Air Urmi Estate, Tower A, 12th Floor 95, Ganpatrao Kadam Marg, Lower Parel (W), Mumbai 400013
5.	Go First	M/s. Go Airlines (India) Ltd Terminal 2, Indira Gandhi International Airport New Delhi -110037
6.	IndiGo	M/s. IndiGo Level 1, Tower C, Global Business Park, Mehrauli-Gurgaon Road, Gurgaon – 122 002, Haryana
7.	SpiceJet	M/s. SpiceJet Ltd. 319, Udyog Vihar, Phase IV, Gurgaon – 122016 Haryana
8.	Vistara	M/s. Tata SIA Airlines Limited Intellion Edge, Tower A, 9th and 10th Floor, South Peripheral Road, Sector – 72, Gurugram, Haryana - 122101
9.	Alliance Air	M/s. Alliance Air Aviation Limited Alliance Bhawan, Domestic Terminal-1, I.G.I. Airport, New Delhi 110037
10.	FlyBig	M/s. FlyBig Killa No. 13, 3rd Floor, Begumpur, Khatola, Gurugram - 122001, Haryana
11.	Star Air	M/s. StarAir 2nd Floor, Block 3 Sindhu Logistic Park, No. 34, Nellakunte, Bettahalasuru, Hunsemaranahalli (P), Bangalore - 562 157,



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Annexure - E

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part(10)

Dated: 25 -01-2023

To,

M/s. E-commerce Company
(As per list)

Sub: - Closure Directions under Section 5 of the Environment (Protection) Act, 1986 for Non-compliance of PWM Rules, 2016 (as amended) - Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of the Environmental (Protection) Act, 1986 vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers; and

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) "Carry bag made of virgin or recycled plastic shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022"; and

Whereas, as per Rule 4(1)(d) of PWM Rules (as amended) "Plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except as specified by the Central Government where the thickness of such plastic sheets impair the functionality of the product"; and

Whereas, as per Rule 4(1)(j) "non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021."; and

Whereas, M/s. Unit Name Limited is engaged in selling / using banned SUP items as per the said Notification; and

Whereas, vide letter No. B.170117/UPC-II-PWM(SUP)/2022 dated 01/02/2022, CPCB issued following Directions to your unit to stop selling / usage of banned SUP items through the online platform provided by your organization with effect from July 01, 2022.

Whereas, vide letter dated 03-6-2022, a reminder letter was sent for compliance of the above said direction issued to your unit; and

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030 22305792 वेबसाइट/Website : www.cpcb.nic.in

Whereas, report on compliance of aforementioned Directions has not been received from your organization, although six months have lapsed since the ban on SUP items has been in force, as per MoEF&CC Notification dated 12.08.22.; and

Whereas, CPCB issued Show Cause Notice dated December 13, 2022 under Sec 5 of the Environment (Protection) Act, 1986 (notice thereof) to your unit for i) Closure of operations of the unit ii) Levying of Environment Compensation for non-compliance of provisions of PWM Rules, 2018 and given an opportunity to submit its reply within 10 days from issuance of these directions; and

Whereas, M/s. Unit name has not submitted any response to CPCB so far;

Whereas, as per the EC Regime prepared by CPCB, Environmental Compensation is to be levied @Rs.5000/- per ton of SUP items sold in marketplace through your platform.

NOW THEREFORE, in view of above and in exercise of the powers vested to Chairman, Central Pollution Control Board (CPCB) under Section 5 of the Environment (Protection) Act, 1986, the following directions are issued to your unit:

1. The industry shall close down its operations with immediate effect and not resume its operations till it complies with provision of the PWM Rules, 2016 (as amended) related to SUP ban.
2. The unit shall pay **Rs. 25,00,000/-** (Twenty Five lakhs only) as interim Environmental Compensation charge for violation of Plastic Waste Management Rules, 2016 (as amended) to CPCB (A/c No. 532702050000164, Bank Name: Union Bank Of India, IP Extension Branch, Vikash marg Ext, Delhi, IFSC: UBIN0553271). In case of delay, simple interest @12% shall be levied for the delay period (delay period shall be calculated after 15 days of issue of this direction till the date of EC deposited by the unit).

You are required to take necessary action to comply with the above Directions and submit the Compliance report within 15 days of issue of these Directions, failing which CPCB shall be constrained to take action as deemed fit under Section 5 of EPA.

Yours faithfully,

15/25/1/23
 ✓ (Tanmay Kumar)
 Chairman

Copy to:

1. The Secretary,
 Ministry of Electronics and Information
 Technology
 (Government of India)
 Electronics Niketan, 6, CGO Complex,
 Lodhi Road, New Delhi – 110003

: For information & necessary
 action please

2. Sh. Naresh Pal Gangwar,
 Additional Secretary,
 Ministry of Environment, Forests & Climate Change
 Indira Paryavaran Bhawan, Jorbagh Road,
 New Delhi – 110003

3. DH (IT)

✓ *PGS*
(Prashant Gargava)
Member Secretary

E commerce companies (Non-complying)

Sl. No.	Name	Address
1.	MS Movers and Packers	M/s. MS Movers and Packers 8A/ 174/2740 Sai Co-operative Housing Society, Hariyali Village, Tagore Nagar, Vikroli East Mumbai, Maharashtra 400083
2.	Limeroad	M/s. A. M. Marketplaces Pvt Ltd (Lime Road) 4 th & 5 th Floor, Plot No. 48, Sector 44, Near HUDA City Center Metro Station, Gurgaon, Haryana – 122001
3.	Yepme	M/s. Yepme Limited 312 F, 3rd Floor, Centrum Plaza, Golf Course Road, Sector 53, Gurgaon 122001
4.	Netmeds	M/s. Netmeds 5th Floor, EA Chambers (Express Avenue) No 49 & 50 L, Whites Road, Royapettah, Chennai – 600014
5.	Zivame	M/s. Reliance Retail Limited (Zivame) 3rd Floor, Court House, Lokmanya Tilak Marg, Dhobi Talao, Mumbai, Maharashtra - 400 002
6.	Clovia	M/s. Purple Panda Fashions Private Limited (Clovia) 109 B -plot No. 18, Rajendra Jaina Tower, Wazirpur Commercial Complex, Wpia, New Delhi -110052
7.	Quikr	M/s. Quikr India Pvt. Ltd. 1st Floor, Raghuvanshi Mansion, Senapati Bapat Marg, Lower Parel, Mumbai, Maharashtra – 400013
8.	Sulekha	M/s. Sulekha.com New Media Pvt. Ltd. RMZ Millenia Business Park, 2nd Floor of, Campus 1A, No 143, Dr. MGR Road, Kandanchavadi, Perungudi, Chennai - 600 096
9.	Hopscotch	M/s. Hopscotch 1st Floor DGP House, Behind Bengal Chemical, Old Prabhadevi Road, Mumbai, Maharashtra 400025
10.	FreshMenu	M/s. FreshMenu No 1229, 4th Main Cross, Sector 7, HSR Layout, Bengaluru, Karnataka 560034



F. No. B.17011/7/UPC-II-PWM(SUP)/2022

Dated: 13-12-2022

To,

The Manufacturers,
(As per list)

Sub: Comprehensive Directions under Section 5 of the Environment (Protection) Act, 1986 to Plastic Raw Material Manufacturers for effective implementation of ban on identified Single-use plastic (SUP) items and implementation of Guidelines for Extended Producer Responsibility (EPR) on plastic packaging-Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under sections 3,6, & 25 of the Environmental (Protection) Act, 1986 vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of following Single Use Plastic (SUP) items with effect from July 01, 2022; and

- ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;
- plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

Whereas, as per provision 4(1)(c) of PWM Rules 2018, (as amended), "carry bags made of virgin or recycled plastic shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022"

Whereas, as per provision 4(d) of PWM Rules 2018, (as amended), "Plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be <50 microns in thickness except as specified by Central Government where the thickness of such plastic sheets impair the functionality of the product";

Whereas, as per Rules 4(1)(j) of PWM Rules, 2016 (as amended) "Non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021"; and

Whereas, As per provision 4(1-e) of the PWM Rules, as amended, "The manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution

Control Boards or Pollution Control Committee or the Central Pollution Control Board; and

Whereas, MoEF&CC notified Guidelines for Extended Producer Responsibility for Plastic Packaging in Schedule II of Fourth Amendment to PWM Rules on February 16, 2022; and

Whereas, as per Section 10.1 of the EPR guidelines: *"The Producers, Importers & Brand-Owners (PIBOs) shall have to register through the online centralized portal developed by CPCB. The certificate of registration shall be issued using the portal"*; and.

Whereas, CPCB has developed online portal <https://eprplastic.cpcb.gov.in/plastic/> for registration of PIBOs & PWP's which was launched on April 05, 2022; and

Whereas, M/s. Name of Industry is engaged in manufacturing plastic raw material which can be used for production of plastic items including plastic packaging as enumerated above; and

Whereas, vide letters dated 10-06-2022, CPCB issued following modified Directions to your unit for phasing out Single Use plastic; and

1. The manufacturers shall not directly supply plastic raw materials to producers (in formal/informal sector) engaged in production of banned SUP items.
2. Manufacturers shall inform its plastic raw material buyers that they shall not be supplying plastic raw material for production of banned SUP items w.e.f. July 01, 2022:
3. The manufacturers shall print the following advisory on their invoices raised for sale of plastic raw material w.e.f. July 01, 2022:
"Not to be used in the manufacture of SUP items prohibited under PWM Rules"
4. The manufacturers shall print the following on all Packaging Bags of plastic raw material w.e.f. July 01, 2022:
"Not to be used in the manufacture of SUP items prohibited under PWM Rules, 2016."
5. The following shall be incorporated in all MoU/ Sale Contracts/Price Lists pertaining to sales of plastic raw materials w.e.f. July 01, 2022:
"Buyer hereby undertakes and warrants to comply, at all times, with the applicable laws including but not limited to the Plastic Waste Management Rules 2016 as amended from time to time and notifications and directives issued thereunder ("PWM Rules"), in relation to the use of the Goods. Buyer expressly undertakes and warrants that the plastic raw material purchased shall not be used, directly or indirectly, in production of banned Single Use Plastic (SUP) items, listed in PWM Rules."

6. The plastic raw material manufacturers shall provide sales details of plastic raw materials on quarterly basis to CPCB w.e.f. July 01, 2022 in the prescribed format.

Whereas, vide letters dated 17-08-2022 & 18-09-2022, CPCB issued following Directions to your unit:

1. Not to supply plastic raw materials directly to producers engaged in manufacture of plastic packaging not having valid registration certificate from the concerned State Pollution Control Boards or Pollution Control Committee or CPCB through the centralized EPR Portal.
2. Manufacturers shall send a communication to its plastic raw material customers that they, henceforth, shall not be supplying plastic raw material for production of banned SUP items to producers of plastic packaging not registered on CPCB portal.
3. The plastic raw material manufacturers shall submit quarterly sales details of plastic raw materials to CPCB.
4. To ensure that Registration No., as issued on the centralized EPR Portal to the plastic packaging producer, is henceforth incorporated in all invoices issued for sale of plastic raw material to such producers.

Whereas, production, sale and usage of banned SUP items and improper management of plastic packaging waste still continues in various sections of the Indian economy;and

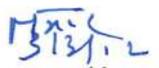
Now, therefore, in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman CPCB, following comprehensive directions are issued to your industry:

1. Not to supply plastic raw materials directly to producers engaged in manufacture of plastic packaging not having valid registration certificate from the concerned State Pollution Control Boards or Pollution Control Committee or CPCB through the centralized EPR Portal.
2. Not to supply plastic raw materials directly to banned SUP producers. The list of banned items to include items listed in MoEF&CC Notification dated August 12, 2021, plastic sheets less than 50 micron thickness, plastic carry bags less than 75 micron thickness w.e.f 30.9.21 and & 120 micron w.e.f 31.12.22 and non-woven bags less than 60 GSM
3. To ensure that Registration No., as issued on the centralized EPR Portal to the plastic packaging producer, is henceforth incorporated in all invoices issued for sale of plastic raw material to such producers
4. To ensure that first buyer and every subsequent buyer of plastic raw materials shall maintain record of transactions of plastic raw material in electronic form, till such time the raw material is sold for making products.

5. To print the following advisory on their invoices raised for sale of plastic raw material w.e.f. July 01, 2022: *"Not to be used in the manufacture of SUP items prohibited under PWM Rules including plastic sheets < 50 micron thickness, non-woven carry bags < 60 GSM, Carry bags < 75 micron thickness w.e.f 30.9.21 and 120 micron thickness w.e.f 31.12.22"*
6. To print the following on all Packaging Bags of plastic raw material w.e.f July 01, 2022: *"Not to be used in the manufacture of SUP items prohibited under PWM Rules, 2016. including plastic sheets < 50 micron thickness, non-woven carry bags < 60 GSM, Carry bags < 75 micron thickness w.e.f 30.9.21 and 120 micron thickness w.e.f 31.12.22"*
7. To incorporate the following in all MoU/ Sale Contracts/Price Lists pertaining to sales of plastic raw materials w.e.f July 01, 2022:
"Buyer hereby undertakes and warrants to comply, at all times, with the applicable laws including but not limited to the Plastic Waste Management Rules 2016 as amended from time to time and notifications and directives issued thereunder ("PWM Rules"), in relation to the use of the Goods. Buyer expressly undertakes and warrants that the plastic raw material purchased shall not be used, directly or indirectly, in production of banned Single Use Plastic (SUP) items, listed in PWM Rules."
8. To provide sales details of plastic raw materials on quarterly basis to CPCB w.e.f. July 01, 2022 in the prescribed format (annexed).

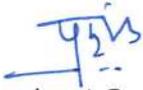
Necessary action shall be taken to ensure compliance of aforesaid directions and Action Taken Report submitted to this office on quarterly basis, failing which appropriate action including levying of Environmental Compensation will be taken against your industry in accordance with the provisions under Environmental (Protection) Act, 1986.

Yours faithfully,


- (Tanmay Kumar)
Chairman 

Copy to:

1. Sh. Naresh Pal Gangwar,
Additional Secretary,
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan
Jorbagh Road,
New Delhi – 110003
2. DH (IT)


- (Prashant Gargava)

LIST OF LEADING MANUFACTURERS OF PLASTIC RAW MATERIAL

S.No.	Company	Registered Address
1	Reliance Industries Limited	Reliance Industries Limited 3rd Floor, Maker Chambers IV,,222, Nariman Point, Mumbai Maharashtra - 400021
2	Indian Oil Corporation Limited	Indian Oil Corporation Limited Indian Oil Bhavan G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai -400051
3	Haldia Petrochemicals Ltd.	Haldia Petrochemicals Ltd. Tower 1, Bengal Eco Intelligent Park (Techna) Block EM, Plot No 3, Sector V, Salt Lake PO: Bidhan Nagar, District: North 24 Paraganas Kolkata 700091
4	GAIL (INDIA) Limited	GAIL (INDIA) Limited GAIL Bhawan, 16 Bhikaji Cama Place, R K Puram, New Delhi - 110066
5	HPCL-Mittal Energy Limited	HPCL-Mittal Energy Limited Phullokari Village, Talwandi Saboo Taluka, District Bathinda - 151301, Punjab
6	IVL Dhunseri Petrochem Industries Limited	IVL Dhunseri Petrochem Industries Limited 'Dhunseri House', 4A, Woodburn Park, Kolkata 700020
7	Supreme Petrochem Ltd.	Supreme Petrochem Ltd. Solitaire Corporate Park, Building No. 11, 5th Floor, 167, Guru Hargovindji Marg, Chakala, Andheri (East), Mumbai - 400093,
8	Finolex Industries Limited	Finolex Industries Limited Gat No. 399, Village Urse,, Taluka Maval, Pune District Maharashtra-410506
9	Chemplast Sanmar Limited	Chemplast Sanmar Limited 9 Cathedral Rd Madras Tamil Nadu 600086

10	LG Polymers India Pvt., Ltd.	LG Polymers India Pvt., Ltd. Quality Innovation & Solutions RR Venkatapuram, Visakhapatnam-530029. Andhra Pradesh, India.
11	INEOS Styrolution India Limited	INEOS Styrolution India Limited 5th Floor, OHM House-2, OHM Business Park, Near Balaji Hospital Subhanpura, Vadodara - 390007, Gujarat India
12	ONGC Petro additions Limited	ONGC Petro additions Limited 35, Nutan Bharat Co-operative Housing Society Limited, R.C. Dutt Road, Alkapuri, Vadodara-390007, Gujarat,
13	Mangalore Refinery and Petrochemicals Limited	Mangalore Refinery and Petrochemicals Limited Kuthethoor P.O., Via Katipalla, Mangalore, 575 030
14	Brahmaputra Cracker & Polymer Ltd.	Brahmaputra Cracker and Polymer Limited 1st Floor, House No 6 Bhuban Road, Uzanbazar Guwahati, Assam Pin - 781001
15	DCW Limited	DCW Limited Nirmal 3rd Floor, Nariman Point Mumbai-400021, India.
16	DCM Shriram Ltd.	DCM Shriram Ltd. 2nd Floor (West Wing) World Mark 1, Aerocity Delhi - 110037
17	Gujarat State Fertilizers & Chemicals Limited	Gujarat State Fertilizers & Chemicals Limited P. O. Fertilizernagar-391750, Dist. Vadodara, Gujarat
18	Bhansali Engineering Polymers Ltd.	Bhansali Engineering Polymers Ltd Unit No. 401,4th Floor, Peninsula Heights, C.D. Barfiwala Road, Andheri (West), Mumbai 400058

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सत्यमेव जयते

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार

CENTRAL POLLUTION CONTROL BOARD

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

D.O.No.B.17011/1/UPC-II-PWM (SUP)/2022

12th October, 2022

तन्मय कुमार, भा.प्र.से.
अध्यक्ष
Tanmay Kumar, I. A. S.
Chairman

Your kind attention is invited to CPCB's letter dated February 25, 2022 on the subject vide which you were requested to issue necessary instructions to concerned Authorities for execution of activities related to enforcement of ban on SUP items.

Despite the SUP ban on July 01, 2022, it is observed that use of SUP items, specifically the thin carry bags continues unabated in the low end section of the economy specifically street vendors, sabji mandis, flower sellers etc.

For strict enforcement of SUP ban, intensive activities are planned during October-December 2022 with focus on street vendors, sabzi mandis flower sellers, local market, checks at borders, inspection of concerned industries etc. Representative of State UDD Board as well as SPCB are required to be deployed in the inspection team for enforcement of SUP ban. Further, considering the sensitivity of the inspection involved, all administrative support including police protection is to be provided to the inspection team to avoid untoward incidents. Brief note prepared by CPCB (enclosed) may please be referred to for further detail.

In view of the above, you are requested to direct the concerned authorities (State UDD/State Env Deptt, SPCB/PCC, State Police Deptt.) to deploy concerned officials and provide all necessary assistance for execution of the planned activities for enforcement of SUP ban as mentioned in the annexed Schedule.

Yours sincerely

(Tanmay Kumar)

The Chief Secretary, All States/UTs

Copy to:

1. Principal Secretary, UDDs (All States/UTs) : for information & necessary action please
2. Principal Secretary, Environment (All States/UTs) : for information & necessary action please
3. Director General of Police : for information & necessary action please
4. Chairman, (All SPCBs/PCCs) : for information & necessary action please
5. Regional Directors (All RDs CPCB) : for information & necessary action please

(Tanmay Kumar)



'परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032, भारत

'Parivesh Bhawan, East Arjun Nagar, Delhi-110 032, India

Tel. +91-11-22307233, Tele Fax : +91-11-22304948, e-mail: ccb.cpcb@nic.in

Note on enforcement of Single Use Plastic (October- December 2022)**1.0 Background**

Hon'ble MEF made the following observations during the meeting held on October 04, 2022:

- Use of alternatives SUP items observed in high-end sections of the economy.
- Use of SUP items continues unabated in the low end section of the economy specifically street vendors, sabji mandis, flower sellers etc.
- Interstate transportation of SUP items needs to be checked.

In view of above, the following plan of activities is proposed for enforcement of SUP ban during October- Decemeber 2022. Subsequent activities to be planned based on the outcome of the activities carried out in the next three months.

2.0 Proposed Plan of Action**2.1 Focus Areas**

The SUP enforcement activities to focus on the following areas

- Street vendors including flower sellers.
- Sabji Mandi, Fish Markets etc
- Local markets
- Industries engaged in manufacturing of thin carry bags
- Checking at border areas to restrict interstate transportation of SUP items

2.2 Constitution of Teams & Coverage

CPCB shall conduct the inspections through 72 teams (27 teams at Head office and 45 teams at 9 CPCB Regional Directorates). Issuing of challans as well as seizure of SUP items has to be done onsite. The inspecting teams shall be directed to identify the suppliers/ manufacturers of SUP items through backtracking. As per Rule 12 (1) of the PWM Rules, State Boards have the authority for enforcement of the Rules related to manufacture of SUP items plastic products As per Rule 12 (2) Secretary, State UDD has the authority for enforcement of the provisions of these rules relating to use of SUP items. In view of above, representative of State UDD/State PCB shall be deployed in the inspection team. Further, considering the sensitivity of the inspection involved, police protection shall be provided to the inspection team to avoid untoward incidents as have been reported in the past. CPCB cover major million plus/ capital cities in the inspection.

2.3 Inspection Schedule

Inspection is proposed to be carried for 4 days a month covering the following specific areas

- Day 1: Street Vendors, Flower sellers, Local markets (October 17, 2022)
- Day 2: Wholesale Markets (for Delhi – Ghazipur, Azadpur, Okhla) /– Other RDs /SPCBs to identify these markets in their respective jurisdiction (October 18, 2022)
- Day3: Industrial Areas (for Delhi – Narela, Bawana, Seelampur area (October 19 2022- Other CPCB RDs/State Boards to identify industrial Areas in their jurisdiction)
- Day 4: Checking at interstate borders (For Delhi all checking shall be carried at interstate borders. Other CPCB RDs/State Boards to identify checkpoints accordingly) (October 20, 2022)

Necessary directions being issued to SPCB/PCCs to cover all cities/towns in their jurisdiction through their Regional offices. Letter is being issued to Chief Secretaries of all States to issue necessary instructions to concerned Authorities for deployment of State UDD officers for inspection and provision of police protection to inspection team.



SPEED-POST / E-MAIL

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Annexure - I

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No.B-17011/7/UPC-II-PWM (MLP)/2021

Dated: 01.12.2021

To,
The Chairperson,
Central Board of Indirect Taxes and Customs
North Block, Secretariat Building,
New Delhi - 110001

Sub: Registration of Importers as per provision of Plastic Waste Management Rules, 2016 as amended

Sir,

Ministry of Environment, Forest and Climate Change has notified Plastic Waste Management (PWM) Rules 2016 (copy enclosed) to give thrust to plastic waste management including source segregation, processing and disposal of plastic waste based on the "Polluter Pays Principle"

As per Section 9 of PWM Rules, Producers, Importers & Brand Owners (PIBOs) who introduce plastic waste in the market due to their products in form of carry bags, multi-layered packaging, plastic sheets or like, are required to fulfill Extended Producer Responsibility to ensure environmentally sound management of this plastic waste.

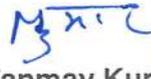
The PIBOs are further required to obtain Registration from concerned State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC) or Central Pollution Control Board in accordance with Section 13(2) of the PWM Rules which provides that:

"Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I to

- "The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating in one or two States or Union Territories"; or
- "The Central Pollution Control Board, if operating in more than two States or Union Territories"

For effective implementation of the above, you are requested to get the necessary instructions issued to the concerned to ensure verification of registration obtained from CPCB/SPCB/PCC (as applicable) at the time of clearing the consignment of Importers of plastic carry bags/multi-layered packaging/plastic sheets or like.

Yours faithfully,


(Tanmay Kumar)
Chairman

Encl.: As above



Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu. (J&K) 180006.
Ph./Fax. 0191-2476925

Summer Office: May-October
Sheikh-ul-Alam Campus, Behind
Govt. Silk Factory, Rajbagh,
Srinagar (J&K) 190008
Ph./Fax. 0194-2311165.



email: membersecretaryjkspcb@gmail.com

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi – 1100032.

No:- JKPCC/PS/MS/2023/1151-52

Date:- 31-07-2023.

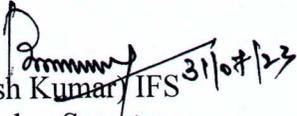
Sub:- Annual Report as Form – VI on implementation of Plastic Waste Management Rules, 2022 for the year 2022-23.

Sir,

Apropos to the subject cited above, kindly find enclosed herewith **Annual Report** as per prescribed format i.e **Form – VI**, on implementation of Plastic Waste Management Rules, 2022 for the year **2022-23** of Jammu and Kashmir for further necessary action.

Yours Sincerely,

Encl:- Annual Report 2022-23.


(K. Ramesh Kumar) IFS
Member Secretary
J&K Pollution Control Committee,
Jammu

Copy to the:-

- 1) P.A to Chairman, J&K PCC, Jammu for information of the Chairman.

STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT (AMENDMENT) RULES, 2018
FOR THE YEAR 2022-23

Name of the SPCB or PCC	Estimated Plastic Waste Generation Tons Per Annum (TPA)	Implementation of thickness of less than 120 microns carry bags (virgin/ recycled). (Rule 4c)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (CoProcessing, Road construction, etc.) Rules (5 & 6). (Attach Action Plan)	Partial/com plete ban on usage of Plastic carry bags (through Executive Order) Attach copy of notification or Executive Order;	No. of registered Manufacturing/Recycling Units (Rule 13)			No. of unregistered Manufacturing or Recycling Units (in residential or unapproved areas). (Rule 13)	Status of Marking, Labelling on carry bags (Rule 11) Specify No. of units not complied	No. of violations & action taken on noncompliance of provisions of PWM Rules, 2016, as amended, 2018 (Rule 12)	Explicitly pricing of carry bags from producers, brand owners and importers (Rule 15)	Status of submission of Annual Report by ULBs to SPCB/PC Cs (Rule 16)	Submission of Annual Report to CPCB (Rule 17)
					Plastic Units	Composable Plastic Units	Multilayer Plastic Units						
1	2	3	4	5	6			7	8	9	10	11	12
Jammu and Kashmir Pollution Control Committee, Jammu.	30342	Below 120 microns carry bags is banned in J&K.	Rule(5) is being followed. Rule (6) is being partially followed. Action plan stands approved and submitted.	Complete Ban of polythene carry bags below 120 microns in J&K.	95	01	34	Nil	-Nil- All the units have complied Rule 11	35.57 MT of illegal polythene/SUP seized during 2022-23 and violations compounded on spot to the tune of Rs. 20,22,800/-	N.A	Yes, Annual Report submitted by all ULBs.	Yes, Regularly submitted

Note: Notices to the defaulters (units running without valid registration) are being issued for immediate compliance.

(Handwritten Signature)
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(Handwritten Signature)
Member Secretary
JK PCC Jammu.